

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
NEW DELHI**

Original Application No. 607/2024

**News Item titled "In Lucknow's waste - side story plastic peril
paints grim picture" appearing in The Hindustan Times dated
22.04.2024.**

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**Sworn & Verified
before me**

P.L. 2/2/2024
RAKESH KUMAR
Adv & Notary
Sador Tehsil, Lucknow

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Date:02/02/2026

THROUGH

Priyanka

Place: New Delhi

Priyanka swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi
110014

Sworn & Verified
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R.12 = 12/2/26
RAKESH KUMAR
Adv & Notary
Sadar Tehsil, Lucknow

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

NEW DELHI

ORIGINAL APPLICATION NO. 607/2024

**News Item titled "In Lucknow's waste - side story plastic peril
paints grim picture" appearing in The Hindustan Times dated
22.04.2024.**

**PROGRESS REPORT BY WAY OF AFFIDAVIT FILED BY
COMMISSIONER, LUCKNOW MUNICIPAL CORPORATION WITH
AFFIDAVIT**

I, Gaurav Kumar, S/o Shri Ompal Singh, aged about 33 years, Municipal
Commissioner of Lucknow Municipal Corporation (LMC), Lucknow, U.P., do
hereby solemnly affirm and declare as under:

1. That I am the Municipal Commissioner, LMC, and in my official capacity
am well conversant with the facts and circumstances of the case and
competent to swear this affidavit
2. The accompanying compliance affidavit has been drafted by counsel on
my instructions. The contents of this affidavit are true and correct and
are derived from official records of the LMC, and no material fact has
been concealed.

3. This Hon'ble Tribunal initiated proceedings suo motu based on the above-

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f.k 2/2/26
RAKESH KUMAR
Adv & Notary
Sector Tensil, Lucknow

referenced news item concerning plastic waste mismanagement in Lucknow. The LMC acknowledges the environmental concerns raised and has accordingly undertaken a comprehensive scientific waste-management program, as detailed below and supported by documentary evidence annexed hereto.

4. The LMC generates approximately 2,000 Metric Tonnes Per Day (TPD) of municipal solid waste. To manage this, LMC has established a centralized processing complex at Shivri village. Under a long-term concessionaire agreement, the Shivri facility (opened in March 2024 under a ₹106.18 crore remediation project is operated by M/s Bhumi Green Energy Pvt. Ltd. with a combined capacity of 2,100 TPD. In fact, Commissioner Gaurav Kumar has stated that Lucknow now operates three 700 TPD processing units, enabling "100% scientific processing of all 2,000 TPD of daily municipal waste". The facility therefore has a slight surplus capacity (about 100 TPD) which is used to process legacy/backlog waste.

Overall, only about 5-7% of incoming waste (strictly inert material) remains for sanitary landfill disposal, effectively

eliminating any meaningful treatment gap. This mirrors the recent

Government of India report noting that Lucknow has achieved 100% scientific processing of its fresh waste and has become a "zero fresh



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Rakesh Kumar
Sadar Tahsil, Lucknow

waste dump" city.

5. That technological infrastructure at the Shivri plant is state-of-the-art.

Segregated biodegradable waste is composted in large-scale windrow beds (long narrow piles) that are periodically aerated by mechanical turners. In fact, the reclaimed waste site "now houses windrow pads, internal roads, sheds, [and] weighbridges" as part of a complete processing ecosystem. The facility also employs sophisticated dry-waste sorting lines to recover recyclables and to screen out feedstock. Non-recyclable inorganic waste is processed to produce Refuse-Derived Fuel (RDF) pellets for co-processing in cement and paper kilns. Additionally, specific streams (e.g. discarded coconut shells) are shredded or converted to biochar for soil amendment, and combustible non-recyclable refuse is fed into a high-temperature "Blackhole" incineration machine (operating above 600°C) to minimize waste

volume. Through these methods – decentralized composting via windrows, dry-material recovery, RDF generation, and targeted incineration – the Shivri plant ensures that virtually all fresh waste is diverted from open dumping, with only inert residues (soil-like fractions and debris) requiring landfill use. **True copy of details of**

this infrastructure and supporting photographic evidence are

1.12.2028
 RAKESH KUMAR
 Adv & Notary
 Sadar Tehsil, Lucknow



annexed herewith and marked as Annexure-1

6. In addition to centralized composting, LMC is implementing decentralized bio-methanation projects to process organic waste and produce clean fuel. Two Bio-CNG plants are underway under Public-Private Partnership frameworks. The first is a 300 TPD plant at Nadarganj operated by M/s EverEnviro Resource Management Pvt. Ltd.; the second is a 150 TPD plant being developed by M/s Jay Bharat Maruti Enviro Bioenergy Lucknow Pvt. Ltd. The Nadarganj facility is designed to use cattle dung, agricultural residues (e.g. Napier grass, rice husk), and market waste to generate biogas (upgraded to CNG). Civil construction on the Nadarganj plant is completed, machinery installation is in progress, and commissioning of operations is expected by March 2026. The Jay Bharat Maruti plant, using similar feedstock (including wet mandi waste) to yield about 10 TPD of bio-methane, is also under construction with ongoing equipment installation. These projects are implemented by the private concessionaires on LMC's instructions: once operational, they will provide piped bio-CNG for transport use and convert organic waste at source into renewable fuel. **True copy of progress reports and photographic documentation are annexed marked as Annexure-2.**



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RAKESH KUMAR
Adv. & Notary
Sadar Tehsil, Lucknow

7. That to further eliminate landfill dependency, the LMC is planning a 15 MW Waste-to-Energy (WtE) power plant at Shivri, under a PPP model. The proposed WtE plant will process 700–1,000 TPD of RDF (sourced from both the Shivri site and from neighbouring ULBs) to generate electricity. This will reduce costs and emissions associated with long-distance RDF hauling (currently, most RDF is sent to distant cement kilns). Meanwhile, LMC has submitted a project concept note, project outline, and terms of reference to the India Infrastructure Project Development Fund (IIPDF) and is in the process of issuing an RFP for a transaction advisor. Once approved, the WtE plant – envisaged to consume up to 1,200 TPD of RDF – will provide an integrated solution for residual RDF disposal. **The true copy of the concept note, PPP outline, and terms of reference are annexed herewith and marked as Annexure-3.**

8. That all Refuse-Derived Fuel generated by the Shivri plant (from both legacy/backlog waste remediation and fresh waste) is channelled to environmentally responsible use. To date, approximately 3,05,380.03 MT of RDF produced from legacy waste and 1,68,641.88 MT from fresh waste have been dispatched to 47 cement factories across India for co-processing. These dispatches are documented by detailed



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ledgers and transport receipts. By leveraging nearby cement kilns as RDF consumers, the LMC avoids open burning or landfilling of plastic-rich refuse and simultaneously reduces fossil fuel use in industry. **True copy of dispatch ledgers and transport receipts annexed collectively and marked as Annexure-4**

9. That LMC operates an extensive network of Material Recovery Facilities (MRFs) to handle segregated dry waste. Currently eight MRFs, each upgraded to 25 TPD capacity, are functional – operated by door-to-door collection companies (Lucknow Swachhata Abhiyan Pvt. Ltd. And Lion Enviro Lucknow Pvt. Ltd.) under contract with LMC. These MRFs receive dry waste collected at source and use sorting machines (trommels, conveyors, magnetic separators, etc.) to recover recyclables (paper, plastic, metal, glass) and produce clean refuse streams for RDF. Based on a detailed capacity assessment, this existing MRF infrastructure meets current needs, and a new large-capacity MRF is under construction to accommodate future waste volumes. The LMC's door-to-door collection system already covers over 96% of households and achieves over 70% source segregation, ensuring that the MRFs receive high-quality segregated waste. **True copy of capacity assessment of eight operational MRFs (all**



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 RAJESH KUMAR
 Adv & Notary
 Lucknow

upgraded to 25 TPD) and the new large-scale MRF under construction is annexed herewith and marked as Annexure-5

10. That to streamline waste logistics, LMC has established multiple Fixed Compactor Transfer Stations (FCTS) and Portable Compactor Transfer Stations (PCTS) around the city. Three FCTS (at Ghaila, Bhisora, and Ganga Kheda) are fully operational; two more (Dayal and SD Palace) are under construction. Fourteen two-bin PCTS units have been commissioned, with ten additional units under deployment. These facilities allow local collection vehicles (tippers and tractors) to unload waste into large compactor containers, which are then periodically emptied onto larger trucks bound for Shivri, reducing trip frequency. In addition, 15 refuse compactors are deployed in the city's collection fleet to compress mixed waste at source. Tenders for remaining transfer-station sites have been awarded and site works have commenced, ensuring that by mid-2026 an integrated network of transfer stations will be in place. These measures reduce traffic, emissions, and costs associated with primary waste haulage. **True copy of work-progress sheets and photographs for FCTS and PCTS are annexed herewith and marked as Annexure-6.**



11. That in accordance with the "Plastic Road" initiative under the CM

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 Rakesh Kumar
 Adv & Notary
 Sadar Tehsil, Lucknow

GRID Scheme, LMC has begun incorporating non-recyclable plastic waste into asphalt mixes for road construction. So far, 2 km of road (using ~9.6 tonnes of shredded plastic) and three internal roads (total ~6.36 tonnes of plastic) have been completed. A larger 16 km stretch is under construction, which will use about 50 tonnes of plastic waste in its bituminous mix. These projects (constructed by the PWD under LMC supervision) provide long-lasting road surfaces while consuming plastic waste that would otherwise pollute land and waterways. **True copy of CM GRID Scheme dossier is annexed herewith and marked as Annexure-7**

12. That from April 2025 to January 2026, LMC conducted intensive enforcement drives under the Plastic Waste Management Rules, 2016

to curb single-use plastics (SUP). Enforcement teams (including police and urban eco-task forces) inspected markets, shops, vendors, and public establishments, penalizing violators. In this period, fines totaling ₹52,27,840.00 were levied, and 1,279 kg of illegal SUP items were seized.

These penalties and seizures are documented in LMC enforcement records. Concurrently, LMC ran sustained public-awareness campaigns

to change consumer behavior. Outreach efforts were focused on major markets, schools, offices, and transit hubs, distributing cloth and paper

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RAKESH KUMAR
Adv & Notary

Sadar Tehsil, Lucknow

bags and educational materials to promote reusable alternatives. Local NGOs and municipal officers (such as Ekatva Foundation, zonal waste coordinators, etc.) assisted in these drives. These combined measures have significantly reduced street-level plastic litter and improved compliance. **True copy of evidence of these enforcement activities and campaign materials are annexed herewith and marked as Annexure-8.**

13. The LMC also undertakes regular cleaning of the Gomti River ghats and stormwater drains to remove plastic litter. Dedicated sanitation crews and machinery collect debris from riverbanks, drains, and other water channels on a routine basis, preventing its entry into the river. All waste recovered from waterbody cleaning is transported to the Shivri facility for segregation and processing. These river/ghat clean-up operations are documented by reports and photographs. **True copy of evidence of these cleaning campaign activities are annexed herewith and marked as Annexure-9.**

14. That M/s Shree Shyam Packaging for disposal of non-recyclable plasticwaste seized by enforcement. The contractor shreds this plastic into fine scrap for use in road surfacing or energy recovery. To date,

Sworn & Verified 14250 kg of seized plastic have been delivered to the shredding unit,

before me

12/2/2026

RAKESH KUMAR
Notary
Sadar Tahsil, Lucknow



yielding 3,380 kg of reconstituted plastic products returned to LMC for disposal under controlled conditions. These shredding records and the agreement with Shree Shyam Packaging are on file as evidence of lawful processing of the recovered plastic waste. **True copy of agreement with Shree Shyam Packaging and shredding records for 14,260 kg seized plastic; acknowledgment for 3,380 kg by-product returned to LMC are annexed herewith and marked as Annexure-10.**

15. That to prevent plastic and debris from entering watercourses, LMC has installed iron-mesh screens across the mouths of several river-bound drains. These meshes trap larger debris (including plastic bags and bottles) while allowing water to pass. The drainage network is subject to routine desilting: accumulated sediment and trapped waste are periodically removed and sent to Shivri for processing. Maintenance logs and photographs of the drain-mesh installations demonstrate this ongoing effort. **True copy of photographs and maintenance schedule showing iron-mesh screens on river-bound drains and routine desilting/cleaning operations are annexed herewith and marked as Annexure-11.**



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before me
R. 12/12/20
RAKESH KUMAR
Notary Public
Sadar Tehsil, Lucknow

16. That in the matter titled "**Priyadarshini Colony Sector D Residence Welfare Society v. State of Uttar Pradesh & Ors.**", this Hon'ble Tribunal, after taking on record the compliance and progress affidavit filed by the answering Respondent/Lucknow Municipal Corporation in pursuance of the earlier directions, was pleased to dispose of the said matter vide order dated 06.08.2025. The Hon'ble Tribunal, , specifically observed in paragraph 8 of the order as under: *"Therefore, in view of the progress which has been reflected in the affidavit filed by the Lucknow Municipal Corporation dated 01.07.2025, the OAs are disposed of, directing the Lucknow Municipal Corporation to adhere to the timeline disclosed in the above affidavit and remediate the remaining legacy waste of 4.64 lakh MT by December 2025."* Consequently, in view of the compliance effected by the answering Respondent, the Hon'ble Tribunal disposed of the matter in the aforesaid terms. **True copy of order dated 06/08/2025 in O.A 654 of 2022, Priyadarshini Colony Sector D Residence Welfare Society v. State of Uttar Pradesh & Ors is attached herewith and marked as Annexure P/12**

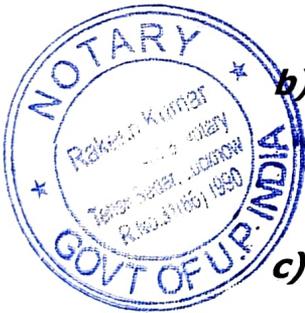


17. That in parallel with the aforesaid remedial and compliance measures, the LMC has sought limited judicial relief against the Environmental Compensation Order dated 02.04.2025 issued by the U.P. Pollution

Sworn & Verified
 Order dated 02/04/2025
 f.k 2/2/26
RAKESH KUMAR
 Adv & Notary
 Sadar Tehsil, Lucknow

Control Board. On 02.04.2025, the said Environmental Compensation Order was passed against the LMC, whereupon the Corporation preferred Special Leave Petition (SLP) Diary No. 72597/2025 before the Hon'ble Supreme Court of India, inter alia, on the grounds of lack of jurisdiction and procedural irregularities, particularly in view of the proactive remediation and compliance efforts undertaken by the LMC. That the prayer in the said SLP is strictly limited and confined to the following reliefs, as specifically sought before the Hon'ble Supreme Court of India:

- a) " Grant Special Leave to Appeal against the judgment and final order dated 21.08.2025 passed by the High Court of Judicature at Allahabad, Lucknow Bench, in Writ-C No. 7723 of 2025*
- b) Set aside the impugned Environmental Compensation order dated 02.04.2025 passed by the U.P. Pollution Control Board; and*
- c) Pass such other and further order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."*



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True copy of the SLP (Diary No. 72597 of 2025) is annexed as Annexure-13.

18. That in view of the above facts and the substantial progress made in scientific waste management, the Respondent most respectfully

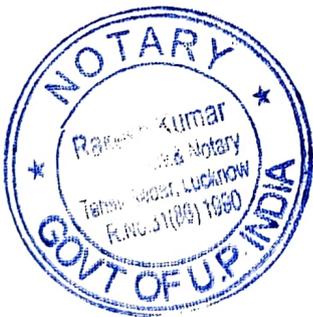
submits that the measures taken by LMC have effectively addressed the issues raised by the news item and meet environmental norms. The LMC stands ready to implement any further directions from this Hon'ble Tribunal in the interests of justice and environmental protection


DEPONENT

Verification:-

Verified at Lucknow this 2nd day of February, 2026 that the contents of above affidavit are based on the information derived from the official record and as such true and correct as per my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.


DEPONENT



Sworn & Verified
before me

11/2/2026
RAKESH KUMAR
Adv & Notary
Sadar Tehsil, Lucknow

I know and identify the deponent
who has signed/put T.I. before me

Annexure 1- Fresh Waste Processing Status

The tender for processing fresh Municipal Solid Waste (MSW) has been awarded to M/S Bhumi Green Energy. The company has established a total processing capacity of 2100 TPD, which effectively manages the approximately 2000 TPD of fresh MSW currently generated by the Lucknow Municipal Corporation (LMC). This new system marks a significant upgrade in waste management technology. The company uses an effective windrow composting technology to process wet waste, converting organic material into compost. Dry waste is segregated, and the Refuse-Derived Fuel (RDF) is sent to cement factories. For specific waste streams, a separate setup has been installed to process coconut shells into coir and coco peat. The company is also in the process of setting up plastic pallet-making machines for plastic waste, which will be used in road construction as a substitute for 5-6% of bitumen. However, this setup is currently on hold due to space constraints. Additionally, non-recyclable but combustible waste is incinerated in a specialized "blackhole machine" at temperatures above 600°C. Finally, inert materials, which constitute approximately 5-7% of the total waste, are sent to a sanitary landfill for final disposal.

Furthermore, LMC has successfully inaugurated a new sanitary landfill in Shivri. This facility, constructed to meet all Central Pollution Control Board (CPCB) guidelines, offers a secure and environmentally responsible solution for the city's inert and residual waste disposal. This new sanitary landfill is designed to meet the city's disposal requirements for the next five years.

MARCH 2024



PRESENT STATUS



Lucknow becomes UP's 1st 'zero fresh waste dump' city'

With the launch of its third fresh waste processing plant at Shivri West, Lucknow has become the first city in Uttar Pradesh to achieve 100% processing of daily waste, officially earning the status of a 'zero fresh waste dump' city, reports **Vivek Chauhan**. The newly inaugurated facility has the capacity to handle 700 metric tons of fresh waste daily. **P 2**

Lucknow becomes UP's 1st 'zero fresh waste dump' city

Launch Of Shivri West Plant Boosts Capacity To 2K MT

Vivek Chauhan
@timesofindia.com

Lucknow: With the launch of its third fresh waste processing plant at Shivri West, Lucknow has become the first city in Uttar Pradesh to achieve 100% processing of daily waste, officially earning the status of a 'zero fresh waste dump' city.

The newly inaugurated facility has the capacity to handle 700 metric tons of fresh waste daily. Combined with the city's two existing plants, Lucknow now processes all of its daily waste—amounting to over 2,100 metric tons—without any dumping.

The existing daily waste generation of the city is 2,000 metric tons. The plant was inaugurated by urban development minister AK Sharma and mayor Sushma Kharkwal.

According to Sharma, the Lucknow Municipal Corporation (LMC) received approximately Rs 100 crore in departmental support and was authorised to partner with private entities through tenders. He noted that nearly two-thirds of the city's 19 lakh metric tons of legacy waste was processed, converting a decades-old dumpsite into usable land.

Around 13 lakh metric tons of waste was cleared, freeing up 25 acres, with another 15 acres expected to be cleared

WASTE PROCESSING IN CITY

City generates approximately 2,000 metric tonnes of municipal solid waste every day

To manage waste, LMC, in partnership with Bhumi Green Energy, has set up three fresh waste processing plants of 700 metric tonnes per day capacity each



WASTE COLLECTION & SEGREGATION

All collected waste is segregated into two main categories: **Organic fraction** (around 55%), which includes biodegradable waste, and **inorganic fraction** (around 45%), which is non-biodegradable waste like plastic, metal, and glass

INORGANIC WASTE PROCESSING

Inorganic fraction is sorted to recover recyclable materials. The remaining non-recyclable but combustible waste is processed into **Refuse Derived Fuel (RDF)**, which is used as an alternative fuel source in cement factories and paper mills



ORGANIC WASTE PROCESSING

Organic fraction is processed using two methods: **Aerobic digestion** (with oxygen), which produces compost, suitable for agriculture and gardening, and **Anaerobic digestion** (without oxygen), which generates biogas and organic residue used as soil conditioner

in the coming six months.

Kharkwal stated that the LMC processes waste into three key outputs: Refuse-Derived Fuel (RDF) for use in cement and fertiliser industries, construction and demolition (C&D) waste for infrastructure reuse, and compost for agricultural purposes.

The mayor added that this integrated approach positions Lucknow among a limited number of cities globally that process 100% of their daily waste.

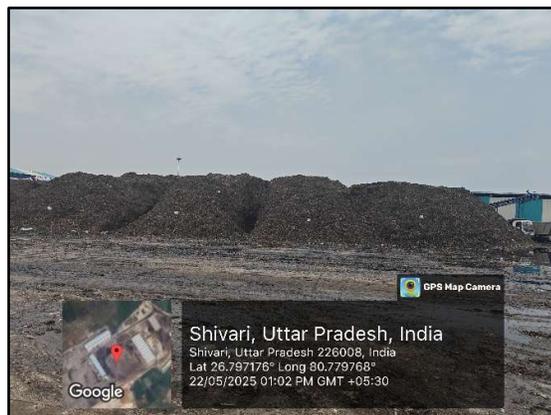
Sharma highlighted initiatives such as "UP Darshan Park," where replicas of monuments like the Taj Mahal and Red Fort have been built using recycled waste. A similar concept was also implemented in Prayagraj's Kalawati Park. He also men-

Next is Waste-to-Energy Plant Minister

The LMC is also preparing to establish a Waste-to-Energy (WTE) plant at Shivri. The proposed facility will convert RDF from fresh waste into electricity. State minister AK Sharma mentioned that discussions are underway with NTPC for setting up the plant, which will also include a Compressed BioGas (CBG) unit to generate renewable fuel from organic waste through anaerobic digestion. Additional municipal commissioner Arvind Rao explained that the planned 15 MW WTE plant will use 1,000-1,200 metric tons of RDF daily, helping reduce the cost and distance of transporting RDF to cement factories located nearly 500 km away. The Rs 450 crore project will follow a Public-Private Partnership (PPP) model under the Design, Build, Finance, Operate, and Transfer (DBFOT) framework. Funding will be divided between the private partner (50%), state or urban local body (25%), and central govt (25%), with additional support from Viability Gap Funding (VGF). The facility will feature modern boilers, turbines, and emission control systems to comply with pollution norms. Power generated will be sold under a Power Purchase Agreement (PPA), while residual ash will be reused in construction. **rw**

He also mentioned that delegations from Brazil and Andhra Pradesh recently visited the site, indicating growing interest in the city's waste management model.

Fresh Waste Processing Plant



**Windrows
formation**

Composting Unit



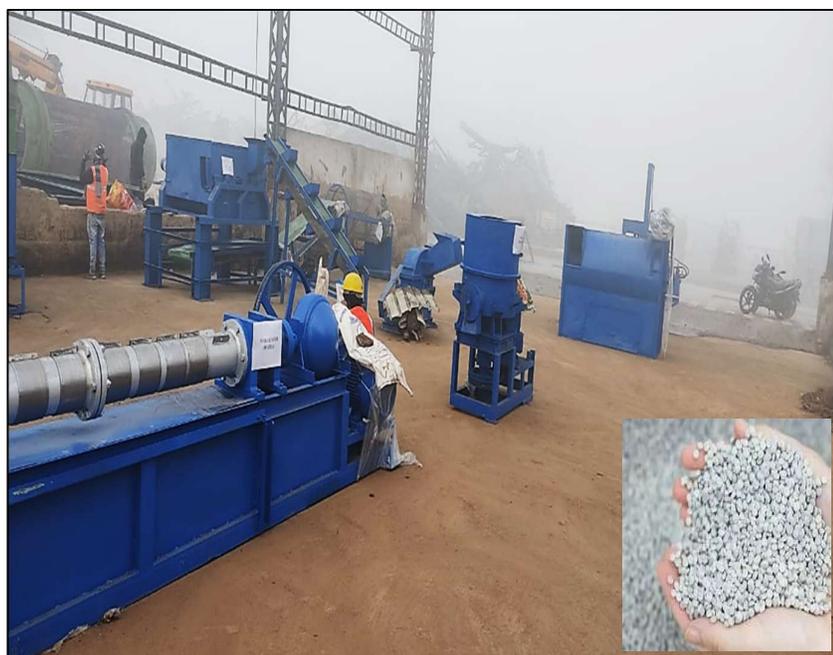
Compost Packaging

Other Plants installed at Shivari

Hazardous Waste/Reject Disposal Plant

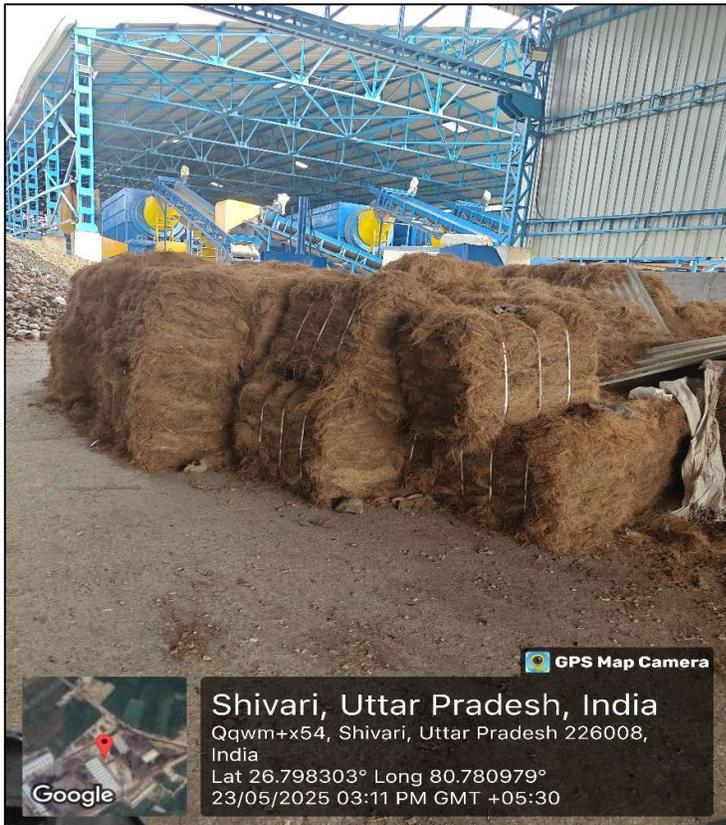


- Avg. 5 TPD Dry waste Burn per day
- Based on Plasma Technology



Plastics Pallet
Manufacturing
Machine

Manufacturing of Rope and Cocopeat from Coconut Shell- New Initiative



Leachate Treatment Plant



Aeration Tank



Chemical Mixing



Settling and Sludge Tank



Pump and Blower



Carbon Filter and Clear Water Tank

Sanitary Landfill



825



नगर निगम लखनऊ

| | |
|---|--|
| <p>प्रेषक, पर्यावरण अभियन्ता, नगर निगम, लखनऊ।</p> | <p>सेवा में, M/s BHUMI GREEN ENERGY, PUNE.</p> |
| <p>पत्र संख्या :-डी/663 /पर्या0अभि0/24</p> | <p>दिनांक :- 29 अक्टूबर, 2024</p> |

Letter of Intent (LOI)

विषय : Letter of Intent for selection of contractor for Supply, Installation, Commissioning of 1000 TPD Municipal Solid Waste extendable up to 2000TPD (Wet & Dry) processing plant at Shivari, Lucknow and its operation & maintenance for a period of minimum 03 years.

उपरोक्त विषयक कार्य हेतु दिनांक 10.09.2024 को आमंत्रित निविदा में दी गयी न्यूनतम दर रू0 988.00 प्रति मी0टन को आप द्वारा निविदा समिति के समक्ष रू0 943.00 प्रति मी0टन पर अपनी सहर्ष सहमति प्रदान की गयी है। जिसे नगर आयुक्त महोदय की अध्यक्षता वाली कमेटी द्वारा स्वीकार कर लिया गया है।

अतः उपरोक्त कार्य का अनुबन्ध रू0 100/- के जनरल स्टैम्प पेपर पर कराये जाने के साथ आर0एफ0पी0 में दिये गये प्राविधान के अनुसार एक वर्ष की अनुमानित धनराशि का 5% परफार्मेंन्स सिक्योरिटी रू0 2.60 करोड़ बैंक गारण्टी/एफ0डी0आर0 के रूप में जमा करते हुए 15 दिवस में अनुबन्ध कराया जाना सुनिश्चित करें।

भवदीय


पर्यावरण अभियन्ता
नगर निगम लखनऊ

प्रतिलिपि :

1. नगर आयुक्त महोदय को सादर सूचनार्थ।
2. अपर नगर आयुक्त महोदय को सादर सूचनार्थ।


पर्यावरण अभियन्ता
नगर निगम लखनऊ

826

| BHUMI GREEN ENERGY | | | | | | | | | |
|--------------------|------------|------|----------|---------------|--------------|----------|---------|---------------------|-----------------|
| 4 MM CITY COMPOST | | | | | | | | | |
| Jan-26 | | | | | | | | | |
| SR NO. | DATE | TRIP | SLIP NO. | VEHICLE NO. | GROSS WEIGHT | TYRE WT. | NET WT. | PARTY NAME | AREA NAME |
| 1 | 01/01/2026 | 1 | 18758 | UP.32.ZN.0297 | 41.410 | 14.250 | 27.160 | BHOLA | MATARIA |
| 2 | 01/01/2026 | 1 | 18760 | UP.32.WN.5573 | 38.460 | 12.550 | 25.910 | ASHISH KUMAR YADAV | AGRA EXPRESSWAY |
| 3 | 01/01/2026 | 1 | 18762 | UP.32.ZN.0299 | 39.770 | 14.080 | 25.690 | GYA PRASAD | MALIHBAD |
| 4 | 01/01/2026 | 1 | 18763 | UP.32.ZN.0299 | 39.210 | 14.110 | 25.100 | RAMKISHOR | DUBAGGA |
| 5 | 01/01/2026 | 1 | 18764 | UP.32.ZN.0297 | 45.980 | 14.400 | 31.580 | BHOLA | MATARIA |
| 6 | 02/01/2026 | 1 | 18795 | UP.32.WN.5573 | 35.210 | 12.540 | 22.670 | MANGAL SINGH | BACHHLAN KHEDA |
| 7 | 02/01/2026 | 1 | 18797 | UP.32.ZN.0301 | 36.490 | 14.180 | 22.310 | RINKU | BEHTA |
| 8 | 02/01/2026 | 1 | 18798 | UP.32.ZN.0301 | 37.510 | 14.210 | 23.300 | BHOLA | MATARIA |
| 9 | 02/01/2026 | 1 | 18804 | UP.32.ZN.0301 | 42.420 | 14.170 | 28.250 | RAHUL KUMAR | ISLAMABAD |
| 10 | 02/01/2026 | 1 | 18806 | UP.32.WN.5572 | 38.590 | 12.870 | 25.720 | HIMANSHU YADAV | BANTHARA |
| 11 | 02/01/2026 | 1 | 18809 | UP.32.ZN.0299 | 41.840 | 14.120 | 27.720 | BHOLA | MATARIA |
| 12 | 03/01/2026 | 1 | 18852 | RJ.11.GB.3919 | 36.760 | 11.080 | 25.680 | INDIAN AGRO ORGANIC | AGRA |
| 13 | 03/01/2026 | 1 | 18860 | UP.32.ZN.0297 | 38.410 | 14.170 | 24.240 | GYA PRASAD | MALIHBAD |
| 14 | 03/01/2026 | 1 | 18853 | UP.32.ZN.0297 | 40.830 | 14.200 | 26.630 | BHOLA | MATARIA |
| 15 | 03/01/2026 | 1 | 18861 | UP.32.ZN.0299 | 38.260 | 14.100 | 24.160 | MANGAL SINGH | BACHHLAN KHEDA |
| 16 | 04/01/2026 | 1 | 18906 | UP.32.WN.5573 | 41.160 | 12.610 | 28.550 | ASHISH KUMAR YADAV | AGRA EXPRESSWAY |
| 17 | 04/01/2026 | 1 | 18907 | UP.32.ZN.0299 | 43.690 | 14.030 | 29.660 | RINKU | BEHTA |
| 18 | 04/01/2026 | 1 | 18910 | UP.32.WN.5572 | 39.830 | 12.870 | 26.960 | SHOBHIT SRIVASTAVA | BAKSHI TALAB |
| 19 | 04/01/2026 | 1 | 18914 | UP.32.WN.5573 | 38.620 | 12.600 | 26.020 | SANDEEP SHARMA | FATEHGANJ |
| 20 | 04/01/2026 | 1 | 18916 | UP.32.ZN.0299 | 42.200 | 14.040 | 28.160 | MUKESH KUMAR YADAV | PAHARPUR |
| 21 | 05/01/2026 | 1 | 18969 | UP.32.ZN.0297 | 43.930 | 14.240 | 29.690 | ASHISH KUMAR YADAV | AGRA EXPRESSWAY |
| 22 | 05/01/2026 | 1 | 18970 | UP.32.ZN.0299 | 42.580 | 14.080 | 28.500 | BHOLA | MATARIA |
| 23 | 05/01/2026 | 1 | 18971 | UP.32.ZN.0301 | 43.660 | 14.150 | 29.510 | RAHUL KUMAR | ISLAMABAD |
| 24 | 05/01/2026 | 1 | 18973 | UP.84.T.5727 | 57.020 | 12.850 | 44.170 | INDIAN AGRO ORGANIC | AGRA |
| 25 | 06/01/2026 | 1 | 19024 | UP.32.ZN.0297 | 43.350 | 14.270 | 29.080 | MANGAL SINGH | BACHHLAN KHEDA |
| 26 | 07/01/2026 | 1 | 19076 | UP.32.ZN.0299 | 37.900 | 14.010 | 23.890 | BHOLA | MATARIA |
| 27 | 07/01/2026 | 1 | 19075 | UP.32.WN.5572 | 34.640 | 12.900 | 21.740 | SHOBHIT SRIVASTAVA | BAKSHI TALAB |
| 28 | 07/01/2026 | 1 | 19085 | UP.32.WN.5573 | 36.250 | 12.560 | 23.690 | SANDEEP SHARMA | FATEHGANJ |
| 29 | 08/01/2026 | 1 | 19111 | RJ.11.GB.0196 | 36.940 | 11.100 | 25.840 | INDIAN AGRO ORGANIC | AGRA |
| 30 | 08/01/2026 | 1 | 19113 | UP.32.ZN.0299 | 38.680 | 14.070 | 24.610 | BHOLA | MATARIA |
| 31 | 08/01/2026 | 1 | 19114 | UP.32.ZN.0301 | 39.650 | 14.190 | 25.460 | GYA PRASAD | MALIHBAD |
| 32 | 08/01/2026 | 1 | 19121 | UP.32.ZN.0299 | 39.310 | 14.030 | 25.280 | RINKU | BEHTA |
| 33 | 08/01/2026 | 1 | 19123 | UP.32.WN.5573 | 35.580 | 12.510 | 23.070 | HIMANSHU YADAV | BANTHARA |
| 34 | 09/01/2026 | 1 | 19174 | UP.32.WN.5573 | 39.520 | 12.610 | 26.910 | ASHISH KUMAR YADAV | AGRA EXPRESSWAY |
| 35 | 09/01/2026 | 1 | 19177 | UP.32.WN.5573 | 38.870 | 12.550 | 26.320 | SANDEEP SHARMA | FATEHGANJ |

| BHUMI GREEN ENERGY | | | | | | | | | |
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| Jan-26 | | | | | | | | | |
| SR NO. | DATE | TRIP | SLIP NO. | VEHICLE NO. | GROSS WEIGHT | TYRE WT. | NET WT. | PARTY NAME | AREA NAME |
| 36 | 09/01/2026 | 1 | 19173 | UP.32.WN.5572 | 38.480 | 12.920 | 25.560 | MUKESH KUMAR YADAV | PAHARPUR |
| 37 | 10/01/2026 | 1 | 19202 | UP.32.ZN.0299 | 39.880 | 14.070 | 25.810 | GYA PRASAD | MALIHABAD |
| 38 | 10/01/2026 | 1 | 19203 | UP.32.ZN.0301 | 38.000 | 14.190 | 23.810 | BHOLA | MATARIA |
| 39 | 10/01/2026 | 1 | 19204 | UP.32.WN.5573 | 35.870 | 12.510 | 23.360 | MUKESH KUMAR YADAV | PAHARPUR |
| 40 | 11/01/2026 | 1 | 19246 | NEW TRACTOR | 10.040 | 4.070 | 5.970 | ASHISH KUMAR YADAV | AGRA EXPRESSWAY |
| 41 | 12/01/2026 | 1 | 19321 | UP.32.HN.7022 | 42.300 | 14.150 | 28.150 | RAJDHAR | KAKORI |
| 42 | 12/01/2026 | 1 | 19322 | UP.70.JT.5674 | 50.870 | 17.760 | 33.110 | GYA PRASAD | MALIHABAD |
| 43 | 12/01/2026 | 1 | 19323 | UP.32.ZN.0299 | 42.670 | 13.940 | 28.730 | SANDEEP SHARMA | FATEHGANJ |
| 44 | 12/01/2026 | 1 | 19324 | UP.32.ZN.0301 | 39.430 | 14.000 | 25.430 | HIMANSHU YADAV | BANTHARA |
| 45 | 12/01/2026 | 1 | 19319 | UP.32.KN.2342 | 38.050 | 14.000 | 24.050 | ARVIND SINGH | PAHARPUR |
| 46 | 12/01/2026 | 1 | 19320 | UP.71.AT.7001 | 55.180 | 17.620 | 37.560 | MUKESH KUMAR YADAV | PAHARPUR |
| 47 | 12/01/2026 | 1 | 19298 | UP.32.ZN.0299 | 39.820 | 14.020 | 25.800 | HIMANSHU YADAV | BANTHARA |
| 48 | 12/01/2026 | 1 | 19299 | UP.32.WN.5573 | 37.590 | 12.540 | 25.050 | SANDEEP SHARMA | FATEHGANJ |
| 49 | 12/01/2026 | 1 | 19300 | UP.32.WN.5572 | 35.450 | 12.860 | 22.590 | ASHISH KUMAR YADAV | AGRA EXPRESSWAY |
| 50 | 13/01/2026 | 1 | 19337 | UP.32.ZN.0301 | 45.140 | 14.230 | 30.910 | BRAJESH KUMAR | MOHAN |
| 51 | 13/01/2026 | 1 | 19338 | UP.32.WN.5572 | 39.450 | 12.920 | 26.530 | RAMESH | PAHARPUR |
| 52 | 13/01/2026 | 1 | 19339 | UP.32.WN.5573 | 39.450 | 12.550 | 26.900 | ANNAD KUMAR | KAKORI |
| 53 | 13/01/2026 | 1 | 19340 | UP.32.ZN.0299 | 45.210 | 14.030 | 31.180 | ADITYA SINGH | UNNAO |
| 54 | 13/01/2026 | 1 | 19347 | UP.32.ZN.0301 | 44.380 | 14.250 | 30.130 | VINOD KUMAR | GOORAMAU |
| 55 | 13/01/2026 | 1 | 19357 | UP.32.ZN.0301 | 44.460 | 14.000 | 30.460 | SUBHASH KUMAR | MANAKNAGAR |
| 56 | 13/01/2026 | 1 | 19358 | UP.32.WN.5572 | 39.690 | 12.780 | 26.910 | ANKUSH | KAKORI |
| 57 | 13/01/2026 | 1 | 19359 | UP.32.WN.5573 | 39.610 | 12.490 | 27.120 | JAGBAHADUR | MALIHABAD |
| 58 | 13/01/2026 | 1 | 19363 | UP.32.ZN.0299 | 44.220 | 14.020 | 30.200 | CHAVINATH SINGH | MOHAN |
| 59 | 13/01/2026 | 1 | 19364 | UP.32.WN.5573 | 37.600 | 12.450 | 25.150 | AMIT KUMAR YADAV | SAITHA |
| 60 | 13/01/2026 | 1 | 19365 | UP.32.ZN.0301 | 42.790 | 14.140 | 28.650 | SATISH | SAITHA |
| 61 | 13/01/2026 | 1 | 19372 | UP.71.AT.7001 | 54.400 | 17.580 | 36.820 | SHAHNNOR KHAN | HARDOI |
| 62 | 13/01/2026 | 1 | 19371 | UP.70.JT.5674 | 38.990 | 18.100 | 20.890 | ARVIND SINGH | PAHARPUR |
| 63 | 14/01/2026 | 1 | 19428 | UP.32.WN.5572 | 39.160 | 12.920 | 26.240 | SANDEEP SHARMA | FATEHGANJ |
| 64 | 14/01/2026 | 1 | 19443 | UP.32.ZN.0299 | 43.030 | 14.030 | 29.000 | AMIT KUMAR YADAV | SAITHA |
| 65 | 14/01/2026 | 1 | 19464 | UP.32.KN.2342 | 41.100 | 14.100 | 27.000 | VINOD KUMAR | GOORAMAU |
| 66 | 14/01/2026 | 1 | 19442 | UP.32.WN.5572 | 38.040 | 12.920 | 25.120 | SUBHASH KUMAR | MANAKNAGAR |
| 67 | 14/01/2026 | 1 | 19427 | UP.32.ZN.0301 | 44.570 | 14.050 | 30.520 | SATISH | SAITHA |
| 68 | 14/01/2026 | 1 | 19454 | UP.32.WN.5572 | 37.070 | 12.930 | 24.140 | VINOD KUMAR | GOORAMAU |
| 69 | 14/01/2026 | 1 | 19463 | UP.32.HN.7022 | 43.610 | 14.100 | 29.510 | SANDEEP SHARMA | FATEHGANJ |
| 70 | 14/01/2026 | 1 | 19466 | UP.70.JT.5674 | 51.140 | 17.840 | 33.300 | ADITYA SINGH | UNNAO |

| BHUMI GREEN ENERGY | | | | | | | | | |
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| SR NO. | DATE | TRIP | SLIP NO. | VEHICLE NO. | GROSS WEIGHT | TYRE WT. | NET WT. | PARTY NAME | AREA NAME |
| 71 | 14/01/2026 | 1 | 19410 | UP.70.JT.5674 | 48.060 | 17.820 | 30.240 | SHAHNNOR KHAN | HARDOI |
| 72 | 14/01/2026 | 1 | 19406 | UP.85.AT.4976 | 35.210 | 10.580 | 24.630 | ASHISH KUMAR YADAV | AGRA EXPRESSWAY |
| 73 | 14/01/2026 | 1 | 19420 | UP.32.WN.5573 | 39.560 | 12.710 | 26.850 | SATISH | SAITHA |
| 74 | 14/01/2026 | 1 | 19418 | UP.71.AT.7001 | 59.990 | 17.660 | 42.330 | AMIT KUMAR YADAV | SAITHA |
| 75 | 14/01/2026 | 1 | 19399 | UP.32.WN.5572 | 41.060 | 12.880 | 28.180 | JAGBAHADUR | MALIHABAD |
| 76 | 14/01/2026 | 1 | 19400 | UP.32.WN.5573 | 39.950 | 12.750 | 27.200 | ADITYA SINGH | UNNAO |
| 77 | 14/01/2026 | 1 | 19402 | UP.71.AT.7001 | 59.460 | 17.610 | 41.850 | SUBHASH KUMAR | MANAKNAGAR |
| 78 | 14/01/2026 | 1 | 19401 | UP.32.ZN.0301 | 44.850 | 14.210 | 30.640 | SANDEEP SHARMA | FATEHGANJ |
| 79 | 14/01/2026 | 1 | 19440 | UP.71.AT.7001 | 55.180 | 17.570 | 37.610 | ASHISH KUMAR YADAV | AGRA EXPRESSWAY |
| 80 | 14/01/2026 | 1 | 19426 | UP.32.ZN.0299 | 40.690 | 14.040 | 26.650 | CHAVINATH SINGH | MOHAN |
| 81 | 14/01/2026 | 1 | 19444 | UP.32.ZN.0301 | 44.090 | 14.300 | 29.790 | JAGBAHADUR | MALIHABAD |
| 82 | 14/01/2026 | 1 | 19460 | UP.32.ZN.0299 | 40.650 | 14.000 | 26.650 | RAMESH | PAHARPUR |
| 83 | 14/01/2026 | 1 | 19465 | UP.71.AT.7001 | 58.280 | 17.740 | 40.540 | SUBHASH KUMAR | MANAKNAGAR |
| 84 | 15/01/2026 | 1 | 19507 | UP.32.ZN.0301 | 45.380 | 14.390 | 30.990 | GYA PRASAD | MALIHABAD |
| 85 | 15/01/2026 | 1 | 19511 | UP.71.AT.7001 | 59.050 | 17.640 | 41.410 | AMIT KUMAR YADAV | SAITHA |
| 86 | 15/01/2026 | 1 | 19512 | UP.32.ZN.0301 | 43.990 | 14.260 | 29.730 | SUBHASH KUMAR | MANAKNAGAR |
| 87 | 15/01/2026 | 1 | 19475 | UP.32.ZN.0301 | 41.470 | 14.220 | 27.250 | MUKESH KUMAR YADAV | PAHARPUR |
| 88 | 15/01/2026 | 1 | 19502 | UP.32.ZN.0301 | 44.050 | 14.070 | 29.980 | JAGBAHADUR | MALIHABAD |
| 89 | 15/01/2026 | 1 | 19503 | UP.32.WN.5572 | 39.880 | 12.870 | 27.010 | SATISH | SAITHA |
| 90 | 15/01/2026 | 1 | 19486 | UP.71.AT.7001 | 59.640 | 17.710 | 41.930 | MANGAL SINGH | BACHHLAN KHEDA |
| 91 | 15/01/2026 | 1 | 19473 | UP.32.ZN.0299 | 41.280 | 14.120 | 27.160 | ANNAD KUMAR | KAKORI |
| 92 | 15/01/2026 | 1 | 19474 | UP.32.KN.2342 | 43.250 | 14.400 | 28.850 | SHAHNNOR KHAN | HARDOI |
| 93 | 15/01/2026 | 1 | 19483 | UP.32.ZN.0301 | 43.520 | 14.040 | 29.480 | ASHISH KUMAR YADAV | AGRA EXPRESSWAY |
| 94 | 15/01/2026 | 1 | 19484 | UP.32.WN.5572 | 39.710 | 12.880 | 26.830 | ANKUSH | KAKORI |
| 95 | 15/01/2026 | 1 | 19485 | UP.32.LN.3041 | 43.570 | 14.430 | 29.140 | BHOLA | MATARIA |
| 96 | 15/01/2026 | 1 | 19514 | UP.70.JT.5674 | 48.880 | 18.220 | 30.660 | ARVIND SINGH | PAHARPUR |
| 97 | 16/01/2026 | 1 | 19546 | UP.32.ZN.0301 | 45.290 | 14.270 | 31.020 | ASHOK KUMAR SINGH | MOHAN |
| 98 | 16/01/2026 | 1 | 19542 | UP.32.ZN.0301 | 42.110 | 14.240 | 27.870 | ARYAN GAUTAM | KAKORI |
| 99 | 16/01/2026 | 1 | 19539 | UP.71.AT.7001 | 58.540 | 17.750 | 40.790 | SANU | HASANGANJ |
| 100 | 16/01/2026 | 1 | 19536 | UP.70.JT.5674 | 54.090 | 17.820 | 36.270 | BRAJESH KUMAR | MOHAN |
| 101 | 16/01/2026 | 1 | 19533 | UP.32.ZN.0301 | 44.540 | 14.190 | 30.350 | RAMESH | PAHARPUR |
| 102 | 16/01/2026 | 1 | 19564 | UP.32.ZN.0299 | 43.720 | 14.120 | 29.600 | SHRI PAL | MALJHA |
| 103 | 16/01/2026 | 1 | 19565 | UP.32.ZN.0301 | 43.960 | 14.110 | 29.850 | AJEET | KAKORI |
| 104 | 17/01/2026 | 1 | 19592 | UP.32.ZN.0299 | 41.930 | 14.080 | 27.850 | ANNAD KUMAR | KAKORI |

| BHUMI GREEN ENERGY | | | | | | | | | |
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| SR NO. | DATE | TRIP | SLIP NO. | VEHICLE NO. | GROSS WEIGHT | TYRE WT. | NET WT. | PARTY NAME | AREA NAME |
| 105 | 17/01/2026 | 1 | 19580 | UP.32.WN.5572 | 38.960 | 12.700 | 26.260 | ARVIND SINGH | PAHARPUR |
| 106 | 17/01/2026 | 1 | 19572 | UP.32.ZN.0301 | 45.010 | 14.160 | 30.850 | VAKIL AHMAD | MOHAN |
| 107 | 17/01/2026 | 1 | 19573 | UP.32.ZN.0299 | 43.660 | 14.120 | 29.540 | ADITYA SINGH | UNNAO |
| 108 | 17/01/2026 | 1 | 19574 | UP.32.WN.5573 | 40.120 | 12.550 | 27.570 | VINOD KUMAR | GOORAMAU |
| 109 | 17/01/2026 | 1 | 19584 | UP.32.ZN.0299 | 43.220 | 14.040 | 29.180 | SUBHASH KUMAR | MANAKNAGAR |
| 110 | 17/01/2026 | 1 | 19586 | UP.32.WN.5573 | 40.370 | 12.550 | 27.820 | ANKUSH | KAKORI |
| 111 | 17/01/2026 | 1 | 19587 | UP.32.ZN.0301 | 41.660 | 14.140 | 27.520 | JAGBAHADUR | MALIHABAD |
| 112 | 18/01/2026 | 1 | 19651 | UP.32.ZN.0301 | 41.530 | 14.040 | 27.490 | CHAVINATH SINGH | MOHAN |
| 113 | 18/01/2026 | 1 | 19638 | UP.32.WN.5572 | 41.460 | 12.930 | 28.530 | AMIT KUMAR YADAV | SAITHA |
| 114 | 18/01/2026 | 1 | 19653 | UP.32.ZN.0299 | 42.000 | 14.000 | 28.000 | SATISH | SAITHA |
| 115 | 18/01/2026 | 1 | 19646 | RJ.11.GB.2682 | 46.630 | 11.260 | 35.370 | SHAHNNOR KHAN | HARDOI |
| 116 | 18/01/2026 | 1 | 19633 | UP.32.WN.5573 | 38.680 | 12.750 | 25.930 | ANIL KUMAR | EAT GAON |
| 117 | 18/01/2026 | 1 | 19637 | UP.32.ZN.0299 | 43.250 | 14.050 | 29.200 | SARVAN KUMAR | MOHAN |
| 118 | 18/01/2026 | 1 | 19623 | UP.32.ZN.0301 | 44.630 | 14.200 | 30.430 | CHAND AHMAD | PAHARPUR |
| 119 | 18/01/2026 | 1 | 19624 | UP.32.WN.5572 | 38.870 | 14.840 | 24.030 | OM SHIVAPAL | HARDOI |
| 120 | 18/01/2026 | 1 | 19625 | UP.32.ZN.0299 | 44.150 | 14.070 | 30.080 | SHRI PAL | MALJHA |
| 121 | 19/01/2026 | 1 | 19715 | UP.32.ZN.0299 | 42.370 | 14.110 | 28.260 | ANNAD KUMAR | KAKORI |
| 122 | 19/01/2026 | 1 | 19712 | UP.32.ZN.0299 | 42.940 | 14.130 | 28.810 | SANU | HASANGANJ |
| 123 | 19/01/2026 | 1 | 19690 | UP.32.ZN.0298 | 42.170 | 15.290 | 26.880 | ARYAN GAUTAM | KAKORI |
| 124 | 19/01/2026 | 1 | 19694 | UP.32.ZN.0299 | 42.760 | 14.070 | 28.690 | SHRI PAL | MALJHA |
| 125 | 19/01/2026 | 1 | 19693 | UP.32.WN.5572 | 38.020 | 12.850 | 25.170 | BRAJESH KUMAR | MOHAN |
| 126 | 19/01/2026 | 1 | 19692 | UP.32.ZN.0301 | 43.290 | 14.130 | 29.160 | JAGBAHADUR | MALIHABAD |
| 127 | 19/01/2026 | 1 | 19703 | UP.32.ZN.0298 | 42.620 | 14.870 | 27.750 | SATISH | SAITHA |
| 128 | 19/01/2026 | 1 | 19702 | UP.32.ZN.0301 | 43.890 | 14.120 | 29.770 | SANU | HASANGANJ |
| 129 | 19/01/2026 | 1 | 19701 | UP.32.ZN.0299 | 42.480 | 14.080 | 28.400 | RAMESH | PAHARPUR |
| 130 | 20/01/2026 | 1 | 19778 | UP.32.ZN.0301 | 42.470 | 14.110 | 28.360 | JAGBAHADUR | MALIHABAD |
| 131 | 20/01/2026 | 1 | 19746 | UP.32.WN.5572 | 40.100 | 12.870 | 27.230 | ARYAN GAUTAM | KAKORI |
| 132 | 20/01/2026 | 1 | 19748 | UP.32.ZN.0301 | 42.870 | 14.130 | 28.740 | ASHOK KUMAR SINGH | MOHAN |
| 133 | 20/01/2026 | 1 | 19753 | UP.32.ZN.0299 | 44.220 | 14.020 | 30.200 | BRAJESH KUMAR | MOHAN |
| 134 | 20/01/2026 | 1 | 19755 | UP.32.ZN.0298 | 45.640 | 14.190 | 31.450 | AJEET | KAKORI |
| 135 | 20/01/2026 | 1 | 19756 | UP.32.ZN.0301 | 44.370 | 14.130 | 30.240 | ASHOK KUMAR SINGH | MOHAN |
| 136 | 20/01/2026 | 1 | 19757 | UP.32.ZN.0299 | 44.760 | 14.080 | 30.680 | SARVAN KUMAR | MOHAN |
| 137 | 20/01/2026 | 1 | 19762 | UP.32.ZN.0299 | 42.990 | 14.060 | 28.930 | ADITYA SINGH | UNNAO |
| 138 | 20/01/2026 | 1 | 19763 | UP.32.ZN.0298 | 44.240 | 14.190 | 30.050 | ASHOK KUMAR SINGH | MOHAN |
| 139 | 20/01/2026 | 1 | 19764 | UP.32.ZN.0301 | 42.680 | 14.140 | 28.540 | BRAJESH KUMAR | MOHAN |

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| SR NO. | DATE | TRIP | SLIP NO. | VEHICLE NO. | GROSS WEIGHT | TYRE WT. | NET WT. | PARTY NAME | AREA NAME |
| 140 | 20/01/2026 | 1 | 19765 | UP.32.WN.5572 | 40.340 | 12.840 | 27.500 | VINOD KUMAR | GOORAMAU |
| 141 | 21/01/2026 | | 0 | 0 | 0.000 | 0.000 | 0.000 | | |
| 142 | 22/01/2026 | 1 | 19878 | UP.32.ZN.0298 | 41.960 | 14.100 | 27.860 | ADITYA SINGH | UNNAO |
| 143 | 22/01/2026 | 1 | 19865 | UP.32.ZN.0298 | 43.130 | 14.190 | 28.940 | SARVAN KUMAR | MOHAN |
| 144 | 22/01/2026 | 1 | 19841 | UP.32.ZN.0299 | 44.020 | 14.040 | 29.980 | ADITYA SINGH | UNNAO |
| 145 | 22/01/2026 | 1 | 19875 | UP.32.ZN.0297 | 44.010 | 14.120 | 29.890 | VINOD KUMAR | GOORAMAU |
| 146 | 22/01/2026 | 1 | 19876 | UP.32.WN.5572 | 37.490 | 12.860 | 24.630 | ANKUSH | KAKORI |
| 147 | 22/01/2026 | 1 | 19877 | UP.32.ZN.0299 | 41.080 | 14.030 | 27.050 | ANNAD KUMAR | KAKORI |
| 148 | 22/01/2026 | 1 | 19868 | MH.12.UM.7193 | 36.040 | 12.520 | 23.520 | AJEET | KAKORI |
| 149 | 22/01/2026 | 1 | 19843 | UP.32.WN.5572 | 38.750 | 12.860 | 25.890 | ADITYA SINGH | UNNAO |
| 150 | 22/01/2026 | 1 | 19845 | UP.32.WN.5573 | 38.140 | 12.560 | 25.580 | SATISH | SAITHA |
| 151 | 22/01/2026 | 1 | 19851 | UP.32.ZN.0298 | 42.890 | 14.220 | 28.670 | VINOD KUMAR | GOORAMAU |
| 152 | 23/01/2026 | 1 | 19932 | UP.32.ZN.0297 | 45.280 | 14.000 | 31.280 | ANNAD KUMAR | KAKORI |
| 153 | 23/01/2026 | 1 | 19933 | UP.32.ZN.0298 | 44.740 | 14.170 | 30.570 | ADITYA SINGH | UNNAO |
| 154 | 23/01/2026 | 1 | 19938 | UP.32.ZN.0301 | 44.260 | 14.030 | 30.230 | ANKUSH | KAKORI |
| 155 | 23/01/2026 | 1 | 19924 | UP.32.WN.5572 | 39.720 | 12.910 | 26.810 | ANNAD KUMAR | KAKORI |
| 156 | 23/01/2026 | 1 | 19925 | UP.32.ZN.0297 | 44.900 | 14.020 | 30.880 | AJEET | KAKORI |
| 157 | 23/01/2026 | 1 | 19931 | UP.32.WN.5572 | 39.060 | 12.880 | 26.180 | ADITYA SINGH | UNNAO |
| 158 | 23/01/2026 | 1 | 19908 | UP.32.ZN.0297 | 40.990 | 14.020 | 26.970 | SARVAN KUMAR | MOHAN |
| 159 | 23/01/2026 | 1 | 19909 | UP.32.ZN.0298 | 41.380 | 14.180 | 27.200 | AJEET | KAKORI |
| 160 | 24/01/2026 | 1 | 19964 | UP.32.WN.5572 | 40.610 | 12.880 | 27.730 | ADITYA SINGH | UNNAO |
| 161 | 24/01/2026 | 1 | 19968 | UP.32.ZN.0297 | 45.470 | 14.060 | 31.410 | VINOD KUMAR | GOORAMAU |
| 162 | 24/01/2026 | 1 | 19969 | UP.32.ZN.0298 | 45.810 | 14.150 | 31.660 | SHRI PAL | MALJHA |
| 163 | 24/01/2026 | 1 | 19961 | UP.32.ZN.0297 | 46.200 | 14.040 | 32.160 | ARYAN GAUTAM | KAKORI |
| 164 | 24/01/2026 | 1 | 19962 | UP.32.ZN.0301 | 44.240 | 14.090 | 30.150 | JAGBAHADUR | MALIHABAD |
| 165 | 24/01/2026 | 1 | 19963 | UP.32.ZN.0298 | 44.150 | 14.160 | 29.990 | VINOD KUMAR | GOORAMAU |
| 166 | 24/01/2026 | 1 | 19988 | UP.32.ZN.0301 | 44.980 | 14.290 | 30.690 | ADITYA SINGH | UNNAO |
| 167 | 24/01/2026 | 1 | 19993 | UP.32.ZN.0299 | 43.540 | 13.900 | 29.640 | ARYAN GAUTAM | KAKORI |
| 168 | 24/01/2026 | 1 | 19994 | UP.32.ZN.0297 | 45.300 | 14.060 | 31.240 | SHRI PAL | MALJHA |
| 169 | 24/01/2026 | 1 | 19984 | UP.32.ZN.0297 | 46.460 | 14.030 | 32.430 | VINOD KUMAR | GOORAMAU |
| 170 | 24/01/2026 | 1 | 19985 | UP.32.WN.5572 | 41.110 | 12.860 | 28.250 | VINOD KUMAR | GOORAMAU |
| 171 | 24/01/2026 | 1 | 19987 | UP.32.ZN.0298 | 44.990 | 14.190 | 30.800 | CHAND AHMAD | PAHARPUR |
| 172 | 24/01/2026 | 1 | 19960 | UP.32.WN.5572 | 39.760 | 12.860 | 26.900 | ARYAN GAUTAM | KAKORI |
| 173 | 24/01/2026 | 1 | 19997 | UP.32.ZN.0301 | 44.880 | 13.150 | 31.730 | ADITYA SINGH | UNNAO |
| 174 | 25/01/2026 | 1 | 20029 | UP.32.ZN.0297 | 41.660 | 14.180 | 27.480 | JAGBAHADUR | MALIHABAD |

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| BHUMI GREEN ENERGY | | | | | | | | | |
|--------------------|------------|------|----------|---------------|--------------|----------|---------|--------------|-----------|
| 4 MM CITY COMPOST | | | | | | | | | |
| Jan-26 | | | | | | | | | |
| SR NO. | DATE | TRIP | SLIP NO. | VEHICLE NO. | GROSS WEIGHT | TYRE WT. | NET WT. | PARTY NAME | AREA NAME |
| 175 | 25/01/2026 | 1 | 20043 | UP.32.ZN.0301 | 39.790 | 14.060 | 25.730 | SHRI PAL | MALJHA |
| 176 | 25/01/2026 | 1 | 20044 | UP.32.ZN.0299 | 40.020 | 13.910 | 26.110 | CHAND AHMAD | PAHARPUR |
| 177 | 25/01/2026 | 1 | 20015 | UP.32.WN.5572 | 39.370 | 12.920 | 26.450 | VINOD KUMAR | GOORAMAU |
| 178 | 25/01/2026 | 1 | 20016 | UP.32.WN.5572 | 36.970 | 12.900 | 24.070 | ARYAN GAUTAM | KAKORI |
| 179 | 25/01/2026 | 1 | 20045 | UP.32.ZN.0297 | 39.770 | 14.110 | 25.660 | ADITYA SINGH | UNNAO |
| 180 | 25/01/2026 | 1 | 20046 | UP.32.ZN.0298 | 39.580 | 14.210 | 25.370 | JAGBAHADUR | MALIHABAD |
| 181 | 26/01/2026 | 1 | 20087 | UP.32.ZN.0301 | 44.280 | 14.060 | 30.220 | ADITYA SINGH | UNNAO |
| 182 | 26/01/2026 | 1 | 20088 | UP.32.ZN.0297 | 44.800 | 14.910 | 29.890 | SHRI PAL | MALJHA |
| 183 | 26/01/2026 | 1 | 20091 | UP.32.ZN.0298 | 43.880 | 14.130 | 29.750 | VINOD KUMAR | GOORAMAU |
| 184 | 26/01/2026 | 1 | 20082 | UP.32.WN.5572 | 39.980 | 12.880 | 27.100 | JAGBAHADUR | MALIHABAD |
| 185 | 26/01/2026 | 1 | 20083 | UP.32.WN.5572 | 38.560 | 12.870 | 25.690 | ADITYA SINGH | UNNAO |
| 186 | 26/01/2026 | 1 | 20084 | UP.32.ZN.0299 | 44.450 | 13.910 | 30.540 | ARYAN GAUTAM | KAKORI |
| 187 | 26/01/2026 | 1 | 20073 | UP.32.ZN.0299 | 45.010 | 13.890 | 31.120 | VINOD KUMAR | GOORAMAU |
| 188 | 26/01/2026 | 1 | 20075 | UP.32.ZN.0297 | 46.020 | 14.130 | 31.890 | SHRI PAL | MALJHA |
| 189 | 26/01/2026 | 1 | 20072 | UP.32.WN.5572 | 39.060 | 12.910 | 26.150 | ADITYA SINGH | UNNAO |
| 190 | 26/01/2026 | 1 | 20061 | UP.32.ZN.0298 | 43.690 | 14.220 | 29.470 | ARYAN GAUTAM | KAKORI |
| 191 | 27/01/2026 | 1 | 20130 | UP.32.ZN.0297 | 45.870 | 14.080 | 31.790 | JAGBAHADUR | MALIHABAD |
| 192 | 27/01/2026 | 1 | 20135 | UP.32.ZN.0298 | 46.160 | 14.210 | 31.950 | CHAND AHMAD | PAHARPUR |
| 193 | 27/01/2026 | 1 | 20136 | UP.32.ZN.0297 | 46.260 | 14.060 | 32.200 | ARYAN GAUTAM | KAKORI |
| 194 | 27/01/2026 | 1 | 20120 | UP.32.ZN.0299 | 44.550 | 13.870 | 30.680 | VINOD KUMAR | GOORAMAU |
| 195 | 27/01/2026 | 1 | 20122 | UP.32.WN.5572 | 39.640 | 12.880 | 26.760 | JAGBAHADUR | MALIHABAD |
| 196 | 27/01/2026 | 1 | 20129 | UP.32.ZN.0298 | 43.600 | 14.190 | 29.410 | ADITYA SINGH | UNNAO |
| 197 | 27/01/2026 | 1 | 20114 | UP.32.WN.5572 | 39.710 | 13.640 | 26.070 | VINOD KUMAR | GOORAMAU |
| 198 | 27/01/2026 | 1 | 20116 | UP.32.ZN.0298 | 45.610 | 14.260 | 31.350 | ARYAN GAUTAM | KAKORI |
| 199 | 27/01/2026 | 1 | 20119 | UP.32.ZN.0301 | 45.480 | 14.060 | 31.420 | CHAND AHMAD | PAHARPUR |
| 200 | 27/01/2026 | 1 | 20111 | UP.32.ZN.0297 | 44.800 | 14.050 | 30.750 | SHRI PAL | MALJHA |
| 201 | 27/01/2026 | 1 | 20112 | UP.32.ZN.0301 | 44.790 | 14.080 | 30.710 | ADITYA SINGH | UNNAO |
| 202 | 27/01/2026 | 1 | 20113 | UP.32.ZN.0299 | 44.150 | 13.860 | 30.290 | SHRI PAL | MALJHA |
| 203 | 27/01/2026 | 1 | 20137 | UP.32.WN.5572 | 42.660 | 13.040 | 29.620 | JAGBAHADUR | MALIHABAD |
| 204 | 28/01/2026 | 1 | 20178 | UP.32.WN.5572 | 38.800 | 13.100 | 25.700 | ARYAN GAUTAM | KAKORI |
| 205 | 28/01/2026 | 1 | 20192 | UP.32.ZN.0297 | 44.100 | 14.120 | 29.980 | VINOD KUMAR | GOORAMAU |
| 206 | 28/01/2026 | 1 | 20194 | UP.32.ZN.0298 | 46.090 | 14.190 | 31.900 | JAGBAHADUR | MALIHABAD |
| 207 | 28/01/2026 | 1 | 20174 | UP.32.ZN.0297 | 47.290 | 14.390 | 32.900 | SHRI PAL | MALJHA |
| 208 | 28/01/2026 | 1 | 20175 | UP.32.ZN.0299 | 47.480 | 14.020 | 33.460 | ARYAN GAUTAM | KAKORI |
| 209 | 28/01/2026 | 1 | 20176 | UP.32.ZN.0298 | 44.230 | 14.210 | 30.020 | ADITYA SINGH | UNNAO |

| BHUMI GREEN ENERGY | | | | | | | | | |
|---------------------------|-------------|-------------|-----------------|--------------------|---------------------|-----------------|----------------|-------------------|------------------|
| 4 MM CITY COMPOST | | | | | | | | | |
| Jan-26 | | | | | | | | | |
| SR NO. | DATE | TRIP | SLIP NO. | VEHICLE NO. | GROSS WEIGHT | TYRE WT. | NET WT. | PARTY NAME | AREA NAME |
| 210 | 28/01/2026 | 1 | 20169 | UP.32.WN.5572 | 40.430 | 12.990 | 27.440 | VINOD KUMAR | GOORAMAU |
| 211 | 28/01/2026 | 1 | 20170 | UP.32.ZN.0298 | 48.720 | 14.240 | 34.480 | JAGBAHADUR | MALIHABAD |
| 212 | 28/01/2026 | 1 | 20171 | UP.32.ZN.0299 | 46.560 | 13.990 | 32.570 | SHRI PAL | MALJHA |
| 213 | 28/01/2026 | 1 | 20166 | UP.32.WN.5572 | 42.110 | 12.940 | 29.170 | ADITYA SINGH | UNNAO |
| 214 | 28/01/2026 | 1 | 20167 | UP.32.ZN.0298 | 46.850 | 14.170 | 32.680 | ARYAN GAUTAM | KAKORI |
| 215 | 28/01/2026 | 1 | 20168 | UP.32.ZN.0299 | 46.340 | 13.990 | 32.350 | CHAND AHMAD | PAHARPUR |
| TOTAL | | 214 | | | | | 6149.93 | | |

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Form - A2
JOINT DIRECTOR OF AGRICULTURE (FERTILIZER)
(DEPARTMENT OF AGRICULTURE, U.P.)
ACKNOWLEDGEMENT
See Clause 8(3)

1. License Number: JDA FERTILIZER/626/LKO/1

Received from M/ s BHUMI GREEN ENERGY, MSW PROCESSING PLANT, VILLAGE- SHIVRI, TEHSIL-SAROJINI NAGAR, DISTRICT-LUCKNOW, 226017 a complete Memorandum of Intimation alongwith Form 'O', fee of Rs. 2251 by Demand Draft bearing number F926020 dated 09/06/2025

2. This acknowledgement shall be deemed to be the letter of authorisation entitling the applicant to carry on the business as applied for, for a period of 5 years from the date of issue of this Memo of acknowledgement unless suspended or revoked by the competent authority.

DR ASHUTOSH
KUMAR
MISHRA

Digitally signed by
DR ASHUTOSH
KUMAR MISHRA
Date: 2025.06.09
19:37:00 +05'30'

(Authorised As Per Enclosed Form A1)
Issue Date : 09/06/2025
Valid Upto : 08/06/2030

Signature of Notified Authority
Joint Director of Agriculture (Fertilizer)
Uttar Pradesh

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Form - A1

MEMORANDUM OF INTIMATION

[See Clause 8(2)]

Licence Number: JDA FERTILIZER/626/LKO/1

Issue Date: 09/06/2025

Valid Upto: 08/06/2030

1. Details of the Notified Authority to whom application is submitted.

- (a) Designation of Notified Authority: Joint Director of Agriculture (Fertilizer)
Uttar Pradesh
- (b) Place: Krishi Bhawan Lucknow
- (c) State of: Uttar Pradesh

2. Details of the applicant:

- Name of the applicant: SHAMBHURAJ RAVINDRA PAWAR
- Name of the Concern: BHUMI GREEN ENERGY
- Postal Address with telephone number: MSW PROCESSING PLANT, TEHSIL-SAROJINI NAGAR, DISTRICT-LUCKNOW, LUCKNOW, 226017
- Mob No: 9685087261

3. Place of Business:

- (i) For Sale: MSW PROCESSING PLANT, VILLAGE-SHIVRI, TEHSIL-SAROJINI NAGAR, DISTRICT-LUCKNOW, 226017
- (i) For Storage: MSW PROCESSING PLANT, VILLAGE-SHIVRI, TEHSIL-SAROJINI NAGAR, DISTRICT-LUCKNOW, 226017

4. Whether the application is for:

Manufacturer

5. Details of fertilizer and their source in form 'O':

| S.No | Name of Fertilizer | Whether certificate of source in attached |
|------|--------------------|---|
| 01. | CITY COMPOST | NO |

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(Please tick mark whichever is applicable)

- I have deposited the registration fee of Rs. 2251 via Challan No. F926020 Dated 09/06/2025 in the bank/Treasury or enclose Demand Draft No. - Dated in favour of payable at - towards registration fees.
- Whether the intimation is for an authorization letter or a renewal thereof.(Note: In case the intimation is for renewal of authorization letter,the acknowledgment in Form A2 should be submitted for necessary endorsement thereon.)
- Any other relevant information
- I have read the terms and conditions of eligibilty for submission of Memorandum of Intimation and undertake that the same will be complied by me and in token of the same.I have signed the same is enclosed herewith.

Date : 09/06/2025

Place : Krishi Bhawan Lucknow

Signature of Applicant

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Term and Conditions of authorisation.

- I shall comply with the provisions of the Fertilizer (Control) Order, 1985 and the notifications issued thereunder for the time being in force.
- I shall from time to time report to the Notified Authority and inform about change in the premises of sale depot and godowns attached to sale depot.
- I shall also submit in time all the returns as may be prescribed by the State Government.
- I shall not sell fertilizers for industrial use
- I shall file a separate Memorandum of Intimation for, where the storage point is located outside the area jurisdiction of the Notified Authority where the sale depot is located.
- I shall file a separate MOI for each place when the business of selling fertilizers is intended to be carried on at more than one place.
- I shall file separate MOI if I carry on the business of fertilizers both as retail and wholesale dealer.
- I confirm that my previous certificate of Registration or Authorisation is not under Suspension or Cancellation or debarred from selling of fertilizers.

Declaration

- (a) I/We declare that the information given above is true to the best of my/our knowledge and belief and no part thereof is false or no material information has been concealed.
- (b) Declared that the fertilisers mentioned above will be supplied conforming to the standards laid down under the Fertiliser (Control) Order, 1985 and, as the case may be, grades/ formulations (of mixtures of fertilisers) notified by the Central/State Government and packed and marked in container as provided under clause 21 of the Fertiliser (Control) Order, 1985

Date : 09/06/2025

Place : Krishi Bhawan Lucknow

Signature of Applicant

837 BHUMI GREEN ENERGY LUCKNOW FRESH UNIT

FRESH RDF DISPATCH 26.11.2024 TO 28.01.2026

| PLANT NAME | TRIP | QTY |
|---|-------------|------------------|
| ACC LIMITED (KYMOOR) | 461 | 16484.56 |
| ACC CEMENT JAMUL (CHHATTISGARH) | 6 | 176.95 |
| ACC LIMITED (CHANDRAPUR) | 34 | 1069.32 |
| AMBUJA CEMENT LTD (MARWA MUNDWA) | 356 | 14013.34 |
| AMBUJA CEMENT LTD (RABRIYAVAS) | 15 | 593.30 |
| BINDLAS DUPLUX LTD (MUZAFFARNAGAR) | 2 | 55.94 |
| KAILASHIDEVI PLUPS AND PAPER PRODUCTS | 1 | 35.38 |
| SUCHI PAPER MILLS | 2 | 77.79 |
| BIRLA CORPORATION LTD (SATNA) | 169 | 6615.50 |
| DEV PRIYA PRODUCTS (MEERUT) | 2 | 55.49 |
| JK CEMENT (PANNA) | 433 | 15655.01 |
| MAA SHEETLA VENTURES (KICCHA) | 387 | 12762.99 |
| MEENU PAPER MILLS (MUZAFFARNAGAR) | 449 | 16085.46 |
| PASWARA PAPER LTD (MEERUT) | 13 | 337.70 |
| PRISM JOHSON LTD (SATNA) | 692 | 26247.02 |
| RAMA SHYAMA PAPER MILL (BAREILLY) | 431 | 13464.38 |
| SHIDHESHWARI PAPER UDYOG (KASHIPUR) | 1 | 37.39 |
| SHREE BHAGESHWARI PAPER (MUZAFFARNAGAR) | 1 | 25.29 |
| SIDHI CEMENT WORKS (SIDHI) | 893 | 32461.04 |
| ULTRATECH CEMENT LTD (RAJASTHAN) | 321 | 13111.45 |
| UTRATECH CEMENT LTD (DALLA) | 137 | 4903.21 |
| UTRATECH CEMENT LTD (CHATTISHGARH) | 13 | 468.79 |
| NIMEBRIA WORKS | 1 | 41.87 |
| M/S TIRUPATIBAALAJI FIBERRS PVT LTD | 1 | 25.96 |
| REWA MSW ENERGY SOLUTIONS PVT LTD | 17 | 646.71 |
| HEIDELBERG CEMENT INDIA LIMITED | 107 | 3733.63 |
| GENUS PAPER & BOARDS LTD. | 10 | 357.53 |
| SUYASH KRAFT AND PAPERS PVT LTD | 1 | 34.00 |
| M/S VISHWANATH PAPER & BOARD PVT LTD | 40 | 1486.66 |
| GRAND TOTAL | 4996 | 181063.66 |

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UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :10/05/2025 To 09/05/2030

Category : RED

Application Id : 31174694

Ref No. -

Dated:- 10/05/2025

237066/UPPCB/Lucknow(UPPCBRO)/CTE/LUCKNOW/2025

To ,

Shri SANJEEV PRADHAN
M/s LUCKNOW MUNICIPAL CORPORATION
Shivari village Lucknow Uttar Pradesh,LUCKNOW,
LUCKNOW

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 31174694 dated - 03/04/2025. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

| Main Raw Material Details | | |
|---------------------------|------------------------|-----------------------|
| Name of Raw Material | Raw Material Unit Name | Raw Material Quantity |
| Municipal solid waste | Metric Tonnes/Day | 2600 |

C- Product with capacity :

| Product Detail | |
|-----------------|------------------|
| Name of Product | Product Quantity |
| compost | 6000 |

D- By-Product if any with capacity :

| By Product Detail | | | |
|--------------------|-------------------|--------------------------|--------------------------|
| Name of By Product | Unit Name | Licence Product Capacity | Install Product Capacity |
| RDS | Metric Tonnes/Day | 400 | 700 |

2. Water Requirement (in KLD) and its Source :

| Source of Water Details | | |
|-------------------------|----------------|-----------------|
| Source Type | Name of Source | Quantity (KL/D) |

3. Quantity of effluent (In KLD) :

| Effluent Details | |
|--------------------|-----------------|
| Source Consumption | Quantity (KL/D) |

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

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| Fuel Consumption Details | | |
|--------------------------|----------------------|-----|
| Fuel | Consumption(tpd/kld) | Use |

5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 09/05/2030 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

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1. This CTE is valid for M/s Lucknow Municipal Corporation for scientific treatment of Municipal Solid Waste from 1200 MT/day to 2600 MT/day in the existing site at Village-Shivari, Lucknow.
2. The Industry shall comply with various provisions of The Hazardous and Other Wastes (Management and Trans boundary movement) Rules, 2016.
3. The Project Proponent shall ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change.
4. The Industry shall ensure that no generation of Effluent being done. If effluent is generated then Unit has to install Effluent Treatment Plant (ETP) of adequate capacity for the treatment of industrial effluent generated in the production capacity. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
5. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
6. The Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
7. Prior to abstraction, project shall obtain a No Objection Certificate from Central Ground Water Authority before abstraction of ground water. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB and CPCB on monthly basis.
8. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
9. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
10. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
11. Noise and emission level from the DG sets installed of 350 KVA and 250 KVA capacities shall remain within the prescribed norms and the stacks and acoustic enclosure shall be properly maintained according to the prescribed norms.
12. The industry shall only use LPG/HSD only for the use of DG set as fuel no other fuel is allowed in industrial process.
13. The Industry will submit the License of the concerned Department as applicable within 01 Months.
14. The Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
15. The proponent shall obtain Consents for Operation from UPPCB, as required Under Section 25/26 of the Water (P & C of P) Act 1974 and under Section 21/22 of the Air (P&C of P) Act 1981 before commencement of the activity including trial production.
16. All other wastes such as iron filings, waste oils, transformer oils, batteries & other E-Waste should be recycled using registered vendors.
17. The incoming organic waste at site shall be stored properly prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility. Necessary precaution shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard.

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18. The project shall comply with the provisions of Construction and Demolition Waste Management Rules, 2016.

19. Leachate discharge/usage should be done in such a way that the situation of water logging does not arise and the zero discharge shall be achieved by reusing it for spray on wind rows and other purposes.

20. The daily logbook record of the Liquid manure produced by the unit shall be maintained.

21. Plants use following types of scrubbers:

(a) Iron chelating based for H₂S removal.

i. All Waste streams coming from plant should be suitably treated & recycled/reused. In no case, Effluent enters water body.

(b) PSA for CO₂ removal

ii. Height of exhaust gas chimney to be raised to 3m above the roof at least.

(C) Water scrubber for CO₂ and H₂S removal.

iii. Effluent generated which is high in acids should be neutralized by using suitable method & then disposed off after meeting the notified effluent discharge norm.

22. Solid manure may be converted to PROM (Phosphate Rich Organic Manure) organic Potash fertilizer, Organic silica fertilizer Etc.

23. The industry shall submit a bank guarantee of Rs. 1,00,000/- in favor of the Board incorporating the condition no. 01 to 22 within 15 days for ensuring the compliance of conditions.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 10/06/2025 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Rajendra Singh
Chief Environmental Officer,
Circle-5 UPPCB

Digitally signed by
Rajendra Singh
Date: 2025.05.30
10:20:02 +05'30'

Dated:- 10/05/2025

Copy To -

Regional Officer, UPPCB, Lucknow.

Rajendra Singh
Chief Environmental Officer,
Circle-5 UPPCB

Digitally signed by
Rajendra Singh
Date: 2025.05.30
10:20:02 +05'30'



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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : BLUE

Application Id : 32411027

242761/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2025

Date: 24/07/2025

To,

M/s

LUCKNOW MUNICIPAL CORPORATION

Villag Shivari, Lucknow Uttar Pradesh,LUCKNOW,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **LUCKNOW MUNICIPAL CORPORATION** located at **Villag Shivari, Lucknow Uttar Pradesh,LUCKNOW,** subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA LUCKNOW MUNICIPAL CORPORATION granted for the period from **24/07/2025 to 31/12/2025** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|---|----------|-------------------|
| 1 | Treatment and Disposal of Municipal Solid Waste | 2600 | Metric Tonnes/Day |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 0.5 | Septic Tank | Horticulture |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

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| S.No. | Parameter | Standard |
|-------|----------------|----------|
| 1 | pH | 5.5-8.5 |
| 2 | TSS | 100 mg/l |
| 3 | BOD | 30 mg/l |
| 4 | COD | 250 mg/l |
| 5 | Oil and Grease | 10 mg/l |

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|----------------------|--------------|----------|--------------------|-----------------|
| 1 | 250 KVA DG set | Diesel | 1 | Particulate Matter | As per norms |
| 2 | 350 KVA DG set | Diesel | 1 | Particulate Matter | As per norms |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|------------|-----------|
|-------|----------|------------|-----------|

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

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The Factory Manager of M/s LUCKNOW MUNICIPAL CORPORATION. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

| S.No. | Category of Hazardous Waste as per the Schedules I, II and III of these rules | Authorised mode of disposal or recycling or utilisation or co-processing, etc. | Quantity(ton/annum) |
|-------|---|--|---------------------|
|-------|---|--|---------------------|

The authorization shall be in force and shall be valid upto 31/12/2025. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for the Treatment and Disposal of MSW- 2600 TPD by scientific method.
2. Collection, Segregation, Transportation, Treatment and Disposal of Municipal Solid Waste shall be done as per the provisions of Solid Waste Management Rules, 2016.
3. Organic Waste & inorganic Waste will be segregated from MSW & Polythene & other solid waste composting.
4. Proper Disposal of Solid Waste should be ensured such that it does not pollute the underground water or any other water source.
5. For disposal of Plastic Waste, provision of Plastic Waste Management Rules, 2016 shall be complied with.
6. The unit shall strictly comply with the Hazardous & other Waste (Management & Transboundary movement) Rules, 2016.
7. The unit shall ensure to install complete Effluent Treatment Plant (Leachate Treatment) within time bound.
8. The unit shall maintain and operate the ETP and the treated effluent shall be sprinkled in the compost yard. No effluent shall be discharged outside from the premises.
9. The unit shall ensure to dispose all Legacy waste within 06 months.
10. Leachate discharge/usage should be done in such a way that the situation of water logging does not arise and the zero discharge shall be achieved by reusing it for spray on wind rows and other purposes.
11. Noise and emission level from the DG sets installed of 350 KVA and 250 KVA capacities shall remain within the prescribed norms and the stacks and acoustic enclosure shall be properly maintained according to the prescribed norms.
12. Maintain logbook for electric meter reading to record daily electric usage by Effluent Treatment Plant and send logbook details to the Board on monthly basis.
13. The industry shall obtain CGWA permission, as per applicable rules, prior to withdrawal of ground water within 03 months and submit its copy to the Board.
14. The Orders issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
15. All other wastes such as iron filings, waste oils, transformer oils, batteries & other E-Waste should be recycled using registered vendors.

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16. The incoming organic waste at site shall be stored properly prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility. Necessary precaution shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard.

17. Leachate discharge/usage should be done in such a way that the situation of water logging does not arise and the zero discharge shall be achieved by reusing it for spray on wind rows and other purposes.

18. The daily logbook record of the Liquid manure produced by the unit shall be maintained.

19. Plants use following types of scrubbers:

(a) Iron chelating based for H₂S removal.

i. All Waste streams coming from plant should be suitably treated & recycled/reused. In no case, Effluent enters water body.

(b) PSA for CO₂ removal

ii. Height of exhaust gas chimney to be raised to 3m above the roof at least.

(C) Water scrubber for CO₂ and H₂S removal.

iii. Effluent generated which is high in acids should be neutralized by using suitable method & then disposed off after meeting the notified effluent discharge norm.

20. Solid manure may be converted to PROM (Phosphate Rich Organic Manure) organic Potash fertilizer, Organic silica fertilizer Etc.

21. The industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

22. The unit shall ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change.

23. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

ATULESH YADAV Digitally signed by ATULESH
YADAV
Date: 2025.08.01 19:50:52 +05'30'
**Chief Environmental Officer,
Circle-5, UPPCB.**

Copy to:

Regional Officer, UPPCB, Lucknow.

ATULESH YADAV Digitally signed by ATULESH
YADAV
Date: 2025.08.01 19:51:01 +05'30'
**Chief Environmental Officer,
Circle-5, UPPCB.**



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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

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Annexure 2 - 300 TPD Bio-CNG Plant and 150 TPD Bio-CBG Plant Status Report

This project, with a capacity of 300 tons per day (TPD), is expected to divert approximately 0.94 lakh tons of organic waste from landfills annually. The plant will produce about 12.5 TPD of Bio-CNG and 50 tons of fermented organic manure daily, leading to an annual reduction of over 0.625 lakh tons of carbon dioxide and other greenhouse gases. This initiative is a significant step toward the nation's decarbonization goals and is projected to create more than 250 direct and indirect jobs.

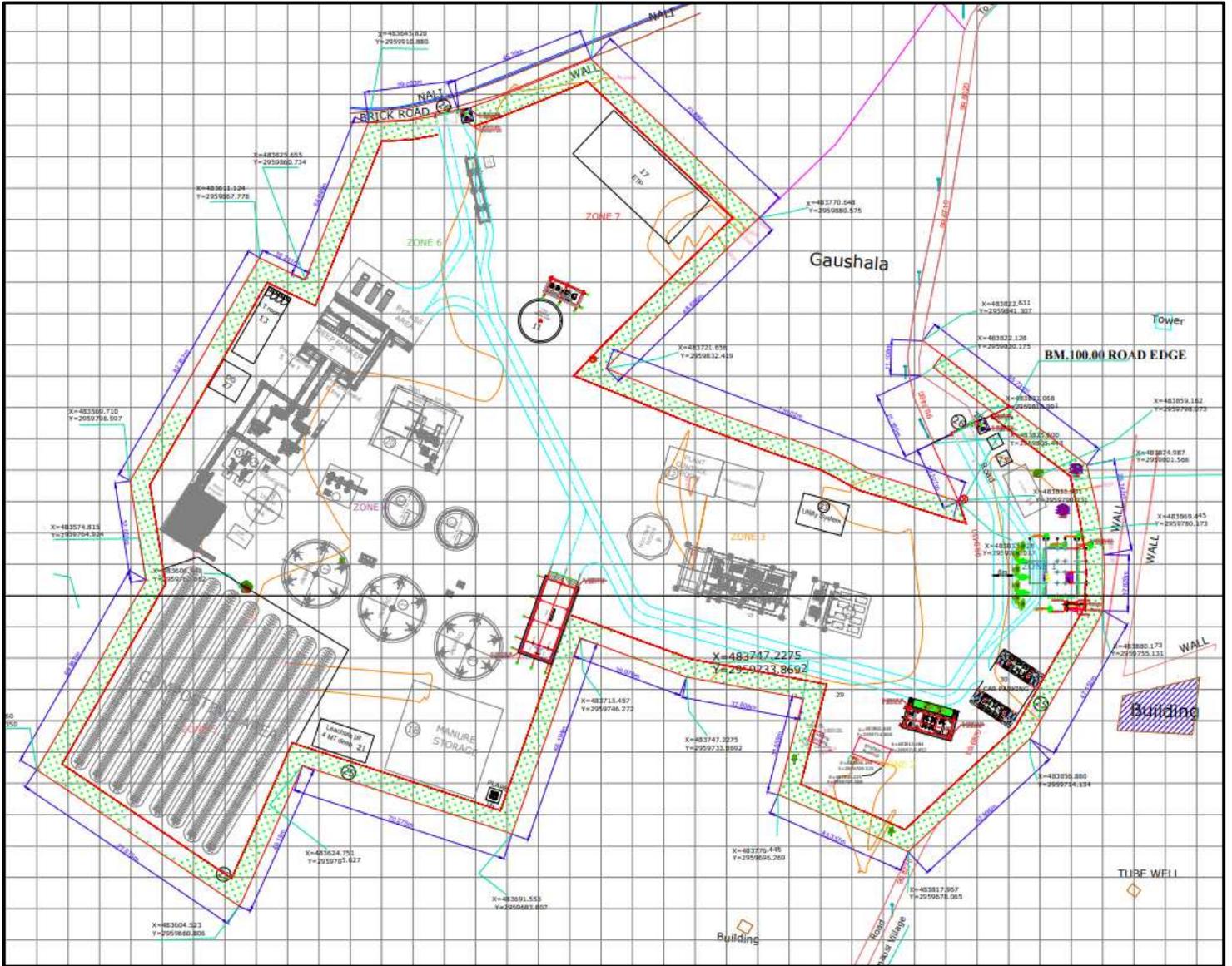
M/S EverEnviro Resource Management Pvt. Ltd. is developing the 300 TPD Bio-CNG plant at Nadarganj, Amausi, for processing segregated wet waste. While civil works are complete, machinery installation is currently underway. The company has revised the project's commercial operations start date to June 2026, citing financial constraints for the delay.

In a related development, a partnership with M/S Jay Bharat Maruti Enviro Bioenergy Lucknow Pvt. Ltd. has been formed to build a separate 150 TPD Bio-CBG plant. This facility will produce 10 TPD of gas using a feedstock of cow dung, pottery waste, napier grass, and wet mandi waste. The project's initial site at a shooting range in Sarojini Nagar had to be relocated due to local conflicts. The Lucknow Municipal Corporation (LMC) has since provided a new land allocation, and a new lease agreement and land handover have been finalized, allowing the project to move forward.

| S.No. | Project Development Operation | Status |
|-------|---|--|
| 1 | Topographical Survey of the Site | Completed |
| 2 | Consent to Establish | CTE Received |
| 3 | Boundary Wall Construction | Completed |
| 4 | Internal Roads and Administration/ Utility Buildings | Design finalized, vendor onboarding under progress |
| 5 | Geotechnical Investigation | Completed |
| 1 | Basic Design Engineering | Completed |
| 2 | Detailed Design Engineering | Completed |
| 3 | Anaerobic Digesters | Excavation work started |
| 4 | Plant Main Gate | Completed |
| 5 | Admin Building Work | Completed |
| 6 | Workshop Building | Completed |
| 7 | Canteen Building | Completed |
| 8 | Gas Upgradation System | Design Engineering done |
| 9 | Sampling and Testing of Organic Waste from Lucknow City | Ongoing |
| 10 | TEPC Vendor | Deployed |
| 11 | PEB Building | Structural design finalised & work in progress. |

300TPD Bio-CNG Project Update

Bio CNG Plant Layout



Current Progress Photographs





To,
 Shri Inderjeet Singh, IAS
 Municipal Commissioner
 Lucknow Nagar Nigam (LNN),
 Trilok Nath Road,
 Lucknow - 226001, Uttar Pradesh



Date: 12.12.2024

Subject: 300 TPD Bio-CNG (CBG) Project based on Organic Fraction of Solid Waste (Wet Waste): Current Status, Completion Timelines and Support Requested

Dear Sir,

As you are aware, EverEnviro Resource Management Private Limited, a leading Resource Management Company working in facets of organic waste/residue to CBG, construction & demolition waste and waste to electricity, is setting up large number of CBG Plants using Organic Fraction of Solid Waste (OFSW), Paddy Straw and Press Mud on Pan India basis.

We would like to mention EverEnviro's firm commitment towards creating a positive climate impact through its CBG Business as these projects aim towards reducing greenhouse gas emissions and environmental impact by effective carbon abatement, which is at the core of EverEnviro vision & mission. Moreover, CBG projects produce environmentally and economically sustainable products which go back into the value chain, hence developing circular economy that tackles climate change and other national as well as global challenges like biodiversity loss, waste, pollution, resource loss and scarcity of jobs.

Till date, we have successfully commissioned and are operating 5 nos. CBG Plants as per details given below:

- **Indore** : Processing of ~2 lac tons of organic waste annually (avg. of 14.9 TPD against design capacity of 15.3 TPD in November 2024 - 97% PLF)
- **Sangrur & Patiala** (Punjab) : Collectively, preventing stubble burning and creating value from ~1 lac tons of Paddy Straw annually
- **Balrampur & Kumbhi** (Uttar Pradesh) : Collectively, processing 1.75 lac tons of Press Mud annually

Amc (CBG)

12/12/24

EverEnviro

श्री नरेंद्र आर्य

नगर निगम

Being a CBG segment leader and having set-up CBG plants based on all three major feedstock, EverEnviro has been able to create a dynamic knowledge repository on selection of right technology, end to end feedstock management, operations & maintenance of plant & machineries, production of CBG with more than 96% methane content & production of FOM/LFOM meeting FCO standards and process rejects management etc. which is being implemented in all under construction CBG Plants in Uttar Pradesh, including Lucknow.

EverEnviro had set-up and is operating Asia's largest 550 TPD CBG Plant at Indore, inaugurated by Shri Narendra Modi Ji, Hon'ble Prime Minister on 19th February 2022.

EverEnviro Resource Management Private Limited
 Corporate Office:
 5A Building, 2nd Floor, DLF Cyber City, Phase 3, Sector 24, Gurgaon, Haryana - 122002
 CIN: U37300MH2019PTC330211



Since the plant started operations in May 2022, the presence of sand & silt (~5TPD) and indigestible organic content (long fibres, coconut shells, etc. to the tune of 10-15% of input) in the incoming waste have led to various technology, design and process interventions as well as improvement initiatives being implemented at the plant by EverEnviro.

It took us a 2-year long learning phase at 550 TPD Indore CBG Plant where in EverEnviro has invested 130% of envisaged capital investment (30% after commissioning of the plant in May 2022) to reach a stage where we have finalized the best suited technology to replicate the same at Lucknow, UP.

Hence, it is hereby stressed that EverEnviro is 100% committed towards completing the ongoing CBG project at Lucknow within the new timelines mentioned in the attached annexure. The same has also been communicated to Ministry of Housing & Urban Affairs, Govt. of India. Hence, an approval from your good office is sought in this regard on the attached timelines.

We look forward to continued support from Lucknow Nagar Nigam in developing the 300 TPD CBG Project as a sustainable solution for managing organic waste generated in Lucknow City.

With Warm Regards

For
Signature

Mahesh Girdhar
 MD & CEO
 Mail: Mahesh.girdhar@everenviro.com



Annexure-I

Project - Lucknow CBG

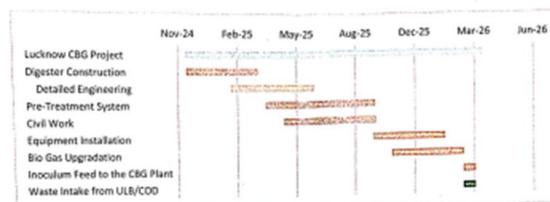


Figure 1 Project Development Schedule for Lucknow CBG Project

Current Project Status

- Phase I including ancillary buildings & utilities: 100% Complete
- Phase II including project components such as pre-processing set-up, digesters, gas upgradation system, etc. - Digester construction work initiated in Nov. 2024
- Project COD (start of waste intake from LNN) - March 2026

Support requested from ULB

- Improvement in the current segregation levels is required from LNN to enable the CBG Plant to operate at design capacity.
- Construction of motorable approach road upto plant gate (as per Clause 6.2 of the Concession Agreement signed with Lucknow Nagar Nigam dated 25.11.2022) - due to absence of a motorable approach road, laden large trucks (heavy machinery and civil construction material) cannot reach the site
- Relocation of village road passing through site
- Permanent power supply upto plant gate to support heavy construction activities in Phase-II (as per Clause 6.2 of the Concession Agreement signed with Lucknow Nagar Nigam dated 25.11.2022)
- Water supply and drainage & sewer line installation (as per Clause 6.2 of the Concession Agreement signed with Lucknow Nagar Nigam dated 25.11.2022)

EverEnviro Resource Management Private Limited
 Corporate Office:
 5A Building, 2nd Floor, DLF Cyber City, Phase 3, Sector 24, Gurgaon, Haryana - 122002
 CIN: U37300MH2019PTC330211

बायो सीएनजी प्लांट का जल्द शुरू होगा निर्माण

सरोजनीनगर में राज्यपाल करेंगी शिलान्यास, मंडलायुक्त ने किया मौके का दौरा

माई सिटी रिपोर्टर

लखनऊ। शहर में गोबर, सब्जी मंडियों से निकलने वाले कचरे की समस्या अगले साल खत्म हो जाएगी। इसके लिए बायो सीएनजी प्लांट लगाया जाएगा। पीपीपी पर लगने वाले प्लांट के लिए नगर निगम ने सरोजनीनगर क्षेत्र में निजी कंपनी को जमीन आवंटित कर दी है।

13 महीने में प्लांट तैयार हो जाएगा। इसका शिलान्यास-भूमि पूजन राज्यपाल करेंगी। बुधवार को मंडलायुक्त रोशन जैकब ने मौके का निरीक्षण किया। इस दौरान नगर आयुक्त इंद्रजीत सिंह थे। अपर नगर आयुक्त डॉ. अरविंद राव ने बताया कि प्लांट में कान्हा उपवन के गोवंशों के गोबर से सीएनजी बनाई जाएगी।

कान्हा उपवन में करीब दस हजार गोवंश हैं। नगर निगम अयोध्या रोड पर मनोरथा गोशाला बना रहा है। इससे प्लांट को गोबर की कमी नहीं होगी। प्लांट पर करीब 100 करोड़ रुपये का खर्च आएगा। निजी कंपनी जेबीएम इसका खर्च उठाएगी। जो गोबर नगर निगम देगा उसका पैसा भी कंपनी देगी।



सरोजनीनगर में बायो सीएनजी प्लांट को लेकर मंडलायुक्त ने बुधवार को निरीक्षण किया। स्रोत : विभाग

गोवंशों के इलाज की व्यवस्था और मजबूत करें : मंडलायुक्त

लखनऊ। नादरगंज स्थित कान्हा उपवन (गोशाला) का मंडलायुक्त रोशन जैकब ने बुधवार को निरीक्षण किया और इसे आत्मनिर्भर बनाने का निर्देश दिया। नगर निगम अधिकारियों से गोवंशों का नियमित स्वास्थ्य परीक्षण कराने व बीमार पशुओं की चिकित्सकीय व्यवस्था को और सुदृढ़ करने के लिए कहा।

मंडलायुक्त ने कहा कि गोशाला की देखरेख में लापरवाही बर्दाश्त नहीं होगी। उन्होंने चारे की गुणवत्ता की समीक्षा की और निर्देश दिया कि

कान्हा उपवन का किया निरीक्षण

पशुओं को पोषणयुक्त चारा समय से उपलब्ध कराया जाए। हर गो आश्रय स्थल पर लॉक बुक बनाएं, जिसमें भूसा आदि का रिकॉर्ड रखा जाए।

मंडलायुक्त ने सभी बाड़ों का निरीक्षण किया। चारा मानकानुसार मिला। उन्होंने गोशाला से दूध, गोबर की बिक्री की जानकारी ली। निरीक्षण के दौरान नगर आयुक्त इंद्रजीत सिंह, अपर नगर आयुक्त पंकज श्रीवास्तव आदि थे।



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 Government of Uttar Pradesh



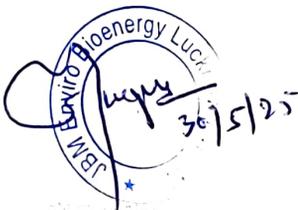
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Certificate No. : IN-UP64203428853839X
 Certificate Issued Date : 29-May-2025 06:14 PM
 Account Reference : NEWIMPACC (SV)/ up14550604/ LUCKNOW SADAR/ UP-LKN
 Unique Doc. Reference : SUBIN-UPUP1455060425908061758138X
 Purchased by : JBM ENVIRO BIOENERGY LUCKNOW PVT LIMITED
 Description of Document : Article 35 Lease
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : JBM ENVIRO BIOENERGY LUCKNOW PVT LIMITED
 Second Party : LUCKNOW NAGAR NIGAM
 Stamp Duty Paid By : JBM ENVIRO BIOENERGY LUCKNOW PVT LIMITED
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



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Handwritten signature and date 30/5/2025

LNN LAND LEASE DEED

This LAND LEASE DEED made on this ~~30~~-----day of ~~MAY~~-----2025 ("Effective Date"),

by and between:

Lucknow Nagar Nigam, having its registered office at Triloknath Road, Lalbagh, Lucknow, Uttar Pradesh-226001 (hereinafter referred to as "LNN/ Lessor", which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors) of the FIRST PART, through its Prabhari Adhikari Sampatti;

AND

JBM ENVIRO BIOENERGY LUCKNOW PVT. LTD.,, a company incorporated under the Companies Act 2013, and having its registered office at Plot 9, Institutional Area, Sector-44, Gurgaon, Haryana (hereinafter referred to "JBM/ Lessee", which expression shall unless repugnant to the context or meaning thereof, mean and include its associate / group companies. successors and assigns) of the OTHER PART, through its General Manager. Lessor and Lessee are hereinafter referred APindividually as the "Party" and collectively as the "Parties" respectively.

RECITAL:

WHEREAS:

- A. LNN is the Municipal Corporation for Lucknow City in the State of Uttar Pradesh and is responsible for providing municipal and civic services which include the collection, transportation, processing and disposal of Solid Waste generated under municipal service area of Lucknow.
- B. LNN had invited proposals from eligible bidders vide Request for Proposal dated 25.04.2022 ("RFP") to setup Bio-Methanation plant to process minimum 150 TPD of cattle Dung and Vegetable Mandi Waste for producing CBG and organic fertilizer Design, Build, Finance, Operate, Transfer ("DBFOT") basis under Public-Private("PPP")
- C. In response to the RFP, JBM Environment Management Pvt. Ltd. submitted its proposal and was issued Letter of Award dated 19.05.2022 to implement the



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Project. Concession Agreement was signed between LNN and JBM Environment Management Pvt. Ltd. on 01.03.2023.

- D. JBM Environment Management Pvt. Ltd., submitted a letter dated 07.11.2022 for assigning the project to its Special Purpose Vehicle (SPV) "JBM ENVIRO BIOENERGY LUCKNOW PVT. LTD." to execute the same.
- E. LNN accepted the request and has agreed to execute this lease in favor of "JBM" vide internal note dated 22.07.23 and approved by municipal commissioner on 27.07.23
- F. LNN, has in the concession, committed to Lease 7.5 acre of land for this project.
- G. The Parties acknowledge and agree that JBM may form an Joint Venture (JV) for implementation of the Project. The rights and obligations of the "JBM ENVIRO BIOENERGY LUCKNOW PVT. LTD." under the Concession Agreement and this Agreement shall be transferred to the said JV.
- H. For due implementation of the Project and to discharge the obligations under the Concession Agreement, the Lessor in accordance with the Clause 4.2 of the Concession Agreement shall, hand over the Project Site to the Lessee for executing the project.
- I. Land" in this agreement means 7.5 acres of Land provided by LNN at "Khasra no-806 CHA Village Amausi, Tehsil: Sarojini Nagar, District: Lucknow"
- J. Details of area and coordinates of Khasra along with the map is stated in Annexure-1, which forms an integral part of this agreement.
- K. "Demised Premises" in this agreement shall mean 7.5 Acres of levelled land free from encumbrances and any legacy waste to be provided by LNN to the Lessee
- L. "Project Site" in this agreement shall collectively mean the Project Land and the access & approach roads to be provided by LNN to the Lessee, free from Encumbrances and ATTESTED legacy waste for implementation of the Project.
- M. "Project Assets" in this agreement shall mean the machinery, equipment and bought and/ or installed at the Project site by JBM for execution, operation and future expansion of the project

The Parties are now entering into this Land Lease Deed ("Deed") to record the terms, conditions and covenants governing the implementation of the Project.

NOW THIS INDENTURE OF LEASE WITNESSETH AS FOLLOWS:

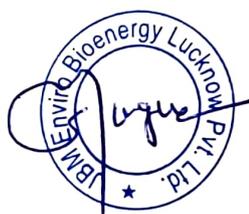
1. This Deed shall be co-terminus with the Concession Agreement and is to be read, for any interpretation; together with the provisions of the Concession



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Agreement. This Deed shall be governed by the terms and conditions of the Concession Agreement.

2. All capitalised terms that are used but not defined in this Deed shall have the same meaning as given to them in the Concession Agreement.
3. In consideration of the Lessee undertaking to implement the Project in accordance with the provisions of the Concession Agreement and undertaking to pay the Lease Payment stipulated in the Clause 4; the Lessor hereby demises to the Lessee, all the land (together with any physical structures existing thereon) which is described, delineated and shown in the Annexure-1 of this Land Lease Deed hereto (the "Demised Premises"), to hold the said Demised Premises, without interruption or interference together with the full and free right and liberty of way and passage and other rights in relation thereto, for as long as the Concession Agreement does not lapse due to expiry of its term or is not terminated earlier in accordance with the provisions thereof. The Term of this Agreement shall be co-terminus with the Concession Agreement. The Lessor hereby agrees and authorizes the construction, operation and maintenance of each of the Project facilities on the Demised Premises accordance with the terms of the Concession Agreement. The Lessor acknowledges that the Lessee and its contractors/sub-contractors will construct and operate and maintain the Project and they have the right to enter upon the Demised Premises.
4. In consideration of the handover of the Demised Premises under this Deed, the Lessor shall from the date of Commercial Date of Operation (COD), receive a fixed Lease Payment payable per annum on or before the 10th day of the first month in each accounting year for the entire duration of the contract i.e. 20 years starting from date of COD. The lease rent for the year of COD shall be paid on pro rata basis for that accounting year, within 10 days of date of COD. Similarly in the last year of concession, the lease rent shall be paid on pro rata basis for that accounting year. The land is leased out for setting up Project at Amausi, Lucknow (Annexure A) (that is owned by LNN) at an annual lease rent of **Rs.11,00,000/-** (Rupees Eleven Lakh only) for the entire 7.5 acres of land. The lease rent shall remain fixed for first three years after COD and thereafter increase by 5% per year from previous year. ("**Lease Payment**").
5. The Demised Premises are being vested with the Lessee, under this Deed, levelled land is free from all Encumbrances and obstructions and agreed to be taken over in accordance with the terms of the Concession Agreement, whether legal or physical in nature. At any time during the term of this Agreement if the Lessee discovers any Encumbrances under the Demised premises affecting its



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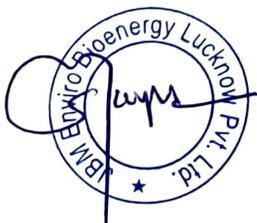
- rights in relation to the execution of the Project, it shall notify the Lessor, which shall, within fifteen (15) days from the receipt of the notice, either remove or cause to be removed such Encumbrances at its own cost. In the event that the Lessor fails to remove such Encumbrances within fifteen (15) days from the notice thereof, the Lessee may remove or cause to be removed such Encumbrance and the costs and expenses or consequential liabilities incurred in respect thereof shall be reimbursed to the Lessee by the Lessor or lessor may adjust the same through annual lease rent payable to the Lessor or adjust it from the royalty payable to the Lessor.
6. The Demised Premises are being vested with the Lessee, under this Deed only for the purposes of the Project including for the purposes of DFBOT the Bio-CNG Bio-CNG plant, which the Lessor is desirous of being constructed, operated and maintained on the Demised Premises for the purposes of enabling the processing and disposal of Source Segregated Organic Fraction of Solid Waste in accordance with the Concession Agreement. The Lessor hereby authorizes and consents to the receipt of consignments of organic fraction of Solid Waste, the storage and processing of organic waste to Bio CNG, construction of Bio CNG dispensing station & installation of solar panels for generation of green power inside the Demised Premises and disposal of residual of organic waste outside the Demised Premises.
 7. The Lessor hereby authorizes the Lessee and its contractors and sub-contractors, to construct, erect, own, operate and maintain any superstructures, facility or any movable or immovable structures comprising each of the Project facilities on the Demised Premises and for that purpose also remove, renovate, use or demolish any structures that may be existing on the Demised Premises as of the date of this Agreement. The Lessee hereby agrees that the construction, operations and maintenance of the Project facility at the Demised Premises and the receipt, storage and processing of organic waste at the Demised Premises, being undertaken pursuant to the Concession Agreement granted by it and for the purposes of enabling LNN to discharge their functions of managing, cattle dung and vegetable waste "generated at Kanha Upvan and vegetable mandis respectively.
 8. According to the Concession Agreement, the Lessee shall have the right to vest with the Lenders the power to take over the control, possession and all rights and interests in relation to the charge of the project assets & facilities installed and not against leased land at Demised Premises upon an event of default.



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9. The Lessor irrevocably and unconditionally agrees and acknowledges that the Lessee authorized and permitted to take loan from any banking or financial institution against the project assets/ machinery to be installed and not against Land (without creating any charge or Encumbrance on the Demised Premises) by creating the mortgage / assignment /creating security interest in the Project asset and not against leased land over all of the Lessee's right, title and interest in the Demised Premises and can reassign Lessee's rights subjected only to project asset without creating any charge or Encumbrance over the leased land, in favour of its lenders including their trustees, representatives, successors, transferees, appointees and assigns (the "Lenders") or any other third-party without any prior consent of or intimation to the Lessor. However, the ownership rights of Lessor over the Demised Premises shall remain unaffected.
10. The Lessor hereby covenants and assures the Lessee that:
- a) All the land comprising the Project Site is permitted and duly authorized and earmarked for purposes of establishment, construction, operation and maintenance of of the Bio-CNG plant and the Project facilities;
 - b) The Project Site is levelled and free from any encroachment, obstruction or Encumbrances whatsoever and is not subject to any acquisition or other legal proceedings by authority, body or government nor is any claim of any third party subsisting in respect thereof or relating thereto;
 - c) It shall provide the approach road, power supply, water supply, street light, drainage, sewer line up to the Demised Premises to the Lessee;
 - d) Lessor is the lawful owner of the lands constituting the Demised Premises and it shall, in that capacity, defend or satisfy all actions or claims against the use of the Demised Premises for the Project;
 - e) Subject to Clause 4, it shall not increase the Lease Payment due and payable by the Lessee under the provisions of this Deed;
 - f) It shall not interfere with or impede in any manner or otherwise limit, restrict or impose any conditions or restrictions on the complete, free and full enjoyment and use of the Demised Premises and all rights in relation thereto, including the creation of security interest in favour of the Lenders in accordance with the provisions of the Concession Agreement (without creating any charge or Encumbrance on the leased land):
 - g) Subject to terms of the Concession Agreement, it shall not interfere in or impede in any manner or otherwise limit, restrict or impose conditions in relation:
 - (i) to the construction, operation and maintenance of the Project:



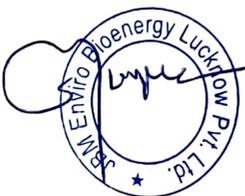
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- (ii) the implementation of the Project by the Lessee and
- (iii) the possession, control and use by the Lessee of the Demised Premises and the plant;
- (iv)
- h) It shall enter into appropriate further documentation or additional writings as the Lessee or the Lenders may reasonably require to give effect to the provisions of this Agreement and the financing agreements;
- i) There is no litigation, claim, demand or any proceedings (whether administrative, legal or quasi-judicial) pending in respect of the Demised Premises or its use for the purposes of managing, processing and disposing cattle dung, vegetable mandi waste or any other feedstocks arranged by JBM for processing in the plant.
- j) The Lessee shall have complete, lawful and uninterrupted, possession, control and use of the Demised Premises as per the Land Lease Deed (without creating any charge Encumbrance on the leased land); and
- k) Additional land may be allotted to the Lessor on mutual consent of both Parties considering expansion of the capacity of the Project in future.

11. The Lessee hereby covenants with the Lessor as follow:

- a) that it shall implement the Project in accordance with the Concession Agreement; and
- b) that it shall observe and perform all terms; covenants, conditions and stipulations of this Agreement.

12. The Lessor has lawful title, possession and control of all the lands constituting the Project Site and has the requisite right to lease the same to Lessee for the Term for the purposes of the Project on the terms and conditions of this Agreement and further that Lessee shall have full, free and uninterrupted peaceful vacant possession, enjoyment/ occupation and use of the Demised Premises throughout the Concession Period, without any obstruction interference or disturbance or claim whatsoever from the Lessor or from any person claiming through under or in trust for Lessor or from any third person whomsoever. Lessor shall keep Lessee fully indemnified and harmless against any claims or demands from any Person claiming right, title or interest to or in the Demised Premises or any part thereof or challenging the validity of the usage of the Demised Premises for the Project or challenging the validity of this Deed, as also against any actions, proceedings, damages, losses and expenses caused to Lessee as a result or in consequence of any such claims or demands as aforesaid.



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13. The Lessor hereby assures and represents to the Lessee that the vesting of the Demised Premises under this Deed shall be irrevocable for as long as the Concession Agreement remains in force and the Lessor shall not terminate or seek to terminate this Agreement except upon the expiry or early Termination of the Concession Agreement (Clause 11.3 of concession agreement). The Parties hereby agree that on the expiry or Termination of the Concession Agreement, the Demised Premises (without creating any charge or Encumbrance on the leased land) shall be handed back to the Lessor in accordance with the provisions of Concession Agreement and that this Agreement within six months of termination or it shall be deemed to have been handed over.
14. Either party may terminate this agreement at any time in the event of breach of the terms of this agreement by giving the breaching party at least 30 days prior written notice.

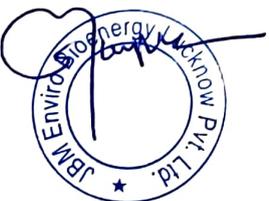
15. NOTICE AND COMMUNICATION

All notices, approvals, consents or other communications in connection with this Deed shall be given in accordance with the notice provision set out in Clause 14.5 (Communication) of the Concession Agreement.

16. MISCELLANEOUS

- a. Severability: If any of the provisions of this Deed shall be determined to be void or unenforceable under applicable law such provisions shall be deemed amended or deleted to the extent necessary to conform to applicable law and the remaining provisions of this Agreement shall remain valid and enforceable.
- b. Binding Effect: The terms and provisions of this Deed, the respective rights and obligations hereunder of each Party, shall be binding upon, and inure to the benefit of, the Parties and their respective heirs, representatives, successors and permitted assigns.
- c. Technical Feasibility of the Demised Premises: The Lessor affirms that the Demised Premises is technically feasible for the purposes of development of the Project. The Lessor shall be entitled to conduct feasibility studies on the Demised Premises and the Lessor shall not obstruct in any manner in this regard. Any concerns or disputes in this regard shall be settled by the Parties mutually prior to the date of handing over of the Demised Premises.

17. DISPUTE RESOLUTION AND JURISDICTION



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This Deed shall be governed by, construed and interpreted according to Indian law and, for the avoidance of doubt, the dispute mechanisms and jurisdiction as provided in Clause 9 of the Concession Agreement shall apply to this Agreement, as deemed to be incorporated herein.

IN THE WITNESS WHEREOF the Parties have affixed therein and sealed to this Deed the day and year first hereinabove written:

For Lucknow Nagar Nigam


30-5-2025
Signed and seal

Name: Sanjay yadav

Designation: Prabhari Adhikari Sampatti

For JBM ENVIRO BIOENERGY LUCKNOW
PVT. LTD.


30/5/25
Signed and seal


Name: Sanjay Murgai

Designation: Chief Operating Officer

(CBG Business)

Witness:

1. 

Date: 30-5-2025

Place: Lucknow

Witness:

1. 
G.P. Varma.

Annexure 3- Transaction Advisor Proposal for
Waste-to-Energy Plant Setup

[→] LOGOUT

← India Infrastructure Project
Development Fund (IIPDF)

Memorandum for Consideration (MFC#) Application Form

General Information

15 MW Waste-to-Energy (WTE) Power Plant, Lucknow

| | |
|---|---|
| Purpose of Assistance : | Seminar |
| National Infrastructure Pipeline ID (Optional) : | |
| Proposed PPP structure for Project Implementation : | Design Build Finance Operate and Transfer (DBFOT) |
| Project Sponsoring Authority : | Authority |
| Ministry : | Lucknow Municipal Corporation |

State: Uttar Pradesh

Location: Shivri, Lucknow, Uttar Pradesh – on 20–25 acres are available at latitude 26°47'50.8"N and longitude 80°46'58.2"E.

Sector: Energy

Sub Sector: Electricity Generation

Need for the Project :

The rapid pace of urbanization in India has significantly increased municipal solid waste (MSW) generation, placing a heavy burden on Urban Local Bodies (ULBs). **Lucknow**, with an estimated daily waste generation of **2,000 Metric Tons (in 2025)**, faces similar challenges.

Despite 100% processing of waste into Wet and Dry waste, the current system is not sustainable due to:

- **High transportation costs** for RDF disposal to distant cement and paper industries.
- **Unreliable offtake** from these external facilities, leading to operational disruptions.
- **No in-situ energy recovery**, causing a lost opportunity for resource optimization.
- **Environmental concerns**, including open burning and unscientific disposal.

To overcome these issues, the **Lucknow Municipal Corporation (LMC)** proposes setting up a **15 MW Waste-to-Energy (WtE) plant at Shivri**, offering:

- **A sustainable, long-term RDF management** solution.
- **Energy recovery from waste**, reducing landfill dependency.
- **Reduced environmental footprint** and improved air quality.
- **RDF intake from surrounding ULBs**

Alignment with national missions like **Swachh Bharat Mission 2.0** and **circular economy principles**.

Brief Project Description :

The proposed project involves setting up a **15 MW Waste-to-Energy (WtE) power plant at Shivri, Lucknow**, to process approximately **700–1,000 TPD**

of Refuse-Derived Fuel (RDF) generated from municipal solid waste (MSW) collected from Lucknow and nearby Urban Local Bodies (ULBs). At present, the Shivri facility receives about 2,000 TPD of MSW, which is projected to increase to 2,300 TPD over the next 2–3 years. The WtE plant is intended to significantly reduce landfill dependency by converting waste into clean, renewable energy, thereby strengthening the city's solid waste management ecosystem.

The facility will be developed on approximately 20–25 acres of available land adjacent to the existing waste processing site. It will help create a self-sufficient, cost-effective, and environmentally sustainable system by eliminating reliance on distant RDF off takers, reducing transportation costs, and enabling on-site energy recovery. The electricity generated will be exported to the state power grid, contributing to clean energy targets.

The project also emphasizes resource recovery, with post-processing residues like bottom ash and fly ash to be used in manufacturing construction materials such as bricks and tiles.

Pre-processing rejects will be reused in construction wherever possible, while inert residues will be safely disposed of in designated landfills.

Aligned with the Solid Waste Management Rules, 2016, the initiative contributes to India's broader goals of environmental sustainability, energy security, and the shift towards a circular economy.

Likely impact(s) of the project:

The proposed 15 MW Waste-to-Energy (WtE) plant at Shivri, Lucknow, is expected to bring substantial environmental, economic, and operational benefits, aligning with national sustainability mandates. The key anticipated impacts include:

1. Reduction in Landfill Dependency:

- The plant will process 700–1,000 TPD of RDF, reducing the volume of municipal waste requiring landfill disposal by up to 90%.

2. Lowered Transportation Burden:

- By eliminating the need to transport RDF to distant cement and paper industries, the project will save an estimated ₹16.00 crore annually in transportation costs.

3. Renewable Energy Generation:

- The plant will generate approximately 15 MW of electricity, contributing around 120 million units (kWh) per year to the state grid—enough to power 25,000+ urban households annually.

4. Reduction in Greenhouse Gas (GHG) Emissions:

- The project is expected to reduce carbon emissions by approximately 1.5–2L tonnes CO₂-equivalent per year, by replacing fossil fuel-based energy and preventing methane emissions from landfill.

5. Improved Public Health and Environmental Quality:

- Prevents accumulation and open burning of waste, reducing risks of air, water, and soil pollution.
- Helps in curbing vector-borne and respiratory diseases in nearby communities.

6. Resource Recovery and Circular Economy Impact:

- Recovery and reuse of fly ash and bottom ash for bricks and tiles can divert over 15–20% of waste back into the material value chain.
- Pre-processing rejects will be reused in construction activities wherever feasible.

7. Policy and Regulatory Compliance:

Ensures compliance with Solid Waste Management Rules, 2016, and supports key national missions including Swachh Bharat Mission 2.0 and Energy from Waste Policy.

Enclosure

Is the TA already on boarded : No

Whether Pre-feasibility analysis has been carried out? No

Outcome of Previous TA, if funded by DEA: No

| Pre-feasibility analysis document | Outcome of Previous TA Document | Request letter from the authority | Presentation |
|-----------------------------------|---------------------------------|-----------------------------------|----------------------|
| View | N/A | View | View |

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Milestone

Proposed Milestones for the TAs along with Timelines and payment percentages

| Proposed Milestone By Authority | Proposed Payment Mechanism(%) | Project Progress Timelines (Envisaged) | Status |
|---|-------------------------------|--|---------|
| Submission of Inception Report to the PSA | 10 | 1 Months | Pending |
| Submission of Feasibility Report to the PSA | 10 | 3 Months | Pending |
| Submission of DPR to the PSA | 15 | 4 Months | Pending |
| Floating of RfP by the PSA | 15 | 1 Months | Pending |
| Completion of Bid evaluation stage and issue of LOA by the PSA | 25 | 2 Months | Pending |
| Signing of Concession Agreement and Uploading of all relevant documents of portal of TA(in case the TA is empaneled)- Technical Close | 25 | 1 Months | Pending |
| Additional Incentive In case the project was originally planned with a grant component but achieved the technical close (signing of Concession Agreement) with a premium. Disbursement shall be along with the last leg of disbursal. | 5 | | Pending |
| Total | 100% | | |

Reason for Deviation:

Total Project Cost

Total Project Cost (In Rs. Crore)

3,300,000,000

Total Estimated Cost (In Rs. Crore)

49,500,000

Compared with Project Cost

1.50

IIPDF Contribution Sought



| Amount in INR | Balanced Cost To Be Borne By Name | Balance Cost To Be Borne By (in INR) |
|---------------|-----------------------------------|--------------------------------------|
| 49,500,000 | 0 | 0 |

Components of Estimated/Actual Cost

| Component Name | Component Cost |
|----------------------|----------------|
| Transaction Advisory | 49,500,000 |

Authority Details

Authority Name : Lucknow Municipal Corporation

Nodal Officer Details

| Name | Designation | Contact Number | Email Id |
|----------------------|-----------------------------------|----------------|--|
| Dr. Arvind Kumar Rao | Additional Municipal Commissioner | 8810721505 | nnlko@gmail.com, envengrnnlko@gmail.com |



Contact Us

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868



869 BHUMI GREEN ENERGY LUCKNOW FRESH UNIT

FRESH RDF DISPATCH 26.11.2024 TO 31.12.2025

| PLANT NAME | TRIP | QTY |
|---|-------------|------------------|
| ACC LIMITED (KYMOOR) | 461 | 16484.56 |
| ACC CEMENT JAMUL (CHHATTISGARH) | 6 | 176.95 |
| ACC LIMITED (CHANDRAPUR) | 34 | 1069.32 |
| AMBUJA CEMENT LTD (MARWA MUNDWA) | 320 | 12562.54 |
| AMBUJA CEMENT LTD (RABRIYAVAS) | 15 | 593.30 |
| BINDLAS DUPLUX LTD (MUZAFFARNAGAR) | 2 | 55.94 |
| KAILASHIDEVI PLUPS AND PAPER PRODUCTS | 1 | 35.38 |
| SUCHI PAPER MILLS | 1 | 42.26 |
| BIRLA CORPORATION LTD (SATNA) | 162 | 6331.07 |
| DEV PRIYA PRODUCTS (MEERUT) | 2 | 55.49 |
| JK CEMENT (PANNA) | 433 | 15655.01 |
| MAA SHEETLA VENTURES (KICCHA) | 387 | 12762.99 |
| MEENU PAPER MILLS (MUZAFFARNAGAR) | 449 | 16085.46 |
| PASWARA PAPER LTD (MEERUT) | 13 | 337.70 |
| PRISM JOHSON LTD (SATNA) | 591 | 22445.65 |
| RAMA SHYAMA PAPER MILL (BAREILLY) | 419 | 13020.03 |
| SHIDHESHWARI PAPER UDYOG (KASHIPUR) | 1 | 37.39 |
| SHREE BHAGESHWARI PAPER (MUZAFFARNAGAR) | 1 | 25.29 |
| SIDHI CEMENT WORKS (SIDHI) | 827 | 29876.44 |
| ULTRATECH CEMENT LTD (RAJASTHAN) | 237 | 9635.84 |
| UTRATECH CEMENT LTD (DALLA) | 137 | 4903.21 |
| UTRATECH CEMENT LTD (CHATTISHGARH) | 8 | 282.51 |
| NIMEBRIA WORKS | 1 | 41.87 |
| M/S TIRUPATIBAALAJI FIBERRS PVT LTD | 1 | 25.96 |
| REWA MSW ENERGY SOLUTIONS PVT LTD | 17 | 646.71 |
| HEIDELBERG CEMENT INDIA LIMITED | 103 | 3574.82 |
| GENUS PAPER & BOARDS LTD. | 10 | 357.53 |
| SUYASH KRAFT AND PAPERS PVT LTD | 1 | 34.00 |
| M/S VISHWANATH PAPER & BOARD PVT LTD | 40 | 1486.66 |
| GRAND TOTAL | 4680 | 168641.88 |

870 BHUMI GREEN ENERGY

RDF DISPATCH SUMMARY SHEET 28.01.2026 till

| SR NO. | FACTORY NAME | TRIP | QUANTITY |
|--------------------|---|-------------|------------------|
| 1 | ACC LIMITED (Kymore) | 1115 | 38174.04 |
| 2 | AMBUJA CEMENTS LIMITED | 13 | 487.35 |
| 3 | BINDALS PAPERS MILLS LTD | 2 | 73.93 |
| 4 | BIOTA SAVIOUR PRIVATE | 1 | 25.37 |
| 5 | Birla Corporation LTD (Satna) | 143 | 5369.11 |
| 6 | CHAMUNDA PAPERS PVT LTD | 2 | 57.89 |
| 7 | CRYSTAL BALAJI INDUSTRIES PRIVATE LIMITED | 27 | 897.93 |
| 8 | Dalmia Cement Bharat Limited | 2 | 75.91 |
| 9 | DEV PRIYA PAPERS PVT LTD | 12 | 453.56 |
| 10 | DEV PRIYA PRODUCTS PVT LTD | 5 | 178.78 |
| 11 | ECOGATEWAY PRISM | 21 | 767.34 |
| 12 | ECOPRISM JOHNSON LIMITED (Satna) | 631 | 22576.13 |
| 13 | GARG DUPLEX & PAPER MILLS PVT LTD | 593 | 20213.70 |
| 14 | HEIDELBERG CEMENT INDIA LIMITED | 100 | 3284.59 |
| 15 | INDIAN AGRO ORGANICS | 1 | 36.49 |
| 16 | JK CEMENT LIMITED | 442 | 15604.20 |
| 17 | KK DUPLEX AND PAPER MILLS PVT LTD | 7 | 243.08 |
| 18 | KRISHNANCHAL PULP AND PVT LTD | 91 | 2846.01 |
| 19 | M/S BINDLAS DUPLEX LIMITED | 753 | 26289.83 |
| 20 | MAA SHEETLA VENTURES LIMITED | 79 | 2598.84 |
| 21 | MAHALAXMI CRAFTS PVT LTD | 66 | 1960.59 |
| 22 | MEENU PAPER MILLS PVT LTD | 146 | 5060.49 |
| 23 | MS SHAKTI KRAFFT AND TISSUES | 19 | 609.40 |
| 24 | ORIENT BOARD & PAPERS MILLS PVT LTD | 8 | 211.47 |
| 25 | Papar Mill | 25 | 874.83 |
| 26 | PASWARA PAPERS LTD | 2 | 56.94 |
| 27 | Chadha Pepar Mill (Bilashpur) | 131 | 4329.86 |
| 28 | PRISM JOHNSON LIMITED (Satna) | 912 | 34148.63 |
| 29 | RAMASYAMA PAPERS PVT LTD | 42 | 1324.53 |
| 30 | SHAKUMBHRI PULP & PAPER MILLS LTD | 52 | 1652.85 |
| 31 | SHREE BHAGESHWARI PAPERS PVT LTD | 53 | 1535.16 |
| 32 | SIDDHESWARI INDUSTRIES PVT LTD | 1 | 24.24 |
| 33 | SIDDHESWARI PAPER UDYOG | 299 | 10357.18 |
| 34 | SIDHARTH PAPERS PVT LTD | 232 | 8282.36 |
| 35 | SIDHI CEMENT WORKS | 65 | 2358.53 |
| 36 | SILVERTON INDUSTRIES LTD | 948 | 33925.90 |
| 37 | SUCHI PAPER MILLS LTD | 8 | 297.28 |
| 38 | SUYASH KRAFT & PAPERS PVT LTD | 137 | 5159.94 |
| 39 | TEHRI PULP AND PAPER LTD | 172 | 6150.09 |
| 40 | ULTRATECH CEMENT LIMITED (Dalla) | 1161 | 40639.01 |
| 41 | DEVRESHI PAPERS PVT LTD | 15 | 499.70 |
| 42 | NEW BONAZA INDIA LTD | 15 | 495.51 |
| 43 | ALPANA PAPERS PVT LTD | 2 | 71.72 |
| 44 | SILVERTOAN PAPERS LIMITED | 10 | 342.45 |
| 45 | MARUTI PAPERS PVT LTD | 8 | 311.56 |
| 46 | VISHWANATH PAPER & BORDS PVT LTD | 28 | 1023.34 |
| 47 | SHREE SIDHBALI PAPER MILL PRIVATE LTD | 73 | 2689.18 |
| 48 | RAC PAPER MILLS HAPUR | 4 | 159.56 |
| 49 | REWA MSW ENERGY SOLUTIONS PVT.LTD | 1 | 29.22 |
| 50 | HARIOM INDUSTRIES LIMITED KANPUR | 15 | 544.48 |
| GRAND TOTAL | | 8690 | 305380.03 |

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Annexure 5- Material Recovery Facilities and PCTS

The Lucknow Municipal Corporation (LMC) currently operates eight Material Recovery Facilities (MRFs), with one additional large-scale facility under construction. All existing MRFs are fully equipped with operational machinery and are managed by the door-to-door waste collection companies, Lucknow Swacchata Abhiyan Pvt. Ltd. (LSAPL) and Lion Enviro Lucknow Pvt. Ltd. (LELPL). The LMC has also enhanced the capacity of all MRFs from 5 tons per day (TPD) to 25 TPD.

Based on current waste generation and the enhanced processing capacity, the LMC has determined that the existing infrastructure is sufficient for the city's immediate needs. The corporation will continue to assess future requirements for additional MRFs.

VRINDAVAN SECTOR - 8C, Zone-8



872 Gwari, Zone-4



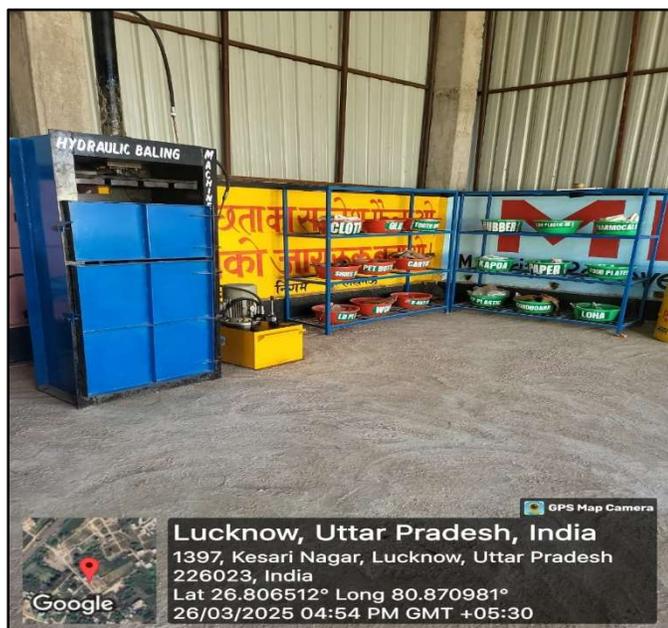
873 Jankipuram, Zone-3



Alitrang, Zone 2



874 Kesari Kheda, Zone 5



Lucknow Municipal Corporation

ULB Code: 80951

Summary sheet of total Dry waste being collected and Processed

| Material recovery facility - Kesari Kheda | | | | MIS Plant ID - UPLK009 | Processing Capacity - 100 TPD | | | | | | | | | | | | |
|---|------------|-----------------------------|--------------------------------------|------------------------|-------------------------------|----------------|----------------|----------------|----------------|---------------|----------------|----------------|-------------------------|-------------------------------|-----------------------------|-----------------------------|--|
| S.NO | DATE | DRY WASTE COLLECTED (in MT) | DRY WASTE RECEIVED AT THE PLANT (MT) | PLASTIC (MT) | CLOTH (MT) | GLASS (MT) | PAPER (MT) | CARDBOARD (MT) | METAL (MT) | | RUBBER (MT) | RDF (MT) | PACKAGING MATERIAL (MT) | NON RECYCLABLE MATERIALS (MT) | Total recyclables sold (MT) | DRY WASTE Processed (in MT) | Total amount received from sale (Rs.) (sold monthly) |
| | | | | | | | | | IRON (MT) | ALUMINUM (MT) | | | | | | | |
| 1 | 01-10-2025 | 87.52 | 87.52 | 13.110 | 4.989 | 5.006 | 5.426 | 5.251 | 6.126 | 0.525 | 5.339 | 27.569 | 7.352 | 6.827 | 75.705 | 75.705 | |
| 2 | 02-10-2025 | 86.45 | 86.45 | 12.950 | 4.928 | 4.945 | 5.360 | 5.187 | 6.052 | 0.519 | 5.273 | 27.232 | 7.262 | 6.743 | 74.779 | 74.779 | |
| 3 | 03-10-2025 | 86.51 | 86.51 | 12.959 | 4.931 | 4.948 | 5.364 | 5.191 | 6.056 | 0.519 | 5.277 | 27.251 | 7.267 | 6.748 | 74.831 | 74.831 | |
| 4 | 04-10-2025 | 86.20 | 86.20 | 12.913 | 4.913 | 4.931 | 5.344 | 5.172 | 6.034 | 0.517 | 5.258 | 27.153 | 7.241 | 6.724 | 74.563 | 74.563 | |
| 5 | 05-10-2025 | 87.42 | 87.42 | 13.096 | 4.983 | 5.000 | 5.420 | 5.245 | 6.119 | 0.525 | 5.333 | 27.537 | 7.343 | 6.819 | 75.618 | 75.618 | |
| 6 | 06-10-2025 | 86.72 | 86.72 | 12.991 | 4.943 | 4.960 | 5.377 | 5.203 | 6.070 | 0.520 | 5.290 | 27.317 | 7.284 | 6.764 | 75.013 | 75.013 | |
| 7 | 07-10-2025 | 86.34 | 86.34 | 12.934 | 4.921 | 4.939 | 5.353 | 5.180 | 6.044 | 0.518 | 5.267 | 27.197 | 7.253 | 6.735 | 74.684 | 74.684 | |
| 8 | 08-10-2025 | 86.62 | 86.62 | 12.976 | 4.937 | 4.955 | 5.370 | 5.197 | 6.063 | 0.520 | 5.284 | 27.285 | 7.276 | 6.756 | 74.926 | 74.926 | |
| 9 | 09-10-2025 | 87.33 | 87.33 | 13.082 | 4.978 | 4.995 | 5.414 | 5.240 | 6.113 | 0.524 | 5.327 | 27.509 | 7.336 | 6.812 | 75.540 | 75.540 | |
| 10 | 10-10-2025 | 86.94 | 86.94 | 13.024 | 4.956 | 4.973 | 5.390 | 5.216 | 6.086 | 0.522 | 5.303 | 27.386 | 7.303 | 6.781 | 75.203 | 75.203 | |
| 11 | 11-10-2025 | 86.02 | 86.02 | 12.886 | 4.903 | 4.920 | 5.333 | 5.161 | 6.021 | 0.516 | 5.247 | 27.096 | 7.226 | 6.710 | 74.407 | 74.407 | |
| 12 | 12-10-2025 | 86.07 | 86.07 | 12.893 | 4.906 | 4.923 | 5.336 | 5.164 | 6.025 | 0.516 | 5.250 | 27.112 | 7.230 | 6.713 | 74.451 | 74.451 | |
| 13 | 13-10-2025 | 86.14 | 86.14 | 12.904 | 4.910 | 4.927 | 5.341 | 5.168 | 6.030 | 0.517 | 5.255 | 27.134 | 7.236 | 6.719 | 74.511 | 74.511 | |
| 14 | 14-10-2025 | 86.07 | 86.07 | 12.893 | 4.906 | 4.923 | 5.336 | 5.164 | 6.025 | 0.516 | 5.250 | 27.112 | 7.230 | 6.713 | 74.451 | 74.451 | |
| 15 | 15-10-2025 | 86.84 | 86.84 | 13.009 | 4.950 | 4.967 | 5.384 | 5.210 | 6.079 | 0.521 | 5.297 | 27.355 | 7.295 | 6.774 | 75.117 | 75.117 | |
| 16 | 16-10-2025 | 86.95 | 86.95 | 13.025 | 4.956 | 4.974 | 5.391 | 5.217 | 6.087 | 0.522 | 5.304 | 27.389 | 7.304 | 6.782 | 75.212 | 75.212 | 20599700 |
| 17 | 17-10-2025 | 86.34 | 86.34 | 12.934 | 4.921 | 4.939 | 5.353 | 5.180 | 6.044 | 0.518 | 5.267 | 27.197 | 7.253 | 6.735 | 74.684 | 74.684 | |
| 18 | 18-10-2025 | 86.55 | 86.55 | 12.965 | 4.933 | 4.951 | 5.366 | 5.193 | 6.059 | 0.519 | 5.280 | 27.263 | 7.270 | 6.751 | 74.866 | 74.866 | |
| 19 | 19-10-2025 | 86.35 | 86.35 | 12.935 | 4.922 | 4.939 | 5.354 | 5.181 | 6.045 | 0.518 | 5.267 | 27.200 | 7.253 | 6.735 | 74.693 | 74.693 | |
| 20 | 20-10-2025 | 86.15 | 86.15 | 12.905 | 4.911 | 4.928 | 5.341 | 5.169 | 6.031 | 0.517 | 5.255 | 27.137 | 7.237 | 6.720 | 74.520 | 74.520 | |
| 21 | 21-10-2025 | 86.74 | 86.74 | 12.994 | 4.944 | 4.962 | 5.378 | 5.204 | 6.072 | 0.520 | 5.291 | 27.323 | 7.286 | 6.766 | 75.030 | 75.030 | |
| 22 | 22-10-2025 | 87.81 | 87.81 | 13.154 | 5.005 | 5.023 | 5.444 | 5.269 | 6.147 | 0.527 | 5.356 | 27.660 | 7.376 | 6.849 | 75.956 | 75.956 | |
| 23 | 23-10-2025 | 86.21 | 86.21 | 12.914 | 4.914 | 4.931 | 5.345 | 5.173 | 6.035 | 0.517 | 5.259 | 27.156 | 7.242 | 6.724 | 74.572 | 74.572 | |
| 24 | 24-10-2025 | 86.22 | 86.22 | 12.916 | 4.915 | 4.932 | 5.346 | 5.173 | 6.035 | 0.517 | 5.259 | 27.159 | 7.242 | 6.725 | 74.580 | 74.580 | |
| 25 | 25-10-2025 | 86.03 | 86.03 | 12.887 | 4.904 | 4.921 | 5.334 | 5.162 | 6.022 | 0.516 | 5.248 | 27.099 | 7.227 | 6.710 | 74.416 | 74.416 | |
| 26 | 26-10-2025 | 87.31 | 87.31 | 13.079 | 4.977 | 4.994 | 5.413 | 5.239 | 6.112 | 0.524 | 5.326 | 27.503 | 7.334 | 6.810 | 75.523 | 75.523 | |
| 27 | 27-10-2025 | 86.00 | 86.00 | 12.883 | 4.902 | 4.919 | 5.332 | 5.160 | 6.020 | 0.516 | 5.246 | 27.090 | 7.224 | 6.708 | 74.390 | 74.390 | |
| 28 | 28-10-2025 | 86.95 | 86.95 | 13.025 | 4.956 | 4.974 | 5.391 | 5.217 | 6.087 | 0.522 | 5.304 | 27.389 | 7.304 | 6.782 | 75.212 | 75.212 | |
| 29 | 29-10-2025 | 86.44 | 86.44 | 12.949 | 4.927 | 4.944 | 5.359 | 5.186 | 6.051 | 0.519 | 5.273 | 27.229 | 7.261 | 6.742 | 74.771 | 74.771 | |
| 30 | 30-10-2025 | 86.25 | 86.25 | 12.920 | 4.916 | 4.934 | 5.348 | 5.175 | 6.038 | 0.518 | 5.261 | 27.169 | 7.245 | 6.728 | 74.606 | 74.606 | |
| 31 | 31-10-2025 | 86.51 | 86.51 | 12.959 | 4.931 | 4.948 | 5.364 | 5.191 | 6.056 | 0.519 | 5.277 | 27.251 | 7.267 | 6.748 | 74.831 | 74.831 | |
| TOTAL | | 2684.000 | 2684.000 | 402.063 | 152.988 | 153.525 | 166.408 | 161.040 | 187.880 | 16.104 | 163.724 | 845.460 | 225.456 | 209.352 | 2321.660 | 2321.660 | |

Lucknow Municipal Corporation

ULB Code: 8/09/1

Summary sheet of total Dry waste being collected and Processed

| Material recovery facility - Kesari Kheda | | | | MIS Plant ID - UPLK009 | Processing Capacity - 100 TPD | | | | | | | | | | | | |
|---|------------|-----------------------------|--------------------------------------|------------------------|-------------------------------|----------------|----------------|----------------|----------------|---------------|----------------|----------------|-------------------------|-------------------------------|-----------------------------|-----------------------------|--|
| S.NO | DATE | DRY WASTE COLLECTED (in MT) | DRY WASTE RECEIVED AT THE PLANT (MT) | PLASTIC (MT) | CLOTH (MT) | GLASS (MT) | PAPER (MT) | CARDBOARD (MT) | METAL (MT) | | RUBBER (MT) | RDF (MT) | PACKAGING MATERIAL (MT) | NON RECYCLABLE MATERIALS (MT) | Total recyclables sold (MT) | DRY WASTE Processed (in MT) | Total amount received from sale (Rs.) (sold monthly) |
| | | | | | | | | | IRON (MT) | ALUMINUM (MT) | | | | | | | |
| 1 | 01-11-2025 | 89.42 | 89.42 | 13.395 | 5.097 | 5.115 | 5.544 | 5.365 | 6.259 | 0.537 | 5.455 | 28.167 | 7.511 | 6.975 | 77.348 | 77.348 | 20592025 |
| 2 | 02-11-2025 | 89.32 | 89.32 | 13.380 | 5.091 | 5.109 | 5.538 | 5.359 | 6.252 | 0.536 | 5.449 | 28.136 | 7.503 | 6.967 | 77.262 | 77.262 | |
| 3 | 03-11-2025 | 89.22 | 89.22 | 13.365 | 5.086 | 5.103 | 5.532 | 5.353 | 6.245 | 0.535 | 5.442 | 28.104 | 7.494 | 6.959 | 77.175 | 77.175 | |
| 4 | 04-11-2025 | 89.52 | 89.52 | 13.410 | 5.103 | 5.121 | 5.550 | 5.371 | 6.266 | 0.537 | 5.461 | 28.199 | 7.520 | 6.983 | 77.435 | 77.435 | |
| 5 | 05-11-2025 | 89.34 | 89.34 | 13.383 | 5.092 | 5.110 | 5.539 | 5.360 | 6.254 | 0.536 | 5.450 | 28.142 | 7.505 | 6.969 | 77.279 | 77.279 | |
| 6 | 06-11-2025 | 89.22 | 89.22 | 13.365 | 5.086 | 5.103 | 5.532 | 5.353 | 6.245 | 0.535 | 5.442 | 28.104 | 7.494 | 6.959 | 77.175 | 77.175 | |
| 7 | 07-11-2025 | 89.51 | 89.51 | 13.409 | 5.102 | 5.120 | 5.550 | 5.371 | 6.266 | 0.537 | 5.460 | 28.196 | 7.519 | 6.982 | 77.426 | 77.426 | |
| 8 | 08-11-2025 | 89.10 | 89.10 | 13.347 | 5.079 | 5.097 | 5.524 | 5.346 | 6.237 | 0.535 | 5.435 | 28.067 | 7.484 | 6.950 | 77.072 | 77.072 | |
| 9 | 09-11-2025 | 89.85 | 89.85 | 13.460 | 5.121 | 5.139 | 5.571 | 5.391 | 6.290 | 0.539 | 5.481 | 28.303 | 7.547 | 7.008 | 77.720 | 77.720 | |
| 10 | 10-11-2025 | 89.74 | 89.74 | 13.443 | 5.115 | 5.133 | 5.564 | 5.384 | 6.282 | 0.538 | 5.474 | 28.268 | 7.538 | 7.000 | 77.625 | 77.625 | |
| 11 | 11-11-2025 | 89.75 | 89.75 | 13.445 | 5.116 | 5.134 | 5.565 | 5.385 | 6.283 | 0.539 | 5.475 | 28.271 | 7.539 | 7.001 | 77.634 | 77.634 | |
| 12 | 12-11-2025 | 89.62 | 89.62 | 13.425 | 5.108 | 5.126 | 5.556 | 5.377 | 6.273 | 0.538 | 5.467 | 28.230 | 7.528 | 6.990 | 77.521 | 77.521 | |
| 13 | 13-11-2025 | 89.55 | 89.55 | 13.415 | 5.104 | 5.122 | 5.552 | 5.373 | 6.269 | 0.537 | 5.463 | 28.208 | 7.522 | 6.985 | 77.461 | 77.461 | |
| 14 | 14-11-2025 | 89.15 | 89.15 | 13.355 | 5.082 | 5.099 | 5.527 | 5.349 | 6.241 | 0.535 | 5.438 | 28.082 | 7.489 | 6.954 | 77.115 | 77.115 | |
| 15 | 15-11-2025 | 89.32 | 89.32 | 13.380 | 5.091 | 5.109 | 5.538 | 5.359 | 6.252 | 0.536 | 5.449 | 28.136 | 7.503 | 6.967 | 77.262 | 77.262 | |
| 16 | 16-11-2025 | 89.22 | 89.22 | 13.365 | 5.086 | 5.103 | 5.532 | 5.353 | 6.245 | 0.535 | 5.442 | 28.104 | 7.494 | 6.959 | 77.175 | 77.175 | |
| 17 | 17-11-2025 | 89.51 | 89.51 | 13.409 | 5.102 | 5.120 | 5.550 | 5.371 | 6.266 | 0.537 | 5.460 | 28.196 | 7.519 | 6.982 | 77.426 | 77.426 | |
| 18 | 18-11-2025 | 89.42 | 89.42 | 13.395 | 5.097 | 5.115 | 5.544 | 5.365 | 6.259 | 0.537 | 5.455 | 28.167 | 7.511 | 6.975 | 77.348 | 77.348 | |
| 19 | 19-11-2025 | 89.52 | 89.52 | 13.410 | 5.103 | 5.121 | 5.550 | 5.371 | 6.266 | 0.537 | 5.461 | 28.199 | 7.520 | 6.983 | 77.435 | 77.435 | |
| 20 | 20-11-2025 | 89.46 | 89.46 | 13.401 | 5.099 | 5.117 | 5.547 | 5.368 | 6.262 | 0.537 | 5.457 | 28.180 | 7.515 | 6.978 | 77.383 | 77.383 | |
| 21 | 21-11-2025 | 89.51 | 89.51 | 13.409 | 5.102 | 5.120 | 5.550 | 5.371 | 6.266 | 0.537 | 5.460 | 28.196 | 7.519 | 6.982 | 77.426 | 77.426 | |
| 22 | 22-11-2025 | 89.42 | 89.42 | 13.395 | 5.097 | 5.115 | 5.544 | 5.365 | 6.259 | 0.537 | 5.455 | 28.167 | 7.511 | 6.975 | 77.348 | 77.348 | |
| 23 | 23-11-2025 | 89.55 | 89.55 | 13.415 | 5.104 | 5.122 | 5.552 | 5.373 | 6.269 | 0.537 | 5.463 | 28.208 | 7.522 | 6.985 | 77.461 | 77.461 | |
| 24 | 24-11-2025 | 89.62 | 89.62 | 13.425 | 5.108 | 5.126 | 5.556 | 5.377 | 6.273 | 0.538 | 5.467 | 28.230 | 7.528 | 6.990 | 77.521 | 77.521 | |
| 25 | 25-11-2025 | 89.32 | 89.32 | 13.380 | 5.091 | 5.109 | 5.538 | 5.359 | 6.252 | 0.536 | 5.449 | 28.136 | 7.503 | 6.967 | 77.262 | 77.262 | |
| 26 | 26-11-2025 | 89.52 | 89.52 | 13.410 | 5.103 | 5.121 | 5.550 | 5.371 | 6.266 | 0.537 | 5.461 | 28.199 | 7.520 | 6.983 | 77.435 | 77.435 | |
| 27 | 27-11-2025 | 88.62 | 88.62 | 13.275 | 5.051 | 5.069 | 5.494 | 5.317 | 6.203 | 0.532 | 5.406 | 27.915 | 7.444 | 6.912 | 76.656 | 76.656 | |
| 28 | 28-11-2025 | 89.35 | 89.35 | 13.385 | 5.093 | 5.111 | 5.540 | 5.361 | 6.255 | 0.536 | 5.450 | 28.145 | 7.505 | 6.969 | 77.288 | 77.288 | |
| 29 | 29-11-2025 | 89.79 | 89.79 | 13.451 | 5.118 | 5.136 | 5.567 | 5.387 | 6.285 | 0.539 | 5.477 | 28.284 | 7.542 | 7.004 | 77.668 | 77.668 | |
| 30 | 30-11-2025 | 89.54 | 89.54 | 13.413 | 5.104 | 5.122 | 5.551 | 5.372 | 6.268 | 0.537 | 5.462 | 28.205 | 7.521 | 6.984 | 77.452 | 77.452 | |
| TOTAL | | 2683.000 | 2683.000 | 401.913 | 152.931 | 153.468 | 166.346 | 160.980 | 187.810 | 16.098 | 163.663 | 845.145 | 225.372 | 209.274 | 2320.795 | 2320.795 | |

Lucknow Municipal Corporation

ULB Code: 80954

Summary sheet of total Dry waste being collected and Processed

| Material recovery facility - Kesari Kheda | | | | MIS Plant ID - UPLK009 | Processing Capacity - 100 TPD | | | | | | | | | | | | |
|---|------------|-----------------------------|--------------------------------------|------------------------|-------------------------------|----------------|----------------|----------------|----------------|---------------|----------------|----------------|-------------------------|-------------------------------|-----------------------------|-----------------------------|--|
| S.NO | DATE | DRY WASTE COLLECTED (in MT) | DRY WASTE RECEIVED AT THE PLANT (MT) | PLASTIC (MT) | CLOTH (MT) | GLASS (MT) | PAPER (MT) | CARDBOARD (MT) | METAL (MT) | | RUBBER (MT) | RDF (MT) | PACKAGING MATERIAL (MT) | NON RECYCLABLE MATERIALS (MT) | Total recyclables sold (MT) | DRY WASTE Processed (in MT) | Total amount received from sale (Rs.) (sold monthly) |
| | | | | | | | | | IRON (MT) | ALUMINUM (MT) | | | | | | | |
| 1 | 01-12-2025 | 87.52 | 87.52 | 13.110 | 4.989 | 5.006 | 5.426 | 5.251 | 6.126 | 0.525 | 5.339 | 27.569 | 7.352 | 6.827 | 75.705 | 75.705 | 20810762.5 |
| 2 | 02-12-2025 | 86.45 | 86.45 | 12.950 | 4.928 | 4.945 | 5.360 | 5.187 | 6.052 | 0.519 | 5.273 | 27.232 | 7.262 | 6.743 | 74.779 | 74.779 | |
| 3 | 03-12-2025 | 86.51 | 86.51 | 12.959 | 4.931 | 4.948 | 5.364 | 5.191 | 6.056 | 0.519 | 5.277 | 27.251 | 7.267 | 6.748 | 74.831 | 74.831 | |
| 4 | 04-12-2025 | 86.20 | 86.20 | 12.913 | 4.913 | 4.931 | 5.344 | 5.172 | 6.034 | 0.517 | 5.258 | 27.153 | 7.241 | 6.724 | 74.563 | 74.563 | |
| 5 | 05-12-2025 | 87.42 | 87.42 | 13.096 | 4.983 | 5.000 | 5.420 | 5.245 | 6.119 | 0.525 | 5.333 | 27.537 | 7.343 | 6.819 | 75.618 | 75.618 | |
| 6 | 06-12-2025 | 86.72 | 86.72 | 12.991 | 4.943 | 4.960 | 5.377 | 5.203 | 6.070 | 0.520 | 5.290 | 27.317 | 7.284 | 6.764 | 75.013 | 75.013 | |
| 7 | 07-12-2025 | 86.34 | 86.34 | 12.934 | 4.921 | 4.939 | 5.353 | 5.180 | 6.044 | 0.518 | 5.267 | 27.197 | 7.253 | 6.735 | 74.684 | 74.684 | |
| 8 | 08-12-2025 | 86.62 | 86.62 | 12.976 | 4.937 | 4.955 | 5.370 | 5.197 | 6.063 | 0.520 | 5.284 | 27.285 | 7.276 | 6.756 | 74.926 | 74.926 | |
| 9 | 09-12-2025 | 87.33 | 87.33 | 13.082 | 4.978 | 4.995 | 5.414 | 5.240 | 6.113 | 0.524 | 5.327 | 27.509 | 7.336 | 6.812 | 75.540 | 75.540 | |
| 10 | 10-12-2025 | 86.94 | 86.94 | 13.024 | 4.956 | 4.973 | 5.390 | 5.216 | 6.086 | 0.522 | 5.303 | 27.386 | 7.303 | 6.781 | 75.203 | 75.203 | |
| 11 | 11-12-2025 | 86.02 | 86.02 | 12.886 | 4.903 | 4.920 | 5.333 | 5.161 | 6.021 | 0.516 | 5.247 | 27.096 | 7.226 | 6.710 | 74.407 | 74.407 | |
| 12 | 12-12-2025 | 86.07 | 86.07 | 12.893 | 4.906 | 4.923 | 5.336 | 5.164 | 6.025 | 0.516 | 5.250 | 27.112 | 7.230 | 6.713 | 74.451 | 74.451 | |
| 13 | 13-12-2025 | 86.14 | 86.14 | 12.904 | 4.910 | 4.927 | 5.341 | 5.168 | 6.030 | 0.517 | 5.255 | 27.134 | 7.236 | 6.719 | 74.511 | 74.511 | |
| 14 | 14-12-2025 | 86.07 | 86.07 | 12.893 | 4.906 | 4.923 | 5.336 | 5.164 | 6.025 | 0.516 | 5.250 | 27.112 | 7.230 | 6.713 | 74.451 | 74.451 | |
| 15 | 15-12-2025 | 86.84 | 86.84 | 13.009 | 4.950 | 4.967 | 5.384 | 5.210 | 6.079 | 0.521 | 5.297 | 27.355 | 7.295 | 6.774 | 75.117 | 75.117 | |
| 16 | 16-12-2025 | 86.95 | 86.95 | 13.025 | 4.956 | 4.974 | 5.391 | 5.217 | 6.087 | 0.522 | 5.304 | 27.389 | 7.304 | 6.782 | 75.212 | 75.212 | |
| 17 | 17-12-2025 | 86.34 | 86.34 | 12.934 | 4.921 | 4.939 | 5.353 | 5.180 | 6.044 | 0.518 | 5.267 | 27.197 | 7.253 | 6.735 | 74.684 | 74.684 | |
| 18 | 18-12-2025 | 86.55 | 86.55 | 12.965 | 4.933 | 4.951 | 5.366 | 5.193 | 6.059 | 0.519 | 5.280 | 27.263 | 7.270 | 6.751 | 74.866 | 74.866 | |
| 19 | 19-12-2025 | 87.35 | 87.35 | 13.085 | 4.979 | 4.996 | 5.416 | 5.241 | 6.115 | 0.524 | 5.328 | 27.515 | 7.337 | 6.813 | 75.558 | 75.558 | |
| 20 | 20-12-2025 | 97.15 | 97.15 | 14.553 | 5.538 | 5.557 | 6.023 | 5.829 | 6.801 | 0.583 | 5.926 | 30.602 | 8.161 | 7.578 | 84.035 | 84.035 | |
| 21 | 21-12-2025 | 87.55 | 87.55 | 13.115 | 4.990 | 5.008 | 5.428 | 5.253 | 6.129 | 0.525 | 5.341 | 27.578 | 7.354 | 6.829 | 75.731 | 75.731 | |
| 22 | 22-12-2025 | 87.81 | 87.81 | 13.154 | 5.005 | 5.023 | 5.444 | 5.269 | 6.147 | 0.527 | 5.356 | 27.660 | 7.376 | 6.849 | 75.956 | 75.956 | |
| 23 | 23-12-2025 | 87.21 | 87.21 | 13.064 | 4.971 | 4.988 | 5.407 | 5.233 | 6.105 | 0.523 | 5.320 | 27.471 | 7.326 | 6.802 | 75.437 | 75.437 | |
| 24 | 24-12-2025 | 87.25 | 87.25 | 13.070 | 4.973 | 4.991 | 5.410 | 5.235 | 6.108 | 0.524 | 5.322 | 27.484 | 7.329 | 6.806 | 75.471 | 75.471 | |
| 25 | 25-12-2025 | 87.34 | 87.34 | 13.084 | 4.978 | 4.996 | 5.415 | 5.240 | 6.114 | 0.524 | 5.328 | 27.512 | 7.337 | 6.813 | 75.549 | 75.549 | |
| 26 | 26-12-2025 | 87.31 | 87.31 | 13.079 | 4.977 | 4.994 | 5.413 | 5.239 | 6.112 | 0.524 | 5.326 | 27.503 | 7.334 | 6.810 | 75.523 | 75.523 | |
| 27 | 27-12-2025 | 86.00 | 86.00 | 12.883 | 4.902 | 4.919 | 5.332 | 5.160 | 6.020 | 0.516 | 5.246 | 27.090 | 7.224 | 6.708 | 74.390 | 74.390 | |
| 28 | 28-12-2025 | 86.95 | 86.95 | 13.025 | 4.956 | 4.974 | 5.391 | 5.217 | 6.087 | 0.522 | 5.304 | 27.389 | 7.304 | 6.782 | 75.212 | 75.212 | |
| 29 | 29-12-2025 | 86.44 | 86.44 | 12.949 | 4.927 | 4.944 | 5.359 | 5.186 | 6.051 | 0.519 | 5.273 | 27.229 | 7.261 | 6.742 | 74.771 | 74.771 | |
| 30 | 30-12-2025 | 87.52 | 87.52 | 13.110 | 4.989 | 5.006 | 5.426 | 5.251 | 6.126 | 0.525 | 5.339 | 27.569 | 7.352 | 6.827 | 75.705 | 75.705 | |
| 31 | 31-12-2025 | 96.59 | 96.59 | 14.469 | 5.506 | 5.525 | 5.989 | 5.795 | 6.761 | 0.580 | 5.892 | 30.426 | 8.114 | 7.534 | 83.550 | 83.550 | |
| TOTAL | | 2711.500 | 2711.500 | 406.183 | 154.556 | 155.098 | 168.113 | 162.690 | 189.805 | 16.269 | 165.402 | 854.123 | 227.766 | 211.497 | 2345.448 | 2345.448 | |

Lucknow Municipal Corporation

ULB Code: 8/09/1

Summary sheet of total Dry waste being collected and Processed

| Material recovery facility - Kesari Kheda | | | | MIS Plant ID - UPLK009 | Processing Capacity - 100 TPD | | | | | | | | | | | | |
|---|------------|-----------------------------|--------------------------------------|------------------------|-------------------------------|------------|------------|----------------|------------|---------------|-------------|----------|-------------------------|-------------------------------|-----------------------------|-----------------------------|--|
| S.NO | DATE | DRY WASTE COLLECTED (in MT) | DRY WASTE RECEIVED AT THE PLANT (MT) | PLASTIC (MT) | CLOTH (MT) | GLASS (MT) | PAPER (MT) | CARDBOARD (MT) | METAL (MT) | | RUBBER (MT) | RDF (MT) | PACKAGING MATERIAL (MT) | NON RECYCLABLE MATERIALS (MT) | Total recyclables sold (MT) | DRY WASTE Processed (in MT) | Total amount received from sale (Rs.) (sold monthly) |
| | | | | | | | | | IRON (MT) | ALUMINUM (MT) | | | | | | | |
| 1 | 01-01-2026 | 95.92 | 95.92 | 14.369 | 5.467 | 5.487 | 5.947 | 5.755 | 6.714 | 0.576 | 5.851 | 30.215 | 8.057 | 7.482 | 82.971 | 82.971 | |
| 2 | 02-01-2026 | 95.99 | 95.99 | 14.379 | 5.471 | 5.491 | 5.951 | 5.759 | 6.719 | 0.576 | 5.855 | 30.237 | 8.063 | 7.487 | 83.031 | 83.031 | |
| 3 | 03-01-2026 | 96.14 | 96.14 | 14.402 | 5.480 | 5.499 | 5.961 | 5.768 | 6.730 | 0.577 | 5.865 | 30.284 | 8.076 | 7.499 | 83.161 | 83.161 | |
| 4 | 04-01-2026 | 96.66 | 96.66 | 14.480 | 5.510 | 5.529 | 5.993 | 5.800 | 6.766 | 0.580 | 5.896 | 30.448 | 8.119 | 7.539 | 83.611 | 83.611 | |
| 5 | 05-01-2026 | 96.70 | 96.70 | 14.486 | 5.512 | 5.531 | 5.995 | 5.802 | 6.769 | 0.580 | 5.899 | 30.461 | 8.123 | 7.543 | 83.646 | 83.646 | |
| 6 | 06-01-2026 | 96.00 | 96.00 | 14.381 | 5.472 | 5.491 | 5.952 | 5.760 | 6.720 | 0.576 | 5.856 | 30.240 | 8.064 | 7.488 | 83.040 | 83.040 | |
| 7 | 07-01-2026 | 95.88 | 95.88 | 14.363 | 5.465 | 5.484 | 5.945 | 5.753 | 6.712 | 0.575 | 5.849 | 30.202 | 8.054 | 7.479 | 82.936 | 82.936 | |
| 8 | 08-01-2026 | 96.35 | 96.35 | 14.433 | 5.492 | 5.511 | 5.974 | 5.781 | 6.745 | 0.578 | 5.877 | 30.350 | 8.093 | 7.515 | 83.343 | 83.343 | |
| 9 | 09-01-2026 | 95.77 | 95.77 | 14.346 | 5.459 | 5.478 | 5.938 | 5.746 | 6.704 | 0.575 | 5.842 | 30.168 | 8.045 | 7.470 | 82.841 | 82.841 | |
| 10 | 10-01-2026 | 95.73 | 95.73 | 14.340 | 5.457 | 5.476 | 5.935 | 5.744 | 6.701 | 0.574 | 5.840 | 30.155 | 8.041 | 7.467 | 82.806 | 82.806 | |
| 11 | 11-01-2026 | 96.24 | 96.24 | 14.417 | 5.486 | 5.505 | 5.967 | 5.774 | 6.737 | 0.577 | 5.871 | 30.316 | 8.084 | 7.507 | 83.248 | 83.248 | |
| 12 | 12-01-2026 | 95.87 | 95.87 | 14.361 | 5.465 | 5.484 | 5.944 | 5.752 | 6.711 | 0.575 | 5.848 | 30.199 | 8.053 | 7.478 | 82.928 | 82.928 | |
| 13 | 13-01-2026 | 96.34 | 96.34 | 14.432 | 5.491 | 5.511 | 5.973 | 5.780 | 6.744 | 0.578 | 5.877 | 30.347 | 8.093 | 7.515 | 83.334 | 83.334 | |
| 14 | 14-01-2026 | 96.21 | 96.21 | 14.412 | 5.484 | 5.503 | 5.965 | 5.773 | 6.735 | 0.577 | 5.869 | 30.306 | 8.082 | 7.504 | 83.222 | 83.222 | |
| 15 | 15-01-2026 | 96.31 | 96.31 | 14.427 | 5.490 | 5.509 | 5.971 | 5.779 | 6.742 | 0.578 | 5.875 | 30.338 | 8.090 | 7.512 | 83.308 | 83.308 | |
| 16 | 16-01-2026 | 95.84 | 95.84 | 14.357 | 5.463 | 5.482 | 5.942 | 5.750 | 6.709 | 0.575 | 5.846 | 30.190 | 8.051 | 7.476 | 82.902 | 82.902 | |
| 17 | 17-01-2026 | 96.38 | 96.38 | 14.438 | 5.494 | 5.513 | 5.976 | 5.783 | 6.747 | 0.578 | 5.879 | 30.360 | 8.096 | 7.518 | 83.369 | 83.369 | |
| 18 | 18-01-2026 | 95.70 | 95.70 | 14.336 | 5.455 | 5.474 | 5.933 | 5.742 | 6.699 | 0.574 | 5.838 | 30.146 | 8.039 | 7.465 | 82.781 | 82.781 | |
| 19 | 19-01-2026 | 96.31 | 96.31 | 14.427 | 5.490 | 5.509 | 5.971 | 5.779 | 6.742 | 0.578 | 5.875 | 30.338 | 8.090 | 7.512 | 83.308 | 83.308 | |
| 20 | 20-01-2026 | 96.58 | 96.58 | 14.468 | 5.505 | 5.524 | 5.988 | 5.795 | 6.761 | 0.579 | 5.891 | 30.423 | 8.113 | 7.533 | 83.542 | 83.542 | |
| 21 | 21-01-2026 | 95.89 | 95.89 | 14.364 | 5.466 | 5.485 | 5.945 | 5.753 | 6.712 | 0.575 | 5.849 | 30.205 | 8.055 | 7.479 | 82.945 | 82.945 | |
| 22 | 22-01-2026 | 96.14 | 96.14 | 14.402 | 5.480 | 5.499 | 5.961 | 5.768 | 6.730 | 0.577 | 5.865 | 30.284 | 8.076 | 7.499 | 83.161 | 83.161 | |
| 23 | 23-01-2026 | 96.77 | 96.77 | 14.496 | 5.516 | 5.535 | 6.000 | 5.806 | 6.774 | 0.581 | 5.903 | 30.483 | 8.129 | 7.548 | 83.706 | 83.706 | |
| 24 | 24-01-2026 | 95.86 | 95.86 | 14.360 | 5.464 | 5.483 | 5.943 | 5.752 | 6.710 | 0.575 | 5.847 | 30.196 | 8.052 | 7.477 | 82.919 | 82.919 | |
| 25 | 25-01-2026 | 96.28 | 96.28 | 14.423 | 5.488 | 5.507 | 5.969 | 5.777 | 6.740 | 0.578 | 5.873 | 30.328 | 8.088 | 7.510 | 83.282 | 83.282 | |

Sahu&Sons

Gram Amausi Khasra no 3144 Ward Sarojini Nagar Lucknow Phone no.:
8840568734
Email: sahuandsons123@ gmail.com
GSTIN: 09MBOPS7855N1Z3
State: 09-Uttar Pradesh

| | |
|--------------------------------|--------------------------------|
| Invoice No. 945 | Date 22-01-2025 |
| E-way Bill number 471513909450 | Place of Supply 05-Uttarakhand |
| Transport Name | Vehicle Number UP21CN1616 |
| BUILTY NO | |

Bill To
PSB PAPERS PVT LTD
BERIO ROAD,BAZPUR ,UDHAM SINGH NAGAR,(U.K)262401 GSTIN
Number: 05AABCP0562A1Z5
State: 05-Uttarakhand

Ship To
BERIA ROAD,BAZPUR ,UDHAM SINGH NAGAR,(U.K)262401

| # | Item name | HSN/ SAC | Quantity | Unit | Price/ unit | GST | Amount |
|---|-----------------------------|----------|----------|------|-------------|----------------------|-------------|
| 1 | OLD WASTE DMC FOR RECYCLING | 47071000 | 7160 | Kg | ₹ 12.00 | ₹ 4,296.00 (5.0%) | ₹ 90,216.00 |
| | Total | | 7160 | | | ₹ 4,296.00 | ₹ 90,216.00 |

Invoice Amount In Words

Ninty Thousand Two Hundred and Sixteen Rupees only

| | |
|----------------|-----------------------|
| Amounts | |
| Sub Total | ₹ 90,216.00 |
| Total Received | ₹ 90,216.00 ₹ 0.00 |
| Balance | ₹ 90,216.00 |

| HSN/ SAC | Taxable amount | IGST | | Total Tax Amount |
|----------|----------------|------|------------|------------------|
| | | Rate | Amount | |
| 47071000 | ₹ 85,920.00 | 5.0% | ₹ 4,296.00 | ₹ 4,296.00 |
| Total | ₹ 85,920.00 | | ₹ 4,296.00 | ₹ 4,296.00 |

Bank Details

Name: Icici Bank Limited, Ashiana Lucknow, Uttar Pradesh
Account No.: 126005500755 IFSC code: ICIC0001260
Account Holder's Name: Sahu& Sons

Terms and conditions

Thank you for doing business with us.

For: Sahu&Sons

FOR SAHU & SONS

[Signature]
Authorized Signatory

LSBAPL-Lucknow MSW C&T Package-3,
1/44 , Vishesh khand , Gomati Nagar,,
Lucknow, 226010,,Uttar Pradesh, India,

TAX INVOICE

IRN No:2ef30322061ba45e851807fcb7c88a4db04e24cad6642c7c2b433e0df19b459

IRN Acknowledgement No : 142619396651320

Acknowledgement Date & Time : 29-01-2026/10:26:00

| | | | | | |
|--|--|-----------------|--|--|----------------|
| GSTIN : 09AAFCL7059N1ZS | | | E Way Bill No : | | |
| Document No. : 1500000313 | | | Transporter Name : | | |
| Invoice Date : 29.01.2026 | | | Transporter GSTIN : | | |
| GSTIN Invoice No. : UP2520000295 | | | Vehicle Number : | | |
| Member ship No: : NOBLE ENTERPRISES | | | Vehicle Type : | | |
| State: Uttar Pradesh | | State Code : 09 | GR/LR Number : | | |
| | | | GR/LR Date : | | |
| E Way Bill Validity : - | | | Place of Supply : Uttar Pradesh | | |
| WO : | | | | | |
| Details of Receiver | | | Billed To : | | |
| Name: NOBLE ENTERPRISES | | | Name:NOBLE ENTERPRISES | | |
| Address: Kanpur Anwar Ganj Railway Station, 84/83, SAKERA ESTATE | | | Address: Kanpur Anwar Ganj Railway Station, 84/83, SAKERA ESTATE | | |
| Kanpur 208003 Uttar Pradesh India | | | Kanpur 208003 Uttar Pradesh India | | |
| GSTIN/UIN : 09LTIPS7237M1ZJ | | | GSTIN/UIN : 09LTIPS7237M1ZJ | | |
| State: Uttar Pradesh | | | PAN : LTIPS7237M | | |
| State Code: 09 | | | State: Uttar Pradesh | | State Code: 09 |

| | | | | | | | | | | | | | | | |
|------------------------|--|-----------------------------------|--|--|--|--|--|--|--|--|--|--|--|--|--|
| Name of the Project : | | LSBAPL-Lucknow MSW C&T Package-3, | | | | | | | | | | | | | |
| Value of the Contract: | | | | | | | | | | | | | | | |
| Contract Ref. : | | N/A | | | | | | | | | | | | | |
| Billing Period : | | To | | | | | | | | | | | | | |
| Reference No.: | | 2973&39691 | | | | | | | | | | | | | |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST | | SGST | | IGST | |
|----------------|---|----------|-----|----------|-------|----------|----------------|---------------|--------|--------|--------|--------|--------|--------|
| | | | | | | | | | Rate % | Amount | Rate % | Amount | Rate % | Amount |
| 1 | Waste, parings and scrap, of plastics - of other Plastics : | 39159010 | KG | 485.000 | 12.00 | 5820.00 | 0.00 | 5820.00 | 9.00 | 523.80 | 9.00 | 523.80 | 0.00 | 0.00 |
| 2 | Cullet Or Other Waste Or Scrap Of Glass | 70010010 | KG | 1250.000 | 5.50 | 6875.00 | 0.00 | 6875.00 | 2.50 | 171.88 | 2.50 | 171.88 | 0.00 | 0.00 |
| Total : | | | | | | 12695.00 | 0.00 | 12695.00 | 695.68 | | 695.68 | | 0.00 | |

| | | | | | | | | | | | | | | | | | |
|--|--|--|--|--|--|--|--|----------------------------------|--|--|--|--|--|--|--|------------------|--|
| Total Invoice Amount in Words: | | | | | | | | Total Amount Before Tax : | | | | | | | | 12,695.00 | |
| Fourteen Thousand Eighty Six Rupees Thirty Six Paise | | | | | | | | Add : CGST : | | | | | | | | 695.68 | |
| | | | | | | | | Add : SGST : | | | | | | | | 695.68 | |
| | | | | | | | | Add : IGST : | | | | | | | | 0.00 | |
| | | | | | | | | Tax Amount : GST : | | | | | | | | 1,391.36 | |
| | | | | | | | | Invoice Value : | | | | | | | | 14,086.36 | |
| | | | | | | | | TCS # : | | | | | | | | 0.00 | |

LSBAPL-Lucknow MSW C&T Package-3,
1/44 , Vishesh khand , Gomati Nagar,,
Lucknow, 226010,,Uttar Pradesh, India,

TAX INVOICE

IRN No:2ef30322061ba45e851807fcb7c88a4db04e24cad6642c7c2b433e0df19b459

IRN Acknowledgement No : 142619396651320

Acknowledgement Date & Time : 29-01-2026/10:26:00

| | | | |
|--|--|--|--|
| GSTIN : 09AAFCL7059N1ZS | | E Way Bill No : | |
| Document No. : 1500000313 | | Transporter Name : | |
| Invoice Date : 29.01.2026 | | Transporter GSTIN : | |
| GSTIN Invoice No. : UP2520000295 | | Vehicle Number : Vehicle Type : | |
| Member ship No: : NOBLE ENTERPRISES | | GR/LR Number : GR/LR Date : | |
| State: Uttar Pradesh | | E Way Bill Validity : - | |
| State Code : 09 | | Place of Supply : Uttar Pradesh WO : | |
| Details of Receiver | | Details of Consignee | |
| Billed To : | | Shipped To : | |
| Name: NOBLE ENTERPRISES | | Name:NOBLE ENTERPRISES | |
| Address: Kanpur Anwar Ganj Railway Station, 84/83, SAKERA ESTATE | | Address: Kanpur Anwar Ganj Railway Station, 84/83, SAKERA ESTATE | |
| Kanpur 208003 Uttar Pradesh India | | Kanpur 208003 Uttar Pradesh India | |
| GSTIN/UIN : 09LTIPS7237M1ZJ | | GSTIN/UIN : 09LTIPS7237M1ZJ PAN : LTIPS7237M | |
| State: Uttar Pradesh | | State: Uttar Pradesh | |
| State Code: 09 | | State Code: 09 | |
| Name of the Project : LSBAPL-Lucknow MSW C&T Package-3, | | | |
| Value of the Contract: | | | |
| Contract Ref. : N/A | | | |
| Billing Period : To | | | |
| Reference No.: 2973&39691 | | | |
| Bank Details : | | Total Invoice Value (Round Off) : 14,086.36 | |
| Bank Account Number : | | GST Payable on Reverse Charge : N/A | |
| Bank Branch IFSC : | | CGST On Rev. Charges Mechanisem : N/A | |
| | | SGST On Rev. Charges Mechanisem : N/A | |
| Terms and Conditions : | | Company CIN : U38110TS2024PTC181684 | |
| As per Agreement | | Certified that the particulars Given above are true and correct. | |
| # TCS as applicable w.e.f. 01.10.2020 | | For LUCKNOW SWACHHATA ABHIYAN | |
| (Company Seal) | | Authorised Signatory | |

[E&OE]

This is a Computer Genrated Invoice

Invoice Number : 1500000313
Invoice Reference Number : 2973&39691

ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|--------|---------------------------|--------------|----------|-------|-----|---------|
| 1 | Revenue - Others | 70010010 | 1250.000 | 5.50 | KG | 6875.00 |
| 2 | Revenue - Others | 39159010 | 485.000 | 12.00 | KG | 5820.00 |

Declaration:-

LSBAPL-Lucknow MSW C&T Package-1,
1/44 , Vishesh khand , Gomati Nagar,,
Lucknow, 226010,,Uttar Pradesh, India,

TAX INVOICE

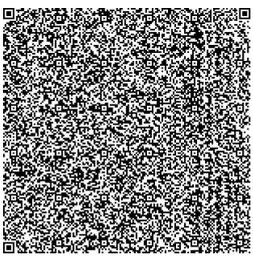
IRN No:9981533134aa7e4b17cc23dd4e0ebedba4f8c9814b6bef32dc7a209c8e8a793b

IRN Acknowledgement No : 142619396542138

Acknowledgement Date & Time : 29-01-2026/10:08:00

| | | | | | |
|--|--|-----------------|--|--|----------------|
| GSTIN : 09AAFCL7059N1ZS | | | E Way Bill No : | | |
| Document No. : 1500000312 | | | Transporter Name : | | |
| Invoice Date : 29.01.2026 | | | Transporter GSTIN : | | |
| GSTIN Invoice No. : UP2520000294 | | | Vehicle Number : | | |
| Member ship No: : NOBLE ENTERPRISES | | | Vehicle Type : | | |
| State: Uttar Pradesh | | State Code : 09 | GR/LR Number : | | |
| | | | GR/LR Date : | | |
| E Way Bill Validity : - | | | Place of Supply : Uttar Pradesh | | |
| WO : | | | | | |
| Details of Receiver | | | Billed To : | | |
| Details of Consignee | | | Shipped To : | | |
| Name: NOBLE ENTERPRISES | | | Name:NOBLE ENTERPRISES | | |
| Address: Kanpur Anwar Ganj Railway Station, 84/83, SAKERA ESTATE | | | Address: Kanpur Anwar Ganj Railway Station, 84/83, SAKERA ESTATE | | |
| Kanpur 208003 Uttar Pradesh India | | | Kanpur 208003 Uttar Pradesh India | | |
| GSTIN/UIN : 09LTIPS7237M1ZJ | | | GSTIN/UIN : 09LTIPS7237M1ZJ | | |
| PAN : LTIPS7237M | | | | | |
| State: Uttar Pradesh | | State Code: 09 | State: Uttar Pradesh | | State Code: 09 |

| Name of the Project : | | LSBAPL-Lucknow MSW C&T Package-1, | | | | | | | | | | | | | |
|---|---|-----------------------------------|-----|----------|-------|----------|----------------|----------------------------------|---------|---------|---------|------------------|--------|--------|--|
| Value of the Contract: | | | | | | | | | | | | | | | |
| Contract Ref. : | | N/A | | | | | | | | | | | | | |
| Billing Period : | | To | | | | | | | | | | | | | |
| Reference No.: | | 8524&8741 | | | | | | | | | | | | | |
| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST | | SGST | | IGST | | |
| | | | | | | | | | Rate % | Amount | Rate % | Amount | Rate % | Amount | |
| 1 | Waste, parings and scrap, of plastics - of other Plastics : | 39159010 | KG | 950.000 | 12.00 | 11400.00 | 0.00 | 11400.00 | 9.00 | 1026.00 | 9.00 | 1026.00 | 0.00 | 0.00 | |
| 2 | Cullet Or Other Waste Or Scrap Of Glass | 70010010 | KG | 1730.000 | 5.50 | 9515.00 | 0.00 | 9515.00 | 2.50 | 237.88 | 2.50 | 237.88 | 0.00 | 0.00 | |
| Total : | | | | | | 20915.00 | 0.00 | 20915.00 | 1263.88 | | 1263.88 | | 0.00 | | |
| Total Invoice Amount in Words: | | | | | | | | Total Amount Before Tax : | | | | 20,915.00 | | | |
| Twenty Three Thousand Four Hundred Forty Two Rupees Seventy Six Paise | | | | | | | | Add : CGST : | | | | 1,263.88 | | | |
| | | | | | | | | Add : SGST : | | | | 1,263.88 | | | |
| | | | | | | | | Add : IGST : | | | | 0.00 | | | |
| | | | | | | | | Tax Amount : GST : | | | | 2,527.76 | | | |
| | | | | | | | | Invoice Value : | | | | 23,442.76 | | | |
| | | | | | | | | TCS # : | | | | 0.00 | | | |

**LUCKNOW SWACHHATA ABHIYAN PRIVATE LIMITE****D****884**

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LSBAPL-Lucknow MSW C&T Package-1,
1/44 , Vishesh khand , Gomati Nagar,,
Lucknow, 226010,,Uttar Pradesh, India,

TAX INVOICE

IRN No:9981533134aa7e4b17cc23dd4e0ebedba4f8c9814b6bef32dc7a209c8e8a793b

IRN Acknowledgement No : 142619396542138

Acknowledgement Date & Time : 29-01-2026/10:08:00

| | | | |
|--|-----------------|--|--|
| GSTIN : 09AAFCL7059N1ZS | | E Way Bill No : | |
| Document No. : 1500000312 | | Transporter Name : | |
| Invoice Date : 29.01.2026 | | Transporter GSTIN : | |
| GSTIN Invoice No. : UP2520000294 | | Vehicle Number : Vehicle Type : | |
| Member ship No: NOBLE ENTERPRISES | | GR/LR Number : GR/LR Date : | |
| State: Uttar Pradesh | State Code : 09 | E Way Bill Validity : - | |
| Details of Receiver | | Place of Supply : Uttar Pradesh | |
| Billed To : | | WO : | |
| Name: NOBLE ENTERPRISES | | Details of Consignee | |
| Address: Kanpur Anwar Ganj Railway Station, 84/83, SAKERA ESTATE | | Shipped To : | |
| Kanpur 208003 Uttar Pradesh India | | Name:NOBLE ENTERPRISES | |
| GSTIN/UIN : 09LTIPS7237M1ZJ | | Address: Kanpur Anwar Ganj Railway Station, 84/83, SAKERA ESTATE | |
| State: Uttar Pradesh | | Kanpur 208003 Uttar Pradesh India | |
| State Code: 09 | | GSTIN/UIN : 09LTIPS7237M1ZJ | |
| | | PAN : LTIPS7237M | |
| | | State: Uttar Pradesh | |
| | | State Code: 09 | |
| Name of the Project : LSBAPL-Lucknow MSW C&T Package-1, | | | |
| Value of the Contract: | | | |
| Contract Ref. : N/A | | | |
| Billing Period : To | | | |
| Reference No.: 8524&8741 | | | |
| Bank Details : | | Total Invoice Value (Round Off) : 23,442.76 | |
| Bank Account Number : | | GST Payable on Reverse Charge : N/A | |
| Bank Branch IFSC : | | CGST On Rev. Charges Mechanisem : N/A | |
| | | SGST On Rev. Charges Mechanisem : N/A | |
| Terms and Conditions : | | Company CIN : U38110TS2024PTC181684 | |
| As per Agreement | | Certified that the particulars Given above are true and correct. | |
| # TCS as applicable w.e.f. 01.10.2020 | | For LUCKNOW SWACHHATA ABHIYAN | |
| (Company Seal) | | Authorised Signatory | |

[E&OE]

This is a Computer Genrated Invoice

Invoice Number : 1500000312
Invoice Reference Number : 8524&8741

ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|--------|---------------------------|--------------|----------|-------|-----|----------|
| 1 | Revenue - Others | 70010010 | 1730.000 | 5.50 | KG | 9515.00 |
| 2 | Revenue - Others | 39159010 | 950.000 | 12.00 | KG | 11400.00 |

Declaration:-

LSBAPL-Lucknow MSW C&T Package-1,
1/44 , Vishesh khand , Gomati Nagar,,
Lucknow, 226010,,Uttar Pradesh, India,

TAX INVOICE

IRN No:e5817fdb95cf1139a16991da6a390afc49c93bd7fef08cc0bec36b27c278bdb

IRN Acknowledgement No : 142619396870651

Acknowledgement Date & Time : 29-01-2026/10:53:00

| | |
|---|---|
| GSTIN : 09AAFCL7059N1ZS Document No. : 1500000314 Invoice Date : 29.01.2026 GSTIN Invoice No. : UP2520000296 Member ship No: : W2B SOLUTIONS State: Uttar Pradesh State Code : 09 | E Way Bill No : Transporter Name : Transporter GSTIN : Vehicle Number : Vehicle Type : GR/LR Number : GR/LR Date : E Way Bill Validity : - Place of Supply : Uttar Pradesh WO : |
| Details of Receiver Billed To : Name: W2B SOLUTIONS Address: KH NO-391,PLOT NO.154,JANKIPURAM VISTAR Lucknow 226031 Uttar Pradesh India GSTIN/UIN : 09BXHPP4932P2ZM State: Uttar Pradesh State Code: 09 | Details of Consignee Shipped To : Name: W2B SOLUTIONS Address: KH NO-391,PLOT NO.154,JANKIPURAM VISTAR Lucknow 226031 Uttar Pradesh India GSTIN/UIN : 09BXHPP4932P2ZM PAN : BXHPP4932P State: Uttar Pradesh State Code: 09 |

| | |
|-------------------------------|-----------------------------------|
| Name of the Project : | LSBAPL-Lucknow MSW C&T Package-1, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 29.01.2026 To |
| Reference No.: | 8506&8570&8672 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST | | SGST | | IGST | |
|----------------|--|----------|-----|----------|------|----------|----------------|---------------|--------|--------|--------|--------|--------|--------|
| | | | | | | | | | Rate % | Amount | Rate % | Amount | Rate % | Amount |
| 1 | Ferrous Waste And Scrap; Remelting Scrap Ingots Of Iron Or | 72044900 | KG | 2750.000 | 5.00 | 13750.00 | 0.00 | 13750.00 | 2.50 | 343.75 | 2.50 | 343.75 | 0.00 | 0.00 |
| Total : | | | | | | 13750.00 | 0.00 | 13750.00 | 343.75 | | 343.75 | | 0.00 | |

| | |
|---|--|
| Total Invoice Amount in Words: Fourteen Thousand Four Hundred Thirty Seven Rupees Fifty Paise | Total Amount Before Tax : 13,750.00 |
| | Add : CGST : 343.75 |
| | Add : SGST : 343.75 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 687.50 |
| | Invoice Value : 14,437.50 |
| | TCS # : 0.00 |

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LSBAPL-Lucknow MSW C&T Package-1,
1/44 , Vishesh khand , Gomati Nagar,,
Lucknow, 226010,,Uttar Pradesh, India,

TAX INVOICE

IRN No:e5817fdb95cf1139a16991da6a390afc49c93bd7fef08cc0bec36b27c278bdb

IRN Acknowledgement No : 142619396870651

Acknowledgement Date & Time : 29-01-2026/10:53:00

| | | | |
|--|-----------------|--|----------------|
| GSTIN : 09AAFCL7059N1ZS | | E Way Bill No : | |
| Document No. : 1500000314 | | Transporter Name : | |
| Invoice Date : 29.01.2026 | | Transporter GSTIN : | |
| GSTIN Invoice No. : UP2520000296 | | Vehicle Number : Vehicle Type : | |
| Member ship No: : W2B SOLUTIONS | | GR/LR Number : GR/LR Date : | |
| State: Uttar Pradesh | State Code : 09 | E Way Bill Validity : - | |
| Details of Receiver | | Details of Consignee | |
| Billed To : | | Shipped To : | |
| Name: W2B SOLUTIONS | | Name:W2B SOLUTIONS | |
| Address: KH NO-391,PLOT NO.154,JANKIPURAM VISTAR Lucknow 226031 Uttar Pradesh India | | Address: KH NO-391,PLOT NO.154,JANKIPURAM VISTAR Lucknow 226031 Uttar Pradesh India | |
| GSTIN/UIN : 09BXHPP4932P2ZM | | GSTIN/UIN : 09BXHPP4932P2ZM PAN : BXHPP4932P | |
| State: Uttar Pradesh | State Code: 09 | State: Uttar Pradesh | State Code: 09 |
| Name of the Project : LSBAPL-Lucknow MSW C&T Package-1, | | | |
| Value of the Contract: | | | |
| Contract Ref. : N/A | | | |
| Billing Period : 29.01.2026 To | | | |
| Reference No.: 8506&8570&8672 | | | |
| Bank Details : | | Total Invoice Value (Round Off) : 14,437.50 | |
| Bank Account Number : | | GST Payable on Reverse Charge : N/A | |
| Bank Branch IFSC : | | CGST On Rev. Charges Mechanisem : N/A | |
| Terms and Conditions : | | SGST On Rev. Charges Mechanisem : N/A | |
| As per Agreement | | Company CIN : U38110TS2024PTC181684 | |
| # TCS as applicable w.e.f. 01.10.2020 | | Certified that the particulars Given above are true and correct. | |
| (Company Seal) | | For LUCKNOW SWACHHATA ABHIYAN | |
| | | Authorised Signatory | |

[E&OE]

This is a Computer Genrated Invoice

Invoice Number : 1500000314
Invoice Reference Number : 8506&8570&8672

ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|--------|---------------------------|--------------|----------|------|-----|----------|
| 1 | Revenue - Others | 72044900 | 2750.000 | 5.00 | KG | 13750.00 |

Declaration:-

LSBAPL-Lucknow MSW C&T Package-1,
1/44 , Vishesh khand , Gomati Nagar,,
Lucknow, 226010,,Uttar Pradesh, India,

TAX INVOICE

IRN No:994d050b63f83a3cc47d16727a413e8255e3be45980f2df34a0b906d05e5269a

IRN Acknowledgement No : 142619347035375

Acknowledgement Date & Time : 22-01-2026/13:25:00

| GSTIN : 09AAFCL7059N1ZS | | E Way Bill No : | | | | | | | | | | | | | |
|---|------------------------------|--|-----|----------|------|----------|----------------|---|--------|--------|--------|------------------------------|--------|--------|--|
| Document No. : 1500000308 | | Transporter Name : | | | | | | | | | | | | | |
| Invoice Date : 22.01.2026 | | Transporter GSTIN : | | | | | | | | | | | | | |
| GSTIN Invoice No. : UP2520000290 | | Vehicle Number : | | | | | | | | | | | | | |
| Member ship No: : W2B SOLUTIONS | | Vehicle Type : | | | | | | | | | | | | | |
| State: Uttar Pradesh | | GR/LR Number : | | | | | | | | | | | | | |
| State Code : 09 | | GR/LR Date : | | | | | | | | | | | | | |
| E Way Bill Validity : - | | Place of Supply : Uttar Pradesh | | | | | | | | | | | | | |
| WO : | | | | | | | | | | | | | | | |
| Details of Receiver | | Billed To : | | | | | | | | | | | | | |
| Details of Consignee | | Shipped To : | | | | | | | | | | | | | |
| Name: W2B SOLUTIONS | | Name:W2B SOLUTIONS | | | | | | | | | | | | | |
| Address: KH NO-391,PLOT NO.154,JANKIPURAM VISTAR | | Address: KH NO-391,PLOT NO.154,JANKIPURAM VISTAR | | | | | | | | | | | | | |
| Lucknow 226031 Uttar Pradesh India | | Lucknow 226031 Uttar Pradesh India | | | | | | | | | | | | | |
| GSTIN/UIN : 09BXHPP4932P2ZM | | GSTIN/UIN : 09BXHPP4932P2ZM | | | | | | | | | | | | | |
| PAN : BXHPP4932P | | | | | | | | | | | | | | | |
| State: Uttar Pradesh | | State: Uttar Pradesh | | | | | | | | | | | | | |
| State Code: 09 | | State Code: 09 | | | | | | | | | | | | | |
| Name of the Project : LSBAPL-Lucknow MSW C&T Package-1, | | | | | | | | | | | | | | | |
| Value of the Contract: | | | | | | | | | | | | | | | |
| Contract Ref. : N/A | | | | | | | | | | | | | | | |
| Billing Period : To | | | | | | | | | | | | | | | |
| Reference No.: 364250&39309 | | | | | | | | | | | | | | | |
| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST | | SGST | | IGST | | |
| | Recovered (Waste And Scrap) | 47079000 | KG | 3400.000 | 7.00 | 23800.00 | 0.00 | 23800.00 | Rate % | Amount | Rate % | Amount | Rate % | Amount | |
| | Paper Or Paperboard - Other. | | | | | | | | 2.50 | 595.00 | 2.50 | 595.00 | 0.00 | 0.00 | |
| Total : | | | | | | 23800.00 | 0.00 | 23800.00 | 595.00 | 595.00 | 0.00 | 0.00 | | | |
| Total Invoice Amount in Words: | | | | | | | | Total Amount Before Tax : | | | | 23,800.00 | | | |
| Twenty Four Thousand Nine Hundred Ninety Rupees | | | | | | | | Add : CGST : | | | | 595.00 | | | |
| | | | | | | | | Add : SGST : | | | | 595.00 | | | |
| | | | | | | | | Add : IGST : | | | | 0.00 | | | |
| | | | | | | | | Tax Amount : GST : | | | | 1,190.00 | | | |
| | | | | | | | | Invoice Value : | | | | 24,990.00 | | | |
| | | | | | | | | TCS # : | | | | 0.00 | | | |
| Bank Details : | | | | | | | | Total Invoice Value (Round Off) : | | | | 24,990.00 | | | |
| Bank Account Number : | | | | | | | | GST Payable on Reverse Charge : | | | | N/A | | | |
| Bank Branch IFSC : | | | | | | | | CGST On Rev. Charges Mechanisem : | | | | N/A | | | |
| | | | | | | | | SGST On Rev. Charges Mechanisem : | | | | N/A | | | |
| Terms and Conditions : | | | | | | | | Company CIN : | | | | U38110TS2024PTC181684 | | | |
| As per Agreement | | | | | | | | Certified that the particulars Given above are true and correct. | | | | | | | |
| # TCS as applicable w.e.f. 01.10.2020 | | | | | | | | For LUCKNOW SWACHHATA ABHIYAN | | | | | | | |
| | | | | | | | | (Company Seal) | | | | Authorised Signatory | | | |

[E&OE]

This is a Computer Genrated Invoice

Invoice Number : 1500000308
Invoice Reference Number : 364250&39309

ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|--------|---------------------------|--------------|----------|------|-----|----------|
| 1 | Revenue - Others | 47079000 | 3400.000 | 7.00 | KG | 23800.00 |

Declaration:-

Annexure 6 - Construction Update - Compactor Transfer Stations

The Lucknow Municipal Corporation has achieved a notable success in its urban development initiatives through the reclamation of land previously under the purview of local bodies. This significant accomplishment has paved the way for the commencement of transformative infrastructure projects, foremost among which is the establishment of a Compactor Transfer Station. Progress on this vital undertaking is now well-advanced, with key milestones having been successfully reached. These include the definitive completion of the project's layout design, a crucial stage ensuring optimal functionality and spatial efficiency. These developments underscore the LMC's commitment to enhancing the city's infrastructure and its capacity for effective waste management.

Status Update: Transfer Station Projects

The Fixed Compactor Transfer Stations (FCTS) at Ghaila (Zone-3) and Bhaihora (Zone-4) are now fully complete, including all civil, mechanical, and weighbridge components. Both facilities have been handed over to LSAPL for door-to-door collection and secondary transportation, significantly enhancing the city's waste management framework. Similarly, the Ganga Kheda FCTS is fully operational and managed by LELPL for Zone 5, following the successful completion of structural steel work and machinery testing. Meanwhile, construction at the Dayal FCTS site is progressing steadily; foundation and piling works are finished, and activities are now focused on the superstructure, specifically the casting of plinth beams and columns.

Regarding Portable Compactor Transfer Stations (PCTS), 14 new two-bin units have been established, with an additional 10 units currently under development. To support primary collection and transport, 15 refuse compactors are actively deployed across the city. Furthermore, tenders for the remaining strategic locations have been awarded to selected concessionaires, and site work for these units has officially commenced.

892

Ghaila Fixed Compactor Transfer Station (FCTS)



Ganga Khera Fixed Compactor Transfer Station (FCTS)



Dayal Fixed Compactor Transfer Station (FCTS)



Bhaishora Fixed Compactor Transfer Station (FCTS)



894

Kailash Kunj Portable Compactor Transfer Station (PCTS)



Mithai Wala Portable Compactor Transfer Station (PCTS)



895

Paper Mill Portable Compactor Transfer Station (PCTS)



Akhilapur Portable Compactor Transfer Station (PCTS)



896

Sahadatganj Portable Compactor Transfer Station (PCTS)



Vineet Khand Portable Compactor Transfer Station (PCTS)



Walda Portable Compactor Transfer Station (PCTS)



Akbari Gate Portable Compactor Transfer Station (PCTS)



Annexure 7- Plastic waste management rule 2016 5(b)

Use non-recyclable plastic waste (5 to 6%-part replacement with bitumen) in road construction. Chief Minister's Green Road Infrastructure Development Urban (CM GRID) Scheme is promoting sustainable road construction by incorporating non-recyclable plastic waste into asphalt mixes. Following a state-level committee decision on May 3, 2024, mandating the replacement of 6-10% of bitumen with non-recyclable plastic waste in road construction projects, the Lucknow Municipal Corporation (LMC) has installed shredder machines at its Material Recovery Facility (MRF) centers. To date, the LMC has constructed approximately 2 kilometers of road using 9.6 tons of non-recyclable plastic waste, replacing 6% of bitumen. This includes roads in Bashiratganj-Ganeshganj (430m x 10m), Rajajipuram (500m x 10m), Motilal Nehru Nagar/Chandra Bhanu Gupta Nagar (400m x 7m), Mahanagar (400m x 7m), and Kanhaiya Madhopur-2 (350m x 10m). Additionally, new road construction projects under the CM GRID scheme have commenced following finalized tenders. Furthermore, the Lucknow Development Authority (LDA) has successfully implemented these guidelines, utilizing 6.36 tons of plastic waste to replace 8% of bitumen in the Surface Dressing Bituminous Concrete (SDBC) top surfacing of three roads in Gomti Nagar Vistar: Sector 7 (327m x 12m), Basant Kunj (700m x 7m), and Gomti Nagar Phase II (535m x 10.7m). These three road construction projects utilized approximately 6.36 tons of plastic waste.

Additionally, a tender for constructing a 16-kilometer road under the CM GRID scheme has been awarded. This project, which began in October 2025, will use approximately 50 tons of non-recyclable plastic waste (at 5-7% bitumen replacement).



**Non-recyclable plastic used
in Road construction**

Proposed Road Development under the CM GRID Scheme by LMC

| क. स. | नगर निगम | पैकेज सं० | अन्तर्निहित मार्ग | मार्ग की लम्बाई (कि.मी.) |
|-------|----------|-------------|--|--------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1 | लखनऊ | LKO/C MG/01 | <ul style="list-style-type: none"> कालिदास चौराहा से सिविल हॉस्पिटल होते हुए अटल चौक तक और डी.एस.ओ. चौराहा से लखनऊ चिड़िया घर तक मंदिर मार्ग (गोले मार्केट से अलकापुरी तिराहा वाया चन्नी लाल चौराहा, कपूरथला और क्लासिक रेस्टोरेंट से आस्था हॉस्पिटल वाया महानगर बॉयज स्कूल) तक | 5.28 |
| 2 | लखनऊ | LKO/C MG/02 | <ul style="list-style-type: none"> यूनिवर्सिटी रोड से हनुमान सेतु धाम रोड वाया आरएलबी रोड चौराहा (कालाकांकर रोड) तक भारतेंदु हरिश्चंद्र वार्ड के अंतर्गत पुरैनिया अलीगंज रोड से मामा रोड तक सुलभ शौचालय, सावित्री अपार्टमेंट और सावित्री अपार्टमेंट से कुर्सी रोड पेट्रोल पंप वाया जंगदना निदेशालय तक ताड़ीखाना डिवाइडर रोड से पप्पू जनरल स्टोर होते हुए विंध्याचल चौराहा और विंध्याचल मंदिर से बाटी चोखा रेस्तरां तक | 6.00 |
| 3 | लखनऊ | LKO/C MG/03 | <ul style="list-style-type: none"> इग्नू रोड चौराहे से एलन हाउस स्कूल तक रजनीखंड पावर हाउस से सैनिक ढाबा तक एवं रायबरेली मुख्य मार्ग तक | 4.73 |

900

Annexure 8- Single Use Plastic Penalties

The Lucknow Municipal Corporation (LMC) has been proactive in its efforts to promote sustainable waste management practices. As part of this initiative, the LMC has been organizing awareness programs targeting concessionaires to educate them on proper waste disposal methods and the importance of reducing plastic usage.

Furthermore, the LMC has distributed eco-friendly alternatives to single-use plastic, such as cloth and paper bags, to street vendors and shopkeepers. This move encourages them to switch from plastic bags, thereby reducing plastic waste at its source.

The Lucknow Municipal Corporation has demonstrated a robust commitment to environmental compliance through intensified enforcement during the current financial year. From April 2025 to January 2026, enforcement teams issued financial penalties totaling ₹52,27,840.00, representing a staggering 290% increase in collection compared to the previous full financial year's total of ₹13,40,454. This trend underscores a nearly fourfold improvement in enforcement efficiency in just ten months. In tandem with these financial measures, the city has executed a rigorous crackdown on prohibited materials, resulting in the seizure of 1,279 kg of illegal single-use plastic (SUP). These combined efforts play a pivotal role in strengthening the city's solid waste management framework and deterring public littering. These actions demonstrate the LMC's commitment to both educating the public and enforcing regulations to combat plastic pollution.

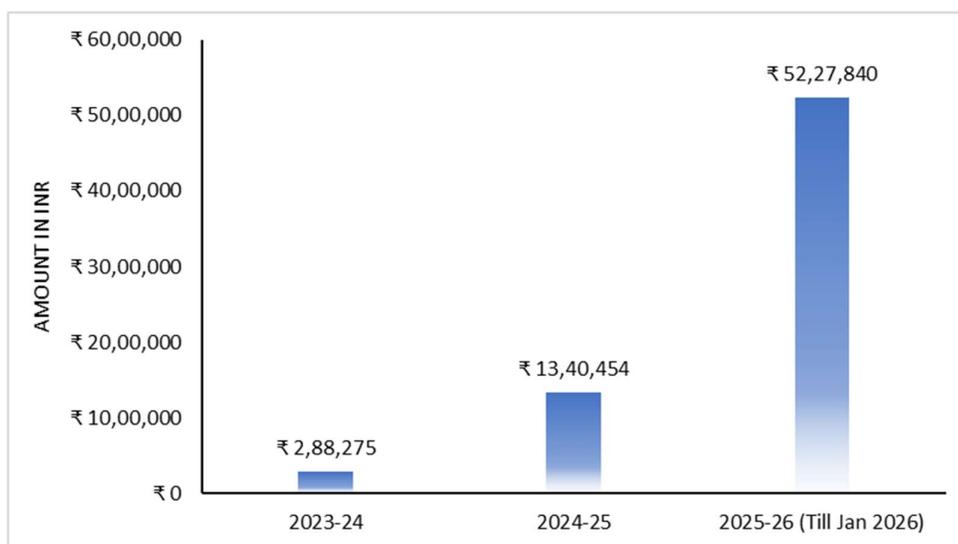


Fig: Comparative graph illustrating the growth in financial penalties collected (FY 2023–26) through enforcement actions against Single-Use Plastic (SUP) non-compliance.





Under the Swachhata Hi Seva 2025 campaign



Annexure -9 Gomti River Cleaning Details

नगर निगम द्वारा कराई जा रही गोमती नदी की सफाई का विवरण

| क.सं. | विवरण |
|-------|---|
| 1 | नगर निगम द्वारा गोमती नदी की पीपे वाले पुल से लेकर बैराज पुल तक लगभग 22 कि०मी० की सफाई का कार्य कराया जाता है । |
| 2 | गोमती नदी में जलकुम्भी एवं तैरने वाले मैटीरियल / कूड़े इत्यादि की सफाई का कार्य कराया जाता है । |
| 3 | गोमती नदी के किनारे कुल 08 घाट स्थित है । |
| 4 | गोमती नदी की सफाई का कार्य हेतु पोकलेन मशीन, जे०सी०बी० हाईवा, नाव, स्कीमर एवं श्रमिकों द्वारा कराया जाता है । |
| 5 | गोमती नदी में जलकुम्भी / तैरते मैटीरियल को निकालने के लिए कई स्थलों पर ट्रैस बैरियर लगाकर जलकुम्भी इत्यादि लगाकर सफाई का कार्य किया जाता है । |

नोट:— गोमती नदी की सिल्ट निकालने का कार्य सिंचाई विभाग द्वारा किया जाता है ।

नगर निगम द्वारा कराई 305 रहीं गोमती नदी की सफाई का विवरण

| क.सं. | विवरण |
|-------|---|
| 6 | गोमती नदी की सफाई कार्य हेतु वर्तमान समय में 05 संख्या में नाव एवं 25 मैनुपावर तथा 01 संख्या में स्कीमर लगाकर गोमती नदी की नियमित सफाई कार्य कराया जा रहा है। |
| 7 | गोमती नदी के किनारों की जोनों के कर्मचारियों द्वारा नियमित सफाई कार्य कराया जा रहा है। |
| 8 | गोमती नदी में कूड़ा फैलाने वाले लोगों से घाटों पर ₹0-16000.00 का चालान किया गया है। |
| 9 | स्वच्छ पर्यावरण सेना नामक द्वारा पिछले 390 सप्ताह से हर रविवार को गोमती सफाई का अभियान चलाया जा रहा है |

नोट:- गोमती नदी की सिल्ट निकालने का कार्य सिंचाई विभाग द्वारा किया जाता है

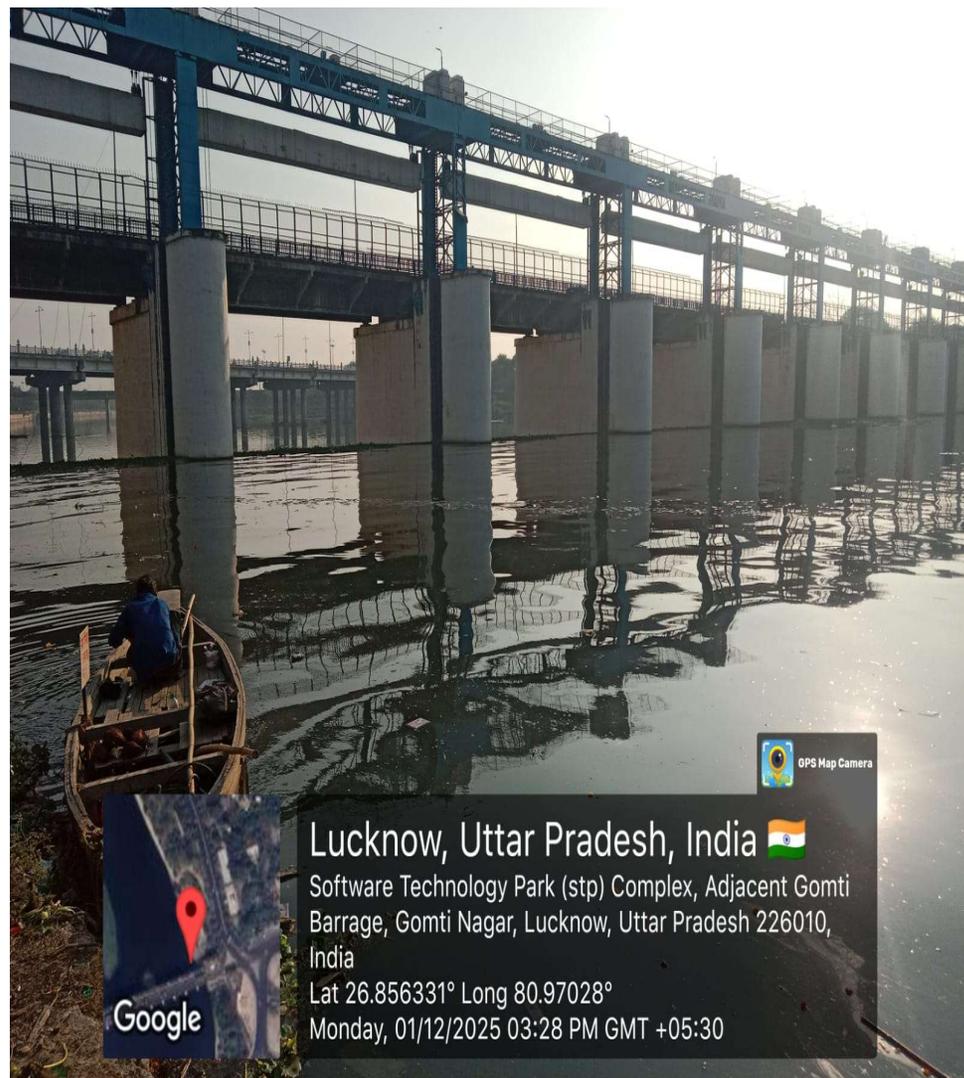
गोमती नदी के किनारे स्थित घाटों / मंदिरों का विवरण

| क्र०सं० | जेन | स्थान / घाटों का विवरण |
|---------|-----|---------------------------------|
| 1 | 01 | लक्ष्मण मेला मैदान (घाट) |
| 2 | 03 | झूलेलाल पार्क (घाट) |
| 3 | 03 | मनकामेश्वर आरती घाट |
| 4 | 01 | लल्लूमल घाट(डालीगंज पुल के पास) |
| 5 | 03 | संझिया घाट(पक्के पुल के पास) |
| 6 | 06 | कुडिया घाट |
| 7 | 03 | बैरल नं० -02 पकरिया घाट |
| 8 | 06 | मेंहदी घाट (पीपेवाला पुल) |

907
 गोमती नदी के किनारे स्थित घाटों की प्रतिदिन नावों एवं श्रमिकों द्वारा सफाई कार्य कराया जा रहा है जिसका विवरण निम्नवत् है—

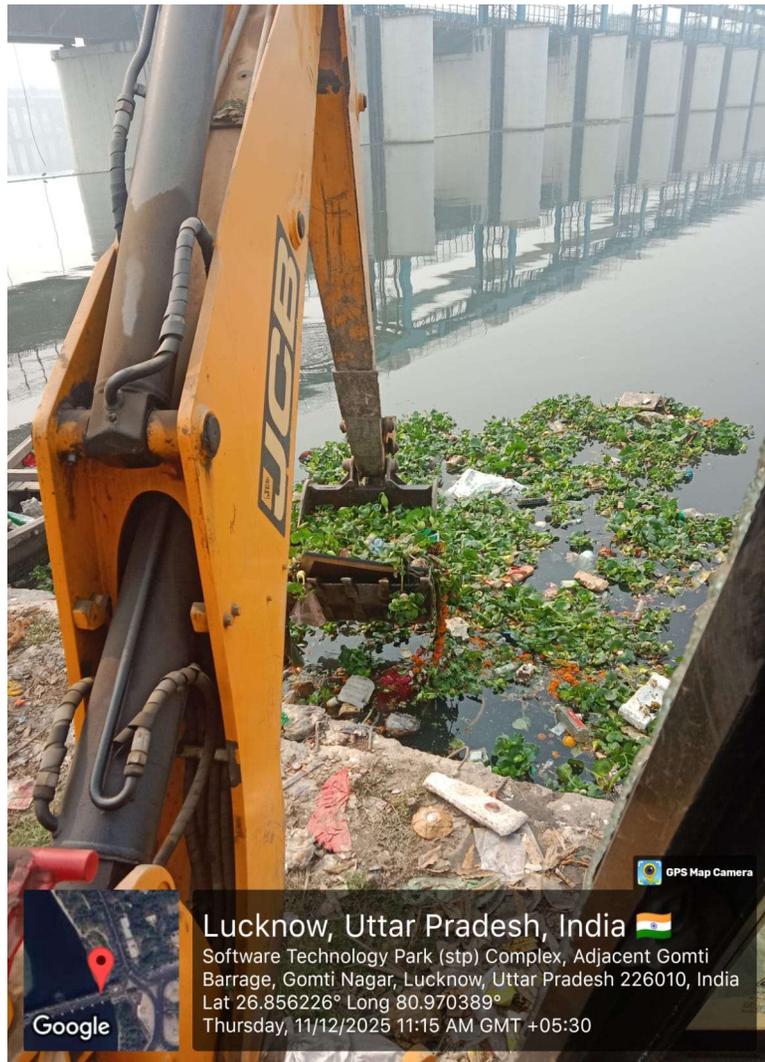


बैराज पुल

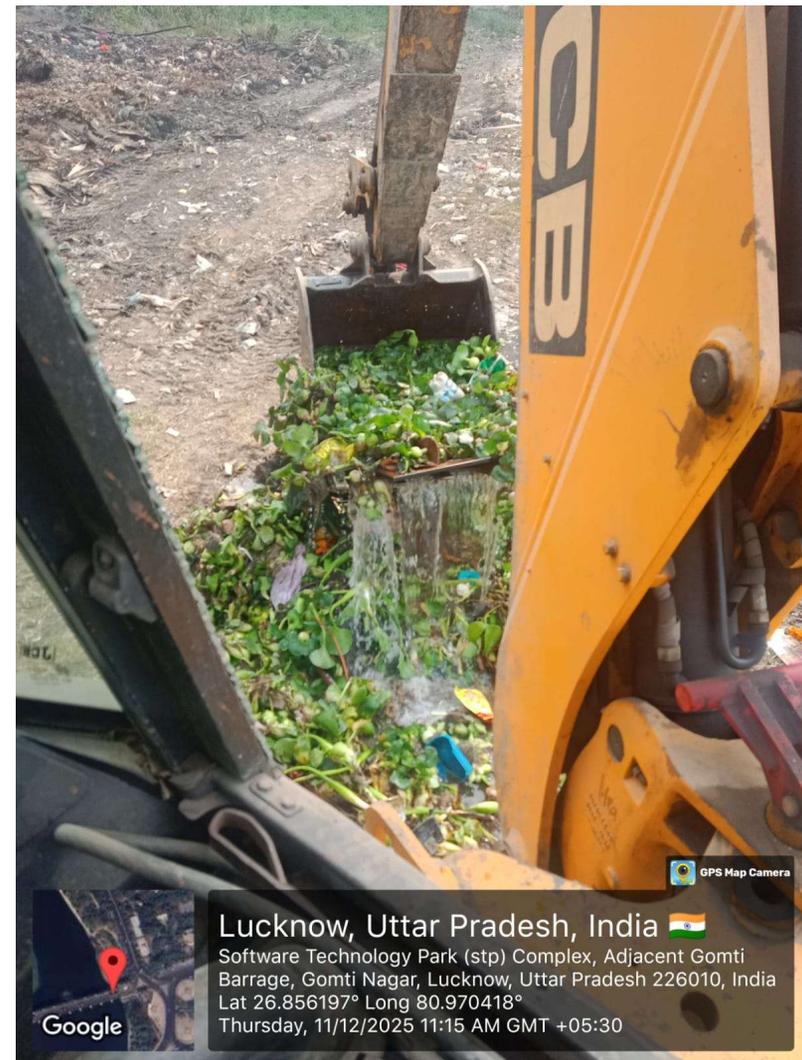


बैराज पुल

908.
गोमती नदी के किनारे स्थित घाटों की प्रतिदिन नावों, जेसीबी मशीन एवं श्रमिकों द्वारा सफाई कार्य कराया जा रहा है जिसका विवरण निम्नवत् है—

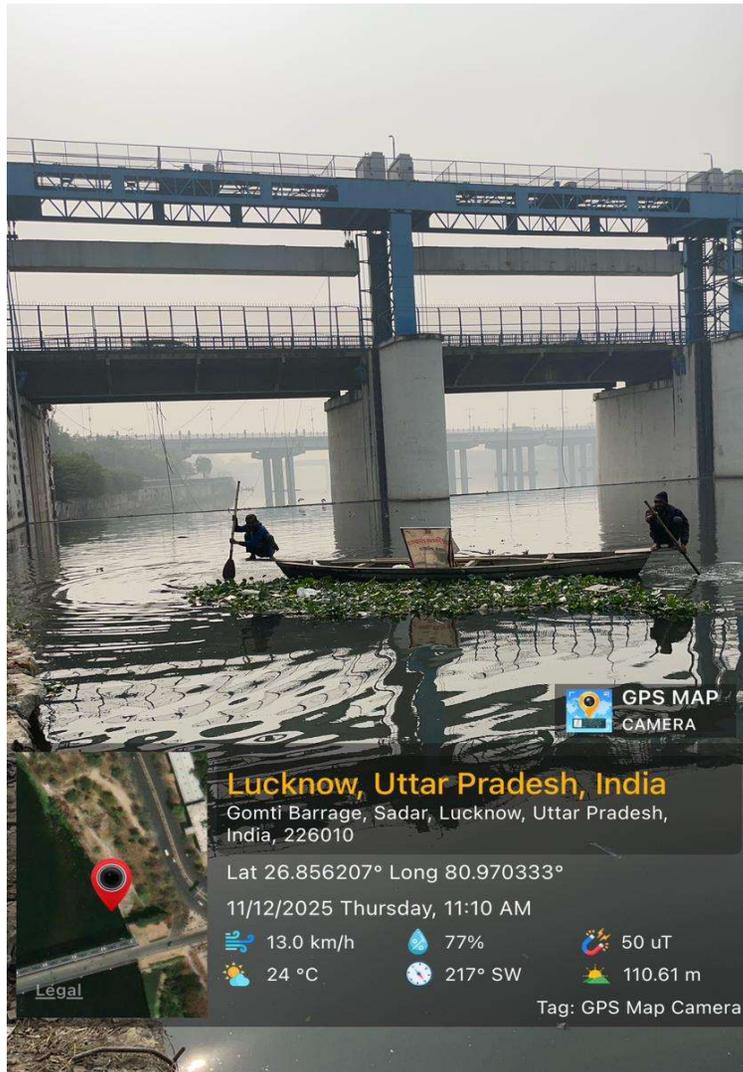


बैराज पुल

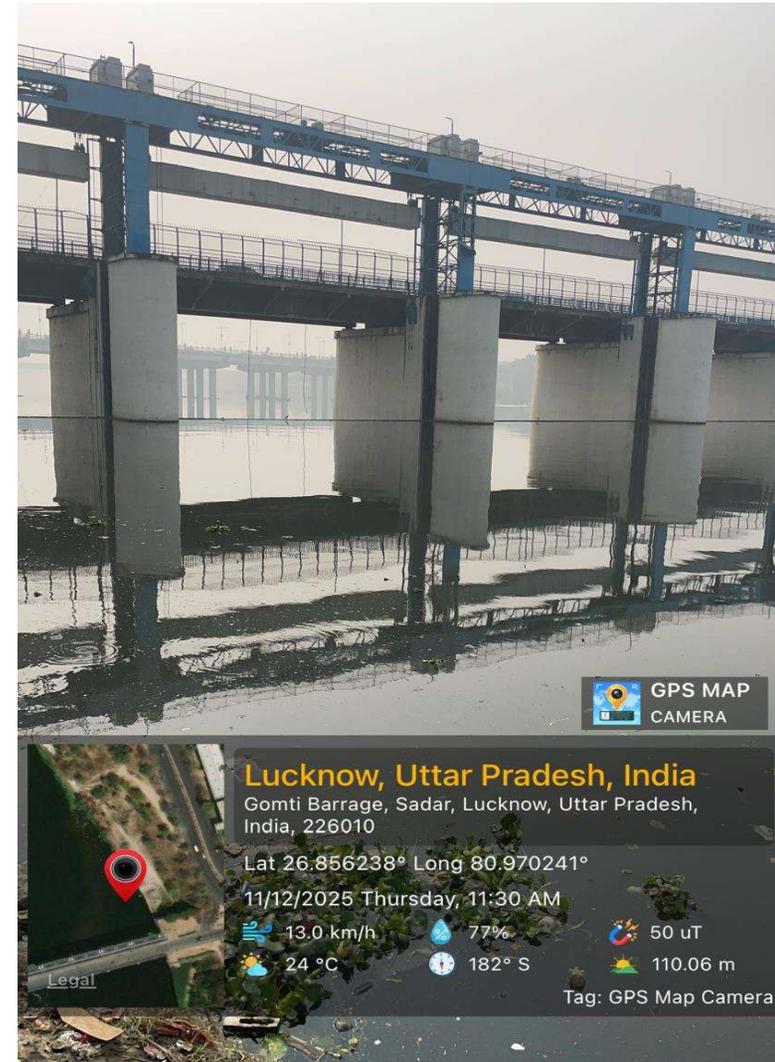


बैराज पुल

909
गोमती नदी के किनारे स्थित घाटों की प्रतिदिन नावों एवं श्रमिकों द्वारा सफाई कार्य कराया जा रहा है जिसका विवरण निम्नवत् है—



बैराज पुल



बैराज पुल

910

गौमती नदी में कचरा अवरोधक की सफाई की गई

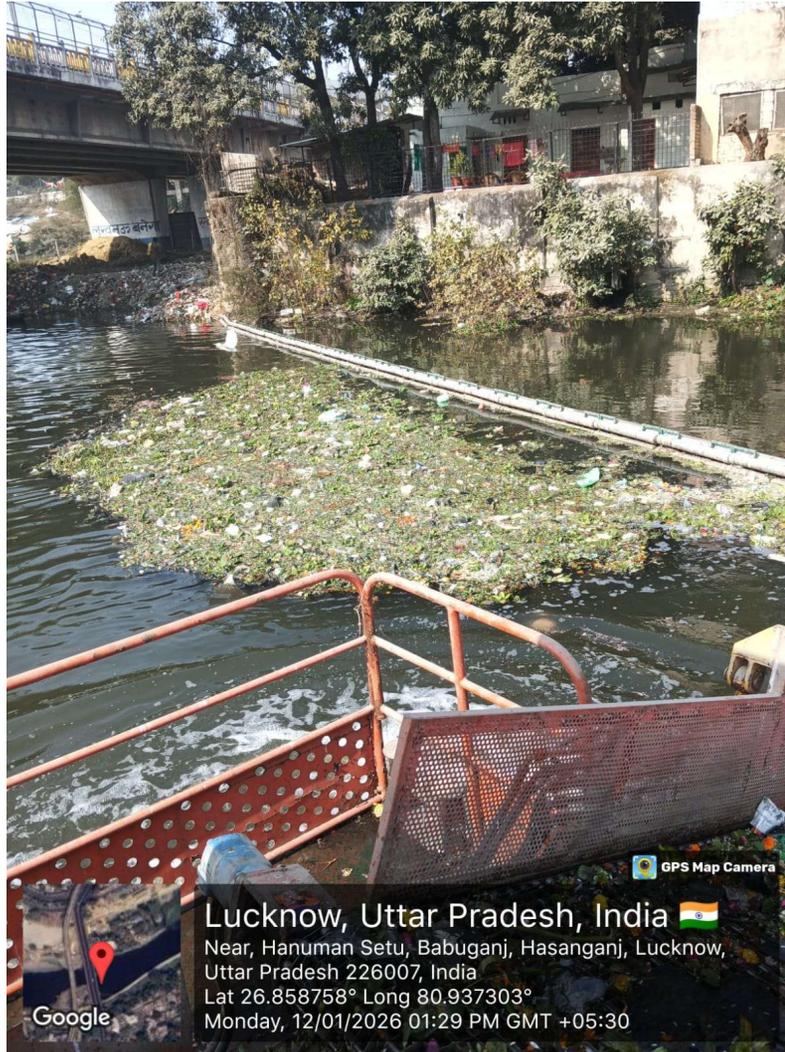


मेंहँदी घाट

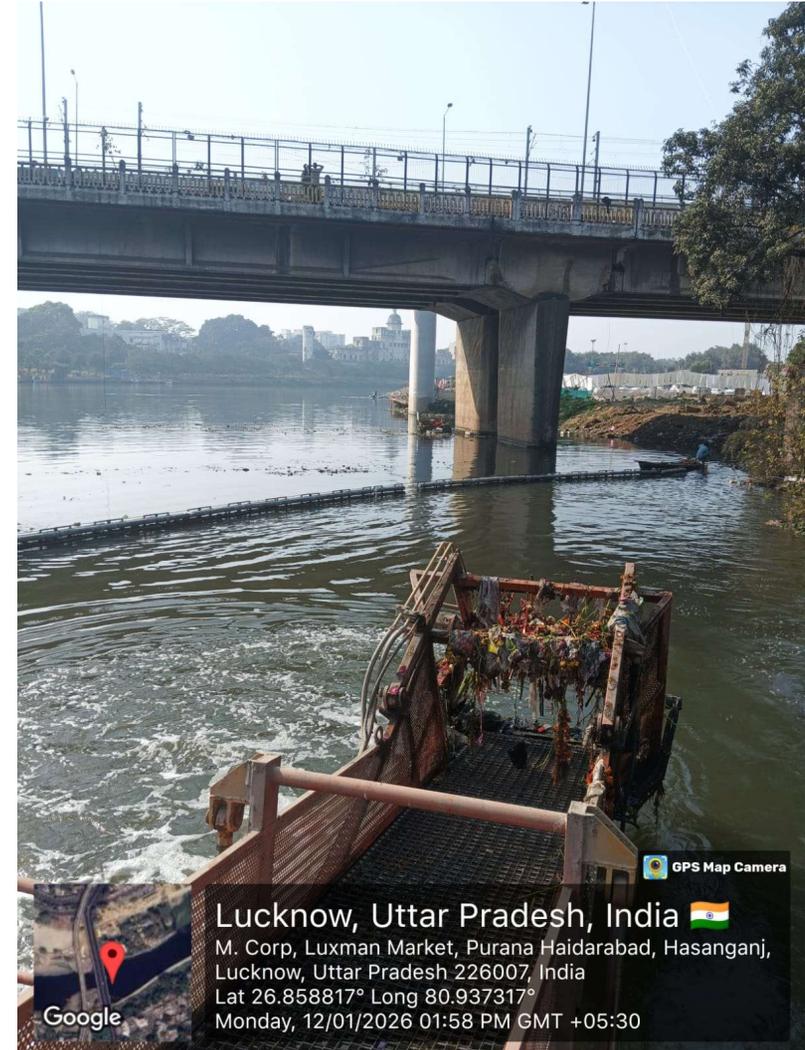


मेंहँदी घाट

गोमती नदी में कचरा अवरोधक⁹¹¹ (ट्रेस बैरियर) लगाकर स्मीमर मशीन व नाल एवं श्रमिकों द्वारा सफाई का कार्य कराया जा रहा है।



हनुमान सेतु

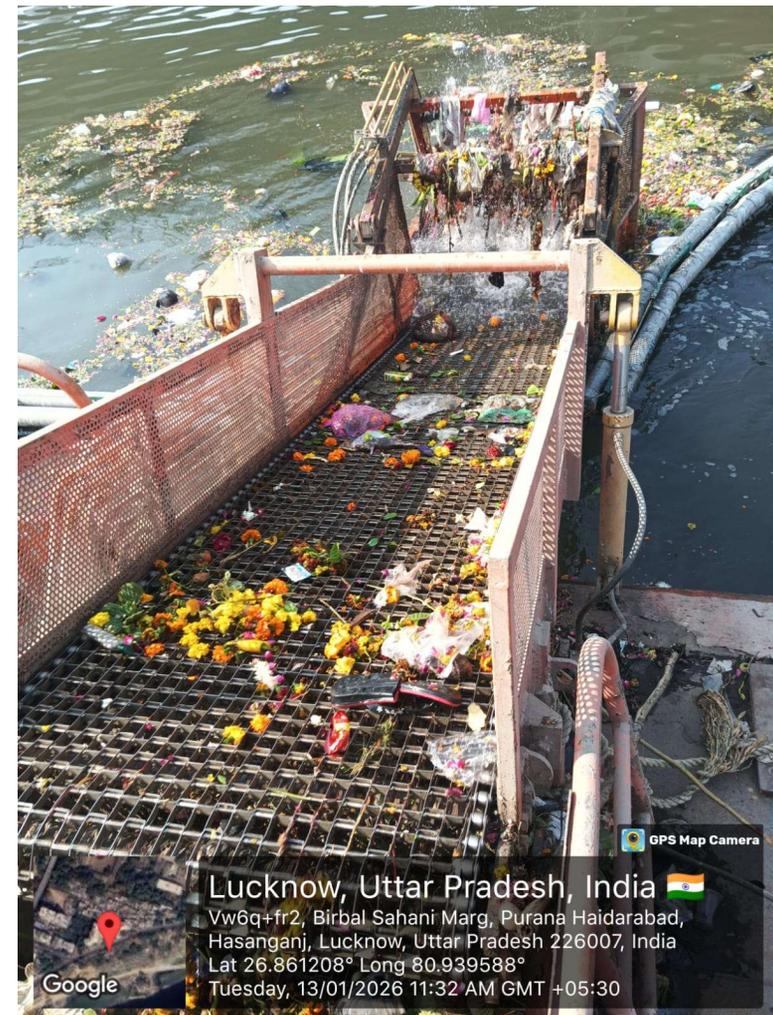
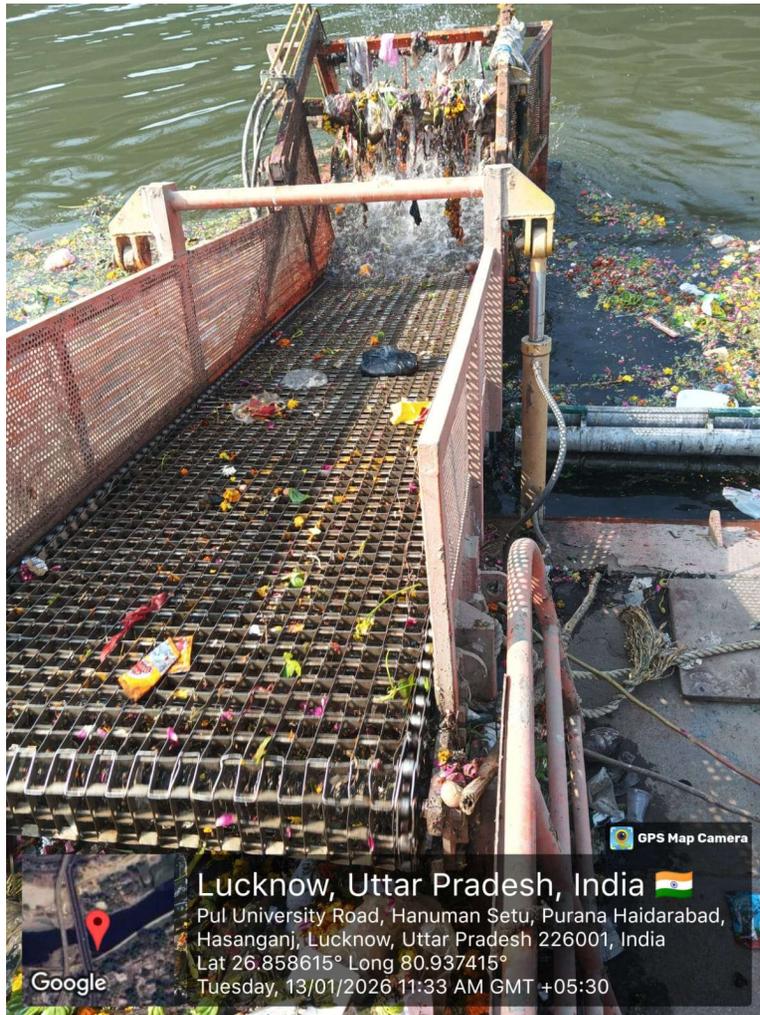


हनुमान सेतु

912

गोमती नदी की ट्रैस स्कीमर मशीन द्वारा नियमित सफाई का कार्य

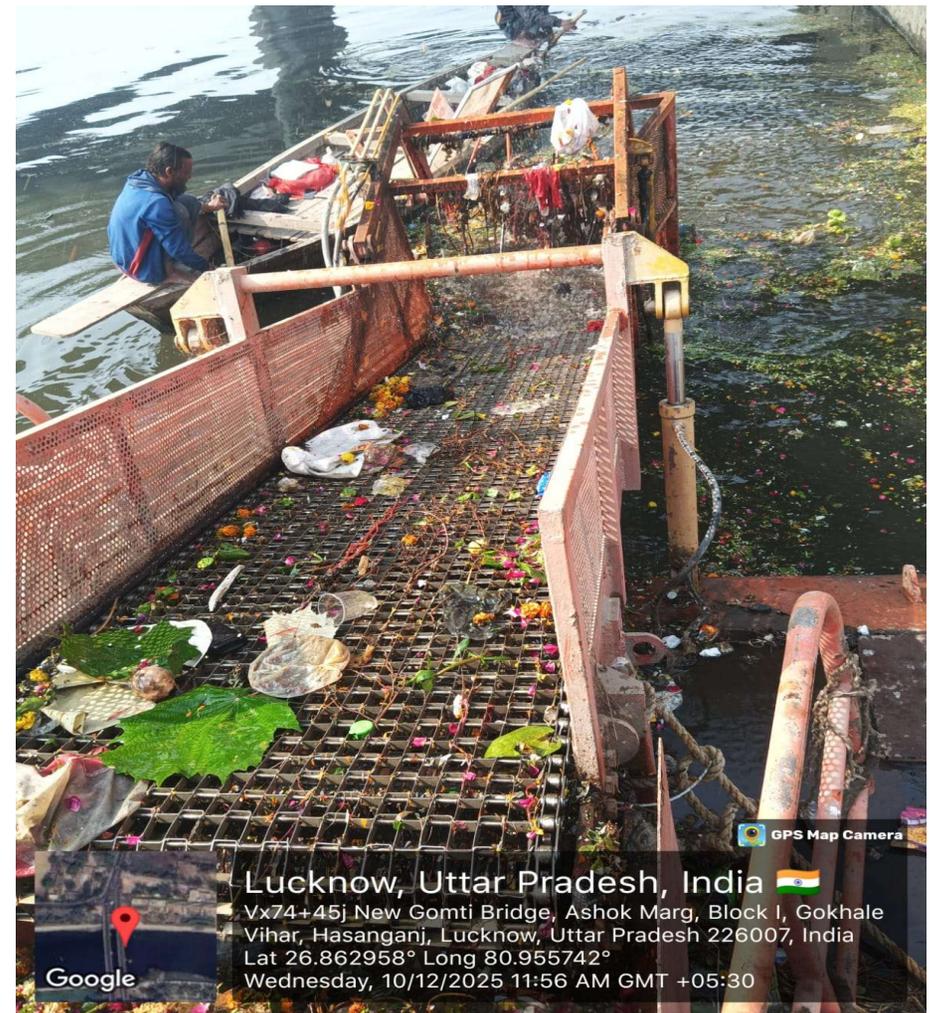
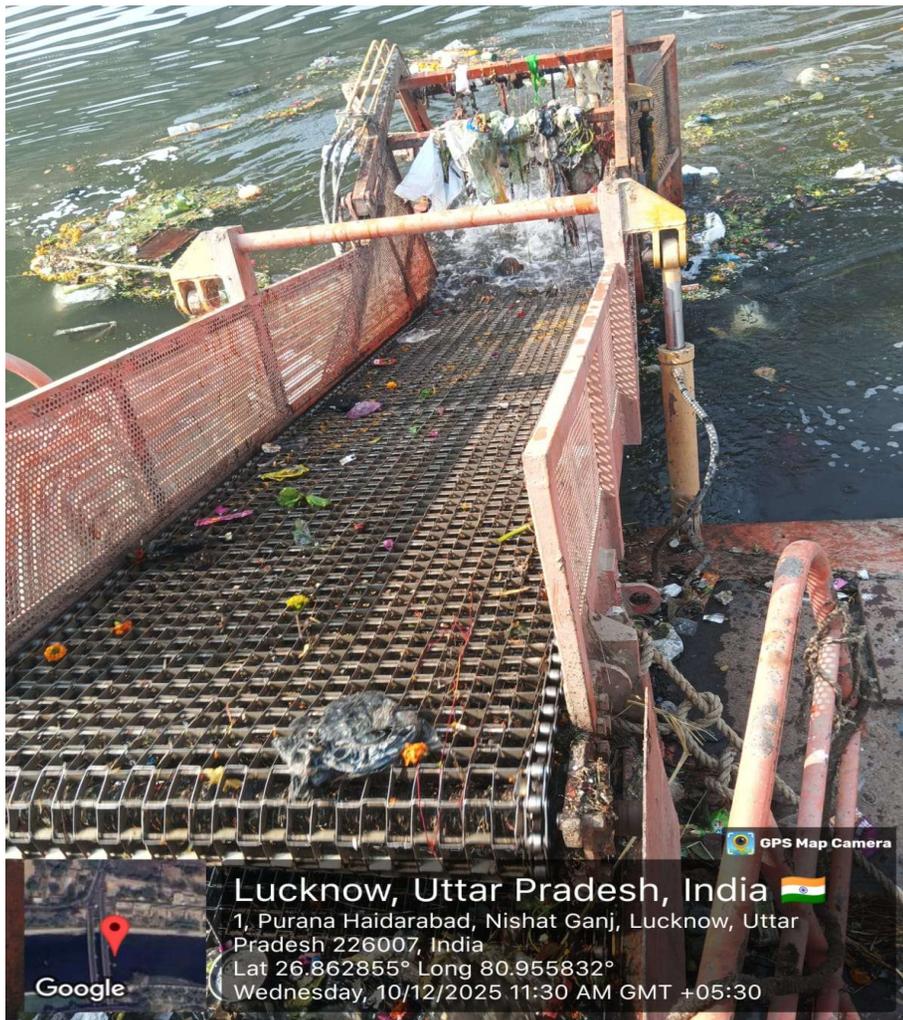
नगर निगम द्वारा प्रतिदिन गोमती नदी की सफाई का कार्य ट्रैस स्कीमर मशीन द्वारा हनुमान सेतु से बैराज पुल तक कराया जाता है।



913

गोमती नदी की ट्रैस स्कीमर मशीन द्वारा नियमित सफाई का कार्य

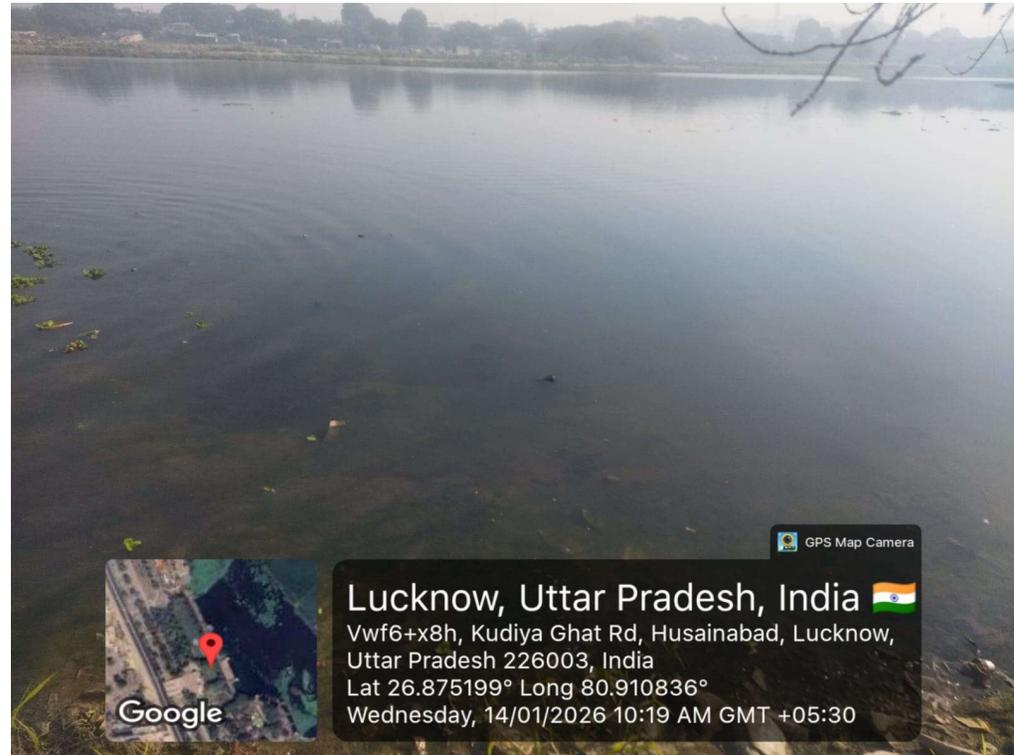
नगर निगम द्वारा प्रतिदिन गोमती नदी की सफाई का कार्य ट्रैस स्कीमर मशीन द्वारा हनुमान सेतु से बैराज पुल तक कराया जाता है।



गोमती नदी एवं घाटों पर 914 जाल लगाकर तैरते मैटीरियल को श्रमिकों व नाव द्वारा सफाई का कार्य



कुड़िया घाट



कुड़िया घाट

गोमती नदी एवं घाटों पर जाल लगाकर तैरते मैटीरियल को श्रमिकों व नाव द्वारा सफाई का कार्य



झुलेलाल घाट



मनकामेश्वर आरती घाट

916 गोमती नदी एवं घाटों पर जाल लगाकर तैरते मैटीरियल को श्रमिकों व नाव द्वारा सफाई का कार्य

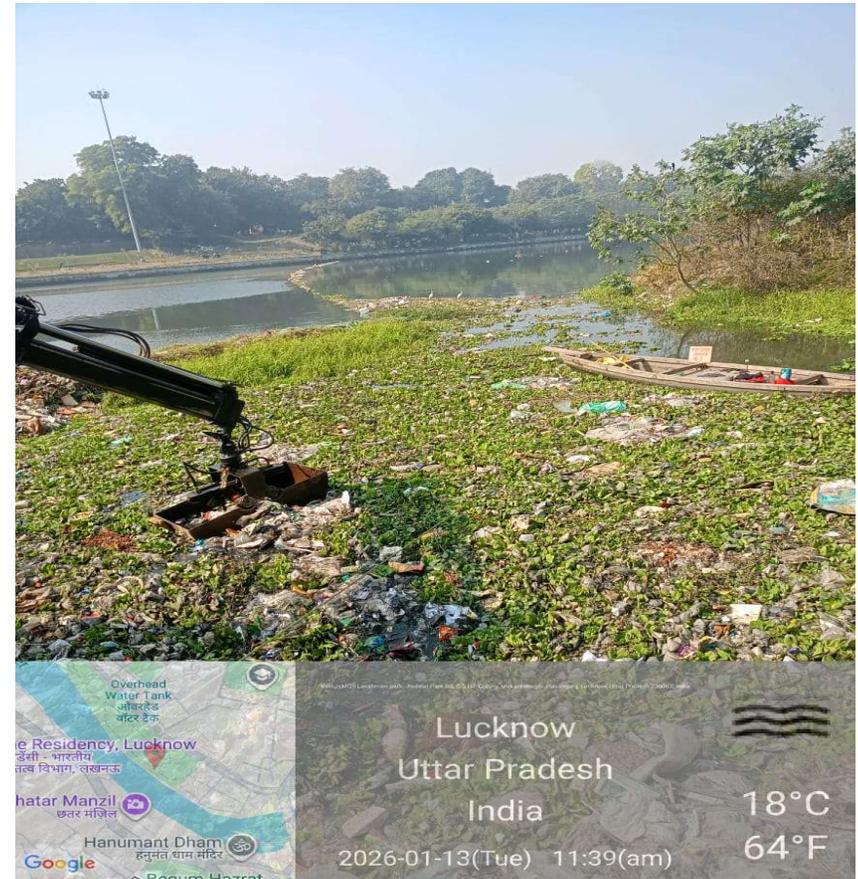
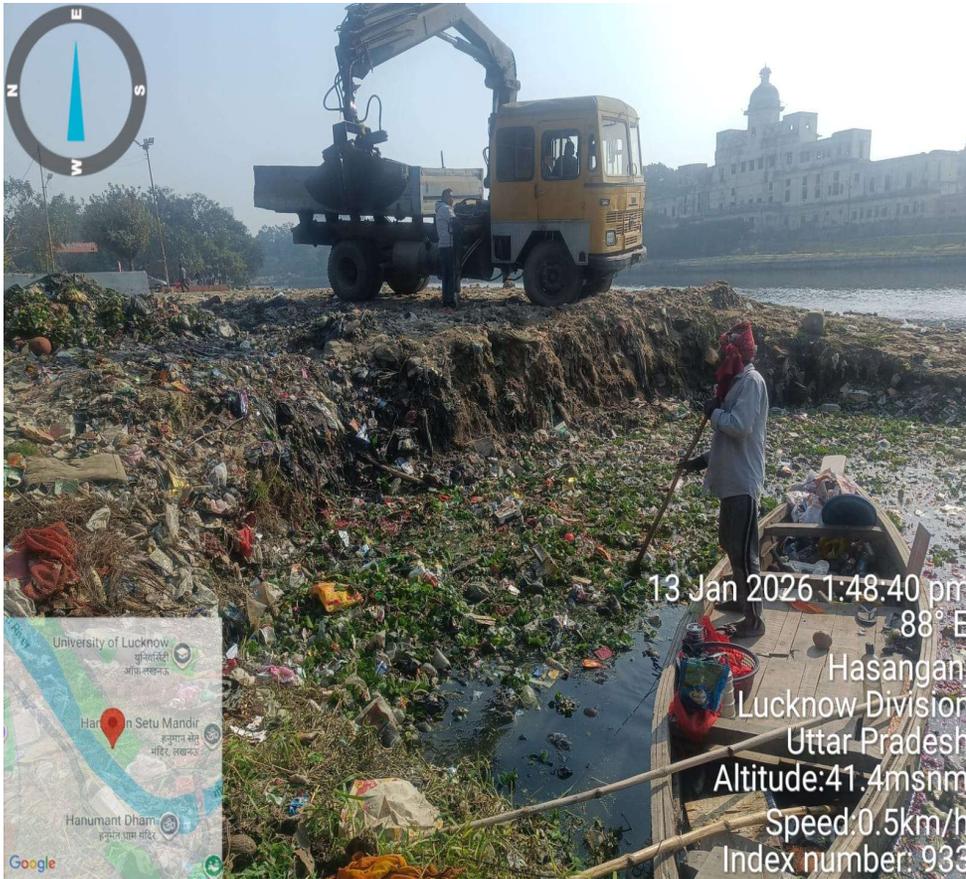


कुड़िया घाट



कुड़िया घाट

गोमती नदी से तैरते मैटीरिया को श्रमिकों, नाव एवं मशीनों को लगाकर नियमित सफाई का कार्य कराया जा रहा है।



918
 गोमती नदी से तैरते मैटीरिया को श्रमिकों, नाव एवं मशीनों व हाईवा को
 लगाकर नियमित सफाई का कार्य कराया जा रहा है।

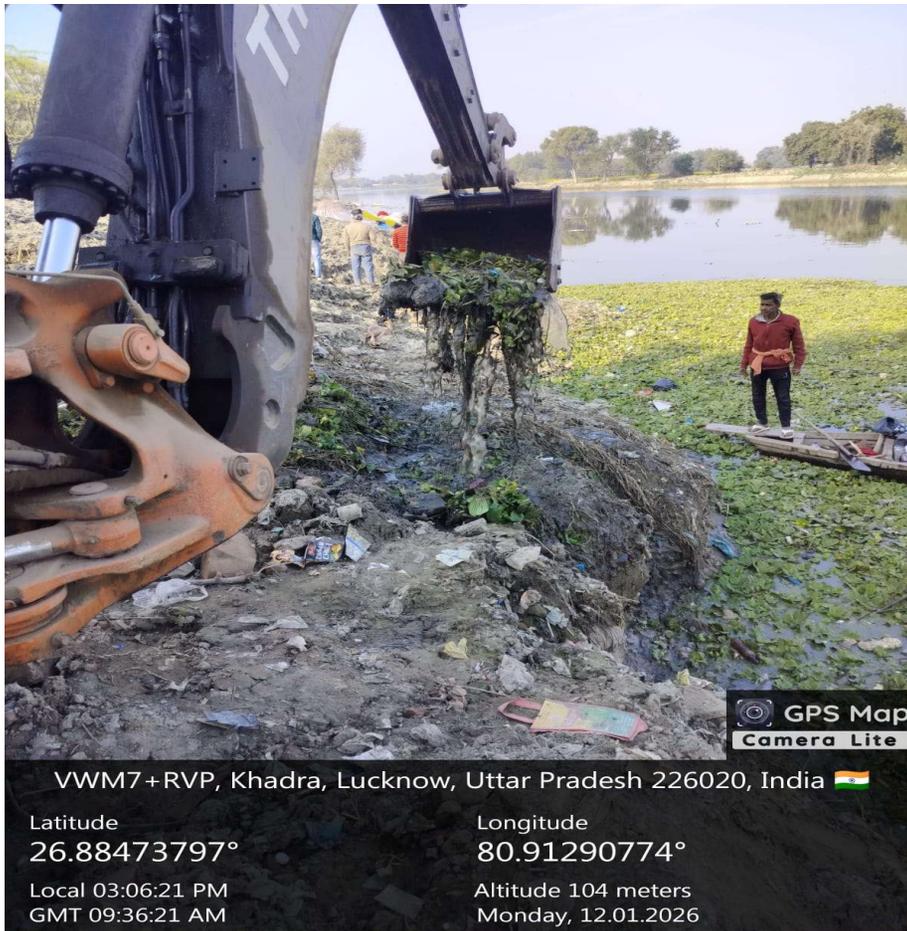


मेंहदी घाट



मेंहदी घाट

919
गोमती नदी से तैरते मैटीरिया को श्रमिकों, नाव एवं मशीनों व हाईवा को
लगाकर नियमित सफाई का कार्य कराया जा रहा है।

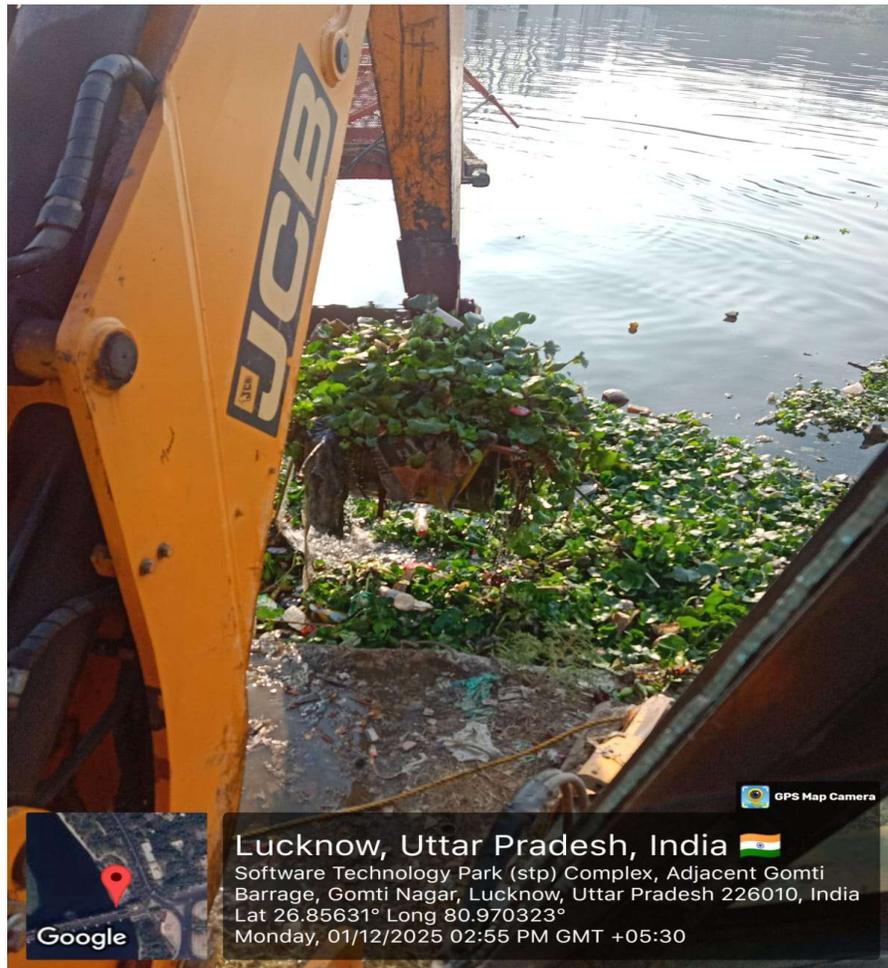


मेंहदी घाट



कुडिया घाट

920
गोमती नदी की सफाई कार्य हेतु जसीबी मशीन, पोकलेन मशीन, फासी मशीन एवं हाइवा ट्रक लगाकर सफाई का कार्य कराया जा रहा है।

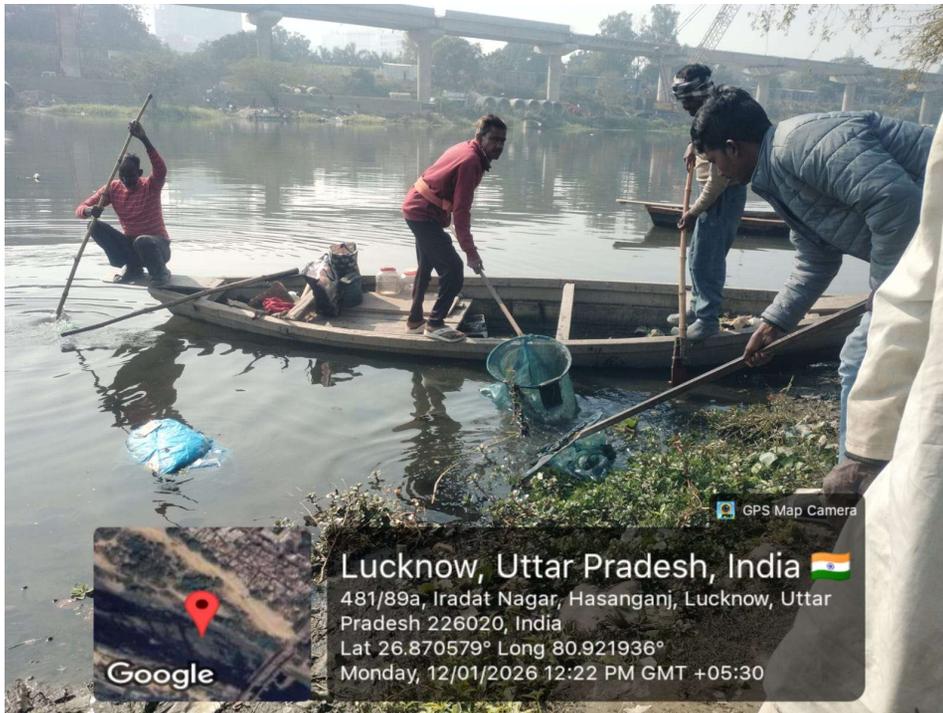


बैराज पुल (समता मूलक)

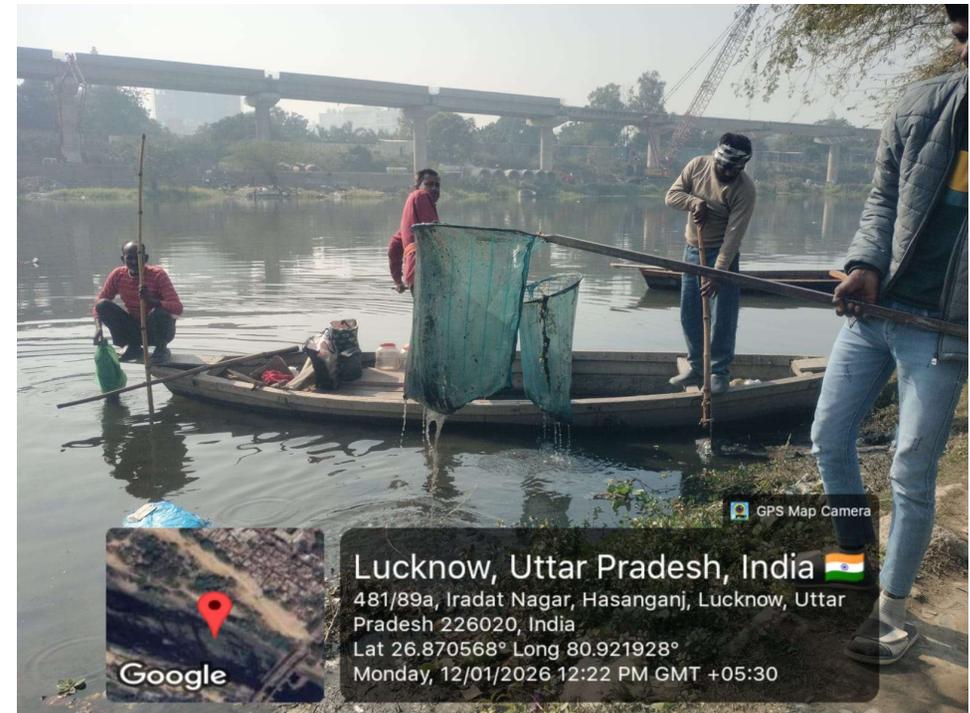


बैराज पुल (समता मूलक)

921
 गोमती नदी के किनारे स्थित घाटों की प्रतिदिन नावों एवं श्रमिकों द्वारा सफाई कार्य कराया जा रहा है जिसका विवरण निम्नवत् है—



संझीया घाट



संझीया घाट

922
 गोमती नदी के किनारे स्थित घाटों की प्रतिदिन आवश्यकता के अनुसार नावों एवं श्रमिकों द्वारा सफाई कार्य कराया जा रहा है जिसका विवरण निम्नवत् है—



मेंहँदी घाट(पीपा पुल)



मेंहँदी घाट(पीपा पुल)

गोमती नदी के किनारे स्थित घाटों की प्रतिदिन आवश्यकता के अनुसार नावों एवं श्रमिकों व जेसीबी मशीन द्वारा सफाई कार्य कराया जा रहा है जिसका विवरण निम्नवत् है-



झूलेलाल घाट



झूलेलाल घाट

गोमती नदी के किनारे स्थित घाटों की प्रतिदिन आवश्यकता के अनुसार नावों एवं श्रमिकों व जेसीबी मशीन द्वारा सफाई कार्य कराया जा रहा है जिसका विवरण निम्नवत् है—

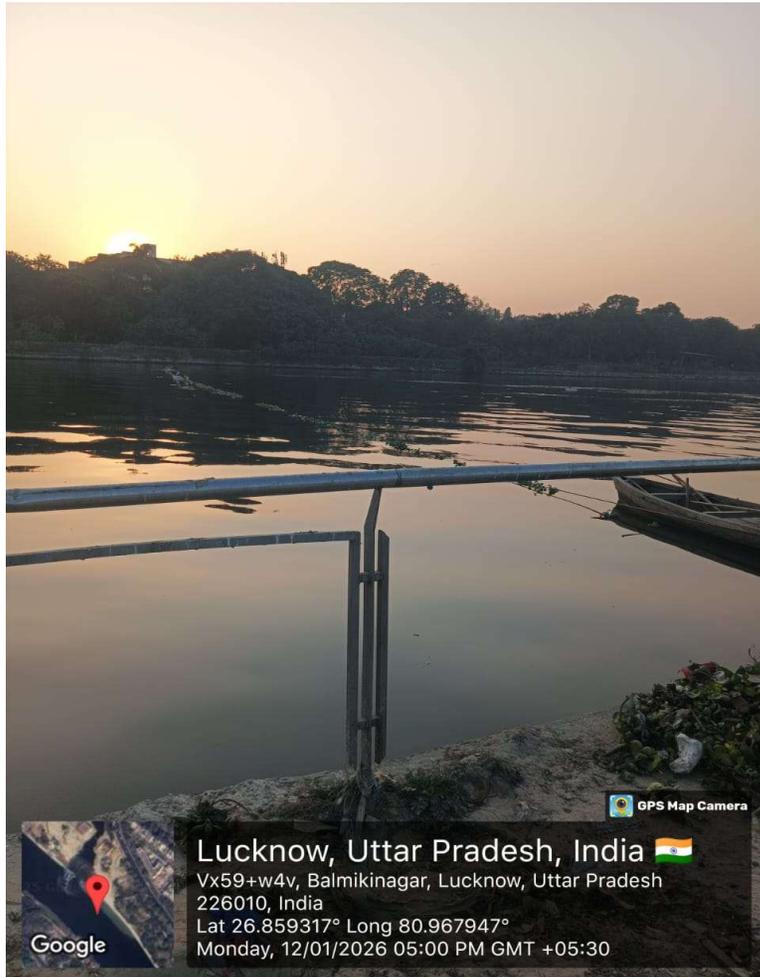


झूलेलाल घाट



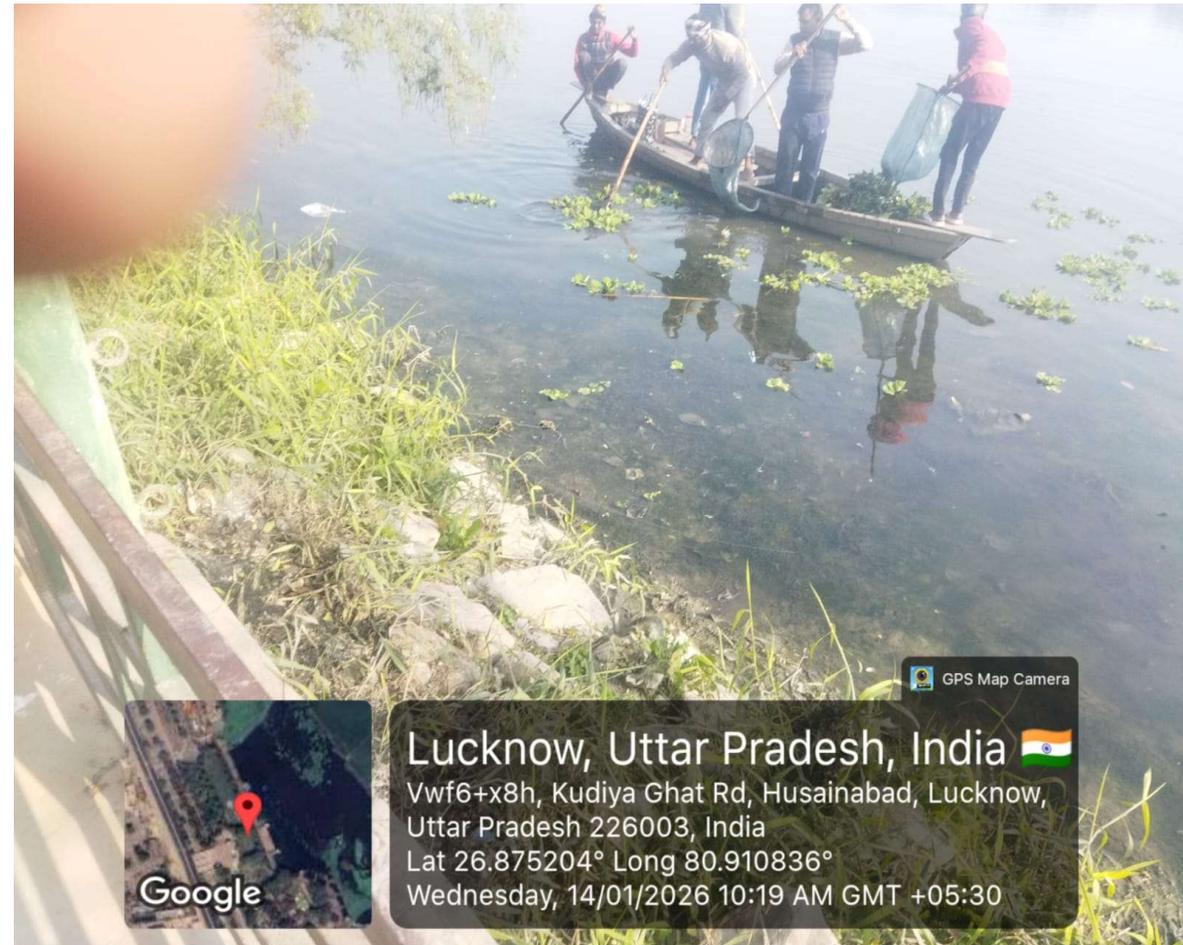
झूलेलाल घाट

925
गोमती नदी के किनारे स्थित घाटी पर ट्रैस बैरियर लगाकर प्रतिदिन नावों एवं श्रमिकोंद्वारा सफाई कार्य कराया जा रहा है जिसका विवरण निम्नवत् है—



निशातगंज पुल

926
 गोमती नदी के किनारे स्थित घाटी की प्रतिदिन आवश्यकता के अनुसार नावों एवं श्रमिकों द्वारा सफाई कार्य कराया जा रहा है जिसका विवरण निम्नवत् है—



कुडिया घाट

927
 गोमती नदी के किनारे स्थित घाटों की प्रतिदिन आवश्यकता के अनुसार नावों एवं श्रमिकों द्वारा सफाई कार्य कराया जा रहा है जिसका विवरण निम्नवत् है—



कुडिया घाट

928
 गोमती नदी के किनारे स्थित घाटी की प्रतिदिन आवश्यकता के अनुसार नावों एवं श्रमिकों द्वारा सफाई कार्य कराया जा रहा है जिसका विवरण निम्नवत् है—



मेंहदी घाट



मेंहदी घाट

929
 गोमती नदी के किनारे स्थित घाटों की प्रतिदिन आवश्यकता के अनुसार नावों एवं श्रमिकों द्वारा सफाई कार्य कराया जा रहा है जिसका विवरण निम्नवत् है—



मेंहदी घाट



मेंहदी घाट

930
गोमती नदी के किनारे स्थित घाटी की प्रतिदिन आवश्यकता के अनुसार नावों एवं श्रमिकों द्वारा सफाई कार्य कराया जा रहा है जिसका विवरण निम्नवत् है—



दिनांक 10.11.2025 को सपन्न हुई बैठक में दिए गए निर्देशों के क्रम में गोमती नदी को पार करने वाले पुलों की खूबसूरती एवं जागरूकता हेतु कराए गए कार्य



हनुमान सेतु पुल



हनुमान सेतु पुल

दिनांक 10.11.2025 को सम्पन्न हुई बैठक में दिए गए निर्देशों के क्रम में गोमती नदी को पार करने वाले पुलों की खूबसूरती एवं जागरूकता हेतु कराए गए कार्य

129



दिनांक 10.11.2025 को सम्पन्न हुई बैठक में दिए गए निर्देशों के क्रम में गोमती नदी को पार करने वाले पुलों की खूबसूरती एवं जागरूकता हेतु कराए गए कार्य



दिनांक 10.11.2025 को सम्पन्न हुई बैठक में दिए गए निर्देशों के क्रम में गोमती नदी को पार करने वाले पुलों पर गोमती नदी में कूड़ा न डालने, गोमती को स्वच्छ बनाये रखने एवं जागरूकता हेतु के लिए लगाए गए बोर्ड



दिनांक 10.11.2025 को सम्पन्न हुई बैठक में दिए गए निर्देशों के क्रम में गोमती नदी को पार करने वाले पुलों पर गोमती नदी में कूड़ा न डालने, गोमती को स्वच्छ बनाये रखने एवं जागरूकता हेतु के लिए लगाए गए बोर्ड



गोमती नदी से निकाले जा रहे कचरे एवं जलकुंभियों को एक स्थान पर एकत्र करने हेतु चिन्हित स्थल, जिसका विवरण निम्नवत है -



झूलेलाल घाट



कुड़िया घाट



हनुमान सेतु



मेंहदी घाट(पीपे वाला पुल)

937
 गोमती नदी से निकाले जा रहे कचरे एवं जलकुंभियों को एक स्थान पर एकत्र करने हेतु चिन्हित
 स्थल, जिसका विवरण निम्नवत है -



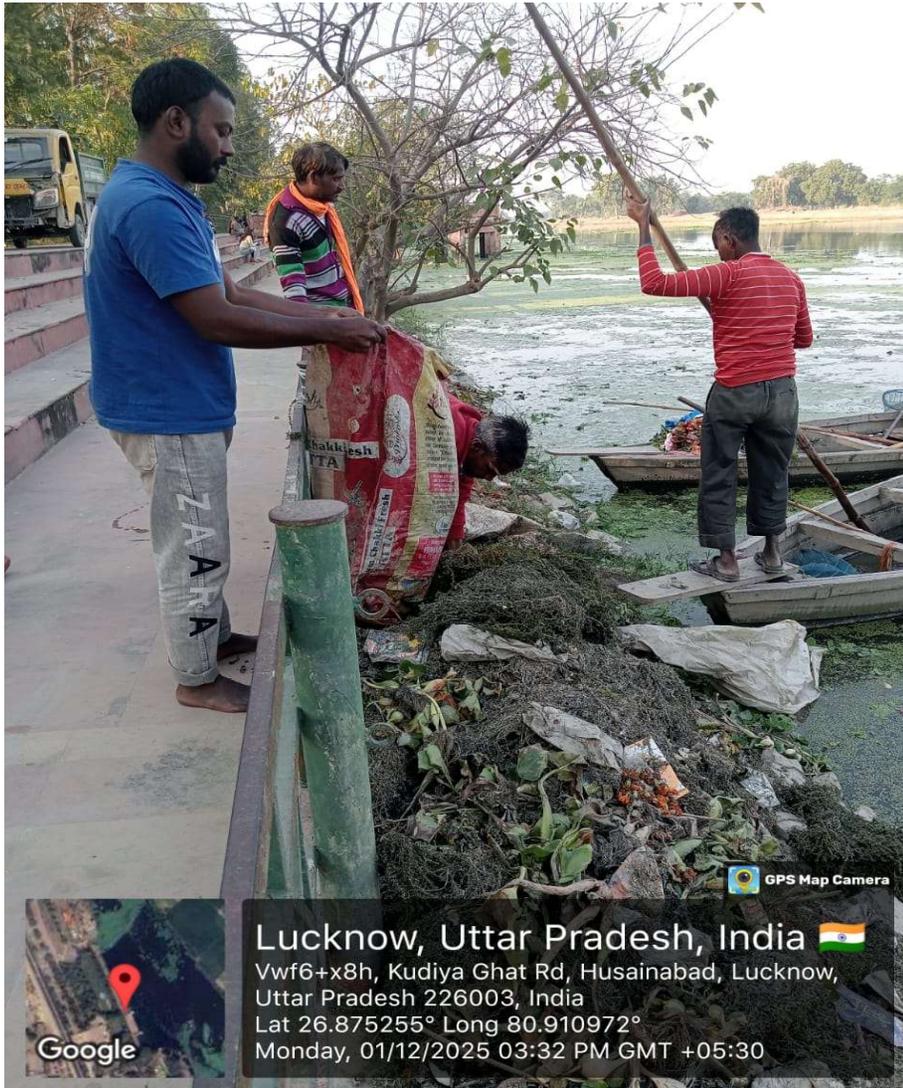
गोमती बैराज



संझिया घाट

938

गोमती नदी से नावों द्वारा निकाली गई जलकुम्भी एवं तैरते मेटीरियल की मात्रा का प्रतिनाव वजन कराया गया, दिनांक 01.12.2025



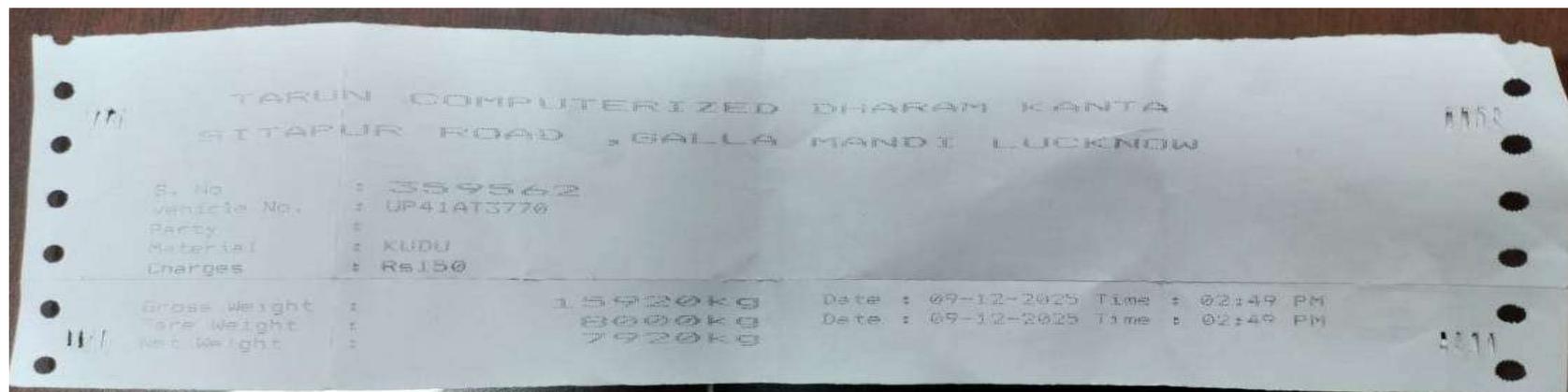
कुडिया घाट



कुडिया घाट

939

गोमती नदी से नावों द्वारा निकाली गई जलकुम्भी एवं तैरते मेटेरियल की मात्रा का प्रतिनाव वजन कराया गया, दिनांक 09.12.2025



940 गोमती नदी से नावों द्वारा निकाली गई जलकुम्भी एवं तैरते मटीरियल की मात्रा का प्रतिनाव वजन कराया गया, दिनांक 12.01.2026



941
 गोमती नदी से नावों द्वारा निकाली गई जलकुम्भी एवं तैरते मेटेरियल की मात्रा का प्रतिनाव वजन कराया गया, दिनांक 12.01.2026



942

गोमती नदी से नावों/पुकलैण्ड मशीन द्वारा निकाली गई जलकुम्भी एवं तैरते मेटीरियल की मात्रा का नियमित वजन की प्राप्त तौल रसीद का विवरण

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD, BALLA MANDI LUCKNOW

S. No : 367326
Vehicle No. : UP41AT3770
Party :
Material : JALKUNBHI
Charges : Rs150

Gross Weight : 14850 Kg
Tare Weight : 8000 Kg
Net Weight : 6850 Kg

Date : 14-01-2026 Time : 02:52 PM
Date : 14-01-2026 Time : 02:52 PM

दिनांक :- 14/01/2026 → नदी सफाई कार्य का विवरण

| क्रम संख्या | घाट का नाम | नाव | कर्मचारी | मलबा | नौकरों द्वारा निकाली मात्रा मलबा स्कीपर, ड्रलेबर, 1 नाव द्वारा निकाल गया मलबा - |
|-------------|------------------------|-----|----------|--------|---|
| 1 | लक्ष्मण गेला मैदान | 01 | 03 | 148 Kg | 1 जे० सी० वी०, 1 ड्रक, 1 हाईज, ड्रलेबर 1 नाव द्वारा निकाला गया मलबा - |
| 2 | झूल लाल धाट - | 01 | 03 | 6.8 टन | 1 स्कीपर द्वारा निकाला गया मलबा - |
| 3 | मनकाभैरव आरती धाट - | 00 | 02 | 118 Kg | 00 |
| 4 | लेनलु मल धाट - | 00 | 00 | 00 | 00 |
| 5 | साधिया धाट - | 00 | 00 | 00 | 00 |
| 6 | कुडिया धाट - | 01 | 03 | 158 Kg | 1 जे० सी० वी०, 1 हाईज, ड्रलेबर, 1 नाव द्वारा निकाला गया मलबा - |
| 7 | बैरल नं०-2 | 00 | 00 | 00 | 00 |
| 8 | मेहदी धाट - | 01 | 04 | 128 Kg | 00 |

14/01/26

तौल रसीद

943

गोमती नदी से नावों/पुकलैण्ड मशीन द्वारा निकाली गई जलकुम्भी एवं तैरते मटीरियल की मात्रा का नियमित वजन की प्राप्त तौल रसीद का विवरण

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD ,GALLA MANDI LUCKNOW

S. No : 366697
Vehicle No. : UP41AT0761
Party :
Material : WATERKUMBI
Charges : Rs120

Gross Weight : 8865kg
Tare Weight : 6420kg
Net Weight : 2445kg

Date : 11-01-2026 Time : 01:40 PM
Date : 11-01-2026 Time : 01:41 PM

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD ,GALLA MANDI LUCKNOW

S. No : 366533
Vehicle No. : UP41AT3770
Party :
Material : WATERKUMBI
Charges : Rs120

Gross Weight : 16430kg
Tare Weight : 8000kg
Net Weight : 8430kg

Date : 10-01-2026 Time : 05:45 PM
Date : 10-01-2026 Time : 05:45 PM

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD ,GALLA MANDI LUCKNOW

S. No : 359562
Vehicle No. : UP41AT3770
Party :
Material : KUDU
Charges : Rs150

Gross Weight : 15920kg
Tare Weight : 8000kg
Net Weight : 7920kg

Date : 09-12-2025 Time : 02:49 PM
Date : 09-12-2025 Time : 02:49 PM



तौल रसीद

गोमती नदी से जलकुम्भी एवं तैरते मैटीरियल पोकलैण्ड मशीन, नावों एवं श्रमिकों द्वारा सफाई कार्य कराया गया जा रहा है। गोमती नदी से निकाली गई जलकुम्भी / तैरते मैटीरियल के तौल का विवरण निम्नवत् है-

Status of Waste Generation From Ghats in January 2026

| Nos | Ghat Name | Details | | 15th Jan 2026 | Cumulative Total of the month of January 2026 | Cumulative Total of Oct 2025 to Till Date 2026 |
|-----|--|--------------------------------------|----------------------|---------------|---|--|
| 1 | Laxman Park Ghat | No fo Boat Mobilized | | 1 | 14.0 | 30 |
| | | Manpower Deployed | | 3 | 42.0 | 79 |
| | | GPS Installed/Device No (816635) | Travel Time (Hrs) | 7 | 58.0 | 39 |
| | | | Travel Distance (Km) | 2 | 41.0 | 17 |
| | | Waste Collected by Boat | | 0.05 | 1.26 | 11 |
| | | Waste Collected by Skimmer/Machinery | | 0.10 | 1.06 | 25 |
| 2 | Lallumal Ghat, Mankameshwar Aarti Ghat & Jhulela Park Ghat | No fo Boat Mobilized | | 1 | 14.0 | 45 |
| | | Manpower Deployed | | 5 | 49.0 | 141 |
| | | GPS Installed/Device No (815561) | Travel Time (Hrs) | 6 | 43.0 | 43 |
| | | | Travel Distance (Km) | 1.36 | 17.2 | 17 |
| | | Waste Collected by Boat | | 0.20 | 1.86 | 23 |
| | | Waste Collected by Skimmer/Machinery | | 6.72 | 8.21 | 51 |
| 3 | Sajia Ghat (Pakke Pul K Pas) | No fo Boat Mobilized | | 0 | 2 | 7 |
| | | Manpower Deployed | | 0 | 8 | 36 |
| | | GPS Installed/Device No (813418) | Travel Time (Hrs) | 0 | 8 | 50 |
| | | | Travel Distance (Km) | 0 | 4 | 22 |
| | | Waste Collected by Boat | | 0.00 | 0.16 | 19 |
| | | Waste Collected by Skimmer/Machinery | | 0.00 | 3268.00 | 15 |

गोमती नदी से जलकुम्भी एवं तैरते मैटीरियल पोकलैण्ड मशीन, नावों एवं श्रमिकों द्वारा सफाई कार्य कराया गया जा रहा है। गोमती नदी से निकाली गई जलकुम्भी/तैरते मैटीरियल के तौल का विवरण निम्नवत् है-

Status of Waste Generation From Ghats in January 2026

| Nos | Ghat Name | Details | | 15th Jan 2026 | Cumulative Total of the month of January 2026 | Cumulative Total of Oct 2025 to Till Date 2026 |
|---|-------------------------------|--------------------------------------|----------------------|---------------|---|--|
| 4 | Near Beral No.2 & Kudia Ghat | No fo Boat Mobilized | | 1 | 12 | 40 |
| | | Manpower Deployed | | 3 | 57 | 167 |
| | | GPS Installed/Device No (815421) | Travel Time (Hrs) | 6.5 | 52 | 87 |
| | | | Travel Distance (Km) | 2 | 30 | 59 |
| | | Waste Collected by Boat | | 0.06 | 1.42 | 120 |
| | | Waste Collected by Skimmer/Machinery | | 0.10 | 54.32 | 224 |
| 5 | Mehandi Ghat (Peepe Wala Pul) | No fo Boat Mobilized | | 1 | 14 | 29 |
| | | Manpower Deployed | | 4 | 53 | 119 |
| | | GPS Installed/Device No (816833) | Travel Time (Hrs) | 2.5 | 65 | 36 |
| | | | Travel Distance (Km) | 0.85 | 41 | 28 |
| | | Waste Collected by Boat | | 0.13 | 2.13 | 20 |
| | | Waste Collected by Skimmer/Machinery | | 0.00 | 4.13 | 50 |
| Today Waste Collected from River | | Boat | | 0.43 | Tonne | |
| | | Skimmer/Machinery | | 6.92 | Tonne | |
| | | Total | | 7.35 | Tonne | |
| Total Waste Collected from River Cleaning in the Month of January 2026 | | | | 77.80 | Tonnes | |
| Total Waste Collected from River Cleaning From October 2025 to Till Date 2026 | | | | 559 | Tonnes | |

946 गोमती नदी की सफाई के कार्य की चुनौतिया

| क्र० सं० | विवरण |
|----------|--|
| 1 | घैला पुल से अपस्ट्रीम में अत्यधिक मात्रा में जलकुम्भी है। जोकि नदी के प्रवाह के साथ डाउन स्ट्रीम में पीपे वाले पुल पर बहकर आ जाती है जिसकी मात्रा बहुत अधिक रहती है जिसको रोकने के लिए घैलापुल के अपस्ट्रीम में फ्लोटिंग ट्रेसबैरियर लगाया जाना आवश्यक है। |
| 2 | गुलालाघाट से कुड़िया घाट तक नदी की तलहटी में काफी मात्रा में सिल्ट जमा है। जिसकी डि-सिल्टिंग कराया जाना आवश्यक है जिसके लिए सिंचाई विभाग को उच्च स्तर से निर्देशित किया जाना उचित होगा। |
| 3 | गुलालाघाट से कुड़िया घाट तक नदी की तलहटी में सिल्ट जमा होने के कारण नदी के जल का COD एवं BOD का लेवल अधिक है। |
| 4 | घैला पुल से कुड़िया घाट तक नदी के दोनो किनारे कच्चे हैं व कुछ स्थलों पर नदी दो हिस्सों में बंट गई है जिसके कारण बीच के क्षेत्रों में जलकुम्भी की पैदावार अधिक होती है जहां पर जलकुम्भी की सफाई कराने कठिनाई भी होती है जिसकी मैनुअली सफाई किया जाना सम्भव नहीं है। |
| 5 | गोमती नदी में गिरने वाले बड़े नाले यथा- कैटल कालोनी नाला, फौजुल्लागंज-1 व 2 नाला, सरकटा नाला, हैदर कैनल नाला, वजीरगंज नाला आदि पर फ्लोटिंग कचरे को रोकने के लिए स्वचालित स्क्रीन लगाया जाना उचित होगा। |

गोमती नदी की सफाई प्रभावी रूप से किये जाने हेतु नगर निगम द्वारा किये जा रहे प्रयास

नदी की सफाई हेतु एक ड्रेनमास्टर मशीन का क़य किया जाना प्रस्तावित है।



गोमती नदी की सफाई प्रभावी रूप से किये जाने हेतु नगर निगम द्वारा किये जा रहे प्रयास

घैला पुल से कुड़िया घाट तक नदी की सफाई हेतु एक ट्रैस स्कीमर की क़य हेतु निविदा कर ली गई है।

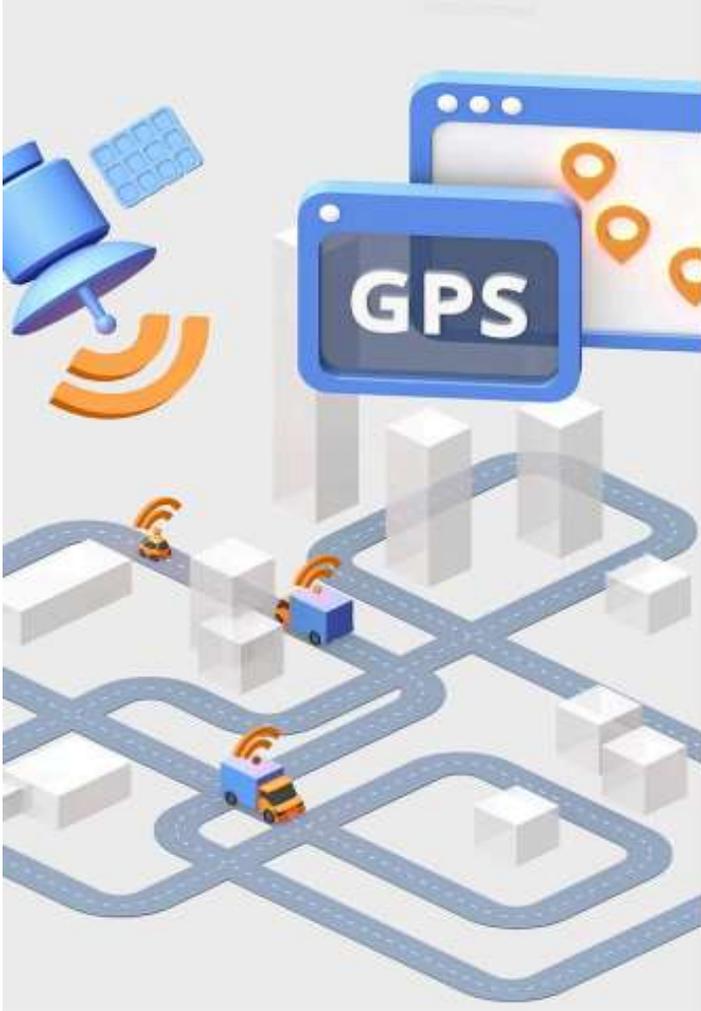


गोमती नदी की सफाई 949 प्रभावी रूप से किये जाने हेतु नगर निगम द्वारा किये जा रहे प्रयास

- गोमती नदी की सफाई के लिए **137 Composite Ecological Task Force Battalion (Territorial Army) 39 Gorkha Rifles**, नगर निगम के साथ पिछले 2–3 माह से कार्य कर रही है, साथ ही गोमती नदी की सफाई को प्रभावी रूप से करने हेतु नगर निगम द्वारा **Composite Ecological Task Force Battalion**, डा० भीमराव अम्बेडकर यूनिवर्सिटी के साथ ओ०एम०यू० किया जाना प्रस्तावित है।



950
गोमती नदी की सफाई में लगी नावों की ट्रैकिंग हेतु एक सॉफ्टवेयर विकसित किया जा रहा है, जो जीपीएस ट्रैकिंग के साथ-साथ नाव चालक की फेस रिकग्निशन द्वारा पूर्ण मॉनिटरिंग करेगा तथा कवर किए गए क्षेत्रफल की सभी फ़ोटो सुरक्षित रूप से संरक्षित करेगा



Introducing Our Comprehensive Tracking Software Solution

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गोमती नदी की सफाई में लगी नावों की ट्रैकिंग हेतु एक सॉफ्टवेयर विकसित किया जा रहा है, जो जीपीएस ट्रैकिंग के साथ-साथ नाव चालक की फेस रिकग्निशन द्वारा पूर्ण मॉनिटरिंग करेगा तथा कवर किए गए क्षेत्रफल की सभी फ़ोटो सुरक्षित रूप से संरक्षित करेगा

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Advanced Navigation Systems

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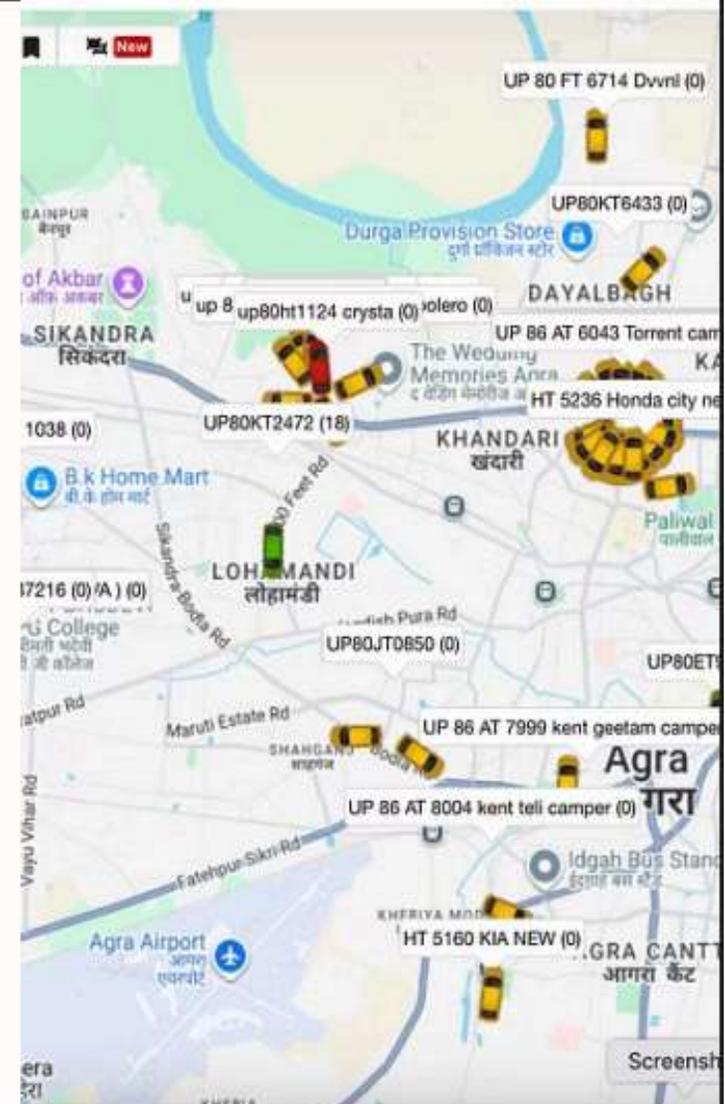
Real-Time Fleet Management

Monitor vehicle location, optimize routes, and track speed for efficient operations and fuel savings



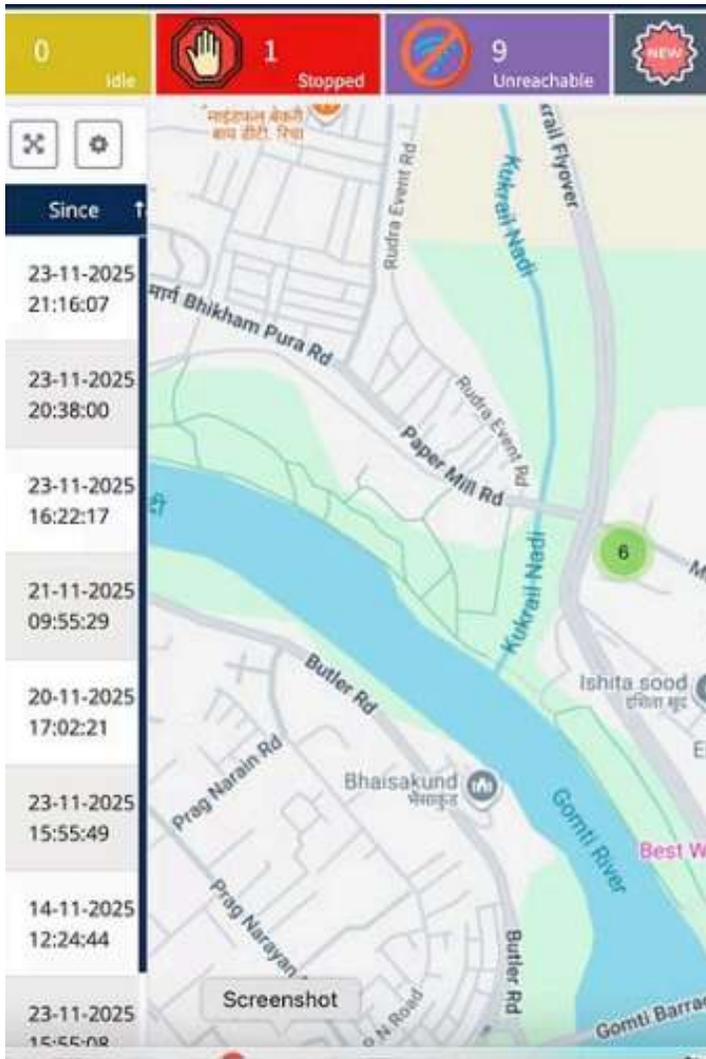
Safety & Compliance

Integrates CCTV footage, driver behavior alerts, and compliance with all transport regulations





गोमती नदी की सफाई में लगी नावों की ट्रैकिंग हेतु एक सॉफ्टवेयर विकसित किया जा रहा है, जो जीपीएस ट्रैकिंग के साथ-साथ नाव चालक की फेस रिकग्निशन द्वारा पूर्ण मॉनिटरिंग करेगा तथा कवर किए गए क्षेत्रफल की सभी फ़ोटो सुरक्षित रूप से संरक्षित करेगा



Boat Tracking: Securing India's Inland Waterways

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- Route monitoring across rivers, lakes, and coastal waters
- Speed and movement pattern analysis
- Emergency distress signal integration

Operational Intelligence

- Waterway congestion management and traffic flow
- Rapid disaster response coordination
- Integration with upcoming government satellite initiatives
- Enhanced coverage across India's vast waterway network

Annexure 10- Single Use Plastic By-Products

The Lucknow Municipal Corporation (LMC) has also partnered with M/S Shree Shyam Packaging to ensure the proper disposal of non-recyclable plastic seized from wholesalers, in accordance with the Plastic Waste Management Rules, 2016. This designated agency collects and shreds the seized plastic under LMC supervision. As per the agreement, M/S Shree Shyam Packaging is obligated to provide the LMC with products made from the collected plastic, equivalent to 50% of its weight. To date, M/S Shree Shyam Packaging has collected the entire 14,260 kg of seized plastic from all zones within the LMC. While the expected return of by-products was 7,130 kg (50% of the collected amount), the company has provided 3,380 kg of by-products derived from the collected plastic waste back to the LMC



Ref.....

Date.....

प्रेषक,

श्री श्याम पैकेजिंग
117/30 ए. सर्वोदय नगर,
कानपुर नगर, उ० प्र०।

सेवा में,

पर्यावरण अभियन्ता,
नगर निगम, लखनऊ।

विषय- नगर निगम सीमा क्षेत्र में जबा किये गये सिंगल यूज प्लास्टिक के निस्तारण के सम्बन्ध में।

महादेय,

सादर अवगत कराना है कि आपके पत्र सं० डी/748/प०अ०/24 दिनांक- 27/11/24 का अवलोकन करने का कष्ट करे। जिसमें आप द्वारा हमारी संस्था श्री श्याम पैकेजिंग को नगर निगम सीमा क्षेत्र में जबा किये गये सिंगल यूज प्लास्टिक के निस्तारण हेतु अनुमति प्रदान की गयी थी।

उपर्युक्त के कम में अवगत कराना है कि हमारी संस्था श्री श्याम पैकेजिंग द्वारा नगर निगम, लखनऊ से 12385 किलो की सिंगल यूज प्लास्टिक के निस्तारण हेतु माल उठा कर उसका निस्तारण किया गया, जिससे कुर्सी, मजे, टूटी प्लान्टर, स्वीग डस्टबीन आदि वस्तुओं का निर्माण किया गया है, जिसमें से 3380 किलो के प्रदार्थ नगर निगम, लखनऊ में डिलीवर्ड कर दिये गये हैं।

| Zone | Invoice No. | Date | Qty. | Vehicle No. | Material (50%) | Delivered date | Delivered Qty. |
|------------------------------|-------------|------------|------|-------------|----------------|----------------|----------------|
| Zone - 4 Gwari | 2 | 11/12/2024 | 1550 | UP32VN1158 | 775 | 11/12/2024 | 475 |
| Zone - 2 Aish bagh | 3 | 20/12/24 | 365 | UP32NN7097 | 182.5 | | - |
| Zone - 5 Chandan Nagar | 4 | 23/12/24 | 1344 | UP32JN9651 | 672 | | - |
| Zone - 5 Chandan Nagar | 5 | 23/12/24 | 1376 | UP32VN1158 | 688 | | - |
| Zone - 7 Indira Nagar | 6 | 31/12/24 | 1400 | UP32VN1158 | 700 | | - |
| Zone - 7 Indira Nagar | 7 | 3/1/2025 | 1750 | UP78GT9456 | 875 | 3/1/2025 | 605 |
| Zone - 8 Bangla Bazar | 8 | 7/1/2025 | 1375 | UP32NN7097 | 687.5 | 10/2/2025 | 1080 |

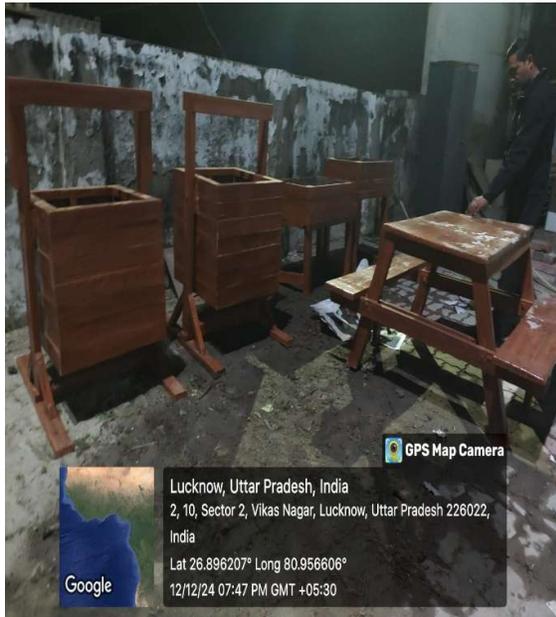
Corporate Office : 117/30 A, Sarvodaya Nagar, Kanpur - 208005 & Factory : D1, D2, D3, Bangla Site 2, Kanpur Dehat, Uttar Pradesh - 209101

| | | | | | | | |
|--------------------------|----|----------|-------|------------|-------|----------|------|
| Zone - 8 Bangla Bazar | 9 | 7/1/2025 | 1600 | UP35AT6582 | 800 | | |
| Zone - 8 Bangla Bazar | 10 | 7/1/2025 | 1625 | UP32VN1158 | 812.5 | 13/01/25 | 1220 |
| Zone - 8 Bangla Bazar | 11 | 13/01/25 | 1875 | UP77AT6137 | 937.5 | | - |
| | | | 14260 | | 7130 | | 3380 |

कृपया उपर्युक्त से अवगत होने का कष्ट करें।

For Shree Shyam Packaging
Shree
 Authorized Signatory

(श्री श्री श्याम पैकेजिंग)
 117/130 ए. सर्वोदय नगर,
 कानपुर नगर, उ०प्र०।





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नगर निगम लखनऊ

| | |
|--|---|
| प्रेषक पर्यावरण अभियन्ता, नगर निगम, लखनऊ। | सेवा में, मेसर्स श्री श्याम पैकेजिंग, 117/130-ए, सयौंदय नगर, कानपुर। |
| पत्र संख्या:-डी/ 748 /प0अ0/24 | दिनांक :- 27 / 11 / 2024 |

विषय- नगर निगम सीमाक्षेत्र में जबा किये गये सिंगल यूज प्लास्टिक के निस्तारण के सम्बन्ध में।

कृपया उपर्युक्त विषयक आपकी संस्था द्वारा प्रस्तुत प्रस्ताव का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से नगर निगम सीमाक्षेत्र में जनित सिंगल यूज प्लास्टिक, जो कि पर्यावरणीय दृष्टिकोण से आम जनमानस पर प्रतिकूल प्रभाव डालते हैं। भारत सरकार के नियमावली एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्गत नियमों के अनुसार नगर निगम लखनऊ द्वारा सिंगल यूज प्लास्टिक पर लगाये गये प्रतिबन्ध को प्रभावी रूप से लागू कराये जाने हेतु बाध्य है। सिंगल यूज प्लास्टिक एवं नॉन बायोडिग्रेडेबल प्लास्टिक को वैज्ञानिकी विधि से प्लास्टिक अपशिष्ट को संग्रहीत करते हुए उसके पुनर्चक्रण (रिसायकल) कर उत्कृष्ट वस्तुएं जैसे- बेंच, कुर्सी, टेबल इत्यादि फर्नीचर का निर्माण करने का प्रस्ताव दिया गया है, जो निम्नानुसार प्रक्रिया अपनाते हुए कराया जाना प्रस्तावित है-

- **Collection:** Propose to collaborate with Lucknow Nagar Nigam for the collection of Singal Use Plastic (SuP) waste from designated collection points across the city.
- **Trasportation:** Fleet of vehicles equipped for waste transportation will ensure the timely and safe transfer of collected SuP waste to their (M/s Shree Shyam Packging) Recycling Plant.
- **Product Creation:** The Recycled material will be utilized to manufacture a range of eco-friendly product, including furniture, thus contributing to sustainable living practices.

अतः उपरोक्तानुसार जनहित एवं कार्यहित को दृष्टिगत रखते हुए ठोस अपशिष्ट प्रबंधन प्लाण्ट पर नियमित रूप से प्राप्त होने वाले सिंगल यूज प्लास्टिक/नॉन बायोडिग्रेडेबल प्लास्टिक के निस्तारण/पुनर्चक्रण सम्बन्धी कार्य प्लास्टिक वेस्ट मैनेजमेन्ट नियमावली-2016 में निहित नियम व शर्तों के अनुरूप कराया जाना सुनिश्चित करेंगे। निर्माण किये गए उत्पादों जैसे- बेंच, कुर्सी, टेबल आदि के अतिरिक्त वैज्ञानिक निस्तारण किये जाने का प्रमाण-पत्र एवं ई0पी0आर0 का क्रेडिट नगर निगम को बिना किसी अतिरिक्त भुगतान के प्रदान किया जायेगा एवं इस प्रक्रिया में होने वाले समस्त व्ययभार का वहन संस्था मेसर्स श्री श्याम पैकेजिंग द्वारा ही किया जायेगा।


पर्यावरण अभियन्ता
नगर निगम, लखनऊ

प्रतिलिपि :-

1. नगर आयुक्त महोदय को सादर अवलोकनार्थ।
2. अपर नगर आयुक्त महोदय को सादर अवलोकनार्थ।


पर्यावरण अभियन्ता
नगर निगम, लखनऊ

"Bottles for Change" Program

LMC has partnered with **Bisleri International Pvt. Ltd.** for their "Bottles for Change" program. This initiative aims to raise awareness about plastic pollution and recycling, encouraging the public to adopt eco-friendly practices. The program also features plastic benches made from recycled waste, promoting responsible disposal and recycling. These benches, designed by artists from the Mouth and Foot Painting Artists Association, showcase the potential of repurposing plastic waste for environmental benefits.



United Way of Mumbai provided Lucknow with six eco-friendly benches. These benches are not only functional but also promote sustainability, as each one is constructed using approximately 50 kg of recycled plastic. This donation exemplifies United Way of Mumbai's dedication to environmental responsibility and community well-being.

The Lucknow Municipal Corporation has installed these benches in prominent public places and parks. This initiative aims to spread public awareness about the importance of plastic recycling and the concept of a circular economy, providing citizens with practical examples of how waste can be converted into useful resources.



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**LUCKNOW MUNICIPAL CORPORATION, LUCKNOW**

Reference No.: D/ 26/EE/24-25

Dated: 14/06/24

To
Mr. Byju Kurian
Manager, CSR
Bisleri International Pvt. Ltd.
60, Shivaji Marg, New Delhi-15

Subject: Permission to Implement Bisleri International Pvt. Ltd.'s CSR Program "Bottles for Change" Initiative in Lucknow Municipal Corporation

Reference: Your letter dated 07th June 2024 on the subject mentioned above.

Dear Mr. Kurian,

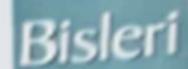
In response to your letter dated 07th June 2024, permission is hereby granted to carry out the activities of Bisleri's "Bottles for Change" program in Lucknow city, Uttar Pradesh.

As per your letter, the aim of this program is to raise awareness about not treating plastic as waste and highlight the importance of recycling plastic. It also seeks to educate the public on plastic pollution and the importance of recycling, encouraging them to adopt practices that contribute to a cleaner and greener environment for all. There would be no financial implication of this program on Lucknow Municipal Corporation.

We look forward this program will be beneficial for Lucknow's residents and contribute to a more sustainable future.

Your Sincerely

Sanjeet Pradhan
Environmental Engineer
Lucknow Municipal Corporation



Dated: 1st August, 2024

To,
Shri. Inderjeet Singh, IAS
Commissioner
Municipal Corporate of Lucknow,
Lucknow, Uttar Pradesh

Subject: Required permission letter to setup for installing 20 Recycled Plastic Benches in Lucknow City.

Respected Sir,

Greetings from Bisleri International Pvt. Ltd.

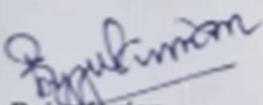
Bisleri '**BOTTLES FOR CHANGE**', initiative under Corporate Social Responsibility aims to sensitize citizens about not treating plastic as WASTE and highlighting the importance of recycling plastic in our lives. The idea is to '**Be The Change, You Want to See**', to lead by example for disposing and recycling plastic responsibly and make contribution to the cleaner environment whereby channelizing all kinds of used clean plastic for recycling.

In line with our commitment to environmental sustainability and responsible waste management, Bisleri International proposes the installation of 20 Recycled Plastic Benches inside the premises of **UP Dharshan and Ambedkar Park**. These benches are meticulously crafted from low value plastic waste: such as multilayer plastic covers, Single use plastics and polythene carry bags etc., embodying our dedication to repurposing plastic waste for the betterment of the environment. It not only provide durable and eco-friendly seating solutions for visitors at important sites but also the awareness on used plastic is not a waste, it can be recycled.

These creatives pasted in the benches are made the artist from The Mouth and Foot Painting Artists Association (MFPA) which is an international registered society of disabled artists, who due to a disability to their hands, create art with their mouth or foot.

I kindly request you to kindly provide a permission letter to setup benches in the designated areas.

Warm regards,


Byju Kurian
Head North CSR
Bisleri International Pvt Ltd.



a) 9453 44 2233

Shubam Mishra

b) Byju kurian

Golden

928 70 2555

Annexure 11- Status of Drain Cleaning & Iron Mesh Installation

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| 3 | <u>सगरा नाला</u> :- विष्णुपुरी से डंडेया होकर कुकरैल नाले तक | 10-11 |
| 4 | <u>डिडौली नाला</u> :- डिडौली रोड़ अन्ना मार्केट पुलिया से प्रीती नगर, केशव नगर, संतकबीर नगर होते हुए मीनार वाली मस्जिद के सामने स्थित मुख्य नाला से गोमती नदी तक | 12-13 |
| 5 | <u>सरकटा नाला</u> :- मेंहदीगंज गिरधारा सिंह स्कूल से बैरल नं0-32 सरकटा नाला | 14-15 |
| 6 | <u>फैजाबाद रोड़ हुसैडिया नाला</u> :- फैजाबाद रोड़ से हुसैडिया चौराहा होते हुए जनेश्वर मिश्रा पार्क के अन्दर तक | 16-19 |
| 7 | <u>पाटा नाला</u> :- रामनगर धोबी घाट से पाटा नाला कुड़िया घाट गोमती नदी तक | 20-21 |

Drain Cleaning: Widths Over 2 Meters

नगर निगम केन्द्रीय कार्यशाला द्वारा साफ कराये जाने वाले नालों का विवरण

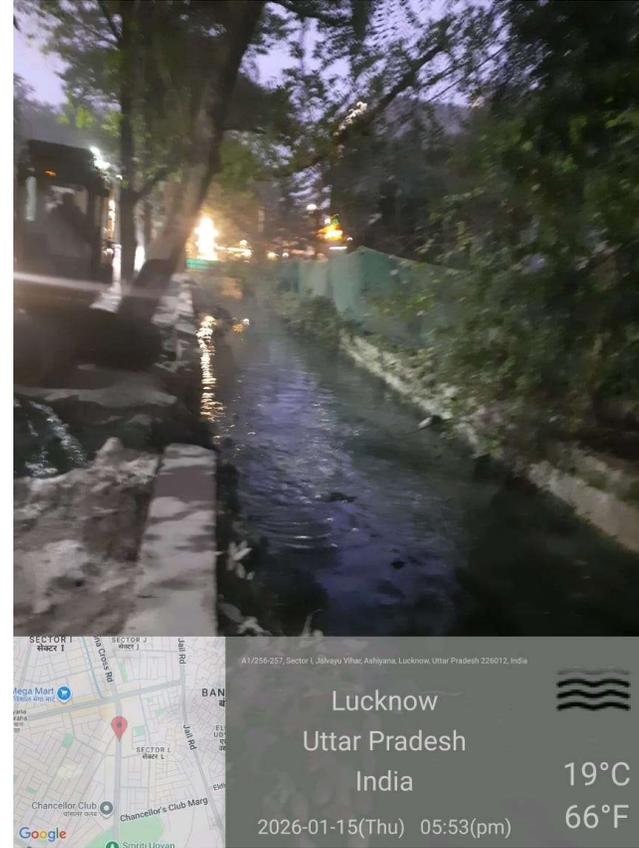
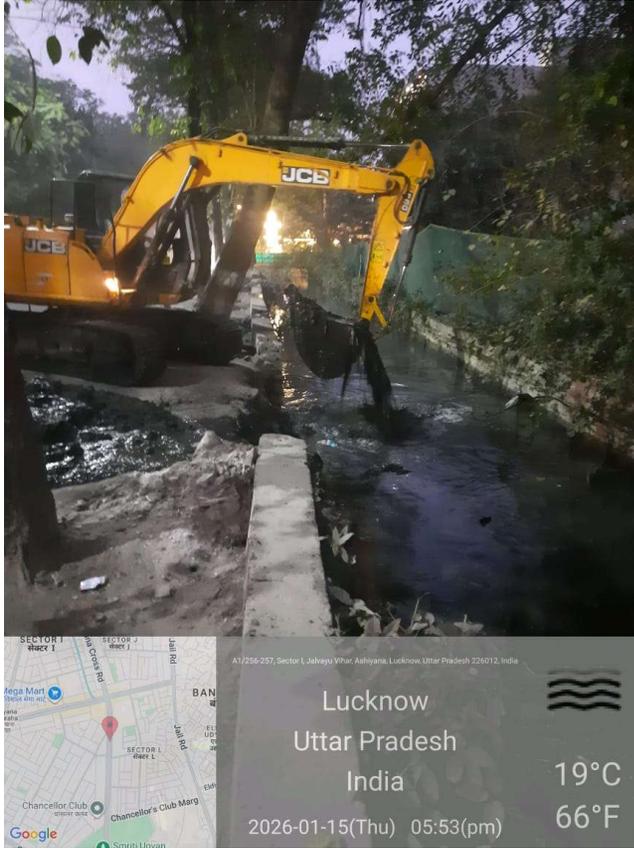
| क्रम संख्या | नाले का नाम | नालों की कुल लम्बाई | ड्रेन | डिस्चार्ज | एस0टी0पी0 का नाम | टैप्ड/अनटैप्ड | एस0टी0पी0 संरक्षक |
|-------------|--|---------------------|-------------------------------------|----------------------------------|-----------------------|---------------|-------------------|
| 1 | किला मोहम्मदी ड्रेन (खजाना मार्केट चौराहे से इटुरिया पुलिया तक) | 6.9 कि०मी० | पी०जी०आई से आगे, उन्नाव में नदी में | गोमती नदी में डिस्चार्ज नहीं है। | | | |
| 2 | फैजाबाद रोड़ से हुसैडिया चौराहा होते हुए जनेश्वर मिश्रा पार्क के अन्दर तक | 10.6 की०मी० | गोमती नगर ड्रेन | 22.15 MLD | भरवारा एस0टी0पी0 | अनटैप्ड | जल निगम |
| 3 | रामनगर धोबी घाट से पाटा नाला कुड़िया घाट गोमती नदी तक | 8.9 की०मी० | पाटा नाला | 25.38 MLD | दौलतगंज | पार्शली टैप्ड | जल निगम |
| 4 | मेंहदीगंज गिरधारा सिंह स्कूल से बैरल नं०-32 सरकटा नाला | 12.5 की०मी० | सरकटा नाला | 52.66 MLD | दौलतगंज | पार्शली टैप्ड | जल निगम |
| 5 | डिडौली रोड़ अन्ना मार्केट पुलिया से प्रीती नगर, केशवनगर, संतकबीर नगर होते हुए मीनार वाली मस्जिद के सामने स्थित मुख्य नाला से गोमती नदी तक | 5.5 की०मी० | फैजुल्लागंज | 8.96 MLD | लोनीपुरवा निर्माणाधीन | अनटैप्ड | जल निगम |
| 6 | सगरा नाला (विमणुपुरी से कुकरैल नाले तक) | 03.3 की०मी० | कुकरैल नाला | गोमती नदी में डिस्चार्ज नहीं है। | | | |
| 7 | हैदरकैनाल शकुन्तला देवी यूनिवर्सिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक | 22.8 कि०मी० | हैदर कैनाल | 199.55 MLD | हैदर कैनाल एस0टी0पी0 | टैप्ड | जल निगम |
| कुल | | 70.5 | | | | | |

आर0आर0 विभाग द्वारा वर्ष 2025-26 में साफ कराये जाने वाले नालों की कार्ययोजना
01.01.2026 से 30.01.2026 तक

| क्रम सं० | नाले का नाम | नाले की कुल लम्बाई व सुपरवाइजर का नाम एवं | नाले का हिस्सा जिस पर कार्य प्रगति पर है। | लम्बाई कि०मी० | खुले हुए नाले की लम्बाई | वाहन चालक का नाम व मो० नं० तथा मशीन का नम्बर | कार्य की अवधि प्रारम्भ एवं समाप्ति का दिनांक | आगामी वर्षा ऋतु को दृष्टिगत रखते हुए नालों की सफाई की कार्ययोजना |
|------------------------------------|--|--|--|---------------|--------------------------|--|--|--|
| 1 | किला मोहम्मदी ट्रेन (खजाना मार्केट चौराहे से इटुरिया पुलिया तक) | 6.9 कि०मी० श्री दीपांकर मो० नं० 6386648425 | खजाना मार्केट से स्मृति उपवन चौराहे तक | 01 की०मी० | 800 मीटर | JCB-130 I | कार्य पूर्ण | 17.01.2026 से 18.01.2026 |
| | | | स्मृति उपवन चौराहा पुलिया | 19 मीटर | | श्रमिक | कार्य पूर्ण | 20.01.2026 |
| | | | स्मृति उपवन चौराहा पुलिया से पराग पम्प तिराहा तक | 01 की०मी० | 995 मीटर | JCB-130 I | कार्य पूर्ण | 21.01.2026 से 23.01.2026 |
| | | | पराग पम्प हाउस तिराहा पुलिया | 10 मीटर | | श्रमिक / फासी मशीन | कार्य पूर्ण | 24.01.2026 |
| | | | पराग पम्प हाउस तिराहा से रेलवे लाईन पुलिया तक | 250 मीटर | 250 मीटर | JCB-130 I | कार्य पूर्ण | 25.01.2026 से 27.01.2026 |
| | | | सनराईज अपार्टमेंट गेट से मानसरोवर पुलिया तक | 300 मीटर | 250 मीटर | EX 70 II | 20.01.2026 से 21.01.2026 | 28.01.2026 से 30.01.2026 |
| | | | मान सरोवर पुलिया से बिजनौर अण्डरपास पुलिया | 01 की०मी० | 800 मीटर | EX 70 II | 22.01.2026 से 27.01.2026 | 30.01.2026 से 03.01.2026 |
| | | | सालेह नगर तिराहा रशिमखण्ड सहजी वाली गली तक | | | JCB 30 | कार्य पूर्ण | 25.01.2026 से 27.01.2026 |
| | | | बाला जी मन्दिर से पिकैडिली होटल तक | | | JCB-110 | | 28.01.2026 से 30.01.2026 |
| | | | बिजनौर अण्डरपास से शहीद पथ बायीं तरफ | 200 मीटर | 200 मीटर | JCB-110 | | 02.02.2026 से 03.02.2026 |
| | | | शहीद पथ बायीं ओर से दांयी ओर पुलिया | 60 मीटर | | श्रमिक / फासीमशीन | 19.01.2026 से 22.01.2026 | 04.02.2026 |
| | | | शहीद पथ पुलिया से ओमैक्स सिटी पुलिया | 01 की०मी० | 01 की०मी० | JCB-130 | | 05.02.2026 से 07.02.2026 |
| | | | ओमैक्स सिटी पुलिया | 40 मीटर | | श्रमिक / JCB-130 | 29.01.2026 | 08.02.2026 |
| | | | ओमैक्स सिटी पुलिया से रॉयल सिटी पुलिया | 500 मीटर | 300 मीटर | JCB-130 | | 09.02.2026 से 12.02.2026 |
| रॉयल सिटी पुलिया से इटुरिया पुलिया | 1.5 की०मी० | 1.5 की०मी० | JCB-130 | | 13.02.2026 से 16.02.2026 | | | |

किला मोहम्मदी ड्रेन (खजाना मार्केट चौराहे से इटुरिया पुलिया तक)

15.01.2026



खजाना मार्केट चौराहा

किला मोहम्मदी ड्रेन (खजाना मार्केट चौराहे से इठुरिया पुलिया तक)

16.01.2026 तक



A1/256-257, Sector I, Jahayyu Vihar, Ashiyana, Lucknow, Uttar Pradesh 226012, India

Lucknow
Uttar Pradesh
India

6°C
43°F

2026-01-16(Fri) 08:57(am)

A1/256-257, Sector I, Jahayyu Vihar, Ashiyana, Lucknow, Uttar Pradesh 226012, India

Lucknow
Uttar Pradesh
India

6°C
43°F

2026-01-16(Fri) 08:52(am)

A1/256-257, Sector I, Jahayyu Vihar, Ashiyana, Lucknow, Uttar Pradesh 226012, India

Lucknow
Uttar Pradesh
India

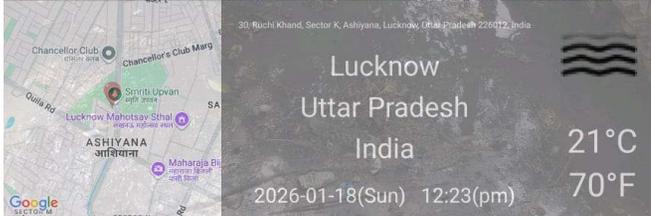
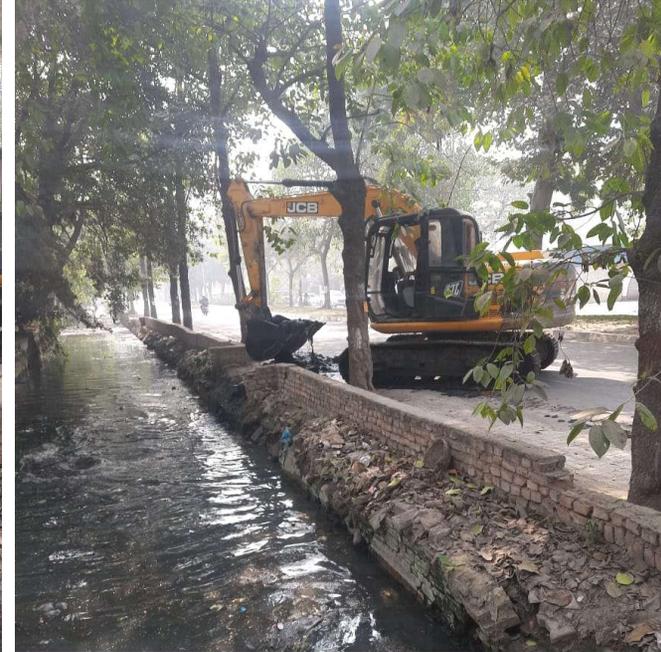
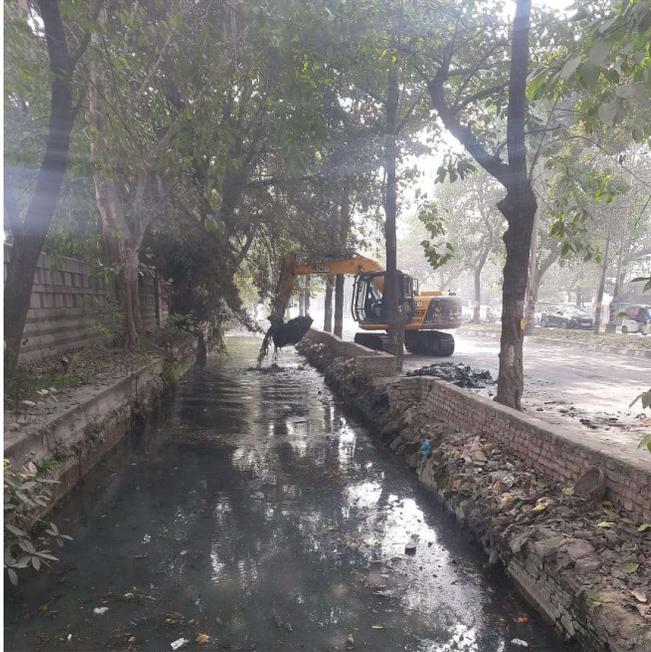
6°C
43°F

2026-01-16(Fri) 08:55(am)

चांसलर क्लब के सामने

किला मोहम्मदी ड्रेन (खजाना मार्केट चौराहे से इटुरिया पुलिया तक)

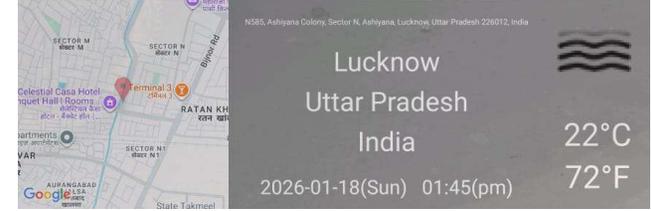
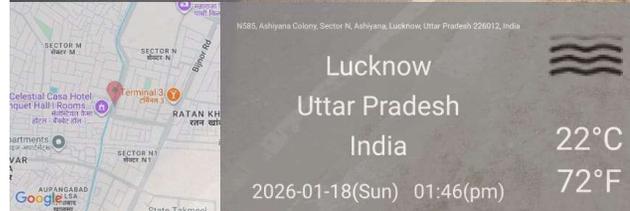
18.01.2026



स्मृति उपवन चौराहा

किला मोहम्मदी ड्रेन (खजाना मार्केट चौराहे से इटुरिया पुलिया तक)

18.01.2026

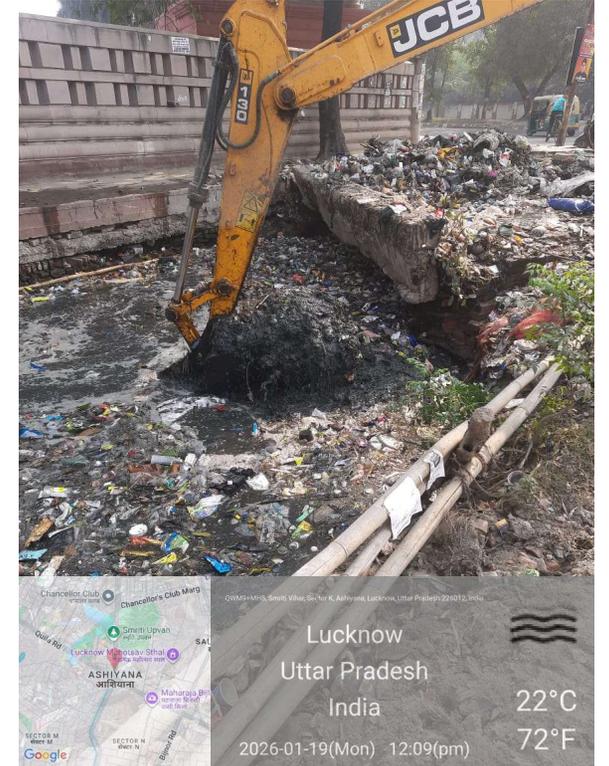
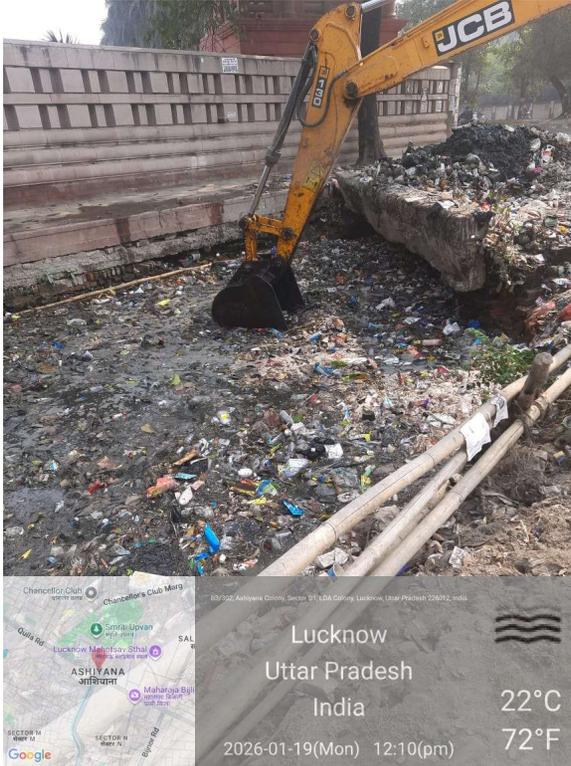


स्मृति उपवन चौराहा से पराग पम्प हाउस तक नाला सिल्ट उठान कार्य

966

किला मोहम्मदी ड्रेन (खजाना मार्केट चौराहे से इटुरिया पुलिया तक)

19.01.2026

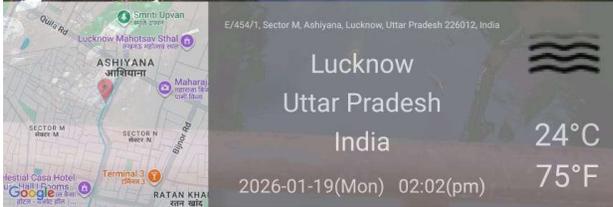


स्मृति उपवन चौराहा

967

किला मोहम्मदी ड्रेन (खजाना मार्केट चौराहे से इटुरिया पुलिया तक)

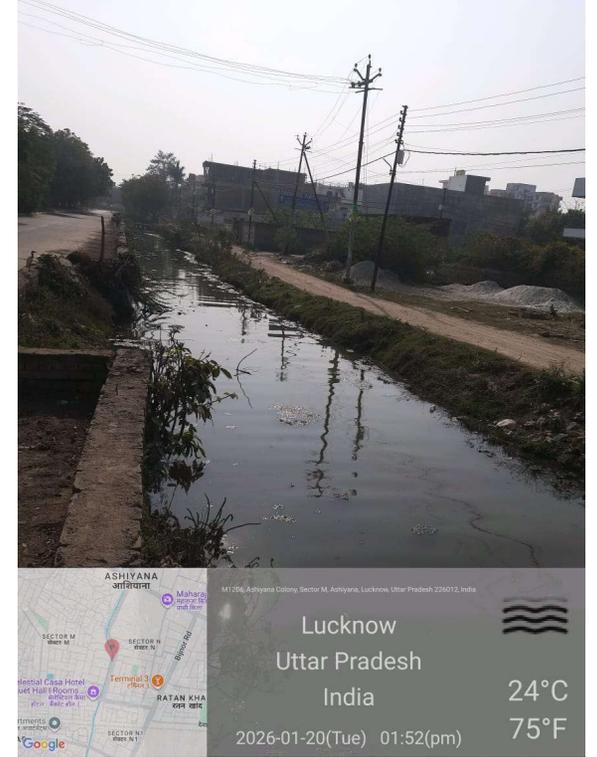
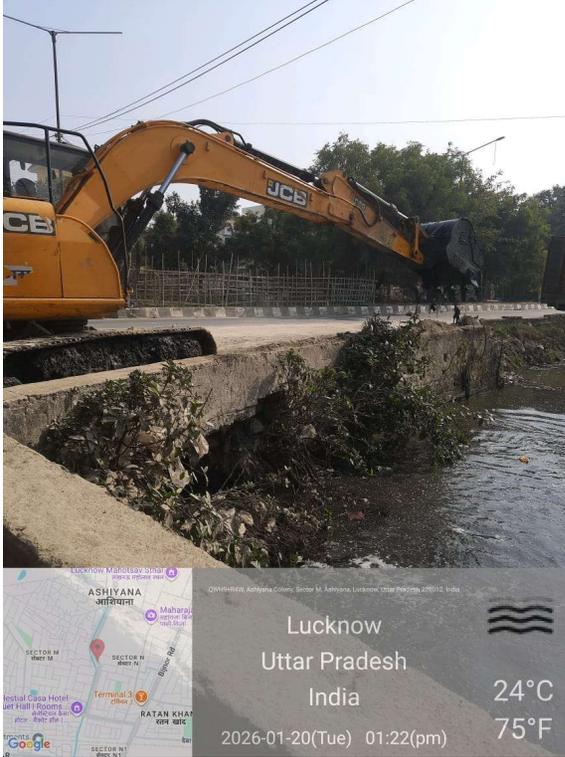
19.01.2026



स्मृति उपवन चौराहा से पराग पम्प हाउस

किला मोहम्मदी ड्रेन (खजाना मार्केट चौराहे से इटुरिया पुलिया तक)

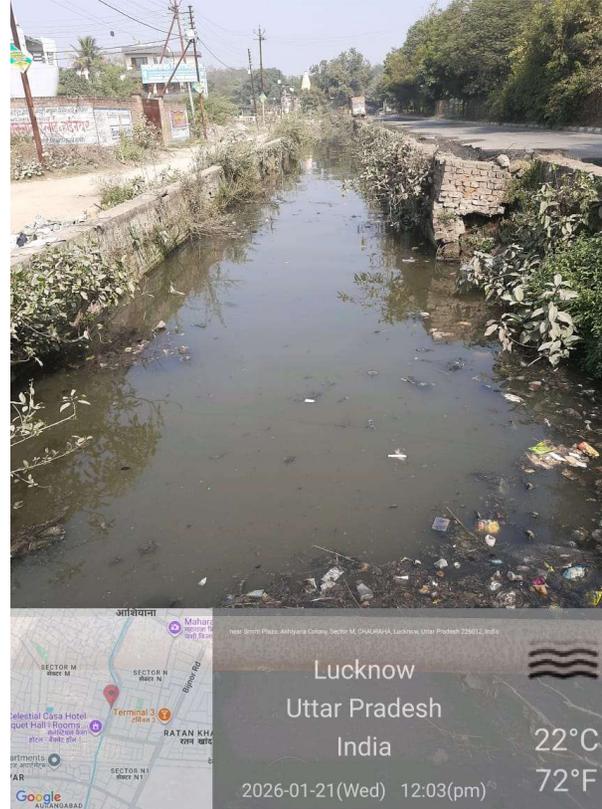
20.01.2026



पराग पम्प हाउस तिराहा

किला मोहम्मदी ड्रेन (खजाना मार्केट चौराहे से इटुरिया पुलिया तक)

21.01.2026

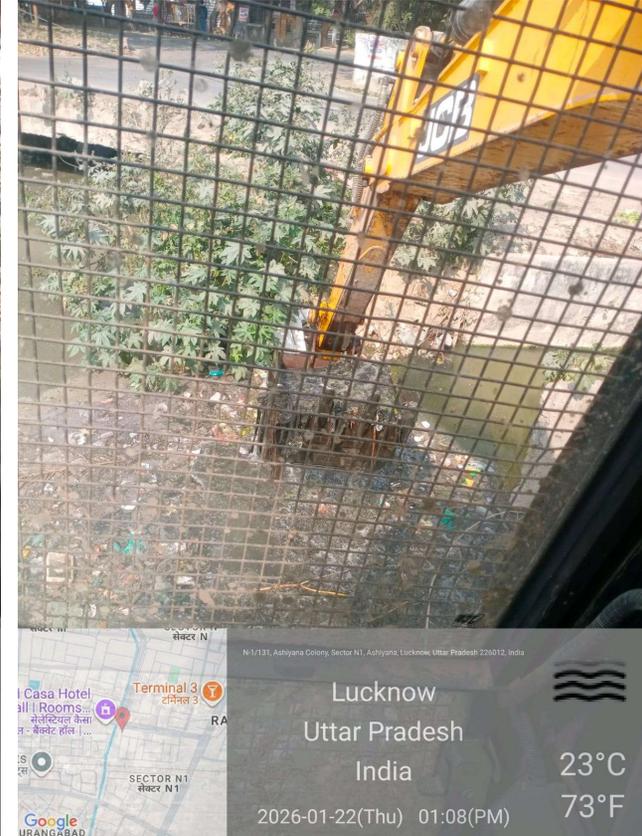
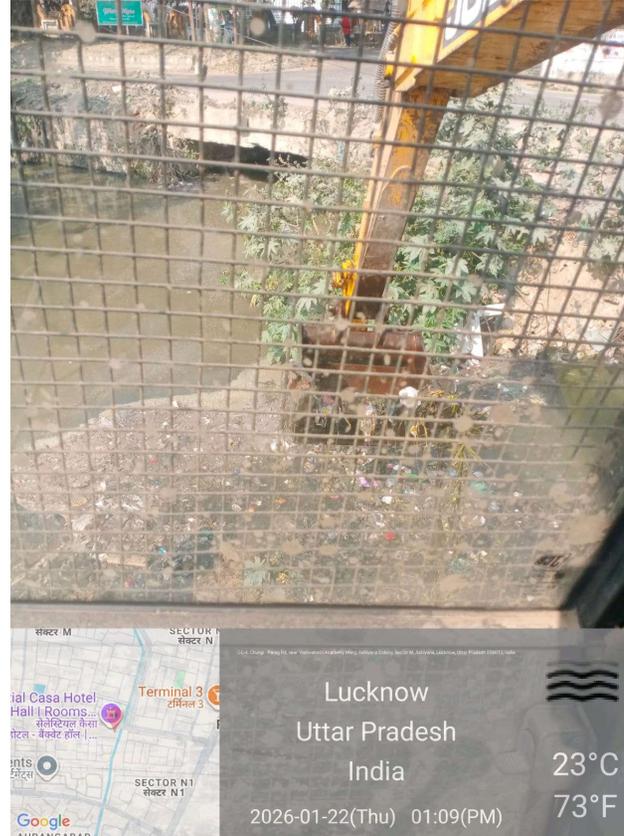


पराग पम्प हाउस तिराहा

970

किला मोहम्मदी ड्रेन (खजाना मार्केट चौराहे से इटुरिया पुलिया तक)

22.01.2026

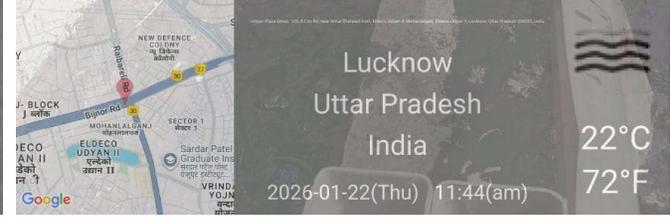
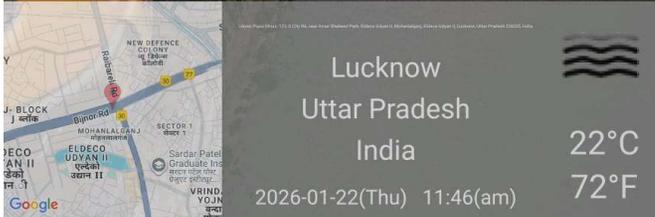
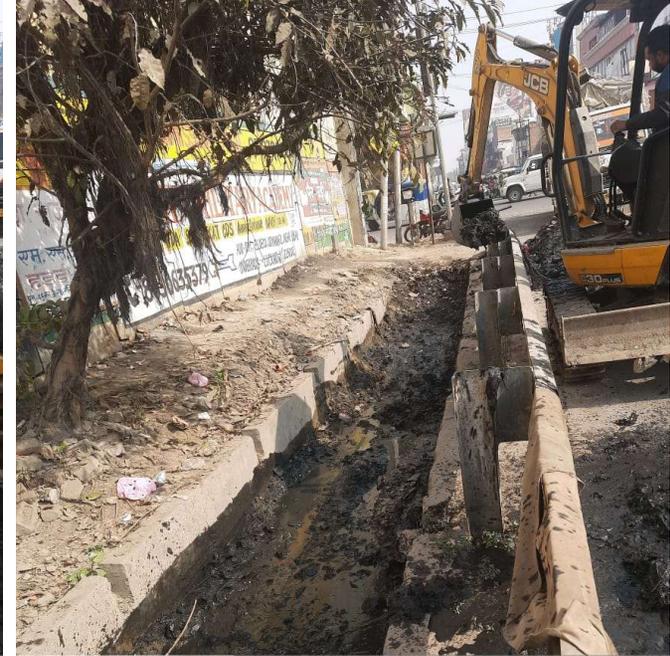


पराग पम्प हाउस से रेलवे लाईन

971

किला मोहम्मदी ड्रेन (खजाना मार्केट चौराहे से इटुरिया पुलिया तक)

22.01.2026

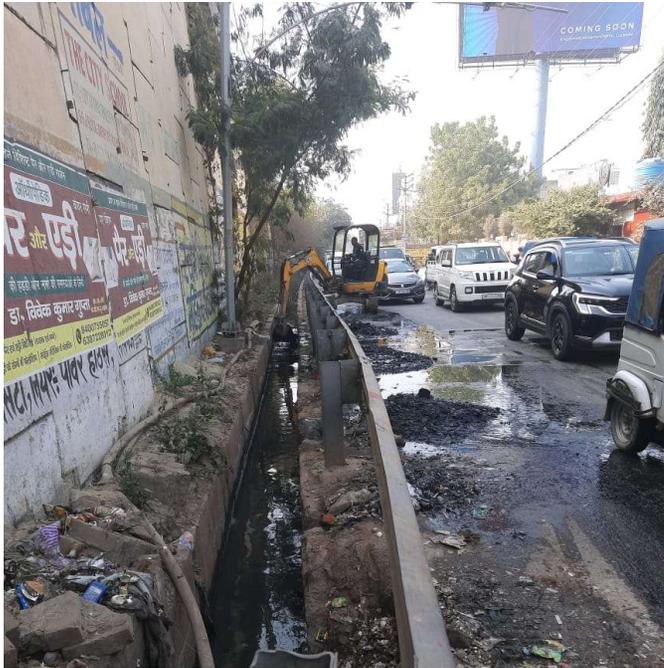


उत्तरिठया शहीद पथ के किनारे बांयी तरफ

972

किला मोहम्मदी ड्रेन (खजाना मार्केट चौराहे से इठुरिया पुलिया तक)

22.01.2026



उत्तरिठया शहीद पथ के किनारे दांयी तरफ

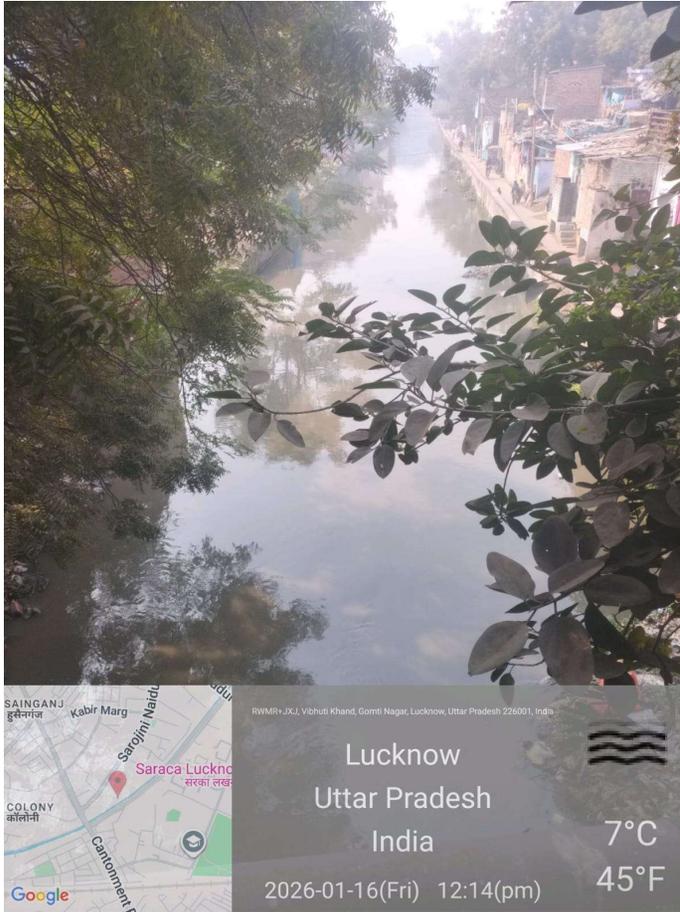
**आर0आर0 विभाग द्वारा वर्ष 2025-26 में साफ कराये जाने वाले नालों की कार्ययोजना
01.01.2026 से 30.06.2026 तक**

| क्रम सं० | नाले का नाम | नाले की कुल लम्बाई व सुपरवाइजर का नाम एवं | नाले का हिस्सा जिस पर कार्य प्रगति पर है। | लम्बाई कि०मी० | खुले हुए नाले की लम्बाई | वाहन चालक का नाम व मो० नं० तथा मशीन का नम्बर | कार्य की अवधि प्रारम्भ एवं समाप्ति का दिनांक | आगामी वर्षा ऋतु को दृष्टिगत रखते हुए नालों की सफाई की कार्ययोजना |
|----------|---|--|--|---------------|-------------------------|--|--|--|
| 2 | हैदर कैनाल शकुन्तला देवी यूनिवर्सिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए क्लब कच्ची पुलिय से 1090 तक | 22.8 कि०मी० श्री अनुराग शर्मा मो०नं०. 6306722117 Discharge-199.55 MLD | शकुन्तला मिश्रा यूनिवर्सिटी से डी०के० पब्लिक स्कूल पुलिया | 01 कि०मी० | 01 कि०मी० | JS 205 I JCB 130 II | कार्य प्रगति पर है। | 29.01.2026 तक कार्य पूर्ण कराया जाना प्रस्तावित है। |
| | | | डी०के० पब्लिक स्कूल पुलिया से राजाजीपुरम् सी-ब्लाक तक | 04 कि०मी० | 500 मी० | JCB 130 II | 20.01.2026 से 26.01.2026 | 20.01.2026 से 26.01.2026 |
| | | | सी-ब्लाक रेलवे पुलिया | 05 मीटर | 05 मीटर | श्रमिक / फासीमशीन | | 02.02.2026 से 03.02.2026 |
| | | | रेलवे पुलिया से बालाजी मन्दिर तक | 02 कि०मी० | 1.7 कि०मी० | JCB-130 | कार्य पूर्ण | 04.02.2026 से 08.02.2026 |
| | | | धनिया मारी पुल से थाना ताल कटोरा मोड़ | 01 कि०मी० | 700 मी० | JCB-130 | 27.01.2026 से 29.01.2026 | 27.01.2026 से 29.01.2026 |
| | | | ताल कटोरा मोड़ से मिनि स्टेडियम होते हुए एस०टी० जेम्स स्कूल से बाला जी मन्दिर नाले के बीच तक | 02 कि०मी० | 1.5 कि०मी० | JCB-130 | 30.01.2026 से 04.02.2026 | 30.01.2026 से 04.02.2026 |
| | | | बाला जी मन्दिर से मवैया मछली मण्डी तक | 02 कि०मी० | 1.5 कि०मी० | फासीमशीन एवं जे०सी०बी०-70 | 09.02.2026 से 12.02.2026 | 09.02.2026 से 12.02.2026 |
| | | | मवैया मछली मण्डी पुलिया से रेलवे पुलिया होते हुए मवैया फल मण्डी तक | 600 मीटर | 300 मीटर | JCB-130 | 09.02.2026 से 12.02.2026 | 09.02.2026 से 12.02.2026 |

974

हैदरकैनाल शकुन्तला देवी यूनिर्वसिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

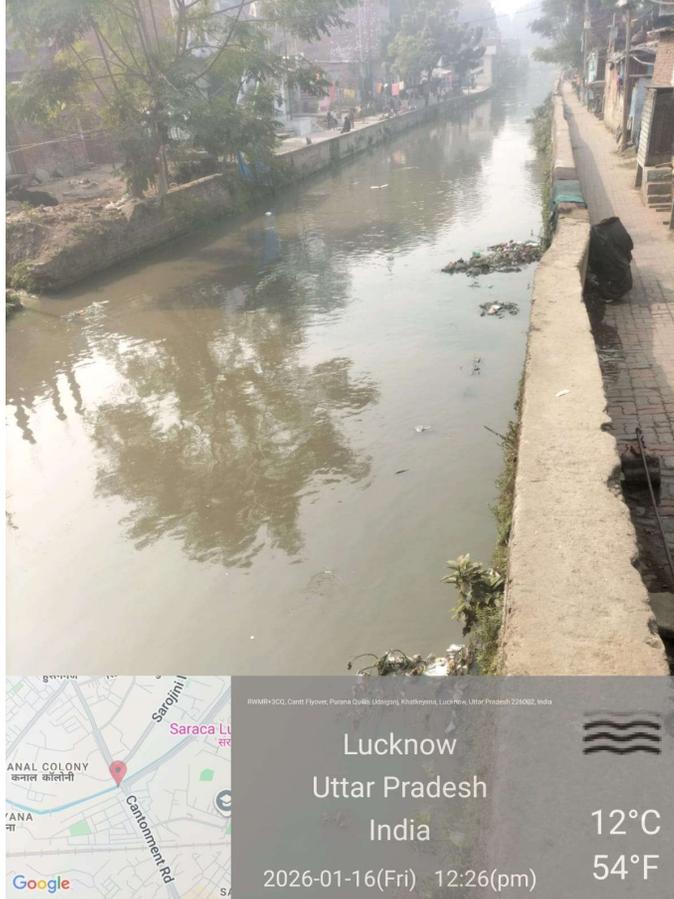
16.01.2026



975

हैदरकैनाल शकुन्तला देवी यूनिवर्सिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

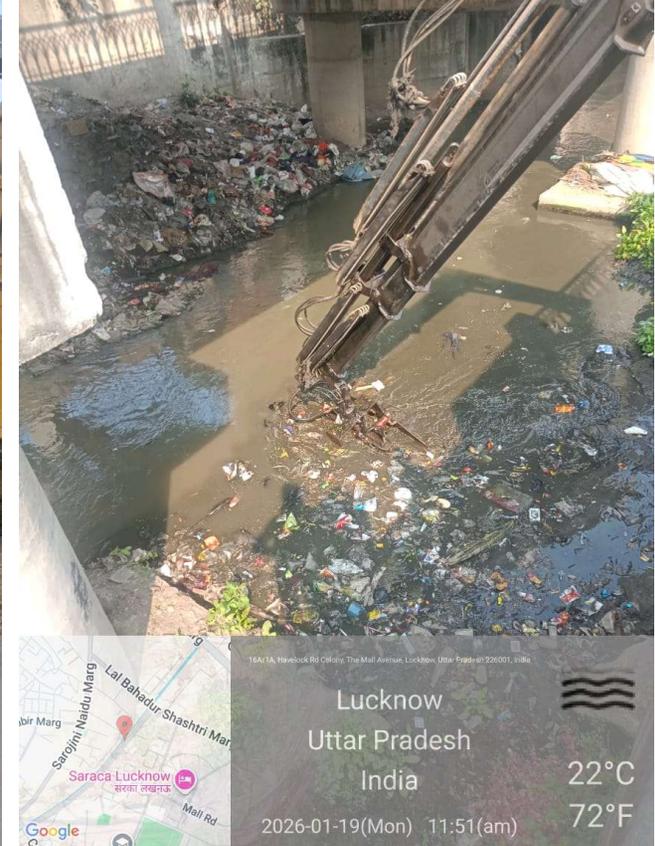
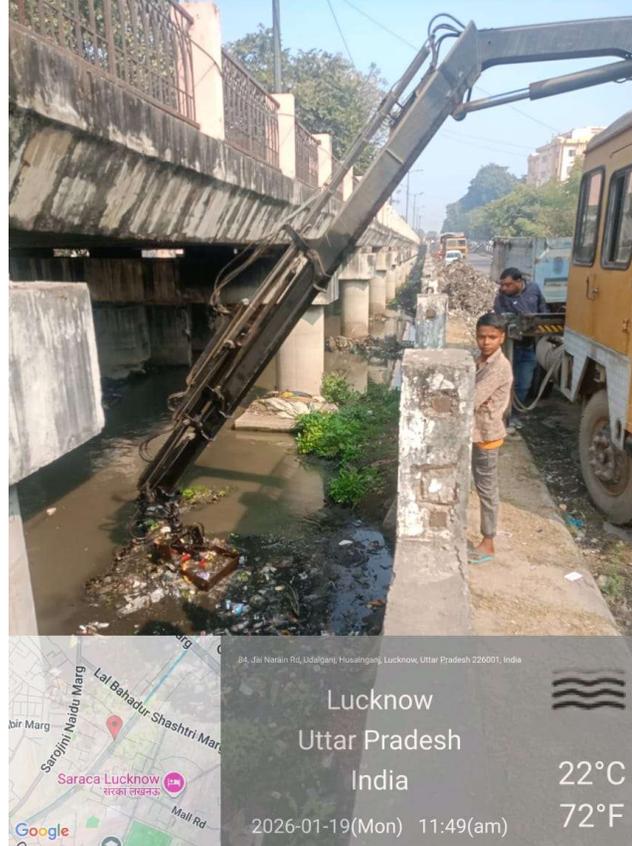
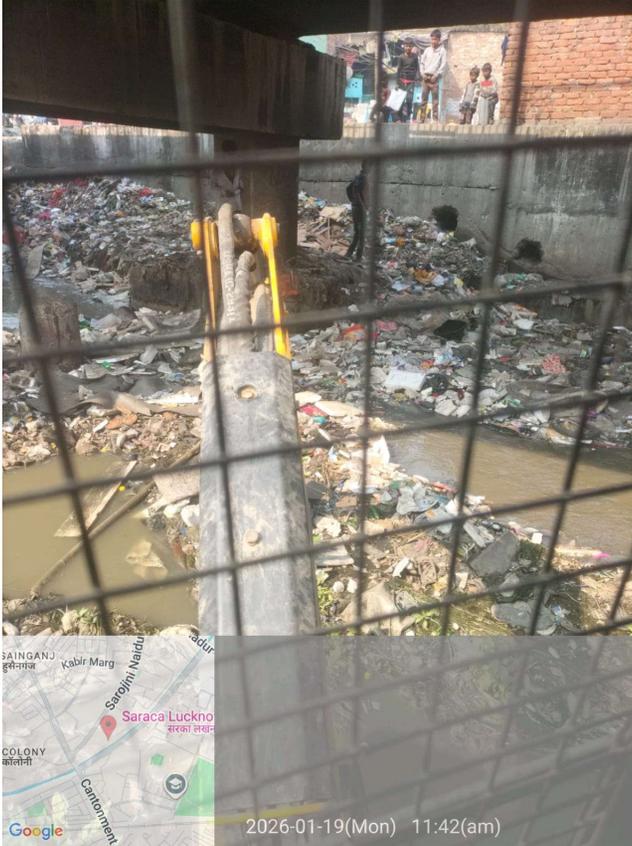
16.01.2026



976

हैदरकैनाल शकुन्तला देवी यूनिर्वसिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

19.01.2026

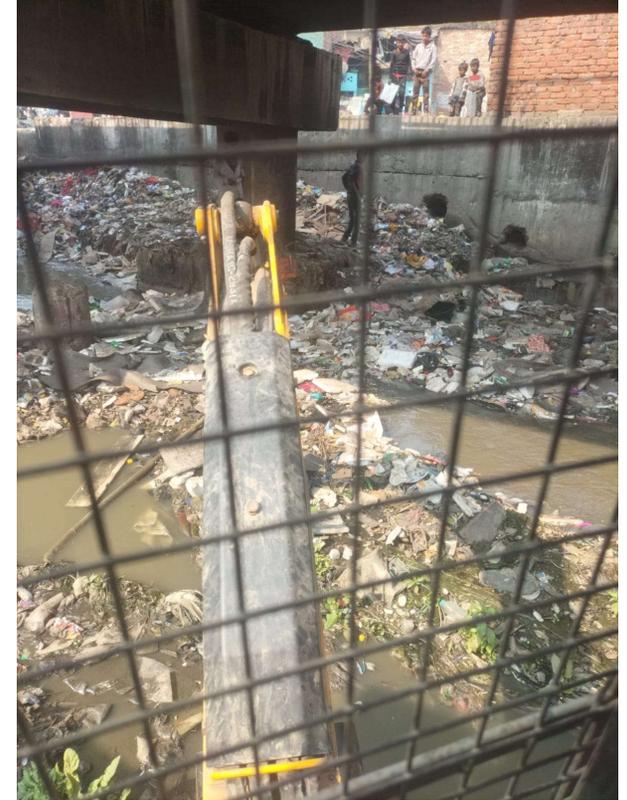
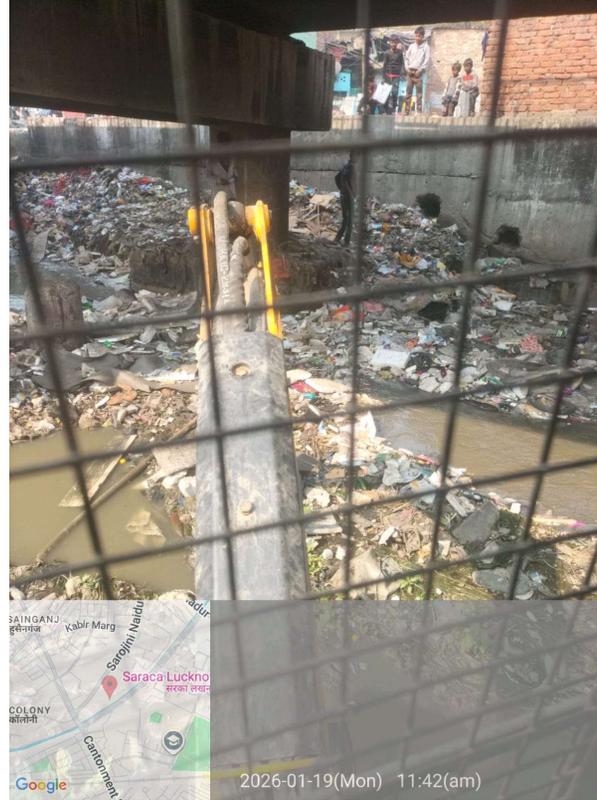
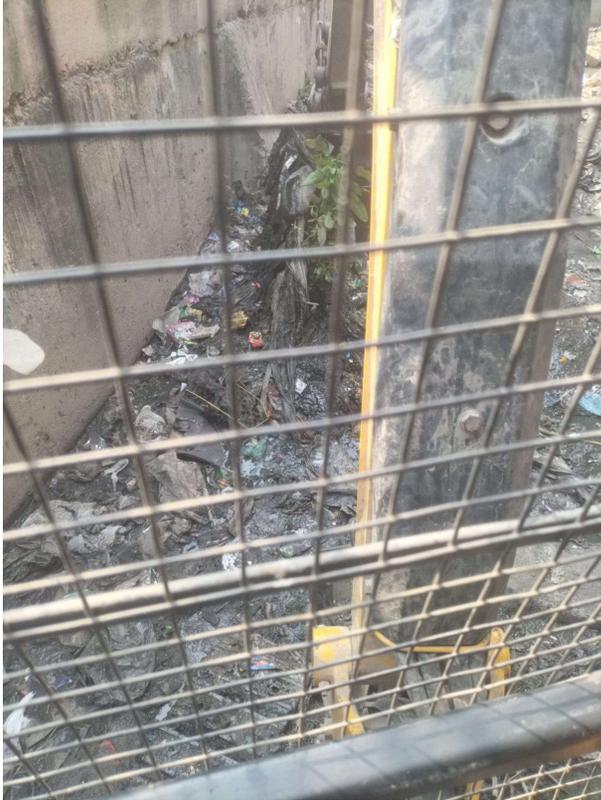


सदर प्रेरणा स्थल

977

हैदरकैनाल शकुन्तला देवी यूनिर्वसिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

19.01.2026

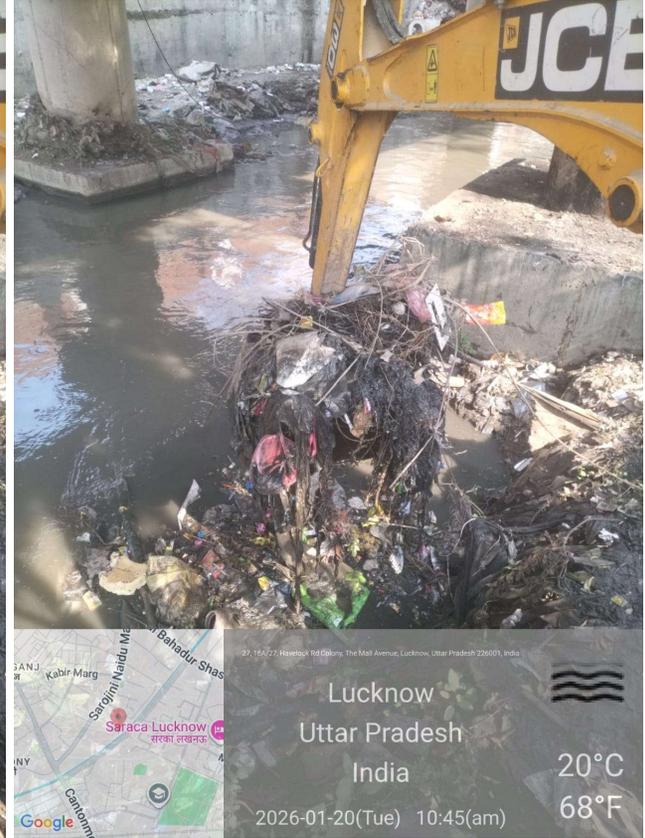


सदर प्रेरणा स्थल

978

हैदरकैनल शकुन्तला देवी यूनिर्वसिटी से हैदर कैनल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

20.01.2026

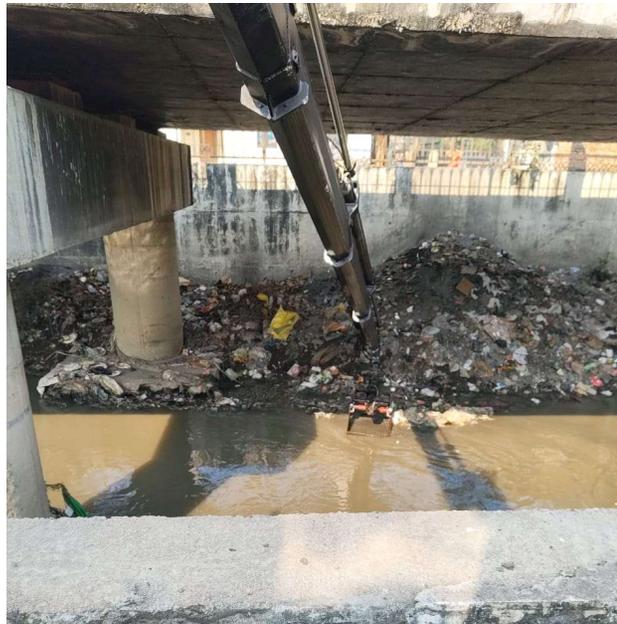


सदर प्रेरणा स्थल

979

हैदरकैनाल शकुन्तला देवी यूनिर्वसिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

20.01.2026



सदर प्रेरणा स्थल

हैदरकैनाल शकुन्तला देवी यूनिर्वसिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

21.01.2026

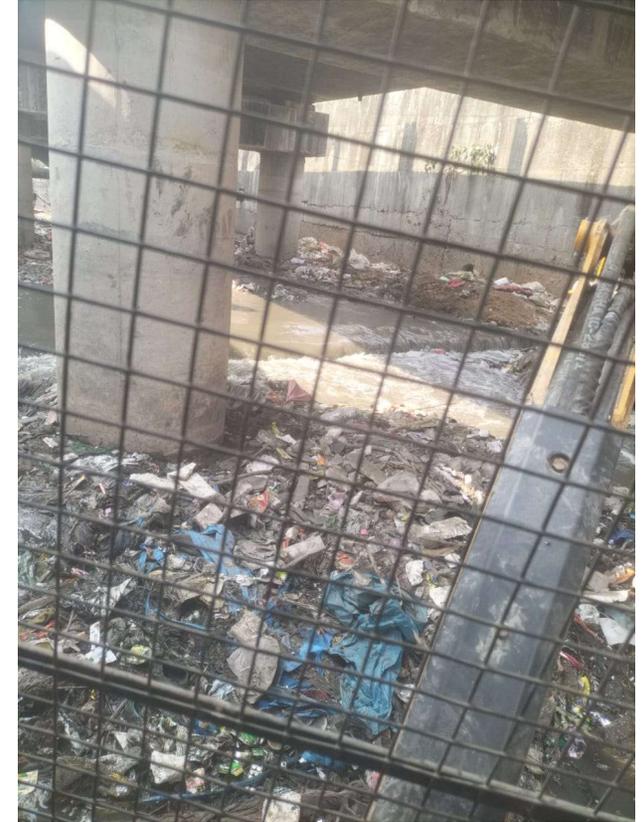
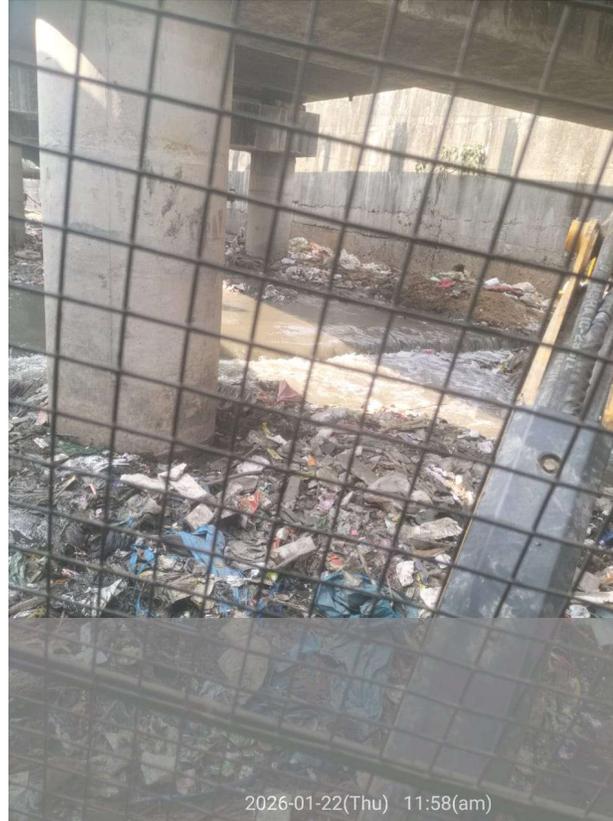
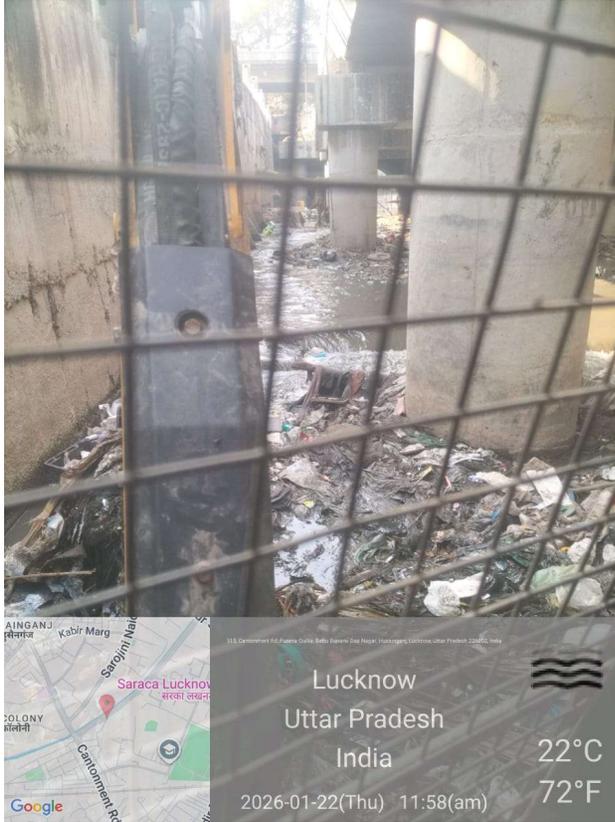


सदर प्रेरणा स्थल

981

हैदरकैनाल शकुन्तला देवी यूनिर्वसिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

22.01.2026



सदर प्रेरणा स्थल

982

हैदरकैनाल शकुन्तला देवी यूनिर्वसिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

22.01.2026



सदर प्रेरणा स्थल नाला सिल्ट उठान कार्य

983

हैदरकैनाल शकुन्तला देवी यूनिर्वसिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

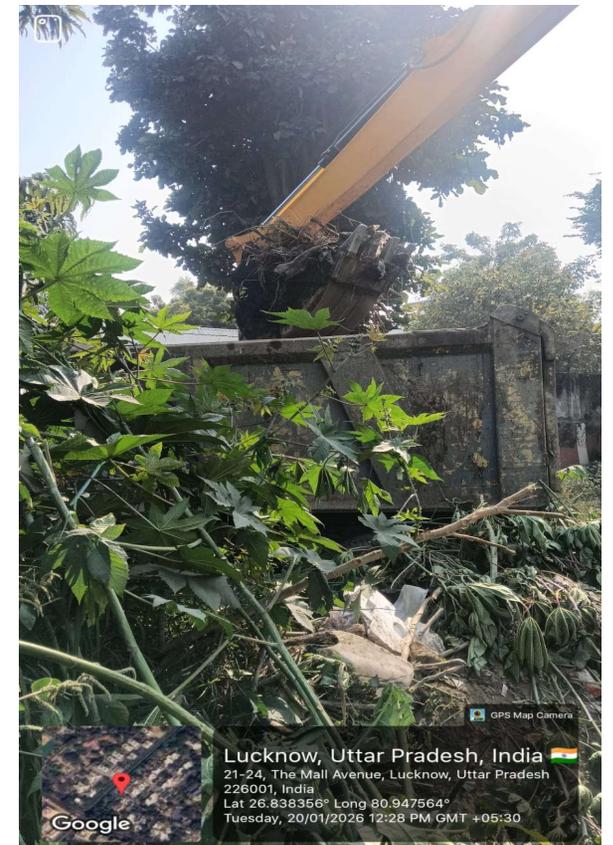
19.01.2026



राजभवन परिसर के अन्दर

हैदरकैनाल शकुन्तला देवी यूनिर्वसिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

20.01.2026



राजभवन परिसर के अन्दर

985

हैदरकैनाल शकुन्तला देवी यूनिर्वसिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

21.01.2026



राजभवन परिसर के अन्दर

986

हैदरकैनाल शकुन्तला देवी यूनिवर्सिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

22.01.2026



राजभवन परिसर के अन्दर

हैदरकैनाल शकुन्तला देवी यूनिवर्सिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

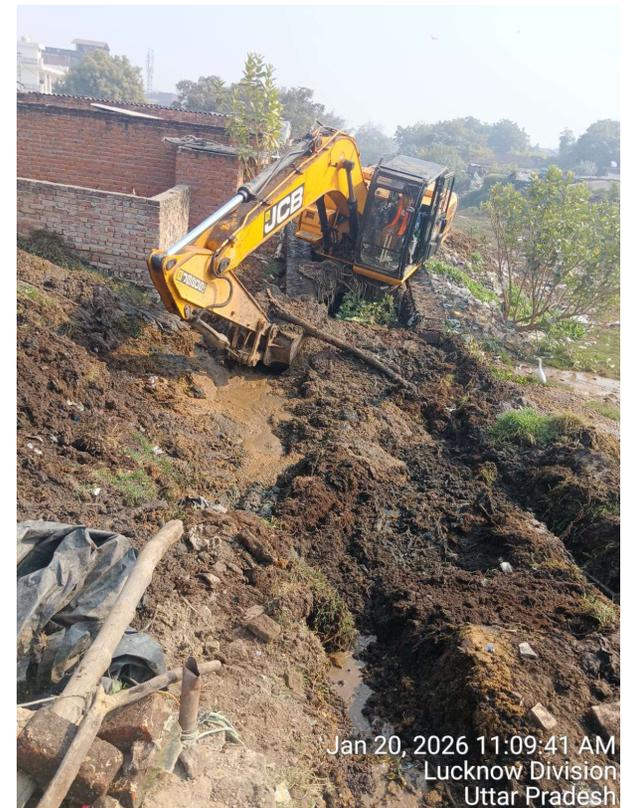
19.01.2026



शकुन्तला मिश्रा यूनिवर्सिटी के पीछे पिक सिटी

हैदरकैनाल शकुन्तला देवी यूनिवर्सिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

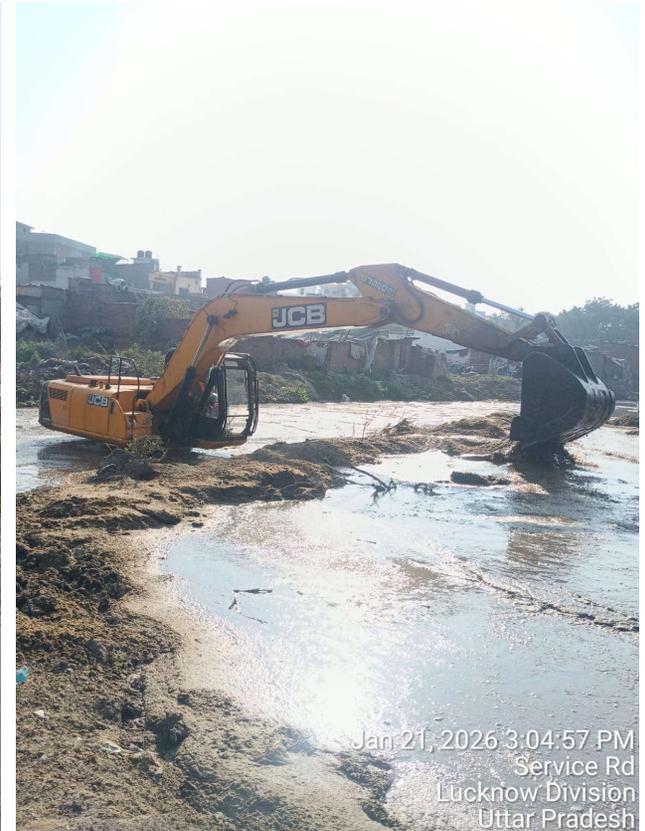
20.01.2026



शकुन्तला मिश्रा यूनिवर्सिटी के पीछे पिंग सिटी

हैदरकैनाल शकुन्तला देवी यूनिवर्सिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

21.01.2026



शकुन्तला मिश्रा यूनिवर्सिटी के पीछे पिक सिटी

हैदरकैनाल शकुन्तला देवी यूनिवर्सिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

22.01.2026

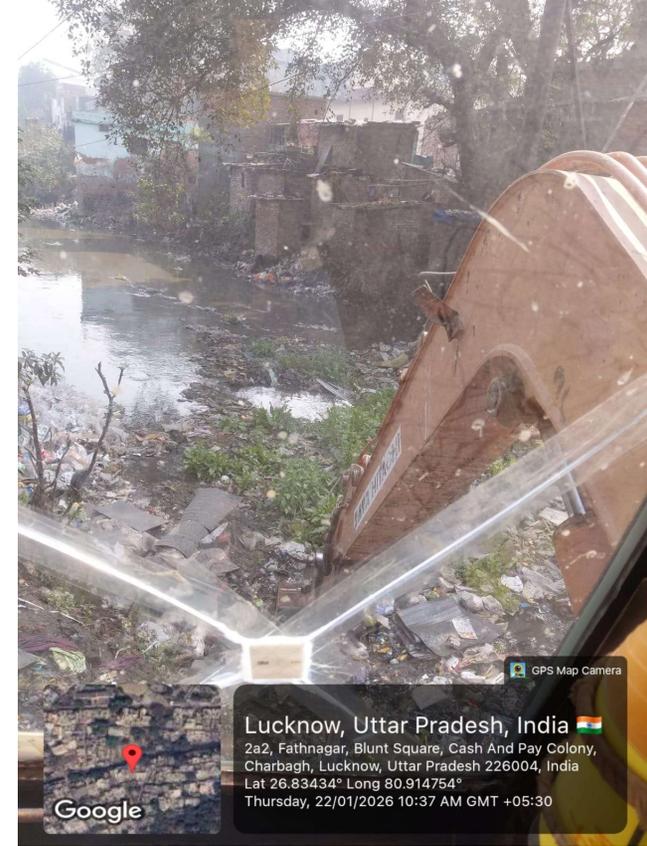
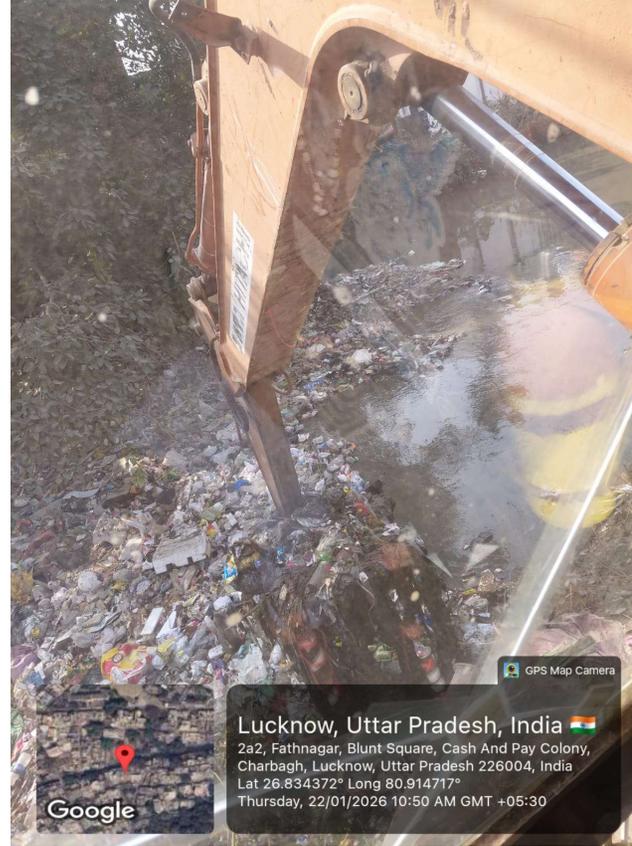


शकुन्तला मिश्रा यूनिवर्सिटी के पीछे पिक सिटी

991

हैदरकैनाल शकुन्तला देवी यूनिर्वसिटी से हैदर कैनाल, सदर रामलीला मैदान शहीद नगर पुल के नीचे से राजभवन होते हुए गोल्फ क्लब, कच्ची पुलिया से 1090 तक

22.01.2026



मोती नगर धोबी घाट

आर0आर0 विभाग द्वारा वर्ष 2025-26 में साफ कराये जाने वाले नालों की कार्ययोजना
01.01.2026 से 28.02.2026 तक

| क्रम सं० | नाले का नाम | नाले की कुल लम्बाई व सुपरवाइजर का नाम एवं | नाले का हिस्सा जिस पर कार्य प्रगति पर है। | लम्बाई कि०मी० | खुले हुए नाले की लम्बाई | वाहन चालक का नाम व मो० नं० तथा मशीन का नम्बर | कार्य की अवधि प्रारम्भ एवं समाप्ति का दिनांक | आगामी वर्ष ऋतु को दृष्टिगत रखते हुए नालों की सफाई की कार्ययोजना |
|---|--|---|--|--------------------------|--------------------------|--|--|---|
| 3 | सगरा नाला(विष्णु पुरी से कुकरैल नाले तक) | 03.3 कि०मी० श्री विवेक मो० नं० 6394657933 Discharge- | मवैया फल मण्डी से मवैया सब्जी मण्डी पुलिया तक | 500 मीटर | 500 मीटर | | 10.02.2026 से 13.02.2026 | 10.02.2026 से 13.02.2026 |
| | | | मवैया सब्जी मण्डी पुलिया से धोबी घाट पुलिया तक | 600 मीटर | 600 मीटर | | 09.02.2026 से 13.02.2026 | 09.02.2026 से 13.02.2026 |
| | | | धोबी घाट पुलिया से चारबाग नाका रोड़ ड्रैजेशन रोड़ पुलिया होतु हुए हैदर कैनाल आफिस तक | 03 कि०मी० | 800 मीटर | EX-70 I | 14.02.2026 से 20.02.2026 | 14.02.2026 से 20.02.2026 |
| | | | हैदर कैनाल आफिस पुलिया से सदर दूसरी पुलिया तक | 500 मीटर | 500 मीटर | JCB(30) 20 | कार्य प्रगति पर है। | 19.02.2026 से 24.02.2026 |
| | | | सदर दुसरी पुलिया से सदर रामलीला मैदान तक | 800 मीटर | 800 मीटर | JCB(30) 03 | कार्य प्रगति पर है। | |
| | | | सदर रोड़ पुलिया रविदास मंदिर से प्ररणा डुथल होते हुए राजभवन तक | 01 कि०मी० | 01 कि०मी० | | 20.01.2026 से 30.01.2026 | 20.01.2026 से 25.01.2026 |
| | | | राजभवन पुलिया से गोल्फ सिटी पुलिया तक | 01 कि०मी० | 01 कि०मी० | | 20.01.2026 से 24.01.2026 | 20.01.2026 से 24.01.2026 |
| | | | गोल्फ सिटी पुलिया से डी०जी०पी० पुलिया तक | 1.5 कि०मी० | 1.5 कि०मी० | | | 25.01.2026 से 26.01.2026 |
| | | | डी०जी०पी० पुलिया | 30 मीटर | | श्रमिक | | |
| | | | डी०जी०पी० पुलिया से एस०टी०पी० प्लांट दीवार तक | 01 कि०मी० | 01 कि०मी० | | कार्य पूर्ण | 20.01.2026 से 24.01.2026 |
| | | | एस०टी०पी० प्लांट दीवार से 1090 पुलिया तक | 200 मीटर | 200 मीटर | | कार्य प्रगति पर है। | |
| | | | 1090 पुलिया से गोमती नदी तक | 01 कि०मी० | | JCB 130 I | कार्य प्रगति पर है। | 20.01.2026 से 24.01.2026 |
| | | | विकास नगर सेक्टर-8 लेबर अड्डा से विकास अपार्टमेंट तक | 800 मी० | 800 मी० | | 02.02.2026 से 06.02.2026 | 02.02.2026 से 06.02.2026 |
| | | | विकास अपार्टमेंट पुलिया | 30 मी० | | श्रमिक | | |
| | | | विकास अपार्टमेंट पुलिया से शादाब कालोनी तक | 900 मी० | 900 मी० | | 06.02.2026 से 15.02.2026 | 06.02.2026 से 15.02.2026 |
| शादाब कालोनी पुलिया | 30 मी० | | श्रमिक | | | | | |
| शादाब कालोनी पुलिया से पुलिस कालोनी पुलिया तक | 500 मी० | 500 मी० | | 25.01.2026 से 30.01.2026 | 25.01.2026 से 30.01.2026 | | | |
| पुलिस कालोनी पुलिया से कुकरैल नाले तक | 01 की०मी० | 900 मी० | | 31.01.2026 से 05.02.2026 | 31.01.2026 से 05.02.2026 | | | |

सगरा नाला की सफाई का कार्य
01.01.2026 से 30.06.2026 तक



Picnic Spot Rd, near jk tyre, Shadab Colony, turn, Vikas Nagar, Lucknow, Uttar Pradesh 226022, India

Lucknow
Uttar Pradesh
India

12°C
54°F

2026-01-16(Fri) 12:31(pm)

Picnic Spot Rd, near jk tyre, Shadab Colony, turn, Vikas Nagar, Lucknow, Uttar Pradesh 226022, India

Lucknow
Uttar Pradesh
India

12°C
54°F

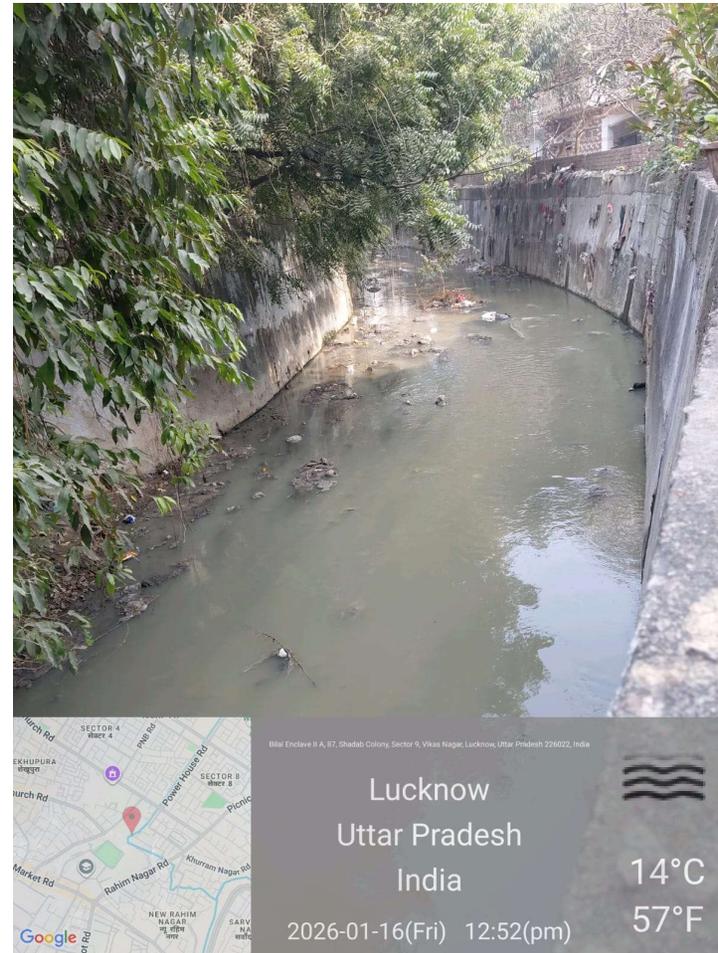
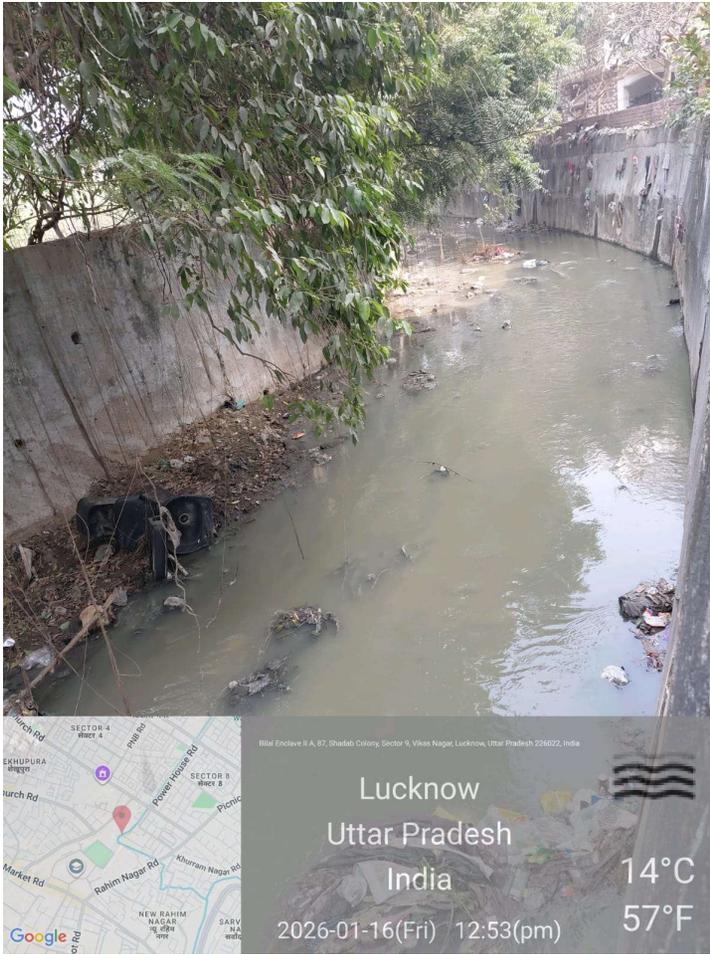
2026-01-16(Fri) 12:31(pm)

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**आर0आर0 विभाग द्वारा वर्ष 2025-26 में साफ कराये जाने वाले नालों की कार्ययोजना
01.01.2026 से 28.02.2026 तक**

| क्रम सं० | नाले का नाम | नाले की कुल लम्बाई व सुपरवाइजर का नाम एवं | नाले का हिस्सा जिस पर कार्य प्रगति पर है। | लम्बाई कि०मी० | खुले हुए नाले की लम्बाई | वाहन चालक का नाम व मो० नं० तथा मशीन का नम्बर | कार्य की अवधि प्रारम्भ एवं समाप्ति का दिनांक | आगामी वर्षा ऋतु को दृष्टिगत रखते हुए नालो की सफाई की कार्ययोजना |
|----------|---|--|--|---------------|-------------------------|--|--|---|
| 4 | डिडौली रोड़ अन्ना मार्केट पुलिया से प्रीजि नगर, केशवनगर संतकबीर नगर होते हुए मीनार वाली मस्जिद के सामने स्थिति मुख्य नाला से गोमती नदी तक | 5.5 कि०मी० श्री विवेक मो० नं० 6394657933 Discharge-8.96 MLD | डिडौली रोड़ से अन्ना मार्केट पुलिया तक | 01 की०मी० | 01 की०मी० | | 15.02.2026 से 20.02.2026 | 15.02.2026 से 20.02.2026 |
| | | | अन्ना मार्केट पुलिया | 10 मी० | | श्रमिक | 21.02.2026 | 21.02.2026 |
| | | | प्रीती नगर से केशव नगर संतकबीर नगर पुलिया तक | 03 की०मी० | | | 22.02.2026 से 27.02.2026 | 22.02.2026 से 27.02.2026 |
| | | | मीनार वाली मस्जिद से गोमती नदी तक | 1.5 की०मी० | 1.4 की०मी० | | कार्य पूर्ण | कार्य पूर्ण |

विकास नगर डिडौली नाला की सफाई का कार्य
01.01.2026 से 30.06.2026 तक



आर0आर0 विभाग द्वारा वर्ष 2025-26 में साफ कराये जाने वाले नालों की कार्ययोजना
01.01.2026 से 28.02.2026 तक

| क्रम सं० | नाले का नाम | नाले की कुल लम्बाई व सुपरवाइजर का नाम एवं | नाले का हिस्सा जिस पर कार्य प्रगति पर है। | लम्बाई कि०मी० | खुले हुए नाले की लम्बाई | वाहन चालक का नाम व मो० नं० तथा मशीन का नम्बर | कार्य की अवधि प्रारम्भ एवं समाप्ति का दिनांक | आगामी वर्षा ऋतु को दृष्टिगत रखते हुए नालों की सफाई की कार्ययोजना |
|--------------------------------------|---|---|---|--------------------------|--------------------------|--|--|--|
| 5 | मेंहदीगंज गिरधारा सिंह स्कूल से बैरल नं०-32 सरकटा नाला। | 12.5 किमी० श्री गौरव मो० नं०-9170045011 Discharge - 52.66 MLD | मेंहदीगंज मील रोड़ से गिरधारा सिंह कालेज | 01 कि०मी० | 100 मीटर | | 18.01.2026 से 20.01.2026 | 18.01.2026 से 20.01.2026 |
| | | | गिरधारा सिंह स्कूल से भट्टे वाली पुलिया तक | 500 मीटर | 250 मीटर | | 21.01.2026 से 24.01.2026 | 21.01.2026 से 24.01.2026 |
| | | | | 500 मीटर | 200 मीटर | | 25.01.2026 | 25.01.2026 |
| | | | बाल्दा अशर्फाबाद से पुल गुलाम हुसैन पुलिया तक | 500 मीटर | 300 मीटर | | | |
| | | | पुल गुलाम हुसैन पुलिया से अहमद हुसैन कोठी तक | 700 मीटर | 500 मीटर | | कार्य पूर्ण | कार्य पूर्ण |
| | | | अहमद हुसैन कोठी से मदरसा नाला अकबरी गेट तक | 800 मीटर | 50 मीटर | | कार्य पूर्ण | कार्य पूर्ण |
| | | | मदरसा नाला से लाल जी टण्डन पुल तक | 01 कि०मी० | ढका हुआ भाग | | कार्य पूर्ण | कार्य पूर्ण |
| | | | लाल जी टण्डन पुल के नीचे | 300 मीटर | 300 मीटर | | 19.01.2026 से 22.01.2026 | 19.01.2026 से 22.01.2026 |
| | | | लाल जी टण्डन पुल के से जूता बाजार तक | 800 मीटर | 700 मीटर | | 19.01.2026 से 22.01.2026 | 19.01.2026 से 22.01.2026 |
| | | | जूता बाजार से यूनिति स्कूल तक | 200 मीटर | ढका हुआ भाग | | | |
| | | | धूम सिंह अखाड़ा से तम्बाकू मण्डी तक | 1.5 कि०मी० | 01 कि०मी० | | कार्य पूर्ण | कार्य पूर्ण |
| | | | तम्बाकू मण्डी से अम्बरगंज काला पाईप | 500 मीटर | 500 मीटर | TMX 5454 | कार्य प्रगति पर है। | |
| | | | अम्बरगंज काला पाईप से कंधी टोला पुलिया तक | 600 मीटर | 600 मीटर | | कार्य पूर्ण | कार्य पूर्ण |
| | | | सिरके वालीगली से पुल मेदू लाल तक | 500 मीटर | 400 मीटर | EX-70 II | कार्य प्रगति पर है। | |
| | | | पुल मेदू लाल से हरदोई रोड़ पुलिया तक | 400 मीटर | 400 मीटर | JCB(30) 09 | कार्य प्रगति पर है। | |
| | | | हरदोई रोड़ पुलिया | 30 मीटर | ढका हुआ भाग | श्रमिक | | |
| | | | हरदोई रोड़ पुलिया से हुसैनाबाद पड़ाव घर पुलिया तक | 700 मीटर | 700 मीटर | | 22.01.2026 से 27.01.2026 | 22.01.2026 से 27.01.2026 |
| | | | हुसैनाबाद पड़ाव घर पुलिया से गोपी की पुलिया तक | 01 कि०मी० | 500 मी० | | 22.01.2026 से 30.01.2026 | 22.01.2026 से 30.01.2026 |
| गोपी की पुलिया से दौतलगंज पुलिया | 500 मीटर | 500 मीटर | | 22.01.2026 से 30.01.2026 | 22.01.2026 से 30.01.2026 | | | |
| दौलतगंज पुलिया से कालापाईप पुलिया तक | 500 मी० | 500 मी० | | 31.01.2025 से 02.02.2026 | 31.01.2025 से 02.02.2026 | | | |
| काला पाईप से सरकटा बैरल नं० 32 तक | 200 मीटर | 200 मीटर | | कार्य पूर्ण | कार्य पूर्ण | | | |

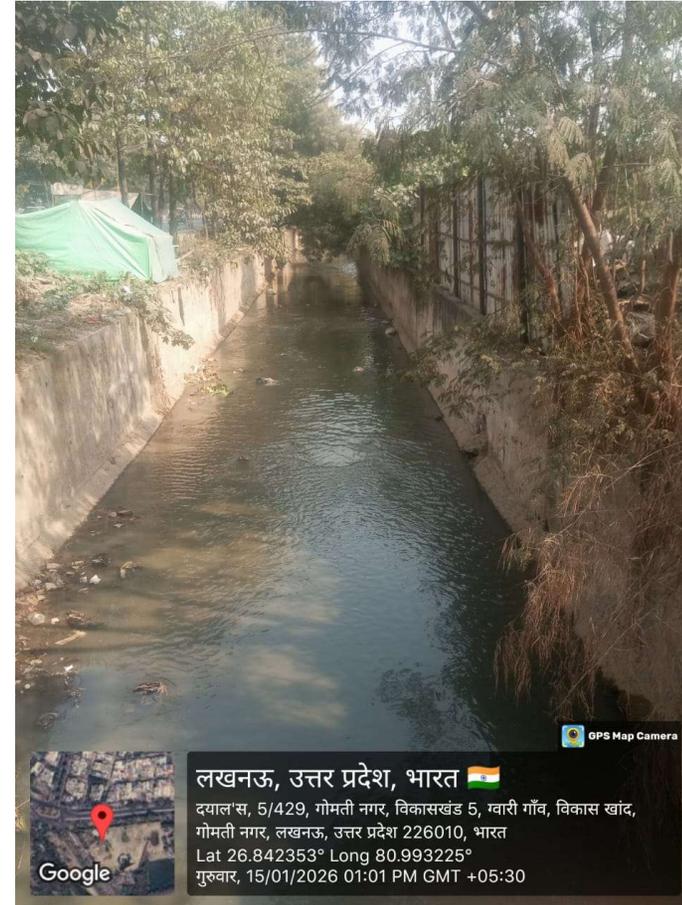
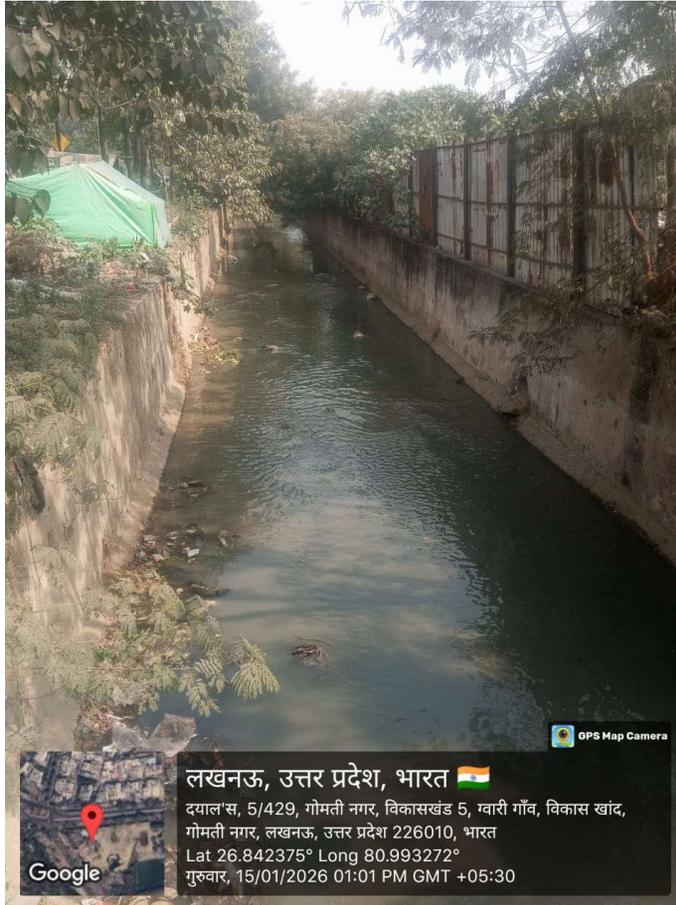
आर0आर0 विभाग द्वारा वर्ष 2025-26 में साफ कराये जाने वाले नालों की कार्ययोजना
01.01.2026 से 30.06.2026 तक



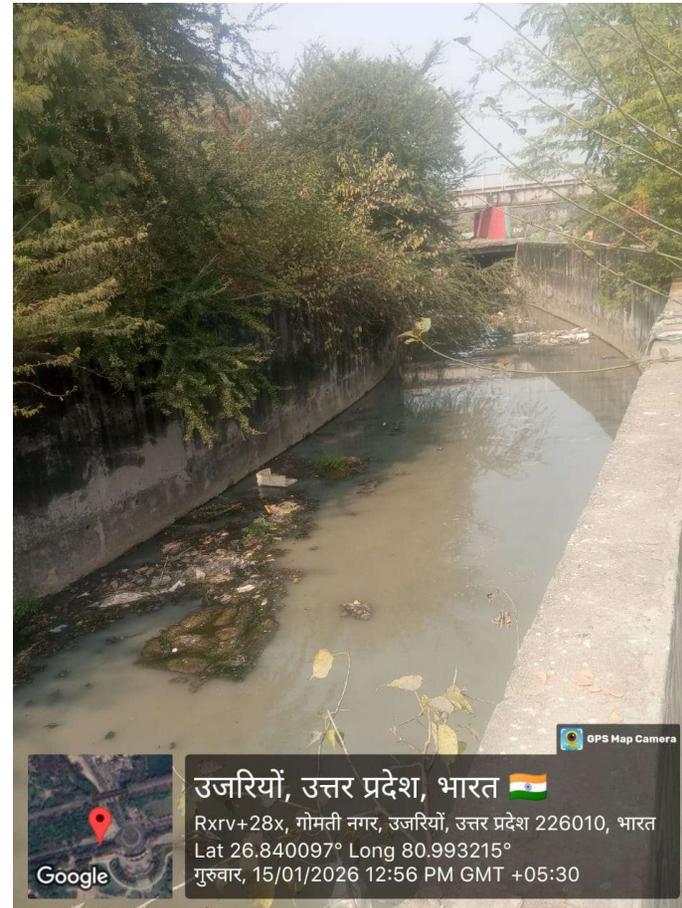
**आर0आर0 विभाग द्वारा वर्ष 2025-26 में साफ कराये जाने वाले नालों की कार्ययोजना
01.01.2026 से 28.02.2026 तक**

| क्रम सं० | नाले का नाम | नाले की कुल लम्बाई व सुपरवाइजर का नाम एवं | नाले का हिस्सा जिस पर कार्य प्रगति पर है। | लम्बाई कि०मी० | खुले हुए नाले की लम्बाई | वाहन चालक का नाम व मो० नं० तथा मशीन का नम्बर | कार्य की अवधि प्रारम्भ एवं समाप्ति का दिनांक | आगामी वर्ष ऋतु को दृष्टिगत रखते हुए नालो की सफाई की कार्ययोजना |
|--|---|---|--|---------------|-------------------------|--|--|--|
| 6 | फैजाबाद रोड से हुसैडिया चौराहे होते हुए जनेश्वर मिश्रा पार्क के अन्दर तक कुल लम्बाई | 10.6 कि०मी० श्री अनूप मिश्रा मो० ब्रव. 8874274476 Discharge-22.15 MLD | कमता चौराहा से विजयीपुर अण्डरपास | 500 मीटर | 300 मीटर | | 19.01.2026 | 19.01.2026 |
| | | | विजयीपुर अण्डरपास पुलिया | 15 मीटर | | श्रमिक | | |
| | | | समिट बिल्डिंग के सामने से किसान बाजार रेलवे क्रॉसिंग | 800 मीटर | 300 मीटर | | 19.01.2026 से 21.01.2026 | 19.01.2026 से 21.01.2026 |
| | | | फैजाबाद रोड से मिनि स्टेडियम होते हुए एम०जे० ग्राण्ड चौराहा | 01 कि०मी० | 900 मीटर | | 19.01.2026 से 21.01.2026 | 19.01.2026 से 21.01.2026 |
| | | | एम०जे० ग्राण्ड चौराहा पुलिया | 20 मीटर | | श्रमिक | | |
| | | | कठौता झील से एम०जे० ग्राण्ड चौराहा | 01 कि०मी० | 850 मीटर | | 19.01.2026 से 22.01.2026 | 19.01.2026 से 22.01.2026 |
| | | | एम०जे० ग्राण्ड चौराहा से मंत्री आवास चौराहा होते हुए पुलिस इन्वलेव रेलवे क्रॉसिंग तक | 1.5 कि०मी० | 970 मीटर | | 23.01.2026 से 27.01.2026 | 23.01.2026 से 27.01.2026 |
| | | | हुसैडिया रेलवे क्रॉसिंग से हुसैडिया चौराहा तक | 01 कि०मी० | 950 मीटर | | 22.01.2026 से 30.01.2026 | 22.01.2026 से 30.01.2026 |
| | | | हुसैडिया चौराहा से जीवन प्लाजा चौराहा तक | 35 मीटर | | | 28.01.2026 | 28.01.2026 |
| | | | जीवन प्लाजा चौराहा से रामभवन चौराहा | 800 मीटर | 400 मीटर | | 28.01.2026 से 29.01.2026 | 28.01.2026 से 29.01.2026 |
| | | | रामभवन चौराहा से ग्वारी चौराहा | 900 मीटर | 500 मीटर | | 30.01.2026 से 04.02.2026 | 30.01.2026 से 04.02.2026 |
| | | | ग्वारी चौराहा पुलिया | 60 मीटर | | श्रमिक | 04.02.2026 | 04.02.2026 |
| | | | ग्वारी चौराहा पुलिया से दयाल चौराहा | 01 कि०मी० | 900 मीटर | | 28.01.2026 से 04.02.2026 | 28.01.2026 से 04.02.2026 |
| | | | दयाल चौराहा से पिक पुलिस बूथ जनेश्वर मिश्रा पार्क | 900 मीटर | 900 मीटर | | 04.02.2026 से 06.02.2026 | 04.02.2026 से 06.02.2026 |
| पिक पुलिस बूथ जनेश्वर मिश्रा पार्क के अन्दर तक | 01 कि०मी० | | | 05.02.2026 | 05.02.2026 | | | |

फैजाबाद रोड़ से हुसैड़िया चौराहे होते हुए जनेश्वर मिश्रा पार्क के अन्दर तक नाला सफाई का कार्य
01.01.2026 से 30.06.2026 तक



फैजाबाद रोड़ से हुसैड़िया चौराहे होते हुए जनेश्वर मिश्रा पार्क के अन्दर तक नाला सफाई का कार्य
01.01.2026 से 30.06.2026 तक



1001

फैजाबाद रोड़ से हुसैड़िया चौराहे होते हुए जनेश्वर मिश्रा पार्क के अन्दर तक नाला सफाई का कार्य 01.01.2026 से 30.06.2026 तक



RXRV+28X, Gomti Nagar, Ujariyaon, Uttar Pradesh 228010, India

Ujariyaon
Uttar Pradesh
India

20°C
68°F

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RXRV+28X, Gomti Nagar, Ujariyaon, Uttar Pradesh 228010, India

Ujariyaon
Uttar Pradesh
India

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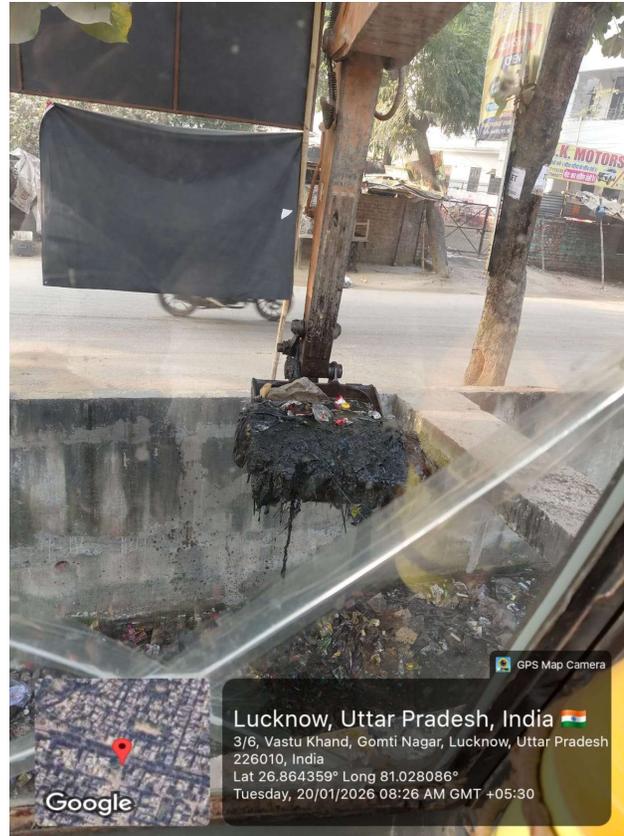
RXRV+28X, Gomti Nagar, Ujariyaon, Uttar Pradesh 228010, India

Ujariyaon
Uttar Pradesh
India

20°C
68°F

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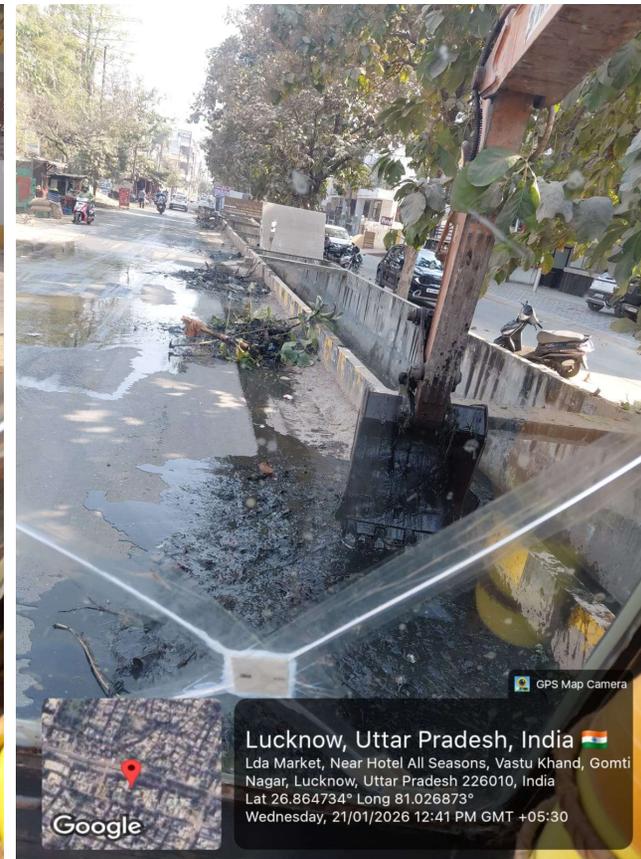
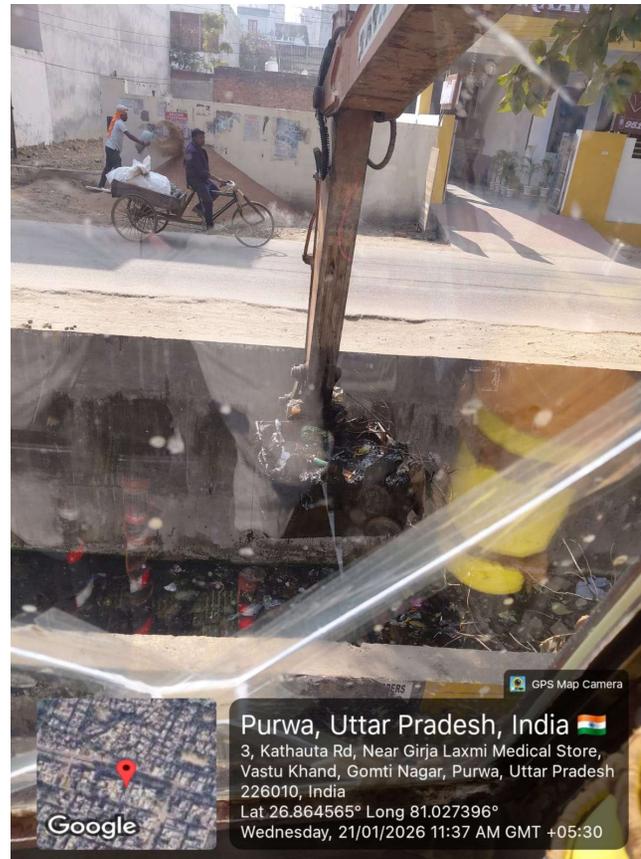
फैजाबाद रोड़ से हुसैड़िया चौराहे होते हुए जनेश्वर मिश्रा पार्क के अन्दर तक नाला सफाई का कार्य
20.01.2026



कठौता झील चौराहा

फैजाबाद रोड़ से हुसैड़िया चौराहे होते हुए जनेश्वर मिश्रा पार्क के अन्दर तक नाला सफाई का कार्य

21.01.2026



कठौता झील चौराहा

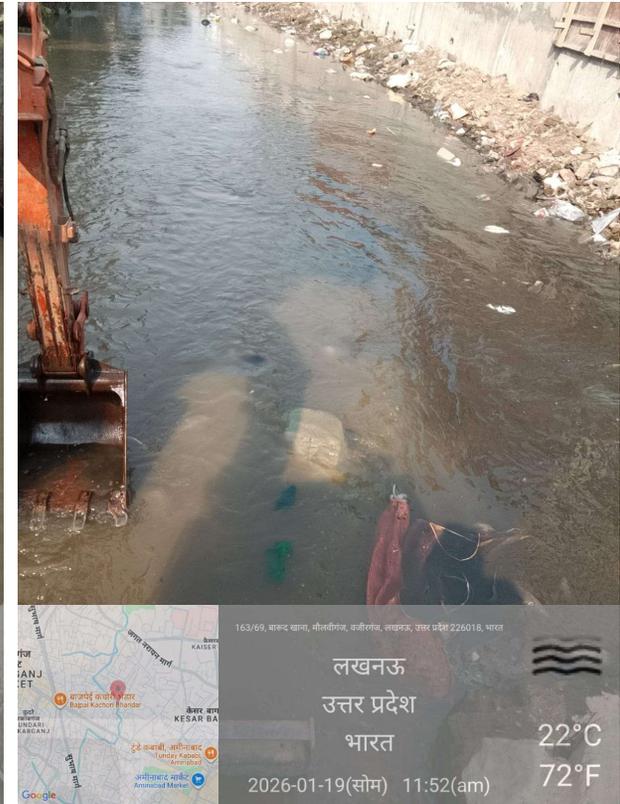
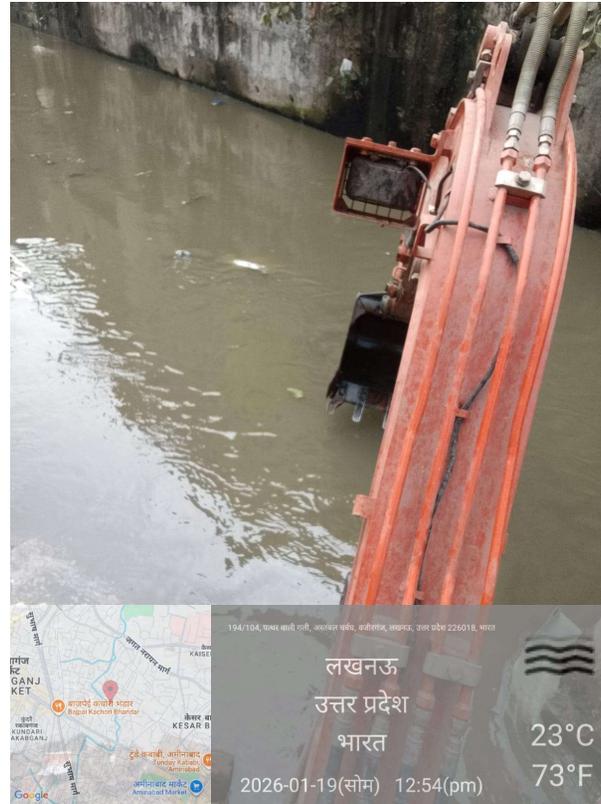
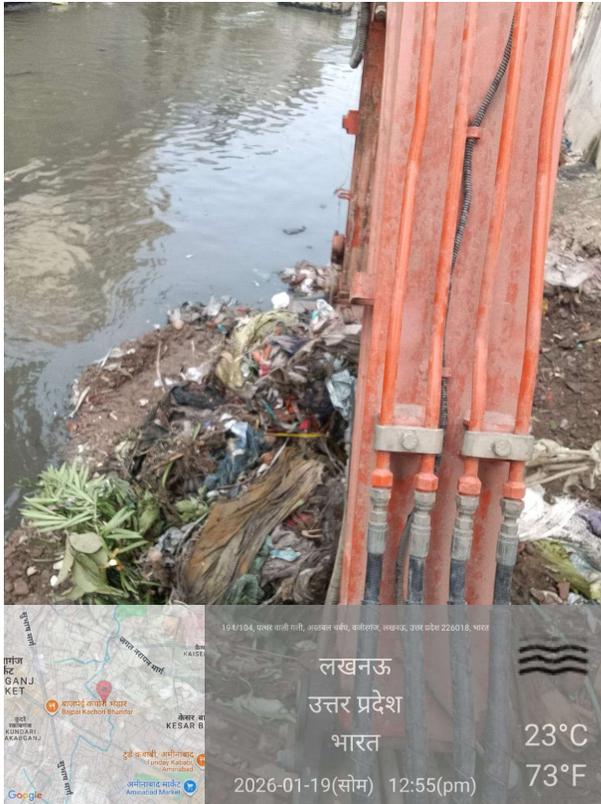
आर0आर0 विभाग द्वारा वर्ष 2025-26 में साफ कराये जाने वाले नालों की कार्ययोजना
01.01.2026 से 28.02.2026 तक

| क्रम सं० | नाले का नाम | नाले की कुल लम्बाई व सुपरवाइजर का नाम एवं | नाले का हिस्सा जिस पर कार्य प्रगति पर है। | लम्बाई कि०मी० | खुले हुए नाले की लम्बाई | वाहन चालक का नाम व मो० नं० तथा मशीन का नम्बर | कार्य की अवधि प्रारम्भ एवं समाप्ति का दिनांक | आगामी वर्षा ऋतु को दृष्टिगत रखते हुए नालो की सफाई की कार्ययोजना |
|--|---|---|--|--------------------------|--------------------------|--|--|---|
| 7 | रामनगर धोबी घाट से पाटा नाला कुड़िया घाट गोमती नदी तक | 8.9 कि०मी० Discharge-25.38 MLD | रामनगर धोबी घाट से एम०आई०जी० कालोनी परिसन टोला पुलिया | 600 मीटर | 400 मीटर | | कार्य पूर्ण | कार्य पूर्ण |
| | | | परिसन टोला से बिरहाना रेलवे क्रॉसिंग पुलिया तक | 500 मीटर | 500 मीटर | | कार्य पूर्ण | कार्य पूर्ण |
| | | | बिरहाना रेलवे क्रॉसिंग पुलिया | 06 मीटर | | श्रमिक | कार्य पूर्ण | कार्य पूर्ण |
| | | | बिरहाना रेलवे क्रॉसिंग पुलिया से राजेन्द्र नगर नाला पुलिया | 300 मीटर | 200 मीटर | | कार्य पूर्ण | कार्य पूर्ण |
| | | | नवयुग रेडिएन्स से राजेन्द्र नगर आइसक्रीम फैक्ट्री तक | 500 मीटर | | | कार्य पूर्ण | कार्य पूर्ण |
| | | | राजेन्द्र नगर पुलिया से सी०एम०एस० स्कूल के पीछे | 300 मीटर | 50 मीटर | | कार्य पूर्ण | कार्य पूर्ण |
| | | | राजेन्द्र नगर से सी०एम०एस० स्कूल के पीछे पुलिया से बिरहाना पड़ाव घर तक | 400 मीटर | 400 मीटर | | कार्य पूर्ण | कार्य पूर्ण |
| | | | बिरहाना पड़ावघर पुलिया से गौस नगर तक | 700 मीटर | 100 मीटर | | कार्य पूर्ण | कार्य पूर्ण |
| | | | गौस नगर से मौलवीगंज अमीनाबाद रोड़ तक | 300 मीटर | | | कार्य पूर्ण | कार्य पूर्ण |
| | | | मौलवीगंज से कीलघर स्लाटर हाउस तक | 600 मीटर | 500 मीटर | TMX 5444 | कार्य प्रगति पर है। | |
| | | | स्लाटर हाउस कीलघर से कुम्हारो की पुलिया | 600 मीटर | 600 मीटर | TMX 5447 | कार्य प्रगति पर है। | |
| | | | कुम्हारो की पुलिया से मशकगंज पुलिया | 150 मीटर | 150 मीटर | | कार्य पूर्ण | कार्य पूर्ण |
| | | | मशकगंज पुलिया से वजीरगंज पुलिया | 200 मीटर | 200 मीटर | | | |
| | | | वजीरगंज पुलिया से थाना पुलिया तक | 500 मीटर | 500 मीटर | | कार्य पूर्ण | कार्य पूर्ण |
| | | | वजीरगंज थाना पुलिया से जगत नारायण रोड़ पुलिया तक | 150 मीटर | 150 मीटर | | 19.02.2026 से 25.02.2026 | 19.02.2026 से 25.02.2026 |
| | | | जगत नारायण पुलिया पार्श्व तहसीन बानों तक खुला नाला | 300 मीटर | 300 मीटर | | 26.02.2026 से 28.02.2026 | 26.02.2026 से 28.02.2026 |
| | | | पर्षद तहसीन बानों पुलिया से चरक चौराहा बुर्ज तक | 01 कि०मी० | | | 19.02.2026 से 25.02.2026 | 19.02.2026 से 25.02.2026 |
| चरक चौराहा से फूल मण्डी तक | 500 मीटर | 500 मीटर | | 19.02.2026 से 28.02.2026 | 19.02.2026 से 28.02.2026 | | | |
| फूलमण्डी पुलिया से नींबू पार्क पुलिया | 800 मीटर | 800 मीटर | | 19.02.2026 से 28.02.2026 | 19.02.2026 से 28.02.2026 | | | |
| नींबू पार्क पुलिया से पाटा नाला पुलिया तक | 200 मीटर | 150 मीटर | | | | | | |
| पाटा नाला बैरल से कुड़िया घाट गोमती नदी तक | 300 मीटर | 250 | | | | | | |

रामनगर धोबी घाट से पाटा नाला कुड़िया घाट गोमती नदी तक
01.01.2026 से 30.06.2026 तक

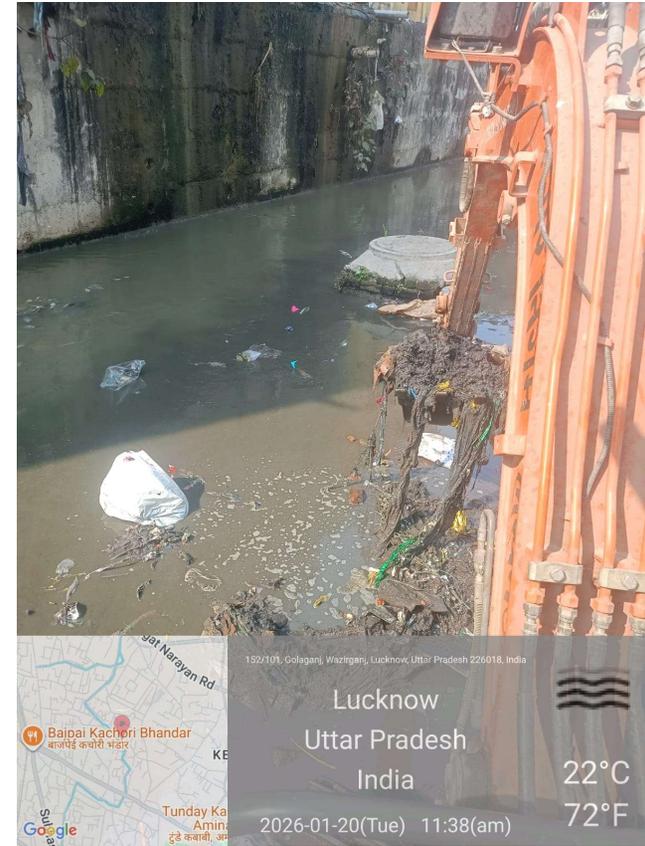


रामनगर धोबी घाट से पाटा नाला कुड़िया घाट गोमती नदी तक
19.01.2026



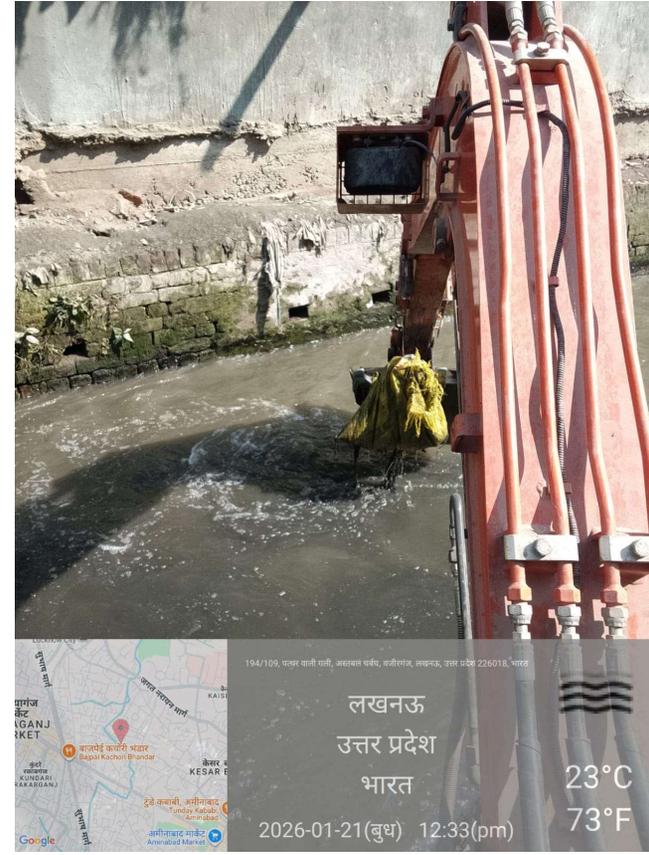
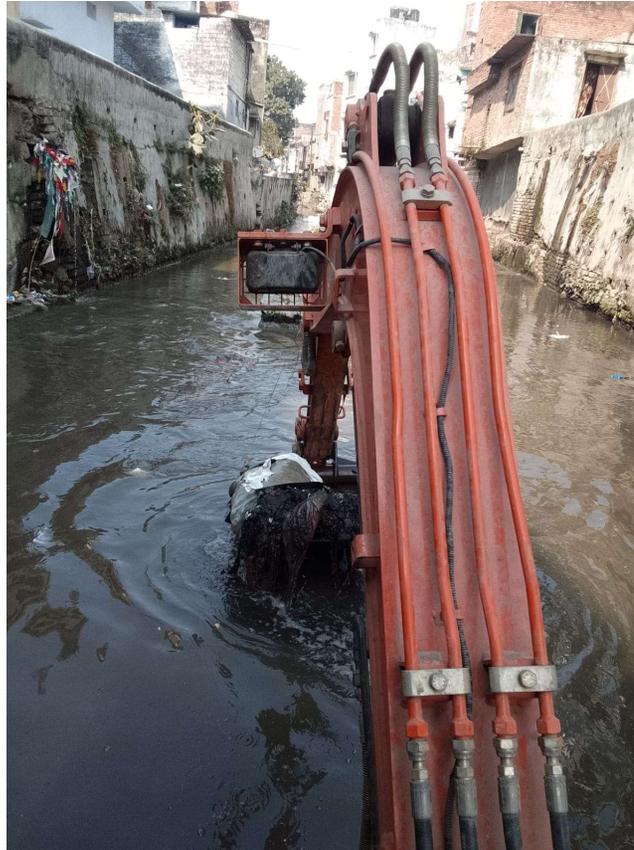
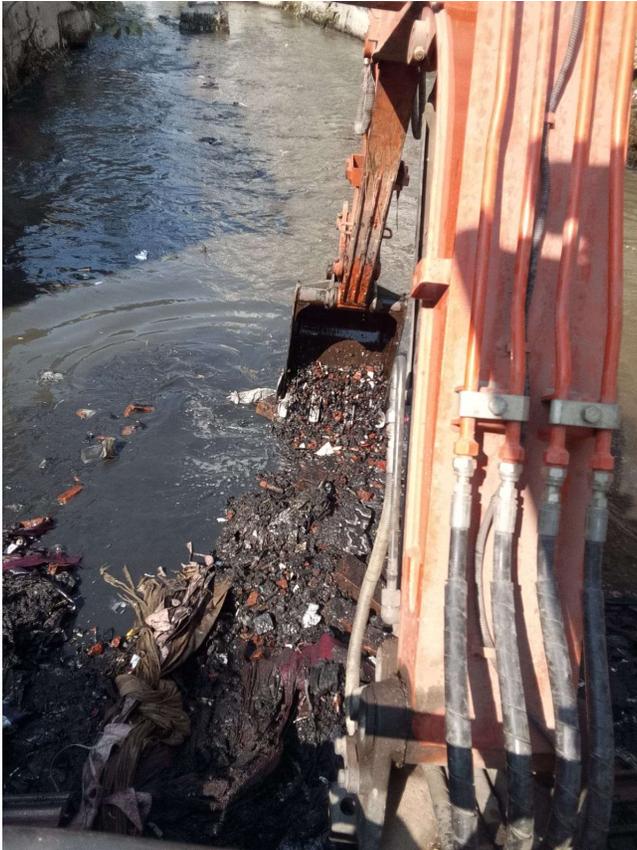
कील घर स्लाटर हाउस

रामनगर धोबी घाट से पाटा नाला कुड़िया घाट गोमती नदी तक
20.01.2026



कील घर स्लाटर हाउस

रामनगर धोबी घाट से पाटा नाला कुड़िया घाट गोमती नदी तक
21.01.2026



194/109, पत्थर वाली गली, अलवर चौक, हकीमगंज, लखनऊ, उत्तर प्रदेश 226018, भारत

लखनऊ
उत्तर प्रदेश
भारत

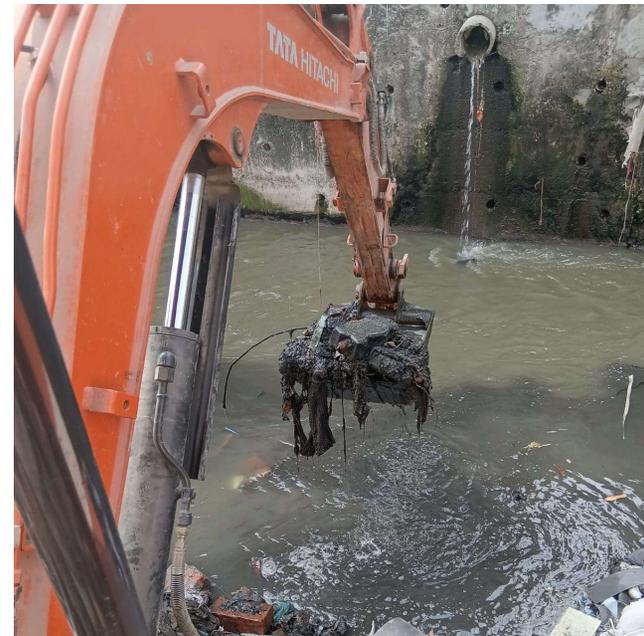
23°C
73°F

2026-01-21 (बुध) 12:33 (pm)

कील घर स्लाटर हाउस

1009

रामनगर धोबी घाट से पाटा नाला कुड़िया घाट गोमती नदी तक
22.01.2026



कील घर स्लाटर हाउस

1010

कैटिल कालोनी बैरल नं0-30

21.01.2026



Old, Charak Chauraha, Thakurganj, Chowk, Lucknow, Uttar Pradesh 226003, India

Lucknow
Uttar Pradesh
India

23°C
73°F

2026-01-21(Wed) 02:10(pm)

Old, Charak Chauraha, Thakurganj, Chowk, Lucknow, Uttar Pradesh 226003, India

Lucknow
Uttar Pradesh
India

23°C
73°F

2026-01-21(Wed) 02:07(pm)

कैटिल कालोनी

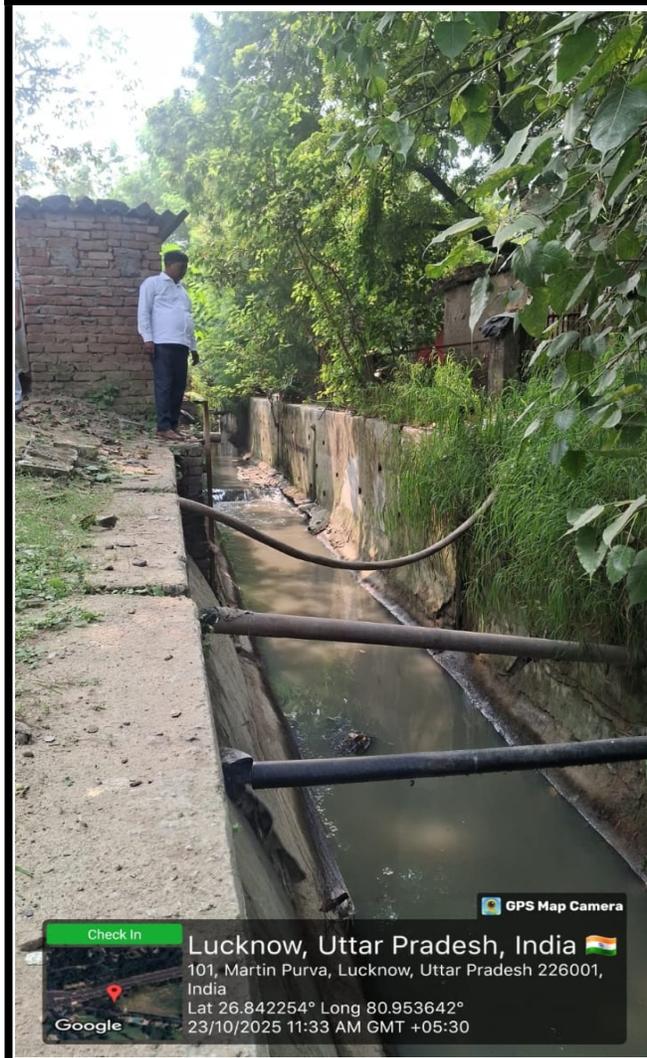
कैटिल कालोनी बैरल नं०-30
21.01.2026



कैटिल कालोनी नाला सिल्ट उठान कार्य

1012

नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत मुख्यमंत्री आवास बैरल नं0 24 में फ्लोटिंग मटेरियल को रोकने हेतु एम0एस0 जाली लगाये जाने का कार्य।



Before



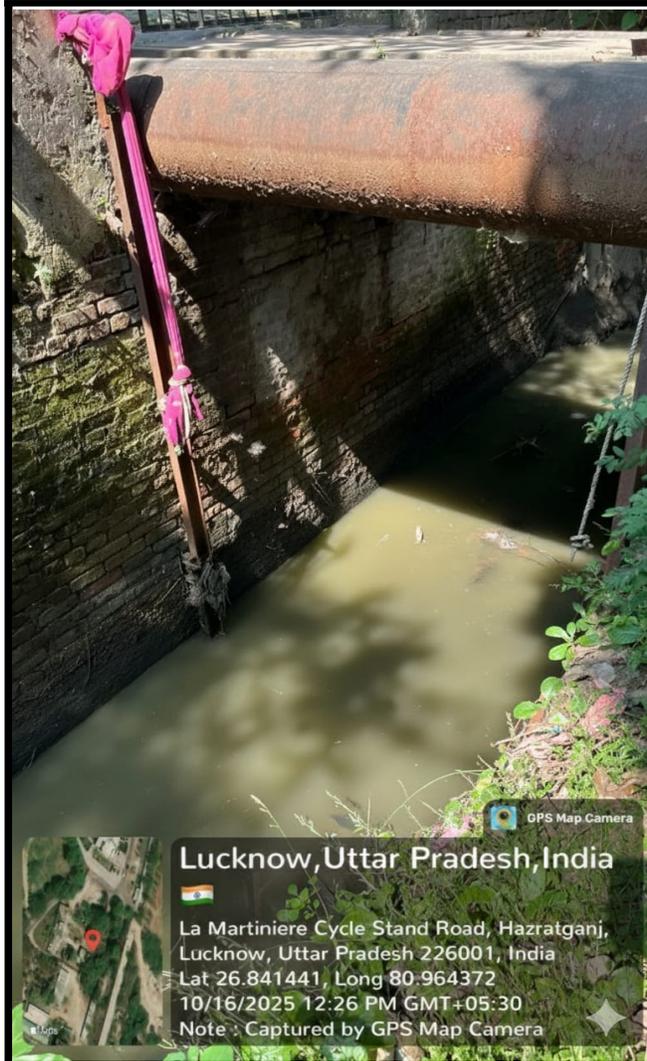
After

1013

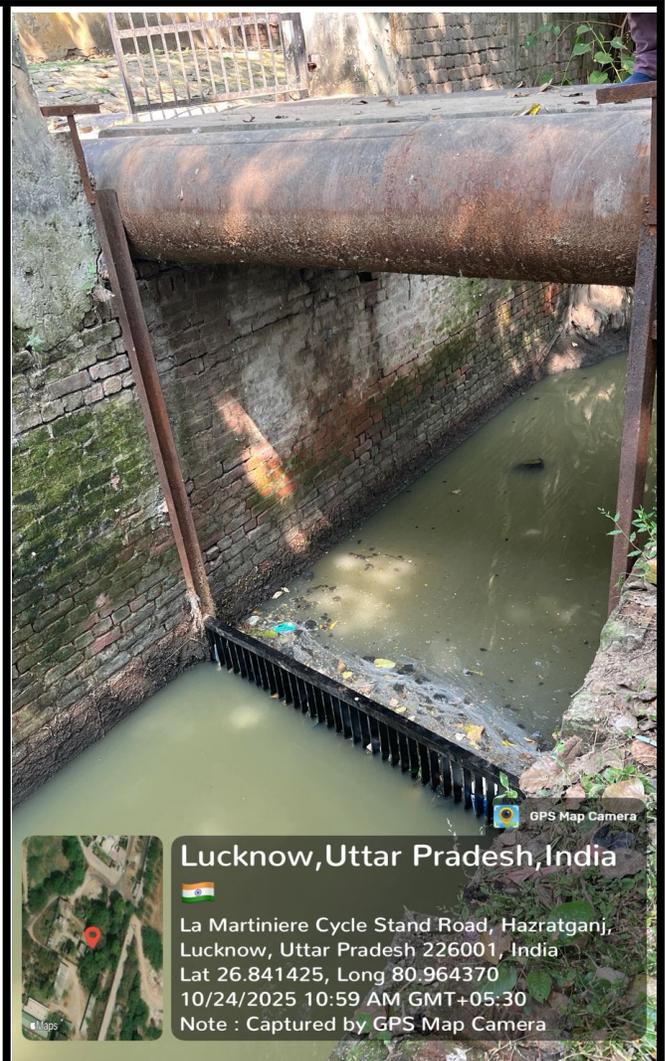
नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत
चिडियाघर बैरल नं0 22 में फ्लोटिंग मटेरियल को रोकने हेतु
एम0एस0 जाली लगाये जाने का कार्य।



नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत
जियामऊ बैरल नं0 26 में फ्लोटिंग मटेरियल को रोकने हेतु
एम0एस0 जाली लगाये जाने का कार्य।

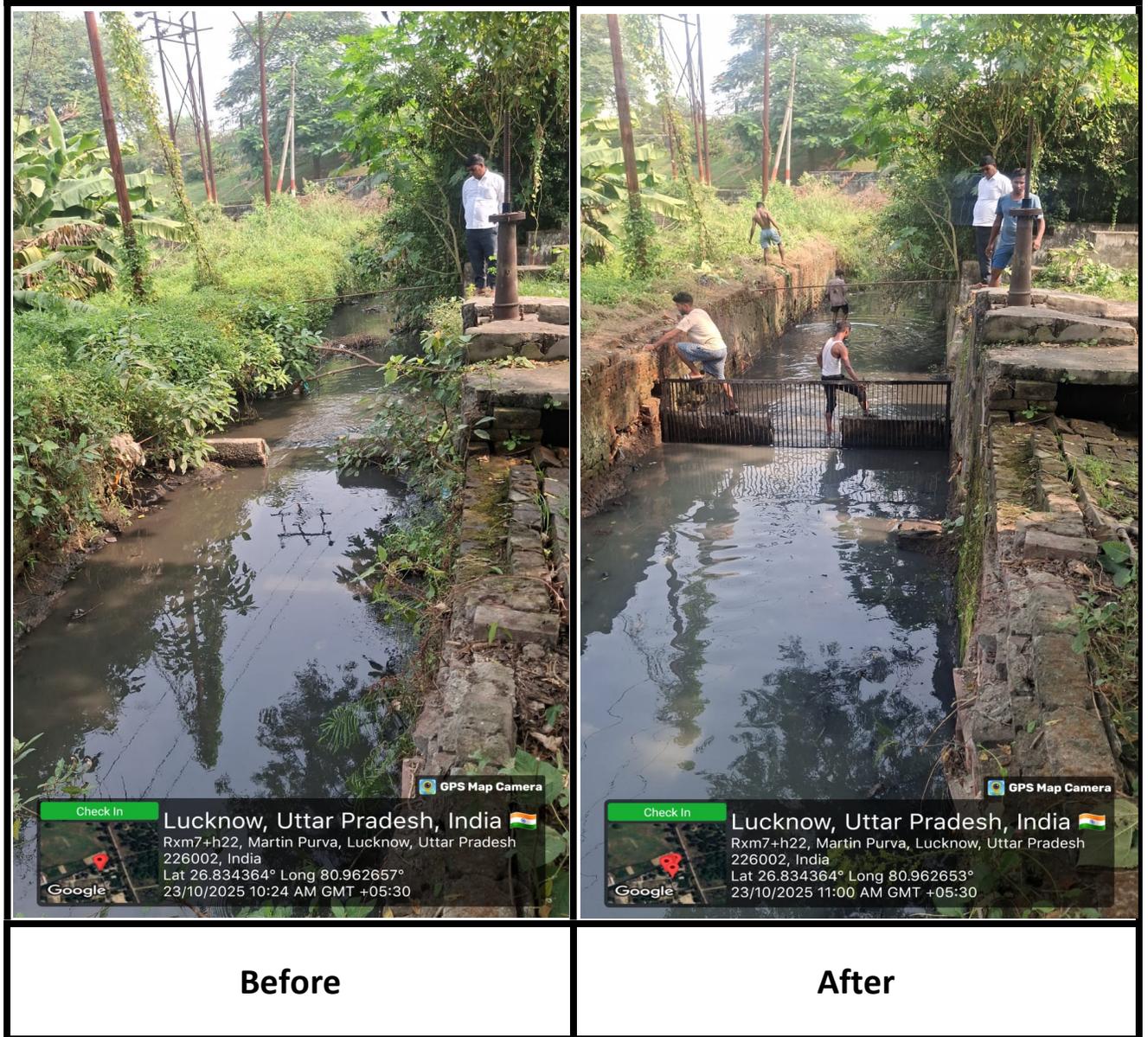


Before



After

नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत
लामाटिनियर बैरल नं0 27 में फ्लोटिंग मटेरियल को रोकने
हेतु एम0एस0 जाली लगाये जाने का कार्य।



1016

नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत आई0जी0 बैरल नं0 21 में फ्लोटिंग मटेरियल को रोकने हेतु एम0एस0 जाली लगाये जाने का कार्य।



Before



After

1017

नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत बटलर
पैलेस बैरल नं0 20 में फ्लोटिंग मटेरियल को रोकने हेतु
एम0एस0 जाली लगाये जाने का कार्य ।



Before



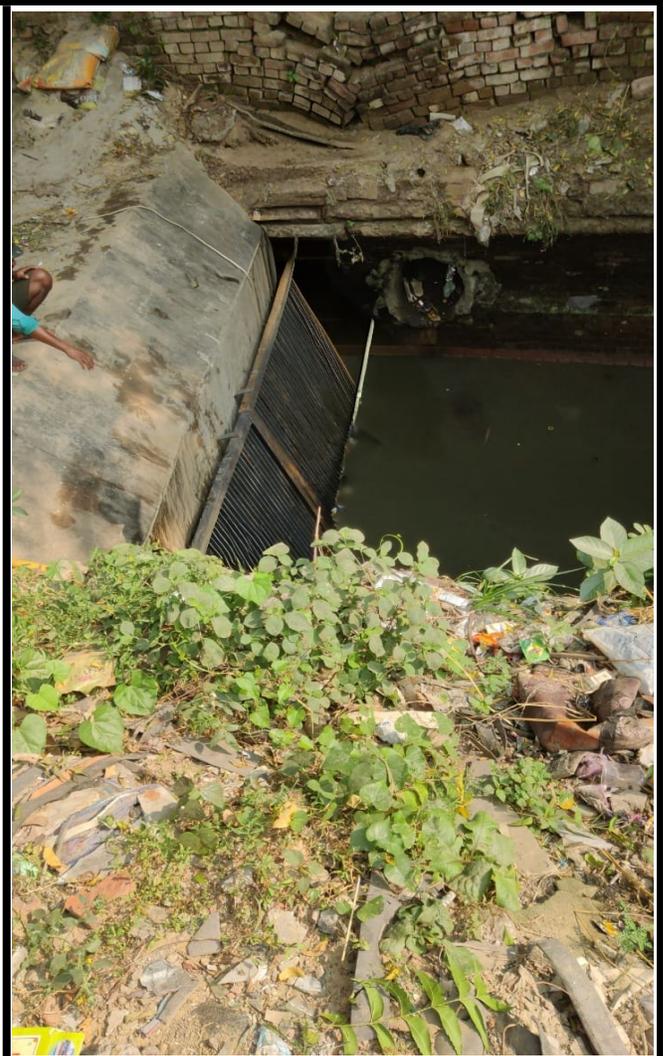
After

1018

नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत
वजीरगंज बैरल नं0 14 में फ्लोटिंग मटेरियल को रोकने हेतु
एम0एस0 जाली लगाये जाने का कार्य।



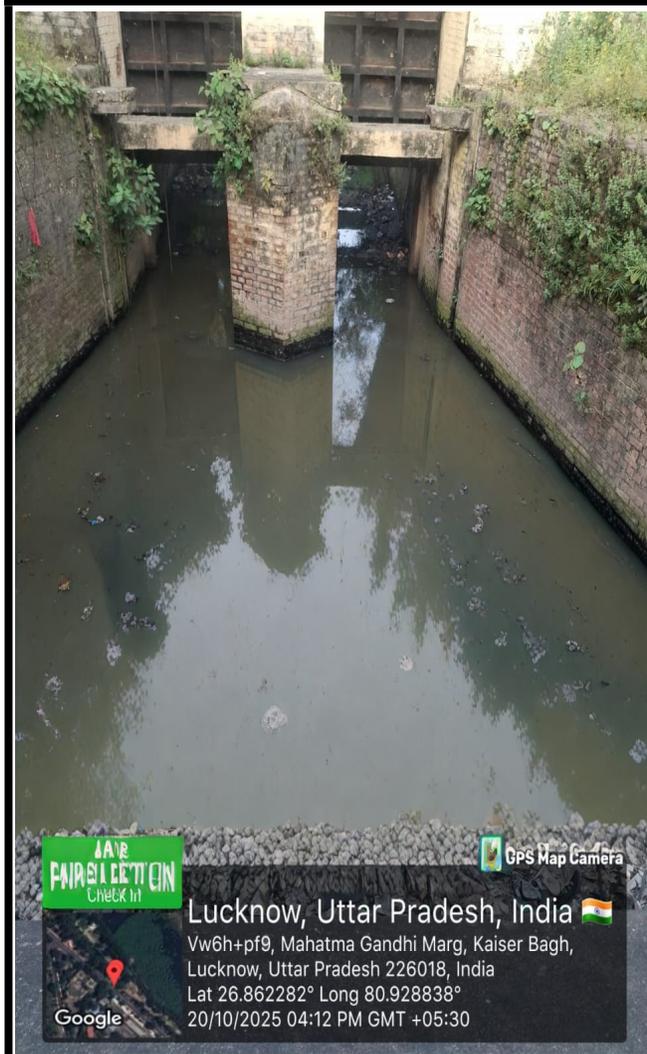
Before



After

1019

नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत वजीरगंज बैरल नं0 15 में फ्लोटिंग मटेरियल को रोकने हेतु एम0एस0 जाली लगाये जाने का कार्य।



Before



After

1020

नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत हाथी पार्क में फ्लोटिंग मटेरियल को रोकने हेतु एम0एस0 जाली के फोटोग्राफ ।



1021

Zone 2 pata nala iron jali work.



1022

अभियन्त्रण जोन-03

मनकामेश्वर वार्ड के अन्तर्गत आर्टस कॉलेज बैरल नं0 2 के पास जाली लगाने का कार्य।
कार्य के पहले

कार्य के बाद



1023

अभियन्त्रण जोन-03

कदम रसूल वार्ड के अन्तर्गत बाबा का पूर्वा बैरल नं0 1 के पास जाली लगाने का कार्य।
कार्य के पहले

कार्य के बाद



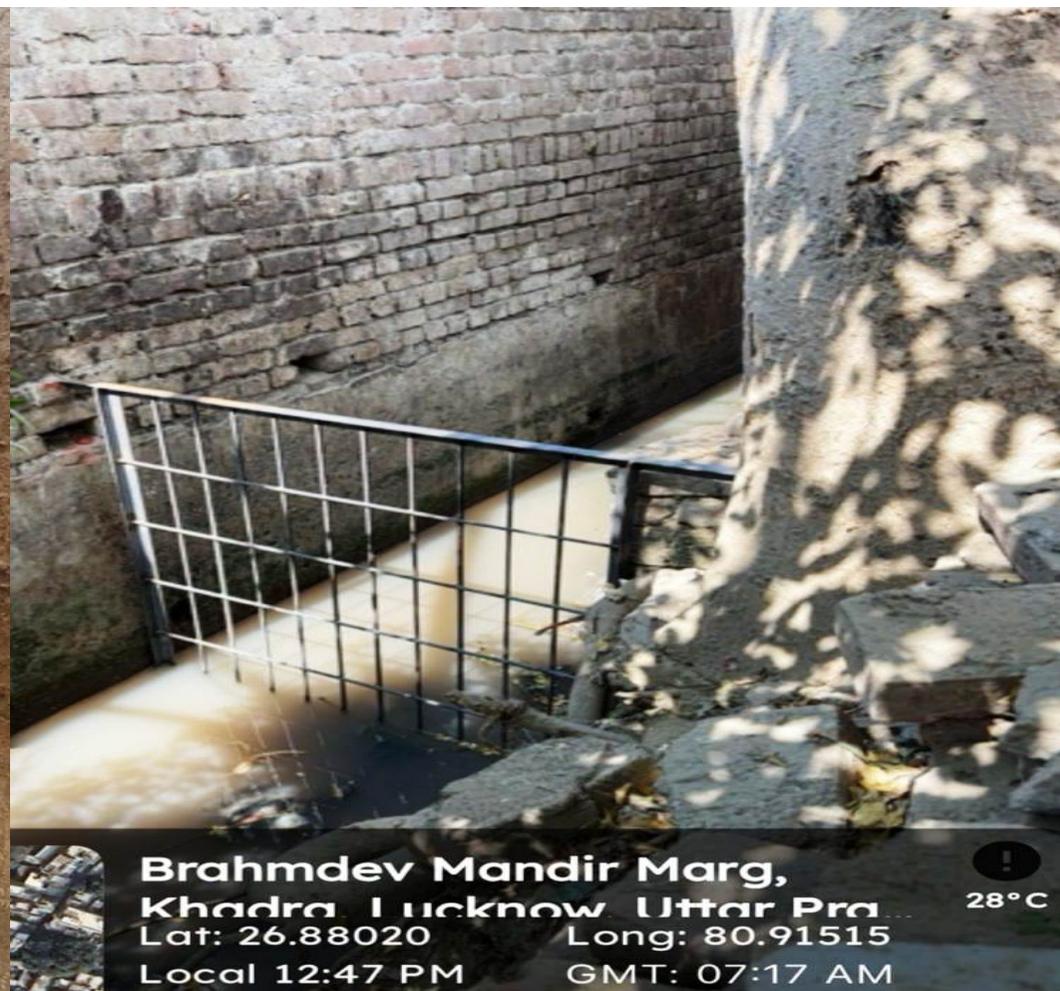
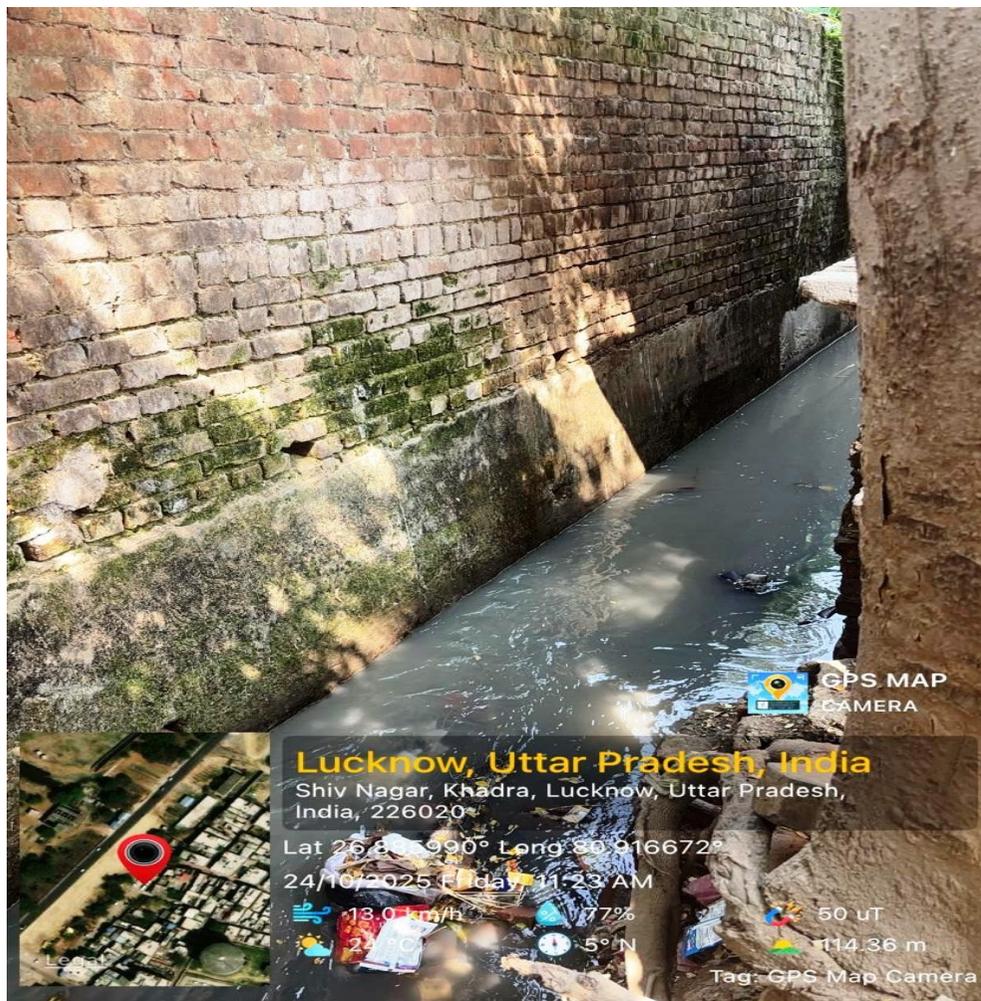
1024

अभियन्त्रण जोन-03

अयोध्यादास द्वितीय वार्ड के अन्तर्गत बैरल नं० 2 के पास शिव नगर की ओर से आने वाले नाले में जाली लगाने का कार्य।

कार्य के पहले

कार्य के बाद



1025

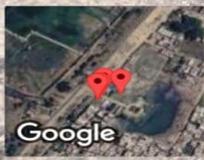
अभियन्त्रण जोन-03

अयोध्यादास द्वितीय वार्ड के अन्तर्गत बैरल नं0 2 के पास साठ फिट की ओर से आने वाले नाले में जाली लगाने का कार्य।

कार्य के पहले



GPS Map Camera



Google

Lucknow, Uttar Pradesh, India 🇮🇳
Vwp9+w49, Makkaganj, Triveni Nagar, Lucknow, Uttar Pradesh 226020, India
Lat 26.886863° Long 80.917424°
Thursday, 23/10/2025 04:55 PM GMT +05:30

कार्य के बाद



GPS Map Camera



Google

Lucknow, Uttar Pradesh, India 🇮🇳
538b/5/16a, Makkaganj, Triveni Nagar, Lucknow, Uttar Pradesh 226020, India
Lat 26.886683° Long 80.917296°
Friday, 24/10/2025 10:20 AM GMT +05:30

1026

अभियन्त्रण जोन-03

कदम रसूल वार्ड के अन्तर्गत मोहन मेकिंग बैरल नं0 25 के पास जाली लगाने का कार्य।
कार्य के पहले

कार्य के बाद



1027

अभियन्त्रण जोन-03

डालीगंज निरालानगर वार्ड के अन्तर्गत बैरल नं0 1 के पास जाली लगाने का कार्य।
कार्य के पहले कार्य के बाद



| | Decimal | DMS | |
|-----------------|-----------|-------------|------|
| Latitude | 26.869644 | 26°52'10" N | ☁️ |
| Longitude | 80.92547 | 80°55'31" E | |
| | | | 32°C |
| | | | 90°F |
| 2025-10-17(Fri) | | 15:29 | |



| | Decimal | DMS | |
|-----------------|-----------|-------------|------|
| Latitude | 26.869786 | 26°52'11" N | ☀️ |
| Longitude | 80.925629 | 80°55'32" E | |
| | | | 33°C |
| | | | 91°F |
| 2025-10-24(Fri) | | 17:43 | |

अभियन्त्रण जोन-03

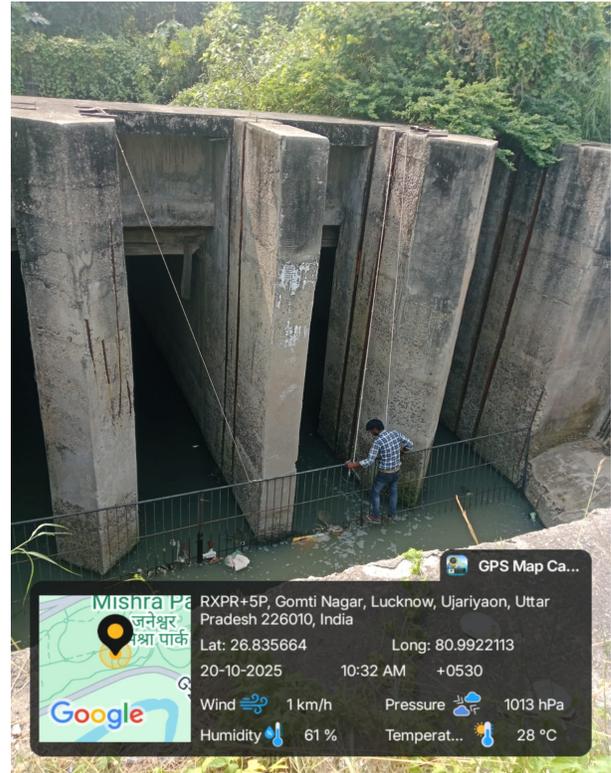
फैजुल्लागंज चतुर्थ वार्ड के अन्तर्गत मिल्लत नगर ढाल से गोमती नदी के पास जाली लगाने का कार्य।
कार्य के पहले

कार्य के बाद

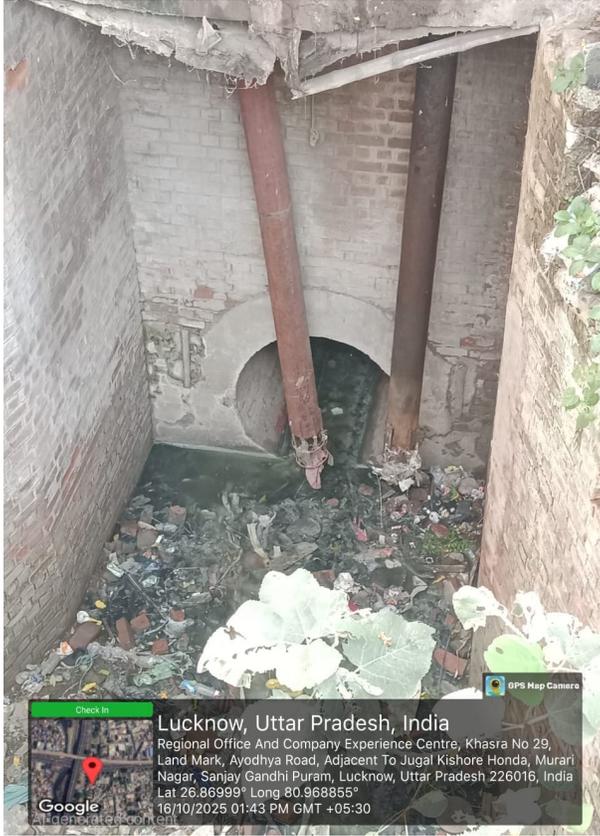


1029

विषय:—नगर निगम लखनऊ अभियन्त्रण खण्ड-4 के अन्तर्गत जनेश्वर मिश्र पार्क स्थित बैरल में फ्लोटिंग मैटीरियल को रोकने हेतु एम0एस0 जाली का कार्य।

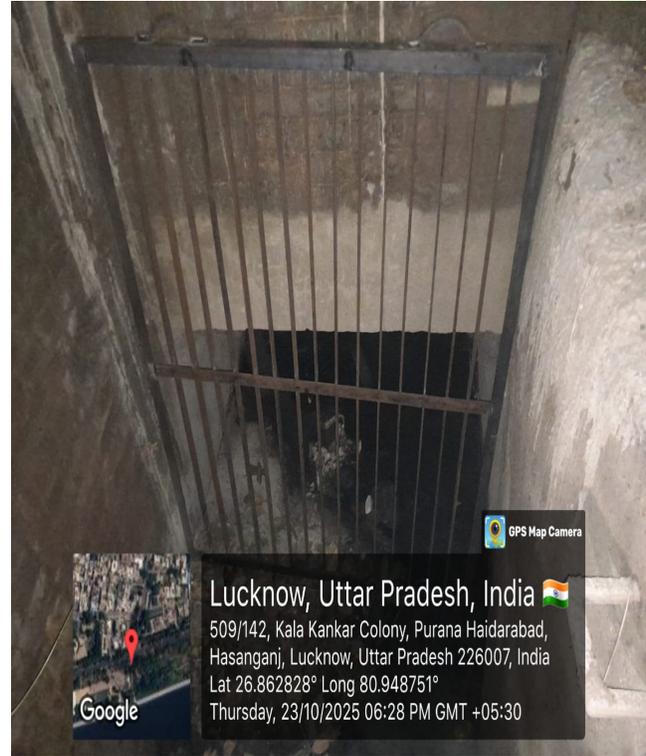


विषय:-नगर निगम लखनऊ अभियन्त्रण खण्ड-4 के अन्तर्गत संजयगँधी पुरम में स्थित बैरल में फ्लोटिंग मैटीरियल को रोकने हेतु एम0एस0 जाली का कार्य।



1031

विषय :-काल्विन कालेज निशातगंज वार्ड के अन्तर्गत बैरल नं0-6 मे जाली लगाने का कार्य।



नगर निगम लखनऊ अन्तर्गत 1032 मिटर खण्ड-6 में बरी कला में गोमती नदी में जाने वाले नाले में ग्रिल फेंसिंग का कार्य।

कार्य से पूर्व की फोटोग्राफ



कार्य के बाद की फोटोग्राफ



नगर निगम लखनऊ अभियंत्रण खण्ड 1033 के अन्तर्गत कैटिल कालोनी मे फ्लोटिंग मैटेरियल को रोकने हेतु एम0 एस0 जाली का कार्य।

कार्य से पूर्व की फोटोग्राफ



कार्य से बाद की फोटोग्राफ

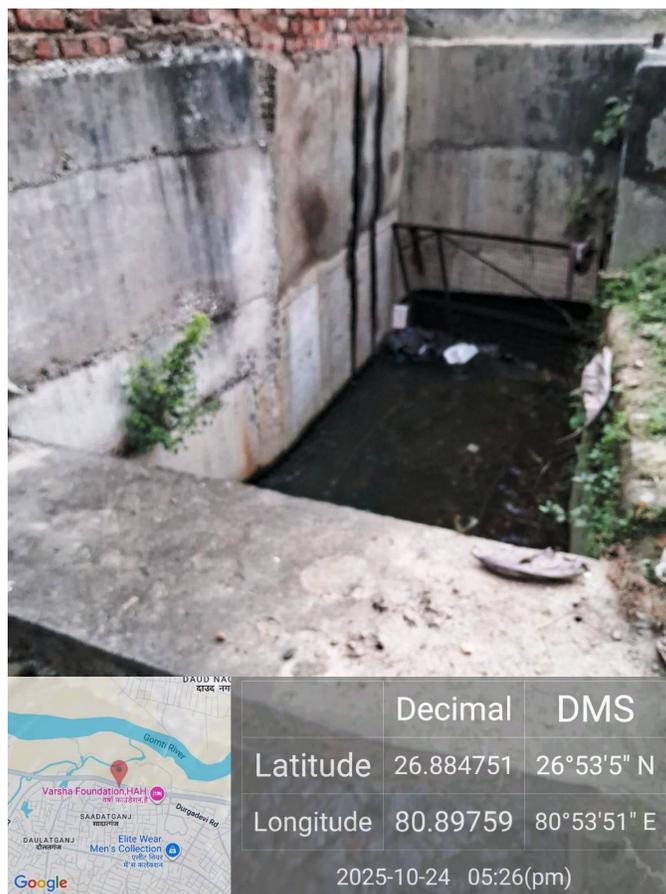


नगर निगम लखनऊ अभियंत्रण खण्ड 06 के अन्तर्गत गऊघाट नाला मे फ्लोटिंग मैटेरियल को रोकने हेतु एम0 एस0 जाली का कार्य।

कार्य से पूर्व की फोटोग्राफ



कार्य से बाद की फोटोग्राफ



नगर निगम लखनऊ अभियंत्रण खण्ड-06 के अन्तर्गत सरकटा नाला मे फ्लोटिंग मैटेरियल को रोकने हेतु एम0 एस0 जाली का कार्य।

कार्य से पूर्व की फोटोग्राफ



कार्य से बाद की फोटोग्राफ



Item No. 05 & 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 654/2022

Priyadarshini Colony Sector D
Residence Welfare Society

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

WITH

Original Application No. 8/2023

Mukesh Kumar Tiwari

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 06.08.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: None Present

Respondent: Ms. Garima Prashad, AAG with Ms. Priyanka Swami, Adv. for Lucknow
Municipal Corporation
Ms. Jaya Shahi, Advs. for UPPCB (Through VC)**ORDER**

1. In these original applications, the Tribunal is examining the issue of unscientific handling of waste within Lucknow Municipal Corporation.
2. The Tribunal in the order dated 08.04.2025 had examined the progress report filed by the Lucknow Municipal Corporation and noted that the aerobic composting pits have been set up in 600 parks and asked the Municipal Corporation to disclose the provision of law permitting such composting pits in the park. The direction of the Tribunal in the order dated 08.04.2025 was as under:

“xxxxxx.....xxx

4. *The progress report filed by the Municipal Commissioner, Lucknow Municipal Corporation on page 3135 indicates that the aerobic composting pits have been set up in 600 parks. The Commissioner, Lucknow Municipal Corporation in his next report by way of affidavit will disclose which provision of law permits setting up of the composting pits in the park.”*

3. The Commissioner, Lucknow Municipal Corporation, has filed the progress report dated 01.07.2025, taking the stand that the composting pits in the park premises have been set up in terms of Rule-15(p) of the SWM Rules, 2016, for in situ processing of horticulture and biodegradable waste.

4. So far as the issue of collection and treatment of the daily generated waste, the facility existing in this regard and the progress in clearing the legacy waste, the Lucknow Municipal Corporation in its progress report dated 01.07.2025 has disclosed as under:

- “b)** *That LMC has operationalised a 39.5-acre site at Shivri and procured an additional 55-acre adjacent parcel for future expansion of MSW facilities. A 2100 TPD MSW processing plant, managed by M/s Bhumi Green Energy, processes approximately 2000 TPD of fresh waste daily. Wet waste is treated using windrow composting; dry waste is segregated, RDF is sent to cement factories; plastic waste is processed for road construction. Inert waste constituting 5–7% is scientifically landfilled in the newly developed facility. True copy of the document regarding identification and procurement of two sites in Shivri for establishment of processing and sanitary landfill facilities is attached herewith and marked as Annexure P/2.*
- c)** *The remediation of 18.5 lakh MT of legacy waste is under execution. As of 31.07.2025, 13.86 lakh MT has been scientifically processed by M/s Bhumi Green Energy, and the balance 4.64 lakh MT is scheduled for completion by December 2025. Remediation complies with NEERI guidelines and processed areas are being repurposed for green public utility. True copy of the document detailing the legacy waste remediation project executed by M/s Bhumi Green Energy, including capacity of the 4000 TPD plant and quantity processed, is attached herewith and marked as Annexure P/3.*

LEGACY WASTE REMEDIATED

| | |
|------------------------------------|---------------|
| Total legacy waste calculated | 18.5 Lakh MT |
| Total legacy remediated | 13.86 Lakh MT |
| Total legacy remaining remediation | 4.64 Lakh MT |

- d)** The Lucknow Municipal Corporation (LMC) has undertaken systematic efforts toward strengthening its waste processing infrastructure through the development of Material Recovery Facilities (MRFs) and Portable Compactor Transfer Stations (PCTS). In the first phase, LMC successfully completed the establishment of **10 MRF-cum-PCTS units** by **1st September 2023**, representing **40% of its target** of 25 such integrated facilities. As of now, **eight MRFs** are fully operational across the city, each upgraded from a 5 TPD to **25 TPD capacity**, and are managed by the appointed concessionaires—**Lucknow Swachhata Abhiyan Pvt. Ltd. (LSAPL)** and **Lion Enviro Lucknow Pvt. Ltd. (LELPL)**. A **large-scale MRF facility** is currently under construction to further augment capacity. In addition, **five new PCTS units have been installed**, and **13 refuse compactors (RCs)** are in operation to support efficient waste transfer. Tenders for the remaining PCTS units have been awarded to **Hyderabad Integrated MSW Limited**, and construction is actively underway. Based on current waste generation levels and enhanced processing capabilities, LMC has determined that the present infrastructure suffices for the city's immediate needs, with periodic reassessments planned to evaluate future expansion. True copy of the document providing details of the establishment and operation of Material Recovery Facilities (MRFs) cum Portable Compactor Transfer Stations (PCTS) is attached herewith and marked as Annexure P/4.
- e)** Further to the above infrastructure, LMC has committed to establishing **four Material Recovery Facility-cum-Fixed Compactor Transfer Stations (MRF-cum-FCTS)** with **100% capacity installation targeted by 30.06.2024**, and **40% of the land earmarked by 31.01.2024**. In line with this target, the **MRF-cum-FCTS at Dayal** is currently under construction. At the **Bhaisora site**, civil construction has been completed and **machinery installation is in progress**. Additionally, the **FCTSs at Ghaila and Ganga Kheda** are **fully operational** and have been formally handed over to the door-to-door waste collection agencies for routine operations. These facilities are essential for streamlining secondary waste transfer and ensuring compliance with solid waste logistics protocols under the Solid Waste Management Rules, 2016. True copy of the document detailing the construction status of Fixed Compactor Transfer Stations (FCTS) at Dayal, Bhaisora, Ghaila and Ganga Kheda is attached herewith and marked as Annexure P/5
- f)** .As on 31.07.2025, 350 Resident Welfare Associations (RWAs) have been engaged for source segregation under Rule 4(6). Awareness campaigns are conducted by LMC's partners LSAPL and LELPL in association with M/S Everenviro Resources Management Pvt. Ltd. True copy of the document

evidencing the engagement of Resident Welfare Associations (RWAs) in waste segregation efforts is attached herewith and marked as Annexure P/6.

- g)** *That Door-to-Door Collection and Household Segregation (Annexure-7): 100% door-to-door waste collection has been achieved across 762,604 households, with 256,957 establishments ensuring segregation. Over 1,000 electric vehicles, handcarts and e-rickshaws are deployed to ensure coverage, even in narrow lanes. True copy of the document showing operational details of door-to-door segregated waste collection, vehicle deployment, and coverage is attached herewith and marked as Annexure P/7.*
- h)** *That LMC collected ₹8,64,99,198 between April and July 2025 towards user fees, which significantly exceeds prior fiscal collection. This performance aligns with Rule 15(f) and reflects effective service delivery. True copy of the document showing the collection of user charges for solid waste management and supporting revenue statistics is attached herewith and marked as Annexure P/8.*
- i)** *That over 4,500 rag pickers, waste collectors, and kabadiwalas have been integrated into formal SWM activities. Training and ID cards have been provided, with additional Self-Help Groups participating in MRF operations and pink toilet management. True copy of the document showing the integration of rag pickers, waste collectors, and NGOs into the formal waste management system, including training initiatives and establishment of RRR centres, is attached herewith and marked as Annexure P/9.*
- j)** *That LMC has installed 130 twin bins and 220 triple bins in markets and parks for source segregation. Refuse compactors are used to collect and transport vendor waste efficiently. True copy of the document showing the installation of waste storage containers for street vendors, including deployment statistics, is attached herewith and marked as Annexure P/10.*
- k)** *A total of 8,000 sanitation and SWM workers have been trained in waste handling, safety, and segregation. Personal protective equipment and grab bucket desilting machines have been provided. True copy of the document showing training of collection and transportation workers under SWM guidelines is attached herewith and marked as Annexure P/11.*
- l)** *That between April and July 2025, 100,000 individuals were sensitised through campaigns supported by the Ekatva Foundation, LSAPL, and LELPL. Zone-wise educational drives are ongoing. True copy of the document relating to public awareness campaigns, IEC activities, and promotion of home composting and decentralised waste processing is attached herewith and marked as Annexure P/12.*

- m)** That LMC signed an MoU with M/s UPWMP for the safe collection and disposal of domestic hazardous and sanitary waste, currently operational through dual-container systems and alternate-day pickup. True copy of the document regarding domestic hazardous waste collection and the MoU with M/s Uttar Pradesh Waste Management Project (UPWMP) is attached herewith and marked as Annexure P/13
- n)** That Civil works of the 300 TPD Bio-CNG plant at Nadarganj have been completed, machinery installation is underway, and operations will commence by March 2026. A second 150 TPD Bio-CNG plant is being developed by M/s Jay Bharat Maruti Enviro Bioenergy Lucknow Pvt. Ltd. True copy of the document relating to the establishment of a Bio-CNG plant at Nadarganj and its revised commercial operation timelines is attached herewith and marked as Annexure P/14.
- 6.** That a 300 TPD C&D plant by M/s Garg & Co. and Rise Eleven is operational. Eight secondary collection centres are functioning. The products manufactured are used by LMC in civic works. True copy of the document showing compliance with Construction & Demolition Waste Management Rules and infrastructure details is attached herewith and marked as Annexure P/15.
- 7.** That LMC constructed 2 km of roads using 9.6 MT of plastic waste under CM GRID scheme and commenced a 16 km project using 50 MT plastic. True copy of the document showing the use of non-recyclable plastic waste for road construction under the CM GRID scheme is attached herewith and marked as Annexure P/16.
- 8.** That through M/s Shree Shyam Packaging, 14,260 kg of seized plastic was shredded and 3,380 kg of value-added products were returned to LMC under EPR. True copy of the document detailing the processing and return of seized plastic products under the Extended Producer Responsibility (EPR) framework is attached herewith and marked as Annexure P/17.
- 9.** That LMC imposed ₹3.75 lakh in penalties and seized 104 kg of single-use plastic between April and July 2025. True copy of the document evidencing enforcement actions taken under Plastic Waste Management Rules, including fines and seizures, is attached herewith and marked as Annexure P/18.
- 10.** That a 1.25-acre facility at Bindova treats 3,600 kg/day of biomedical waste from 1,263 HCFs in partnership with M/s SMS Water Grace. True copy of the document showing compliance with Bio-Medical Waste Management Rules through the facility at Bindova is attached herewith and marked as Annexure P/19.
- 11.** A 4-acre plant in Shivri processes 100 large and 100 small carcasses daily using electrical incineration. By-products include fishmeal and leather substrates. A gas-based pet cremation plant is under procurement. True copy of the document relating to the Carcass Processing Plant at Shivri operating under the Waste-to-Resource model is attached herewith and marked as Annexure P/20.

12. Compliance with E-Waste Management Rules, 2016: In compliance with Rule 24 of the E-Waste Management Rules, 2016, the Urban Local Body has ensured that orphan e-waste is collected and channelized to authorised dismantlers or recyclers. The door-to-door waste collection agencies—Lucknow Swachhata Abhiyan Pvt. Ltd. and Lionenviro Lucknow Pvt. Ltd.—have commenced separate collection of e-waste in their respective zones. As a result of this systematic initiative, over 2 metric tons of segregated e-waste has already been collected, ensuring proper handling and disposal through authorised channels. The above compliance and action taken have also been summarised in a tabular format below.

Table-1: Ensure door to door collection of segregated waste

| Activity | Status as on 01.09.2023 | Target | Time line to achieved on 100% Target | Target achieved on 31.07.2025 | Current status 31.07.2025 |
|--|-------------------------|-----------------------|--------------------------------------|-------------------------------|---|
| Door-to-Door collection of segregated solid waste (Rule 15 (b) of SWM Rule 2016) | 381000 HH (50%) | 762604 HH/User (100%) | 31.12.2024 | 100 % coverage | The LMC manages door-to-door waste collection through two partners. Lucknow Swachhata Abhiyan Pvt Ltd covers Zones 1, 3, 4, 6, and 7 with a fleet of 750 electric vehicles. Lionenviro Lucknow Private Limited, which began operations on January 2, 2025, manages Zones 2, 5, and 8 with 434 auto-tippers, including 284 electric ones. In total, the city's primary waste collection fleet consists of over 1,000 electric vehicles. Both companies also use e-rickshaws and handcarts for narrow lanes. The service has achieved 100% coverage, with 256,957 establishments consistently providing segregated waste. |
| Collect waste from vegetable, fruit, flower, meat, poultry and fish market on day-to-day basis and promote setting up of de-centralized compost plant or bio-methanation plant (Rule 15 (m) of SWM Rule 2016) | Nil | 8 | 31.12.2024 | 5 | LMC is adopting a decentralized approach to waste management by setting up composting plants in markets to process organic waste locally. This reduces the need for transportation and promotes sustainability. Virat Khand, a Zero Waste colony, and over 500 households in Parshu Nath Planet are examples of successful waste management practices. In Jankipuram Vistar Zone-3, a decentralized compost plant is being developed under the "Project Samridhi" by SBI CAPS, managed by a Self-Help Group (SHG). This plant will collect and process waste from over 200 households. Additionally, Bio-Gas plants with a capacity of 300 TPD are being set up. While there may not be an immediate need for additional decentralized composting plants, |

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|--|------------------------------|------------------------------|------------|------------------------------|---|
| | | | | | <i>the LMC's focus on decentralized waste management and community engagement is a positive step towards a sustainable future.</i> |
| <i>Enforcing waste generators to pay user fee for solid waste management. (Rule 4 (3) & 15 (f) of SWM Rule 2016)</i> | 180000 Units (Rs 1.10 Crore) | 762604 Units (Rs 4.60 Crore) | 31.12.2024 | 381303 Units ₹8,64,99,198 | <i>The Lucknow Municipal Corporation (LMC) reports a substantial surge in user charge collection for waste management services. Over the past four months (April to July 2025), the LMC collected an impressive ₹8,64,99,198, translating to a monthly average of over ₹2 crore.</i> |
| <i>Integration of Rag Pickers/ Waste collectors/Kabadis/ Volunteers/CBOs/NGs (Rule 15(c) of SWM Rule 2016)</i> | 1050 no. (10%) | 10463 no. (100%) | 31.12.2024 | Total=4500 | <i>LMC has engaged 4,500 rag pickers, waste collectors, and kabadiwalas. They have been provided with training to improve their efficiency and create a more organized system for waste collection and segregation. Despite these efforts, some individuals have been reluctant to participate in the LMC's programs.</i> |
| <i>Facilitating formation of Self- Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste; (Rule 15 (d) of SWM Rule 2016)</i> | 110 Nos | 220 Nos | 31.12.2024 | 158 Nos (72%) | <i>Swachh and Swasth Swayam Sahayta Samooh, Asha Swayam Sahayta Samooh, Laxmi Bai Sahayta Samooh, Munni Self Help Group, Pratishtha Swayam Sahayta Samooh, and Roj Self Help Group (SHGs) are tied up with the Lucknow Municipal Corporation (LMC). The women from these groups are trained in Material Recovery Facility (MRF) operations and waste segregation. Some of these women have also been incorporated into the operation and maintenance of Pink Toilets.</i> |

2. Setting up of Material Recovery Facilities or secondary storage facilities and transfer facility (Rule 15 (h) and Rule 22 at Sr.no. 7-8 of SWM Rule 2016)

| Activity | Status as on 01.09.2023 | Target | Time line to achieved on 100% Target | Target achieved on 31.07.2025 | Current status 31.07.2025 |
|---|-------------------------|---------------|--------------------------------------|-------------------------------|---|
| Setting up of Material Recovery Facilities Cum PCTS (Rule 15 (h) and Rule 22 at Sr.no.7-8 of SWM Rule 2016) | 8 Nos | 25 Nos | 31.03.2025 | 09 Nos. | LMC now operates eight Material Recovery Facilities (MRFs) , with a ninth under construction. The capacity of these MRFs has been upgraded from 5 to 25 tons per day . The facilities are managed by the city's waste collection partners, LSAPL and LELPL . The current infrastructure is sufficient for the city's immediate needs, but the LMC will continue to assess future requirements. |
| Setting up of Material Recovery Facilities Cum TS/PCTS (Rule 22 at Sr.no.7-8 of SWM Rule 2016) | 35 Nos (PCTS) | 60 Nos (PCTS) | 31.03.2025 | 41 Nos. | Portable Compactor Transfer Stations (PCTS) have been installed at five locations. Additionally, 13 refuse compactors (RCs) have been deployed for municipal waste collection and transportation. Tenders for the remaining PCTS locations have been awarded, and construction has begun. |
| Setting up of Material Recovery Facilities Cum Fixed Compactor Transfer Station (FCTS) (Rule 22 at Sr.no. 7-8 of SWM Rule 2016) | 0 Nos | 4 Nos | 31.12.2024 | 02 No. | The construction of the Material Recovery Facility-cum-Fixed Compactor Transfer Station (MRF-cum-FCTS) at Dayal is currently underway. At Bhaisora, civil work is complete, and machinery installation is in progress. The Fixed Compactor Transfer Stations (FCTS) at Ghaila and Ganga Kheda are fully operational and have been handed over to the city's waste collection companies for management. |

1.9 Setting up Solid Waste Processing Facilities (Rule 22 at Sr.no.7-8 of SWM Rule 2016)

| Activity | Status as on 01.09.2023 | Target | Time line to achieved on 100% Target | Target achieved on 31.07.2025 | Current status 31.07.2025 |
|--|---|------------------------|--------------------------------------|-------------------------------|---|
| Setting up 2000 TPD Processing Plant (1000 TPD for Wet waste and 1000 TPD for dry waste) | 664 MT/Day (600 MT at Shivri +64 MT Decentralise) | 2000 MT/Day | 31.12.2024 | 2000 MT/Day (100%) | LMC has awarded a fresh Municipal Solid Waste (MSW) processing tender to M/S Bhumi Green Energy . The company has established a processing capacity of 2100 tons per day (TPD) , which is sufficient for the 2000 TPD of fresh MSW currently generated. The facility processes wet waste using windrow composting to create compost. Dry waste is segregated, and Refuse-Derived Fuel (RDF) is sent to cement factories. A separate setup processes coconut shells into coir and coco peat. While the company plans to use plastic pallet-making machines to create bitumen substitutes for road construction, this project is on hold due to space constraints. Additionally, non-recyclable, combustible waste is incinerated in a "blackhole machine" at over 600°C , while the remaining 5-7% of inert materials are disposed of in a sanitary landfill. |
| Setting up of Aerobic Composting pits in parks (Rule 22 at Sr.no. 7-8) | 640 (Pits)/64 MT/day | 1500 (Pits) 150 MT/day | 31.12.2024 | 1315 (Pits) 87% | Total 1315 compost pits have been constructed for effective waste management in 600 parks. The utilization of mulching techniques further enhances waste management practices within |

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| | | y | | | these park areas. |
| Setting up 300 TPD Bio-CNG Plant | 0 | 1 | 31.03.2025 | 0 | A Bio-CNG plant with a 300 TPD capacity is being built by M/S EverEnviro Resource Management Pvt. Ltd. at Nadarganj, Amausi, with civil works completed and machinery installation underway. The project's launch has been delayed from March 2025 to March 2026 due to financial constraints. Additionally, the LMC has partnered with M/S Jay Bharat Maruti Enviro Bioenergy Lucknow Pvt. Ltd. to build a separate 150 TPD Bio-CNG plant that will produce 10 TPD of gas from a mix of cow dung and other organic waste. The project's original site was relocated due to local conflicts, but a new land allocation has been finalized, and the project is now moving forward. |
| Promotion of co-marketing of compost with chemical fertilizers (Rule 7 of SWM Rule 2016) | | | | | LMC will ensure to apply and get approval for sale of city compost. Received the required license from the Department of Agriculture, U.P., for the sale of city compost. The license (Number: JDA FERTILIZER/626/LKO/1M) was issued to the Bhumi Green Energy MSW Processing Plant in Shivri, Lucknow. |
| Phase out the use of chemical fertilizer and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. (Rule 15 (u) of SWM Rule 2016) | | | | | LMC will ensure to use the compost generated from pit. All compost generated from the pits is utilized within the park and is also distributed to the local public in nearby areas based on their requirements. |
| Integration and Incentives to informal waste recycling sector for recycling initiatives. (Rule 15 (u) of SWM Rule 2016) | | | | | Approximate 50 informal waste recycling center (Kabariwala) has been identified and LMC will provide training and integrate 20 such recycling center in next 3 months and balance will be integrated in next 6 months. A total of 109 RRR Permanent and Temporary centers have been established in LMC areas, with over 200 kabadiwalas/ragpicker integrated into these centers. |

1.10 Setting up sanitary landfill facilities (SLFs) (Rule 22 at Sr.no.9-10)

| Activity | Status as on 01.09.2023 | Target | Time line to achieved on 100% Target | Target achieved on 31.07.2025 | Current status 31.07.2025 |
|---|-------------------------|--------|--------------------------------------|-------------------------------|--|
| Setting up sanitary landfill facilities (SLFs) (Rule 22 at Sr.no.9-10) | 1 | 2 | 31.12.2024 | 01 | LMC has successfully inaugurated a new sanitary landfill in Shivri. This facility, constructed to meet all Central Pollution Control Board (CPCB) guidelines, offers a secure and environmentally responsible solution for the city's inert and residual waste disposal. This new sanitary landfill is designed to meet the city's disposal requirements for the next five years. |

1.11 Bio-remediation of old and abandoned dump sites (Rule 22 and Key Indicator by NGT in OA 606/2018)

| Activity | Status as on 01.09.2023 | Target | Time line to achieved on 100% Target | Target achieved on 31.07.2025 | Current status 31.07.2025 |
|----------------------------|-------------------------|--------------|--------------------------------------|-------------------------------|---|
| Bio-remediation of old and | 47,959 MT | 18.5 Lakh MT | 31.08.2025 | 13.86 Lakh MT | M/S Bhumi Green Energy is currently managing the processing of approximately 18.5 lakh metric tonnes of legacy waste, |

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|--|--|--|--|--|--|
| <p>abandoned dump sites (Rule 22 and Key Indicator byNGT in OA 606/2018)</p> | | | | | <p>which has accumulated over a significant period. The company has established a 4000 TPD processing plant in Shivri. Since March 2024, approximately 13.86 lakh MT of legacy waste has been processed. The by-products generated from the legacy waste processing are disposed of in accordance with the guidelines provided by the CSIR-National Environmental Engineering Research Institute (NEERI), Nagpur. The complete remediation of the legacy waste 4.64 Lakh MT is projected to be achieved by the end of December 2025. The other legacy waste dump site in Ghaila, after processing, has been handed over to the Lucknow Development Authority (LDA). The LDA is now developing this site into a Rashtra Prerna Sthal.</p> |
| <p>1.12 prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer; (Rule 15 (za) of SWM Rule 2016).</p> | | | | | <p>Form was submitted.</p> |

| <p>1.13 IEC & Citizen grievance redressal; (Rule 15 (zc) of SWM Rule 2016)</p> | | | | | |
|---|--|--------------------------------------|--|---|--|
| <p>Activity</p> | <p>Status as on 01.09.2023</p> | <p>Target</p> | <p>Time line to achieved on 100% Target</p> | <p>Target achieved on 31.07.2025</p> | <p>Current status as on 31.07.2025</p> |
| <p>Educate workers including contract workers and supervisors for door-to-door collection of segregated waste and transporting the unmixed waste; (Rule 15 (zc) of SWM Rule 2016)</p> | <p>Morethan 2000 Works trained so far</p> | <p>8000 workers</p> | <p>31.12.2024</p> | <p>8000 workers (100%)</p> | <p>8000 No. waste collection and transportation workers have received training in waste collection and segregation tasks.</p> |
| <p>Create public awareness through IEC campaign and educate the waste generators to practice home composting, vermi-composting, bio-gas generation or community level composting; (Rule 15 (zg(v)) of SWM Rule 2016)</p> | <p>More than 18000HH by engaging professional agency</p> | <p>762604 HH (For 100% Coverage)</p> | <p>31.12.2024</p> | <p>Over 100000 (April to July)</p> | <p>Aligning with our targets, a collaborative effort between the Swachh Bharat Mission (SBM), LSAPL, and LELPL has successfully educated and trained over 100,000 individuals daily for the past four months. Dedicated teams, one for each of the eight zones, have been actively raising awareness and providing training on waste collection, segregation, and composting to households, schools, bulk waste generators, and residential welfare associations. This comprehensive program demonstrates our strong commitment to fostering a well-informed and skilled community in Lucknow.</p> |

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|--|------|------|------------|-----|---|
| Citizen Grievance Redressal through Swachh App (Key Indicator by NGT in OA 606/2018) | 91 % | 100% | 31.12.2024 | 99% | The Citizen Grievance Redressal process facilitated by the LMC uses app and toll free no. for raising complaints and monitoring their resolution: the Lucknow One app, 311 app and toll free no. 18001234999 and 18002026172. These apps and toll free no. empower citizens to efficiently address their concerns regarding cleanliness and sanitation. With a success rate of 98%, the apps enable prompt resolution of reported issues, ensuring effective and timely actions are taken . |
|--|------|------|------------|-----|---|

B. COMPLIANCE OF CONSTRUCTION & DEMOLITION WASTE MANAGEMENT (C&D WM) RULES, 2016

| Activity | Status as on 01.09.2023 | Target | Time line to achieved on 100% Target | Target achieved on 31.07.2025 | Current status as on 31.07.2025 |
|--|---|---------|--------------------------------------|-------------------------------|--|
| Commissioning and implementation of Processing / Recycling facility. (C&D WM) Rules 13 Schedule- III (3), 2016) | 100 TPD | 300 TPD | 31.10.2024 | 100 % | Approximately 267 TPD of Construction and Demolition (C&D) waste generated in LMC limit. To address this, a Public-Private Partnership (PPP) tender was awarded to M/s Garg & Co and Rise Eleven Ready Mix Product Pvt. Ltd., based on the lowest tipping fee, for the development and revamping of the existing C&D waste processing plant. This 300 TPD capacity plant is now fully operational, utilizing both wet and dry processing technologies to convert C&D waste into valuable materials such as precast boundary columns, panels, pavers, blocks, and planters. |
| Notification of sites for collection and processing facility. (C&D Waste Rule 6(4& 5),9(2) and 13- C&D WM Rules,2016) | 8 No. Collection centers | 16 CC | 31.10.2024 | 09 collection centers | Land has been finalized for nine secondary collection centers, with eight already completed. All facilities comply with Central Pollution Control Board (CPCB) guidelines to ensure responsible waste management. Each center has a capacity of 50 tons. |
| Get the collected waste transported to appropriate sites for processing and disposal; (Rule 6 (5)- C&D WM Rules, 2016) | Approx 40 MT is being transported separately. | 267 MT | 31.10.2024 | 100 MT/day (37%) | More than 100 metric tons per day C&D waste is collected by LMC vehicle are transported separately to the C&D waste plant, where they are processed regularly. |

C. COMPLIANCE OF PLASTIC WASTE MANAGEMENT (PWM) RULES, 2016

| Activity | Target | Current status 31.07.2025 |
|---|--|--|
| Local bodies shall encourage the use of plastic waste (preferably they cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. | Lucknow Municipal Corporation within 3 months will ensure to use about 5% of generated non- recyclable plastic waste (2-to-3%-part replacement with bitumen) in road construction. | Following the CM GRID Scheme's mandate to use 6-10% non-recyclable plastic in asphalt, the LMC has already built 2 km of road , using 9.6 tons of plastic waste . A tender has also been awarded for a new 16 km road project , which began in October 2025. This project will use approximately 50 tons of |

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| | | plastic waste as a 5-7% replacement for bitumen. |
|--|--|---|

| Plastic waste management rule 2016 5(b) | | |
|--|---|--|
| Activity | Target | Current status 31.07.2025 |
| The local body for setting up of system for plastic waste management shall seek assistance of producers. Plastic waste management rule 2016 6(3) | Lucknow Municipal Corporation within 3 months will ensure its registration as recycler and will ensure assistance of producers under EPR framework. | LMC has completed its self-registration under the Extended Producer Responsibility (EPR) model and is actively collaborating with registered EPR companies. A key achievement in waste management is the processing of approximately 13.86 lac metric tons of legacy waste by M/S Bhumi Green Energy Private Limited. Their facility, which includes a 4,000-ton-per-day legacy waste plant and a 2,100-ton-per-day fresh waste processing plant, converts non-recyclable plastic waste into Refuse-Derived Fuel (RDF). To date, approximately 2,39,422.44 metric tons of RDF from legacy waste and 76,728.09 metric tons of RDF from fresh waste have been sent to cement factories. LMC's agreement with Shree Shyam Packaging for seized non-recyclable plastic disposal required a 50% by-product return. While 14,260 kg was collected, only 3,380 kg of by-products were provided. |
| Every retailer or street vendors selling or providing commodities in, plastic carry bags or multilayered packaging or plastic sheets or like or covers made of plastic sheets which are not manufactured or labelled or marked in accordance with these rules shall be liable to pay such fines. Plastic waste management rule 2016 14(2) | Lucknow Municipal Corporation is putting a cumulative average monthly fine of Rs. 55650.00 per month and have targeted to increase the fine upto Rs. 100000.00 Lakh Per Month in next 3 months. | The LMC is organizing awareness programs for concessionaires and has distributed cloth and paper bags to street vendors and shopkeepers. From April to July 2025, inspections by LMC officers led to penalties totaling ₹3,75,510 and the seizure of 104 kg of single-use plastic. |

| D. COMPLIANCE OF BIO-MEDICAL WASTE MANAGEMENT (BWM) RULES, 2016 | | |
|---|--|--|
| The detail of current status and Targets of compliance to Bio-Medical waste Management Rules 2016 are summarize below in Table-9. | | |
| Table-9: current status and Targets of compliance to Bio-medical waste Management Rules 2016 | | |
| Activity | Targets | Current status 31.07.2025 |
| Provide or allocate suitable land for development of common bio-medical waste treatment facilities (Para 7 of Schedule 3 of BWM Rule 2016) | Lucknow Municipal Corporation have provided the land admeasuring 1.25 Acres for establishing the Bio-medical waste processing plant at Village- Bindova, Mohanlal Ganj. Plant is operational and receiving waste from 1030 HCF (9751 beds) and treating 3600 Kg/day (100% of collected waste). | Bio-medical waste plant at Bindova (SMS Water Grace) treats 100% of collected waste (967,160 kg total from 1263 HCFs/9751 beds, averaging 3600 kg/day). LMC provided 1.25 acres and collects segregated waste via 16 vehicles. |

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| | <i>LMC collect all Municipal Solid waste from all HCFs in segregated form and dispose off accordingly.</i> | |
| <i>Facilitating construction, operation & maintenance of Carcass disposal facility.</i> | <i>Lucknow Municipal Corporation is operating Carcass plant in 4 Acres of land at Shivri in scientific way and also going to install within 6 months a new incineration plant for incineration of dead stray animals in scientific way</i> | <i>Lucknow's 4-acre Shivri carcass plant (CPCB guidelines, electric) processes 100 large/100 small animals daily, creating valuable byproducts like fishmeal and leather ingredients. A gas-based pet cremation facility is also planned (tender complete, L1 selected).</i> |

| E. COMPLIANCE OF E-WASTE MANAGEMENT E-WASTE RULES, 2016 | | |
|--|---|---|
| Activity | Current Status and Target | Current status 31.07.2025 |
| <i>Urban Local Bodies shall ensure that e- waste pertaining to orphan products is collected and channelised to authorised dismantler or recycler (Rule 24 E- Waste Management Rule 2016)</i> | <i>Lucknow Municipal Corporation have engaged a private partner for collection, transportation and processing of E-waste.</i> | <i>The door-to-door waste collection companies, Lucknow Swachhata Abhiyan Pvt. Ltd. and Lionenviro Lucknow Pvt. Ltd., now also separately collect e-waste within their respective zones. This systematic and effective approach has already resulted in the collection of over 2 tons of segregated e-waste, marking a significant step toward better e-waste management in the Lucknow region.</i> |
| <i>Responsibilities of the producer for implementing the Extended Producers Responsibility (Rule 5 of E-Waste Management Rule 2016)</i> | <i>Lucknow Municipal Corporation will ensure its registration will seek assistance of producers under EPR framework.</i> | <i>LMC has successfully registered under the EPR framework. Furthermore, it is currently collaborating with several EPR-registered companies to manage electronic and plastic waste within its jurisdiction.</i> |

| F. OTHER INITIATIVES | | | |
|-----------------------------|-----------------------------------|---|--|
| Sr. No. | Points | Description | Current status 31.07.2025 |
| 1 | <i>Zero Waste Ward</i> | <i>Developing zero-waste gated colonies and wards.</i> | <i>Virat Khand and Parshu Nath Planet have emerged as leading examples of zero-waste communities. Paper Mill ward is actively working towards becoming a zero-waste wards.</i> |
| 2 | <i>Efficient Waste Management</i> | <i>LMC took swift action to terminate the services of M/s Ecogreen, the company responsible for waste collection, due to their failure to fulfill their obligations. Subsequently, over 50% of malfunctioning primary and secondary waste collection vehicles were repaired to ensure prompt waste removal, benefiting the citizens of Lucknow.</i> | <i>Primary and secondary waste collection and transportation services have commenced, with Lucknow Swachhata Abhiyan Pvt. Ltd. (LSA) responsible for Zones 1, 3, 4, 6, and 7, and M/S Lionenviro Lucknow Pvt. Ltd. covering Zones 2, 5, and 8. These services currently reach 100% of households for door-to-door collection and transportation.</i> |
| 3 | <i>Solid Waste to Wealth</i> | <i>LMC adopted a "Waste to Wealth" strategy within its waste policy by implementing plans to recycle waste for biogas and electricity production. Additionally, the daily wages of</i> | <i>Lucknow is home to several innovative "Waste-to-Wonder" parks. The UP Darshan Park features replicas of 16 state monuments crafted from waste materials, while a future park at Buddha Park will focus on mental wellness through recycled</i> |

| | | | |
|----|--|---|---|
| | | approximately 8,500 sanitation workers were increased from ₹308 to ₹388, starting from September. | art and play. Harmony Park also showcases 80 musical installations made from industrial scrap. In waste processing, the LMC has partnered with JBM Company to build a 150 TPD compressed biogas plant , which will produce 10 TPD of gas. This project, which will use cow dung, is expected to generate a monthly revenue of ₹11 lakh for the LMC after completion. Additionally, the Bio-CNG plant from M/S EverEnviro Resource Management Pvt. Ltd. is projected to produce around 10 tons of Bio-CNG , yielding an annual revenue of approximately ₹74 lakh for the LMC. |
| 4 | Eco-Friendly Initiatives in Waste Collection Expansion | In line with environmental protection efforts, 700 new electric vehicles (EVs) have been purchased for primary waste collection. | Both LSAPL and LELPL have purchased and deployed over 1000 new EVs for primary waste collection. Additionally, LSA using electric mechanical road sweepers; 96 for cleaning the highly dust generated road. (Annexure 21) |
| 6 | Employee Safety: | In the interest of employee safety, 4,132 safety helmets, 4,132 safety goggles, and 4,132 rubber gloves were redistributed. | The successful distribution of 1,000 new PPE kits to workers has been completed. Additionally, 18 grab bucket desilting machines and super suckers have been procured. |
| 7 | Secondary Waste Collection | 600 different capacity dustbins were procured to facilitate secondary waste collection. | 130 twin bins and 220 triple bins have been installed in market areas, commercial areas and parks. |
| 8 | Greenery Enhancement | The green cover of Lucknow was expanded through tree planting and the development of various parks, including Amausi, Gram Saintha, Gram Rasulpur Kayasth, and green belts along various roads. | Approximately 4 hectares of green cover are under development in Gram Rasulpur as a Nagar Van, utilizing Miyawaki techniques. Furthermore, the Municipal Corporation has undertaken over 200,000 plantations across various parks and vacant lands. An additional 25 hectares of land reclaimed after legacy waste processing will also be developed into green cover. (Annexure 22) |
| 9 | Drain Cleaning | A total of 414 drains were cleaned to address water logging issues during the monsoon. | All drains have been cleaned. |
| 10 | Tree Pruning | High trees that posed a risk were pruned using tree pruners and threader and chipper machines. | Work is currently in progress. |
| 11 | Sustainability and clean energy | EV Charging Infrastructure Installation for Primary Waste Collection Vehicles | Total 10 no. EV charging stations for waste collection vehicles have been installed by LSAPL and LELPL with a total capacity of 1200 kW. |
| 12 | Central Workshop Upgrade | The central workshop of LMC is being renovated and is expected to operate with modern facilities in the near future. | Installation of the 01 No. high-tech workshop is underway. It is scheduled to be completed. |

13. *That 96 electric mechanical sweepers are operational citywide as part of air quality and street sanitation initiatives. True copy of the document relating to deployment of electric mechanical road sweepers for environmental sanitation is attached herewith and marked as Annexure P/21.*

14. *That over 2 lakh saplings have been planted, and 25 hectares of reclaimed dump sites have been converted into green parks using the Miyawaki method. True copy of the document detailing plantation and greening activities using Miyawaki technique and expansion of green cover in reclaimed areas is attached herewith and marked as Annexure P/22.*

15. *That the deponent respectfully prays for a reasonable extension of six months for the completion of the remaining targets under the long-term sustainable waste management plan adopted by the Lucknow Municipal Corporation. This request pertains specifically to the complete remediation of legacy waste and the construction and commissioning of all proposed Compactor Transfer Stations (CTS). While the Corporation remains steadfast in its commitment to achieving all milestones in accordance with the directions of this Hon'ble Tribunal, unforeseen administrative and technical delays have impacted the timely execution of certain components of the project. The extension sought is bona fide and necessary for ensuring compliance in a scientific, durable, and sustainable manner.*

16. *That as per the most recent national assessment, the Respondent Corporation has demonstrated exemplary progress in the domain of municipal solid waste management. Under the sustained guidance and monitoring of this Hon'ble Tribunal, Lucknow Nagar Nigam has been ranked 3rd in the Swachh Survekshan 2024–25 Clean City Awards in the category of cities with populations exceeding ten lakh, as announced on 18 July 2025. Further, the city was conferred with the prestigious distinction of being the first in Uttar Pradesh to attain a 7-Star Garbage-Free City certification, an achievement recognised by the Presidential Award. These accolades, including a near-perfect score of 12,001 out of 12,500, reflect the Corporation's sincere and effective implementation of solid waste management reforms. The Respondent humbly submits that it remains fully committed to the cause of environmental protection and stands ready to abide by any further directions that may be issued by this Hon'ble Tribunal in the public interest."*

5. The above report reveals that as on 31.07.2025, out of the existing legacy waste of 18.5 lakh MT, a quantity of 13.86 lakh MT legacy waste was remediated, and the remaining legacy waste for remediation was 4.64 lakh MT. It has been stated in the report that the remaining legacy waste of 4.64 lakh MT will be remediated by December 2025.

6. The report further states that the setting up of 300 TPD Bio-CNG plant at Nadarganj is in progress, and its operation will commence by March 2026. A second, 150 TPD Bio-CNG plant is also being developed. The report states various steps that have been taken by Lucknow Municipal Corporation for the management of the solid waste and for clearing the legacy waste. The report also states that the Lucknow Municipal Corporation has been ranked 3rd in the Swachh Survekshan 2024-2025 clean city award in the category of cities with population exceeding 10 lakhs.

7. The Tribunal is examining the issue of compliance with solid and liquid waste management in the ULBs of all the States and Union Territories in OA No. 606/2018, wherein six-monthly progress reports are being called. In respect of Lucknow, the disclosure is made in the six-month report submitted by the State of UP.

8. Therefore, in view of the progress which has been reflected in the affidavit filed by the Lucknow Municipal Corporation dated 01.07.2025, the OAs are disposed of, directing the Lucknow Municipal Corporation to adhere to the timeline disclosed in the above affidavit and remediate the remaining legacy waste of 4.64 lakh MT by December 2025.

9. The Commissioner, Lucknow Municipal Corporation, will file the action taken report in this regard in respect of the progress of the projects disclosed in the above report by 31.01.2026 before the Registrar General of the Tribunal through email at judicial-ngt@gov.in, preferably in the form of a searchable PDF/OCR-supported PDF and not in the form of an Image PDF. If it is found necessary, the OAs will be listed before the Bench for further consideration.

10. The OAs are accordingly disposed of.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

August 06, 2025
Original Application No. 654/2022 with
Original Application No. 8/2023
dv..

1053

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
(Under Article 136 of the Constitution of India)
[Supreme Court Rules, 2013 - Order XXII Rule 3 (1) (a)]
SPECIAL LEAVE PETITION (C) NO. OF 2025

[Against the Judgment and Final Order dated 21/08/2025 passed by the High Court of Judicature at Allahabad, Lucknow Bench in WRIT – C No. – 7723 of 2025]

IN THE MATTER OF:-

LUCKNOW MUNICIPAL ...PETITIONER
CORPORATION

VERSUS

UTTAR PRADESH POLLUTION CONTROL ...RESPONDENTS
BOARD& ORS.

I.A. NO. /2025: Application seeking permission to file additional documents.

I.A. NO. /2025: Application seeking exemption from filing certified copy of the impugned judgment.

I.A. NO. /2025: Application seeking exemption from filing official Translation of annexure.

I.A. NO. /2025: Application Seeking Condonation of Delay in filing SLP

PAPER – BOOK

[For Index Kindly See Inside]

ADVOCATE FOR PETITIONER:MR. JAYDIPATI

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|--------------|--------------------------------------|--------------|
|--------------|--------------------------------------|--------------|

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| 23. | Annexure P/12 True copy of the judgement dated 17.07.2025 in WRIT - C No. - 4816 of 2024 (Suez India vs. Uttar Pradesh Pollution Control Board) | 769-842 | | |
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1059

IN THE SUPREME COURT OF INDIA**CIVIL APPELLATE JURISDICTION****SPECIAL LEAVE PETITION (CIVIL) No. _____ OF 2025****IN THE MATTER OF:-****LUCKNOW MUNICIPAL ...PETITIONER
CORPORATION****VERSUS****UTTAR PRADESH POLLUTION CONTROL ...RESPONDENTS
BOARD& ORS.****OFFICE REPORT ON LIMITATION**

1. The Petition is/ are within time.
2. The Petition is barred by time and there is a delay of 22 days in filing the same against order dated 21/08/2025 petition for condonation of days delay has been filed.
3. There is delay of ____ days in refilling the petition and petition for condonation of ____ days delay in refilling has been filed.

NEW DELHI**DATED: 15/12/2025****SECTION OFFICER**

A-1

PROFORMA FOR FIRST LISTING

SECTION

The case pertains to (Please tick/check the correct box):

- Central Act: **Constitution of India**
- Section: **Article 136**
- Central Rule: (Title) **N.A.**
- Rule No (s): **N.A.**
- State Act (Title): **N.A.**
- Section: **N.A.**
- State Rule: (Title) **N.A.**
- Rule No (s): **N.A.**
- Impugned Interim Order: **N/A**
- Impugned final Order/Decree: **21.08.2025**
- High Court: **High Court of Judicature at Allahabad , Lucknow Bench**
- Names of Judges: **Hon'ble Mr. Manjive Shukla and Hon'ble Mr. Justice Rajan Roy**
- Tribunal/Authority: **N/A**

1. Nature of matter: **Criminal**
2. (a) Petitioner/appellant No.1: **Lucknow Municipal Corporation**
 (b) e-mail ID: **N.A.**
 (c) Mobile phone number: **N. A.**
3. (a) Respondent No.1: **UTTAR PRADESH POLLUTION CONTROL BOARD**
 (b) e-mail ID: **Not Known**
 (c) Mobile phone number: **Not Known**
4. (a) Main category classification: **14**
 (b) Sub classification: **1409**
5. Not to be listed before: **N. A.**
6. (a) Similar disposed off matter with citation, if any, & Case Details: **No similar disposed off matter.**
 (b) Similar pending matter with Case Details: **No similar matter is pending.**
7. **Criminal Matters: No**
 a) Whether accused/convict has surrendered: **NO**

- b) FIR No. No
 c) Police Station: No
 d) Sentence Awarded: **No**
 e) Period of Sentence Undergone including Period of Detention/Custody Undergone: **No**
 f) Whether any earlier case between the same parties is filed: **No**
 g) Particulars of the FIR and Case: **No**
 h) Whether any bail application was preferred earlier and decisionthereupon: **No**
8. **Land Acquisition Matters: N. A.**
 a) Date of Section 4 notification: **N. A.**
 b) Date of Section 6 notification: **N. A.**
 c) Date of Section 17 notification: **N. A.**
9. **Tax Matters: State the tax effect: N. A.**
10. **Special Category (first petitioner/appellant only):N/A**
 Senior citizen>65 years
 SC/ST
 Woman/child
 Disabled Legal Aid case
 In custody
11. Vehicle Number (in case of Motor Accident Claim matters):
N. A.
12. Whether there was / is litigation on the same point of law, if yes, details thereof: No

Date: 15.12.2025



(JAYDIP PATI)

Advocate-On-Record for Petitioner
 Chamber No.- 80, A. K. Sen Block,
 Supreme Court of India
 E-mail I.D.: jaydippatiaoroffice@gmail.com
 AOR Code: 3796

SYNOPSIS

The present Special Leave Petition is directed against the Judgment and Final Order dated 21.08.2025 passed by the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, in Writ-C No. 7723 of 2025, whereby the High Court summarily dismissed the writ petition instituted by the petitioner, Lucknow Municipal Corporation, assailing the imposition of a massive, unprecedented and exorbitant Environmental Compensation of Rs. 59.99 crore levied by the Uttar Pradesh Pollution Control Board vide order dated 02.04.2025. The High Court declined to undertake any examination of the legality, jurisdictional competence or factual sustainability of the impugned Environmental Compensation order and dismissed the writ petition solely on the ground of availability of an alternate statutory remedy, thereby giving rise to grave and substantial questions of law warranting interference by this Hon'ble Court.

The petitioner, Lucknow Municipal Corporation, is a statutory urban local body constituted under the provisions of the Uttar Pradesh Municipal Corporation Act and is entrusted with the discharge of essential civic and municipal functions, including the collection, transportation, processing and management of municipal solid waste for the city of Lucknow. In furtherance of its statutory obligations, the petitioner entered into a tripartite

concession agreement dated 21.03.2017 with M/s Ecogreen Energy (Lucknow) Pvt. Ltd., whereby the responsibility for collection, transportation and processing of municipal solid waste was contractually entrusted to the concessionaire, subject to compliance with applicable environmental laws, rules and regulatory oversight by the competent authorities.

During inspections conducted by the Uttar Pradesh Pollution Control Board in the years 2019–2020, serious violations were found at the waste processing facility being operated by the concessionaire. The plant was found to be non-operational, untreated municipal waste had accumulated in large quantities, and statutory environmental norms and standards were found to have been breached. Recognising that the defaults and violations were attributable to the concessionaire, the UPPCB itself imposed Environmental Compensation of approximately Rs. 14.40 crore upon M/s Ecogreen Energy. Simultaneously, the petitioner repeatedly issued directions to the concessionaire to rectify the deficiencies, restore operations and clear the accumulated waste. Upon persistent and continued failure on the part of the concessionaire, the petitioner terminated the concession agreement and blacklisted M/s EcogreenEnergy on 06.07.2023, while also invoking

contractual remedies and raising claims for damages aggregating to approximately Rs. 275.34 crore.

Thereafter, the petitioner itself undertook extensive, sustained and comprehensive remedial and corrective measures to address the environmental situation inherited from the defaulting concessionaire. Fresh contracts for waste processing were awarded, in-house waste processing capacity was augmented and long-term, sustainable waste management solutions were implemented. The petitioner also complied with the directions issued by the Hon'ble National Green Tribunal in OA No. 654 of 2022, including ring-fencing of funds, adoption of scientific waste handling practices and systematic clearance of legacy waste. By early 2025, the petitioner had substantially eliminated the accumulated waste backlog and was operating the Shivri waste processing plant at the prescribed efficiency levels, a fact duly reflected in contemporaneous inspection records.

Notwithstanding the aforesaid remedial efforts and substantial compliance, the UPPCB issued a show-cause notice dated 09.12.2024 alleging non-compliance with the Solid Waste Management Rules, 2016 from 01.01.2024 onwards. The petitioner submitted a detailed and comprehensive reply on 26.03.2025, enclosing all relevant documents and specifically relying upon

the UPPCB's own inspection report dated 20.03.2025, which categorically recorded that the petitioner was in compliance with the applicable environmental norms. The petitioner also expressly requested that it be granted an opportunity of personal hearing before any adverse or penal decision was taken.

In complete disregard of the petitioner's reply, the inspection report and the specific request for personal hearing, the UPPCB, without conducting any inquiry and without affording any opportunity of hearing, abruptly passed the impugned order dated 02.04.2025 imposing Environmental Compensation of Rs. 59.99 crore upon the petitioner. The computation of this amount was founded on an arbitrary, conjectural and unfounded assumption that the city of Lucknow generated 2,395 tonnes per day of municipal solid waste for 340 days. This assumption is demonstrably erroneous, as official weighbridge data maintained by the petitioner shows that the average waste generation in the year 2024 was approximately 1,986 tonnes per day. Even more strikingly, the UPPCB itself had represented before the Hon'ble National Green Tribunal in September 2024 that Lucknow generated only 99 tonnes per day, thereby exposing the complete absence of consistency, transparency and factual basis in the impugned computation.

Aggrieved by the arbitrary, disproportionate and jurisdictionally flawed order, the petitioner approached the High Court by filing Writ-C No. 7723 of 2025, specifically challenging the authority of the UPPCB to impose Environmental Compensation under the Environment (Protection) Act, 1986, the manifest arbitrariness and factual inaccuracies underlying the computation, and the flagrant violation of the principles of natural justice. However, by the impugned judgment dated 21.08.2025, the High Court dismissed the writ petition at the threshold solely on the ground that an alternate statutory remedy of appeal was available before the Hon'ble National Green Tribunal under the Water and Air Acts. The High Court placed reliance on *Delhi Pollution Control Committee v. Lodhi Property Company*, (2025) 5 SCC 1, as well as *Indian Council for Enviro-Legal Action v. Union of India* (1996), without examining the applicability of those decisions to the statutory framework governing the Environment (Protection) Act, 1986.

The Government of India formulated the Municipal Solid Waste Management Manual, 2016, wherein and whereby the role of the State Pollution Control Board / Pollution Control Committee has been clearly delineated as regulatory, supervisory and recommendatory in nature. The Manual specifically enumerates the duties of the State Pollution Control

Board, which are confined to monitoring the implementation of the Solid Waste Management Rules, granting, suspending or cancelling authorisation, issuing directions for compliance, and submitting reports to the Central Pollution Control Board and the State Government (pp. 28–30, Clause 16; pp. 334–335). The Manual does not confer any adjudicatory power upon the State Pollution Control Board to impose or levy any monetary penalty or environmental compensation, nor does it prescribe any upper cap, rate, or mechanism for calculation of such penalty (pp. 28–30; p. 34). On the contrary, the Manual makes it explicit that in cases of non-compliance, the role of the State Pollution Control Board is limited to reporting and recommending action to the competent authority and not to unilaterally determine or recover any monetary liability (p. 34). A holistic reading of the Manual clearly establishes that there is no provision authorising the State Pollution Control Board to quantify, assess or recover any penalty, and no formula or methodology for computation of penalty or compensation is provided anywhere therein, rendering the impugned action wholly dehors the framework of the Municipal Solid Waste Management Manual, 2016.

The High Court failed to examine whether the UPPCB had any delegated authority under Section 5 of the Environment (Protection) Act, 1986 to impose Environmental Compensation, whether the impugned order was

factually or legally sustainable, and whether the imposition of an enormous financial liability without affording a hearing violated settled principles of natural justice. The impugned judgment, therefore, raises substantial questions of law of general public importance concerning the scope and ambit of Section 5 of the Environment (Protection) Act, the jurisdictional competence of State Pollution Control Boards, the application of the Polluter Pays principle and the indispensability of procedural fairness.

The impugned Environmental Compensation order is *ex facie* arbitrary, punitive and disproportionate. The petitioner, a statutory municipal body discharging public duties, had already remedied the environmental harm and ensured compliance, whereas the original default lay with a private concessionaire against whom proceedings and contractual claims were initiated. Imposition of a liability of nearly Rs. 60 crore upon the petitioner on the basis of conjectural and inconsistent data completely distorts the Polluter Pays principle, which mandates that liability must attach to the actual polluter responsible for the environmental damage. The impugned order further violates the principles of transparency, proportionality and non-arbitrariness emphasised by this Hon'ble Court in *DPCC v. Lodhi Property Company*.

The impugned order is further vitiated by a patent and egregious violation of the principles of natural justice. Despite submission of a detailed reply supported by the UPPCB's own inspection report and despite a specific request for a personal hearing, the petitioner was never afforded any opportunity of being heard. No inquiry was conducted, no reasons were recorded for rejecting the petitioner's explanation and the order was passed mechanically. The denial of hearing assumes added gravity in view of the magnitude of the liability imposed, the disputed factual assumptions underlying the computation and the public character of the petitioner, whose financial resources are meant for civic governance and public welfare.

It is respectfully submitted that the UPPCB does not derive any independent statutory power under the Environment (Protection) Act, 1986 to levy or impose Environmental Compensation. Section 5 of the Act vests the power to issue directions exclusively in the Central Government, and any exercise of such power by a State Pollution Control Board can only be pursuant to a specific and express delegation. Even assuming such delegation, Section 5 contemplates only regulatory or preventive directions and does not create any adjudicatory mechanism for determination of liability or imposition of monetary compensation, nor does it prescribe any method, ceiling or formula for computation thereof. The Act does not confer upon the Pollution

Control Board the role of an adjudicating authority empowered to quantify environmental damage or levy punitive amounts. In the absence of a clear legislative mandate or prescribed procedure, the unilateral levy of Environmental Compensation by the UPPCB is wholly without authority and beyond the statutory scheme.

It is further submitted that the Municipal Solid Waste Management Manual, which operationalises the Solid Waste Management Rules, does not vest the State Pollution Control Board with any power to levy penalty or impose Environmental Compensation. The Manual delineates the role of the Board as one of monitoring, technical supervision, grant of authorisation and reporting, and emphasises compliance facilitation and mitigation. It does not prescribe any mechanism, formula or ceiling for monetary penalties, nor does it contemplate the Board assuming an adjudicatory role. Financial references therein pertain only to project planning and mitigation costs and not to punitive recovery. Any attempt to derive penal powers from the Manual is therefore wholly misconceived and legally untenable. During the relevant period, substantial and measurable improvements were achieved in waste-processing efficiency, dry-waste segregation and scientific windrow composting through the services of newly engaged contractors, resulting in tangible environmental restoration and stabilisation of the solid-waste

management system in the city of Lucknow. It is further submitted that Lucknow demonstrated exceptional performance under the Swachh Survekshan 2024–25 conducted pursuant to the Swachh Bharat Mission, securing a position among the top three cities in the country with an overall score of 96%. This performance was driven by strengthened door-to-door collection, strict wet-and-dry waste segregation, enhanced citizen participation and adoption of digital initiatives such as the “Lucknow One App”, leading to sustained improvements in urban cleanliness and waste management.

In these circumstances, the impugned judgment and the underlying Environmental Compensation order raise serious and far-reaching questions relating to statutory authority, jurisdictional competence, procedural fairness and foundational principles of environmental law, and therefore call for authoritative determination by this Hon’ble Court.

LIST OF DATES AND EVENTS

| Date | Event |
|------|--|
| 2016 | <p>The Government of India formulated the <i>Municipal Solid Waste Management Manual, 2016</i>, wherein and whereby the role of the State Pollution Control Board / Pollution Control Committee has been clearly delineated as regulatory, supervisory and recommendatory in nature. The Manual specifically enumerates the duties of the State Pollution Control Board, which are confined to monitoring the implementation of the Solid Waste Management Rules, granting, suspending or cancelling authorisation, issuing directions for compliance, and submitting reports to the Central Pollution Control Board and the State Government (pp. 28–30, Clause 16; pp. 334–335). The said Manual does not confer any adjudicatory power upon the State Pollution Control Board to impose or levy any monetary penalty or environmental compensation, nor does it prescribe any upper cap, rate, or mechanism for calculation of such penalty (pp. 28–30; p. 34). On the contrary, the Manual makes it evident that in cases of non-compliance, the role of the State Pollution Control Board is limited to reporting and recommending action to the competent authority,</p> |

| Date | Event |
|------------|---|
| | <p>and not to unilaterally determine or recover monetary liability (p. 34). A comprehensive reading of the Manual demonstrates that there is no provision authorising the State Pollution Control Board to quantify, assess, or recover any penalty, and no formula or methodology for computation of penalty or compensation is provided anywhere in the Manual, thereby clearly establishing that the impugned action of imposing penalty is de hors the framework of the Municipal Solid Waste Management Manual, 2016.</p> <p>True copy of the <i>Municipal Solid Waste Management Manual, 2016</i> is attached herewith and marked as Annexure–P/1. Page No. 19-622</p> |
| 21.03.2017 | <p>The Petitioner, Lucknow Municipal Corporation (LMC), being the statutory urban local body entrusted with the constitutional and statutory obligation of managing municipal solid waste within the territorial limits of Lucknow, executed a tripartite concession agreement with M/s Ecogreen Energy (Lucknow) Pvt. Ltd. for the integrated functions of collection, transportation, processing, and scientific disposal of municipal waste generated in the city. The said agreement constituted the foundational contractual framework under which Ecogreen was expected to operate modern waste-</p> |

| Date | Event |
|-------------------------------|---|
| | processing systems in compliance with the Solid Waste Management Rules, 2016. |
| 03.09.2019 – 18.12.2019 | During this period, the Uttar Pradesh Pollution Control Board (UPPCB) conducted multiple inspections of the waste-processing facilities operated by Ecogreen. The inspections revealed persistent and grave non-compliances, including complete non-operation of the processing plant, accumulation of massive quantities of unprocessed municipal waste, and violations of the mandatory standards prescribed under the SWM Rules, 2016. Owing to the seriousness of these defaults, UPPCB imposed Environmental Compensation amounting to Rs. 1440.71 lakh upon Ecogreen. |
| August 2020 | In view of the deteriorating sanitation conditions and the failure of Ecogreen to undertake corrective measures, the Petitioner issued a series of formal written notices and communications to the concessionaire, directing urgent clearance of accumulated waste, rectification of the backlog, compliance with contractual obligations, and payment of outstanding dues. Despite repeated reminders, no meaningful compliance was undertaken by Ecogreen. True translated copy of the written notices issued in August 2020 |



| Date | Event |
|--------------------------|--|
| | <p>is attached herewith and marked as Annexure–P/2.</p> <p>Page No. 623-651</p> |
| <p>06.07.2023</p> | <p>Owing to sustained, serious, and deliberate contractual defaults by Ecogreen, including its failure to process municipal waste and its violation of statutory standards, the Petitioner lawfully terminated the concession agreement and formally blacklisted the company from participating in future municipal projects. A quantified damages claim of approximately Rs. 275.34 crore was simultaneously raised against Ecogreen, representing environmental, financial, and administrative losses caused to the city.</p> <p>True copy of the termination and blacklisting order dated 06.07.2023 is attached herewith and marked as Annexure–P/3.</p> <p>Page No. 652-678</p> |
| <p>22.07.2023</p> | <p>Pursuant to the directions of the Hon’ble National Green Tribunal (NGT) issued on 13.02.2023 and 31.03.2023 in OA 654/2022 and RP 15/2023, the Petitioner ensured full compliance by depositing Rs. 63.95 crore into a ring-fenced account and by closing down the non-compliant transfer station at Priyadarshini Colony. These</p> |

| Date | Event |
|------------|---|
| | <p>actions were duly recorded on 22.07.2023 and formed part of the compliance reported to statutory authorities.</p> <p>True translated copy of compliance report dated 22.07.2023 is attached herewith and marked as Annexure–P/4.</p> <p>Page No. 679-683</p> |
| 07.02.2024 | <p>The Hon'ble NGT, while monitoring compliance in OA 654/2022, issued directions mandating 100% processing of municipal waste generated in Lucknow and time-bound clearance of all legacy waste. These directions significantly guided subsequent administrative steps taken by the Petitioner for augmenting municipal waste-processing infrastructure.</p> <p>True copy of the NGT order dated 07.02.2024 is attached herewith and marked as Annexure–P/5. Page No. 684-693</p> |
| 11.09.2024 | <p>During proceedings in OA 607/2024 relating to plastic-waste management, the UPPCB incorrectly represented before the Hon'ble NGT that the city of Lucknow generates merely 99 tonnes per day (TPD) of municipal waste. At that stage, the Petitioner had not been impleaded as a party and was unaware of the proceedings, and therefore could not correct this erroneous factual submission.</p> |

| Date | Event |
|------------|---|
| | <p>The Hon'ble Tribunal, however, imposed no penalty and merely directed a fresh status report, while simultaneously impleading the Petitioner as a party.</p> <p>True copy of the proceedings/order dated 11.09.2024 is attached herewith and marked as Annexure–P/6. Page No. 694-696</p> |
| 15.11.2024 | <p>The Petitioner formally engaged the new contractors, namely M/s Horizon Solutions and M/s Bhumi Green Energy, for legacy and fresh-waste processing respectively. The combined processing capacity at the Shivri facility thereby increased to 4000 TPD (legacy waste) and 2100 TPD (fresh waste), restoring operational stability after the collapse of Ecogreen's operations.</p> <p>True copies of the documents evidencing award of fresh contracts dated 15.11.2024 are attached herewith and marked as Annexure–P/7. Page No. 697-741</p> |
| 09.12.2024 | <p>The UPPCB issued a Show-Cause Notice to the Municipal Commissioner of Lucknow alleging non-compliance with SWM Rules for the period commencing 01.01.2024, and proposing imposition of Environmental Compensation. The notice did not afford an opportunity for personal hearing nor did it contemplate</p> |

| Date | Event |
|------------|--|
| | any inquiry under the amended statutory scheme governing Adjudicating Officers. True translated copy of the Show-Cause Notice dated 09.12.2024 is attached herewith and marked as Annexure–P/8. Page No. 742-748 |
| 26.03.2025 | The Petitioner conducted a comprehensive inspection on 20.03.2025, confirming full-scale functioning of the Shivri plant with upgraded facilities. A detailed reply dated 26.03.2025 was submitted to the UPPCB enclosing operational data, weighbridge records, and capacity-utilisation statistics. Despite this, no hearing or inquiry was granted. True copy of the inspection report and reply dated 26.03.2025 are attached herewith and marked as Annexure–P/9. Page No. 749-755 |
| 02.04.2025 | That ignoring the Petitioner's detailed reply, the UPPCB passed the order imposing Environmental Compensation of Rs. 59,99,20,000, relying on an assumed waste-generation figure of 2395 TPD, which was contrary to actual weighbridge data and inconsistent with UPPCB's earlier (albeit incorrect) submission of 99 TPD before the Hon'ble NGT. True translated copy of the order dated 02.04.2025 is attached herewith and marked as Annexure–P/10. |

| Date | Event |
|-------------------|--|
| | Page No. 756-763 |
| 08/07/2025 | <p>That vide letter no. D/25/MC/EE/25 dated 08.07.2025, the Municipal Commissioner, Lucknow Municipal Corporation, submitted to the UP Pollution Control Board that the environmental penalty of Rs.5999.20 lakh imposed vide letter dated 02.04.2025 is liable to review and recall, as the Hon'ble NGT's order dated 11.09.2024 in OA No. 607/2024 did not direct any penalty but only sought a fresh report from UPPCB. The penalty was based on incorrect waste generation figures (99 TPD) instead of the actual ~2000 TPD, consistently communicated through reports and inspections. LMC's detailed reply to the show cause notice dated 26.03.2025 was not considered, nor was any personal hearing granted, violating principles of natural justice. The reply highlighted operational difficulties at the Shivri facility due to failure of the previous concessionaire, phased commissioning of new units achieving 2100 TPD, legacy waste remediation, compliance with NGT directions, and initiatives in C&D and plastic waste management. LMC emphasized severe financial constraints and irreparable hardship from the penalty, requesting UPPCB to</p> |

| Date | Event |
|------------|---|
| | <p>review and recall the penalty and show cause notice in the interest of justice. True copy of letter no. D/25/MC/EE/25 dated 08.07.2025 is attached herewith and marked as annexure P/11.</p> <p>Page No. 764-768</p> |
| 17.07.2025 | <p>That vide judgment dated 17.07.2025 in WRIT - C No. - 4816 of 2024 (Suez India vs. Uttar Pradesh Pollution Control Board) the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench held that the Uttar Pradesh Pollution Control Board has no statutory authority to impose or recover environmental compensation from any industry, as the power to adjudicate liability for such compensation is exclusively vested in the National Green Tribunal under Sections 15 and 18 of the NGT Act. The Court clarified that the Board's powers under Section 33-A of the Water Act and Section 31-A of the Air Act are purely administrative and preventive, limited to issuing directions such as closure, regulation of operations, or stoppage of utilities, and do not extend to determining or imposing compensation. It further rejected the contention that NGT directions authorized the Board to levy</p> |

| Date | Event |
|------------|--|
| | <p>compensation, holding that no tribunal can confer adjudicatory jurisdiction not granted by statute. Consequently, all compensation orders passed by UPPCB were quashed, with liberty reserved for the Board to approach the NGT for any claim of environmental compensation. True copy of the judgement dated 17.07.2025 in WRIT - C No. - 4816 of 2024(Suez India vs. Uttar Pradesh Pollution Control Board) is attached herewith and marked as Annexure–P/12. Page No. 769-842</p> |
| 29.07.2025 | <p>That vide letter no. D/1175/A.N.A./P.A./24 dated 26.03.2025, the Municipal Commissioner of Lucknow informed the UP Pollution Control Board regarding environmental compensation imposed under the order dated 03.04.2025 in OA No. 607/2024 (<i>Hindustan Times</i>, 22.04.2024). The letter highlighted that Rs. 1440.70 lakh imposed on M/s Ecogreen Energy Pvt. Ltd. should be recovered directly from the contractor, and that Rs. 5999.20 lakh imposed on the Municipal Corporation was excessive, based on inflated waste estimates and without considering operational constraints. It detailed steps taken by the Corporation, including engagement of M/s Horizon Solutions and M/s Bhoomi Green Pvt. Ltd. for</p> |

| Date | Event |
|--------------------------|--|
| | <p>scientific waste disposal, installation of 3x700 TPD plants, and reclamation of land, as well as creation of a ring-fenced account of Rs. 63.95 crore for environmental works. The Commissioner requested exemption of the Corporation from recovery of compensation and indicated consideration of an appeal to the Hon'ble NGT for cancellation of the Rs. 5999.20 lakh imposed. True translated copy of letter no. D/1175/A.N.A./P.A./24 dated 26.03.2025, is attached herewith and marked as Annexure-P/13. Page No. 843-850</p> |
| <p>1/08/2025</p> | <p>The petitioner herein filed Writ Petition before the High Court of Judicature at Allahabad, Lucknow Bench with prayer to set-aside environmental compensation imposed by UPPCB in the light of Suez India vs. Uttar Pradesh Pollution Control Board. True copy of writ petition filed before the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench is attached herewith and marked as Annexure P/14. Page No. 851-873</p> |
| <p>04.08.2025</p> | <p>This Hon'ble Court, in DPCC v. Lodhi Properties, Civil Appeal No(s). 757-760/2013 held that the environmental regulatory framework under the Water Act, Air Act, and Environment</p> |

| Date | Event |
|------------|--|
| | <p>Protection Act suffers from statutory asymmetry and lacks clarity, especially after the 2024 and Jan Vishwas amendments which replaced imprisonment with monetary penalties and introduced a formal civil adjudication mechanism. The Court emphasized that after these amendments, penalties for contraventions must be imposed only through the statutory adjudicatory process by designated Adjudicating Officers appointed by the Central or State Governments, and not by Pollution Control Boards, whose powers under Sections 33A of the Water Act and 31A of the Air Act remain purely administrative. The Court noted that inconsistent appellate structures and regulatory gaps could lead to uncertainty and excessive litigation, and therefore directed that MoEF&CC be impleaded so the Court may examine and clarify the legal position comprehensively. True copy of the judgment dated 04.08.2025 in DPCC v. Lodhi Properties, Civil Appeal No(s). 757-760/2013 is attached herewith and marked as Annexure–P/15.</p> <p>Page No. 874-910</p> |
| 21.08.2025 | <p>ThePetitioner’s writ petition was dismissed by the Hon’ble High Court of Judicature at Allahabad, Lucknow Bench in the light of</p> |

| Date | Event |
|--------------|--|
| | <p>DPCC v. Lodhi Properties, Civil Appeal No(s). 757-760/2013 whereby holding that under Section 5 of the Environment Protection Act, the Central Government and its delegated authority do possess jurisdiction to impose environmental compensation, and therefore, the petitioner's only ground—that the Board lacked jurisdiction—cannot be sustained. Consequently, the petition was dismissed; however, the Court granted liberty to the petitioner to avail any other statutory remedy available in law, such as filing an appeal.(Impugned Order)</p> |
| 17.09.2025 | <p>M/s Ecogreen Energy initiated arbitration proceedings regarding disputes arising out of the terminated contract and vide order dated 17.09.2025 in Civil Misc. Arbitration Application No. 88 of 2025, the Hon'ble High Court appointed an Arbitrator to adjudicate all contractual issues, including performance failures and liabilities of Ecogreen.</p> |
| October 2025 | <p>That during the said period, substantial and measurable improvements were achieved in waste-processing efficiency, dry-waste segregation, and scientific windrow composting through the</p> |

| Date | Event |
|-------------------|---|
| | <p>services of newly engaged contractors, resulting in tangible environmental restoration and stabilisation of the solid-waste management system in the city of Lucknow. It is further submitted that Lucknow demonstrated exceptional performance under the SwachhSurvekshan 2024–25 conducted pursuant to the Swachh Bharat Mission, securing a position among the top three cities in the country with an overall score of 96%. The city’s performance was driven by strengthened door-to-door garbage collection, strict wet-and-dry waste segregation, enhanced citizen participation, and the adoption of digital initiatives such as the “Lucknow One App”, all of which collectively led to significant and sustained improvements in urban cleanliness and waste management.</p> |
| 15.12.2025 | Hence, the Special Leave Petition. |

IMPUGNED ORDER**HIGH COURT OF JUDICATURE AT ALLAHABAD****LUCKNOW BENCH****Neutral Citation No. – 2025:AHC-LKO:49065-DB****Court No. – 11****Case: – WRIT – C No. – 7723 of 2025****Petitioner: – Municipal Corporation Lucknow through Municipal Commissioner****Respondent: – U.P. Pollution Control Board through Chief Environmental Officer, Circle 5, Lucknow and Others****Counsel for Petitioner: – Namit Sharma****Counsel for Respondent: – Ashok Kumar Verma, C.S.C.****Hon'ble Rajan Roy, J.****Hon'ble Manjive Shukla, J.**

1. Heard learned counsel for the petitioner, Sri Ashok Verma, learned counsel for the U.P. Pollution Control Board, and Sri Nishant Shukla, learned Additional Chief Standing Counsel for the State.
2. In this case, an order has been passed by the U.P. Pollution Control Board under Section 5 of the Environment Protection Act in exercise of the power delegated to it by the Central Government. This issue is also covered by our judgment passed today in one of the connected writ petitions bearing WRIT – C No. – 7305 of 2025 wherein we have

considered the decision of Hon'ble the Supreme Court in *D.P.C.C. vs. Lodhi Property Co. Ltd.* (Civil Appeal Nos. 757–760 of 2013). As it is not in doubt that under Section 5 of the Environment Protection Act, the Central Government or its delegates possess the power to impose environmental compensation, as earlier held in *Indian Council for Enviro Legal Action vs. Union of India*, 1996 (3) SCC 500 and reiterated in *D.P.C.C. vs. Lodhi Property Co. Ltd.* (supra), therefore the only ground raised herein, which is of lack of jurisdiction, cannot succeed.

3. The writ petition is accordingly dismissed, however, with liberty as far as permissible in law to pursue other statutory remedies such as appeal.

(Manjive Shukla, J.)

(Rajan Roy, J.)

Order Date: – 21.08.2025

Anuj Singh

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

(Under Article 136 of the Constitution of India)

[Supreme Court Rules, 2013 - Order XXII Rule 3 (1) (a)]

SPECIAL LEAVE PETITION (C) NO. OF 2025

(WITH PRAYER FOR INTERIM RELIEF)

IN THE MATTER OF: -BETWEENPOSITION OF PARTIES

| BEFORE THE TRIAL COURT | IN THE HON'BLE HIGH COURT | IN THIS HON'BLE COURT |
|---------------------------------|------------------------------------|-----------------------------|
|---------------------------------|------------------------------------|-----------------------------|

**MUNICIPAL CORPORATION,
LUCKNOW**

N.A

Petitioner

Petitioner

Through The Municipal
Commissioner, Lucknow
Triloknath Marg, Lalbagh,
Lucknow, Up 226001

VERSUS

| | | | | |
|--|----------------------------|-----|--------------------|--------------------|
| 1. UTTAR POLLUTION BOARD, | PRADESH CONTROL | N.A | Respondent No.1 | Respondent No.1 |
|--|----------------------------|-----|--------------------|--------------------|

Through Chief Environment
Officer, Circle-5 Tc-12v Vibhuti
Khand, Gomti Nagar, Lucknow –

226010

- | | | | | |
|----|---|-----|---------------------|--------------------|
| 2. | STATE OF UTTAR PRADESH Through Principal Secretary, Department of Environment, Government of U.P. | N.A | Respondent No. 2 | Respondent No.2 |
| 3. | DISTRICT MAGISTRATE, Lucknow Collectorate, Lucknow | N.A | Respondent No.3 | Respondent No.3 |
| 4. | ADDITIONAL DISTRICT MAGISTRATE, Environment, Collectorate, Lucknow | N.A | Respondent No.4 | Respondent No.4 |

TO,
HON'BLE THE CHIEF JUSTICE OF INDIA AND HIS
COMPANION JUDGES OF THE SUPREME COURT OF INDIA.

THE HUMBLE PETITION ON BEHALF
OF THE PETITIONER ABOVE NAMED

MOST RESPECTFULLY SHOWETH: -

1. The petitioner is constrained to prefer the present Special Leave Petition is constrained to prefer this appeal against the impugned Judgment and Final order dated 21.08.2025 passed by the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, in Writ – C No. – 7723 of 2025 wherein and whereby the Hon'ble High Court has erroneously and in a mechanical manner dismissed the writ petition.

2. QUESTIONS OF LAW

The following questions of law arise for consideration by this Hon'ble Court

- a) Whether the decision in *Delhi Pollution Control Committee v. Lodhi Property Co. Ltd.* (2025), which concerns the powers of Pollution Control Boards under the Water and Air Acts, is applicable to Environmental Compensation orders issued under the Environment (Protection) Act, 1986, in the absence of statutory procedure, delegated power, or rule-making authority?
- b) Whether the UP Pollution Control Board has jurisdiction under Section 5 of the Environment (Protection) Act, 1986 to impose Environmental Compensation on a municipal corporation without specific delegation or prescribed procedure?
- c) Whether the High Court erred in dismissing a writ petition challenging an order passed without jurisdiction or hearing, solely on the ground of availability of an alternate remedy?
- d) Whether imposing massive Environmental Compensation on Lucknow Municipal Corporation — despite its remedial actions and the primary fault lying with a private

concessionaire — violates the Polluter Pays principle and Article 14?

- e) Whether an Environmental Compensation order passed without hearing, factual determination, or transparency violates Articles 14 and 21 and established environmental jurisprudence?
- f) Whether a State Pollution Control Board can assume adjudicatory or penal powers under the Environment (Protection) Act or the MSW Management Manual, 2016, when its role is only regulatory, supervisory, and recommendatory?

3. DECLARATION IN TERMS OF RULE 2(2):

The petitioner states that no other petition seeking leave to appeal has been filed by the petitioner against the impugned judgment and final order dated 21.08.2025 passed by the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, in Writ – C No. – 7723 of 2025.

4. DECLARATION IN TERMS OF RULE 4:

The Annexures P-1 to P-17 produced along with the special leave petition are true copies of the pleading / documents, which formed part of the records of the case in the courts below against whose order the leave to appeal is sought for in this petition.

5. GROUNDS:

Aggrieved by the impugned Judgment and Final Order dated 21/08/2025 passed by the High Court of Judicature at Allahabad, Lucknow Bench in WRIT – C No. – 7723 of 2025 the present special leave petition is being files on the following grounds of appeal amongst other without prejudice to one and another:

- A.** Because the Uttar Pradesh Pollution Control Board (UPPCB) has no statutory authority under Section 5 of the Environment (Protection) Act, 1986 to impose Environmental Compensation on a Municipal Corporation without a valid, specific delegation by the Central Government, rendering the impugned EC order ultra vires and void ab initio
- B.** Because the exclusive statutory jurisdiction to adjudicate and award environmental compensation is vested in the National Green Tribunal under Sections 15 and 18 of the NGT Act, 2010, and therefore the UPPCB could not have imposed Environmental Compensation directly upon the petitioner.
- C.** Because even if powers under Section 5 of the EPA are assumed to have been delegated, such powers cannot be

exercised arbitrarily, capriciously or without a statutory procedure, methodology, formula, or rules — the EC calculation in the present case being based on assumptions and conjectural data rather than verifiable scientific records

- D.** Because the High Court erred in dismissing the writ petition solely on the ground of availability of an alternate remedy, despite the settled principle that writ jurisdiction is maintainable where the impugned action is without jurisdiction, arbitrary, or in blatant violation of natural justice.
- E.** Because the impugned EC order was passed in total disregard of the principles of audi alteram partem, as no meaningful opportunity of personal hearing or inquiry was afforded to the petitioner despite specific requests and submission of documentary evidence.
- F.** Because the UPPCB proceeded on factually incorrect and inconsistent assumptions, including treating 2,395 TPD as municipal waste generation, whereas actual weighbridge records reflect 1,986 TPD, resulting in a grossly inflated, unreasonable, and arbitrary compensation figure
- G.** Because the impugned action contravenes the Polluter Pays principle, as the original concessionaire — M/s Ecogreen

Energy — was the actual polluter, and has been separately penalized, making it impermissible to saddle the petitioner with liability it neither caused nor contributed to.

H. Because the Environmental Compensation is punitive in nature, and in the absence of any statutory adjudication procedure, rules, or prescribed norms for determining the quantum of such compensation, the order is arbitrary, discriminatory, and violates Articles 14 and 21 of the Constitution.

I. Because the High Court failed to appreciate that the petitioner had already remediated the environmental situation by clearing the legacy waste backlog, upgrading processing facilities, implementing scientific waste management practices, and complying with NGT directives, rendering the imposition of EC wholly unjust, unreasonable, and purposeless.

J. Because the impugned EC order is a non-speaking, mechanistic order, devoid of reasoning, scientific basis, environmental impact assessment, or justification connecting the alleged harm to the petitioner, thereby violating the principles of reasoned and accountable decision-making.

- K.** Because the High Court's reliance on *DPCC v. Lodhi Property Co. Ltd.* (2025) is misplaced, as that judgment involved powers of Pollution Control Boards under the Water and Air Acts, whereas the present case arises under the Environment (Protection) Act, 1986, which has a distinct statutory framework and does not confer similar adjudicatory powers.
- L.** Because the absence of any adjudicating authority, statutory mechanism, or structured methodology for determining Environmental Compensation grants the UPPCB unfettered, unguided, and excessive discretion, contrary to the constitutional mandate of governance under law and principles of administrative fairness.
- M.** Because imposing a crippling financial liability of Rs. 59.99 crore without statutory jurisdiction would severely affect essential civic functions and public interest, burdening taxpayers for a default that was neither committed nor caused by the petitioner.
- N.** Because the impugned EC order and the High Court judgment collectively raise substantial questions of law relating to environmental governance, statutory authority, jurisdictional competence, procedural fairness, adherence to

principles of natural justice, and constitutional protections, warranting interference by this Hon'ble Court under Article 136.

- O.** Because the UPPCB failed to apply the principles of transparency, proportionality, and non-arbitrariness emphasized by this Hon'ble Court in environmental jurisprudence, resulting in a manifestly unreasonable and punitive order.
- P.** Because the impugned order disregards contemporaneous evidence of compliance, scientific waste management measures, and improvements in civic operations, thereby violating settled principles that liability must attach to actual environmental harm and responsible parties.
- Q.** Because the lack of any methodology, cap, or formula for calculating the EC renders the order speculative, arbitrary, and inconsistent with legislative intent, administrative law principles, and environmental norms.
- R.** Because allowing the impugned EC order to stand would set a dangerous precedent, permitting State Boards to impose massive financial liabilities on statutory municipal authorities without legal authority, adjudicatory process, or

procedural safeguards, undermining public trust and environmental governance frameworks.

6. GROUNDS FOR INTERIM RELIEF:

- a) Because the UP Pollution Control Board (UPPCB) has no statutory authority under Section 5 of the Environment (Protection) Act, 1986 to impose Environmental Compensation on a Municipal Corporation without a valid and specific delegation issued by the Central Government, rendering the impugned EC order ultra vires and void ab initio.
- b) Because the exclusive statutory jurisdiction to adjudicate and award environmental compensation is vested in the National Green Tribunal under Sections 15 & 18 of the NGT Act, 2010, and therefore UPPCB could not have imposed EC directly upon the petitioner.
- c) Because the High Court's reliance on *DPCC v. Lodhi Properties* is misplaced, as that judgment involved PCB powers under Water/Air Acts, whereas the present case arises under EPA, and therefore the legal framework is not *pari materia*.

7. MAIN PRAYER:

- a) Grant Special Leave to Appeal against the judgment and final order dated 21.08.2025 passed by the High Court of Judicature at Allahabad, Lucknow Bench, in Writ-C No. 7723 of 2025; and/or
- b) Pass such other and further order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

8. PRAYER OF INTERIM RELIEF:

It is, therefore, most respectfully prayed that your Lordships may graciously be pleased to: -

- a) Stay the operation, implementation, and enforcement of the impugned order dated 02.04.2025 passed by the U.P. Pollution Control Board, imposing Environmental Compensation on the petitioner.
- b) Stay the effect and operation of the impugned judgment dated 21.08.2025 passed by the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench in Writ-C No. 7723 of 2025

- c) Restrain the respondents from taking any coercive steps for recovery of the impugned Environmental Compensation amount of Rs. 59.99 crores, including initiation or continuation of any proceedings for attachment, bank guarantee invocation, or distraint of municipal assets.

AND FOR THIS ACT OF KINDNESS THE PETITIONER AS IN DUTY BOUND SHALL EVER PRAY.

AND FOR THIS ACT OF KINDNESS AS IN DUTY BOUND THE PETITIONER SHALL EVER PRAY.

Draw on: **07.12.2025**
Filed on: **15.12.2025**
New Delhi

FILED BY



[JAYDIPATI]
ADVOCATE FOR THE PETITIONER



**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
SPECIAL LEAVE PETITION (CIVIL) NO. _____/2025**

IN THE MATTER OF:

**MUNICIPAL CORPORATION,
LUCKNOW**

PETITIONER

VERSUS

**UTTAR PRADESH POLLUTION
CONTROL BOARD & ORS**

RESPONDENTS

AFFIDAVIT

I, Gaurav Kumar, Aged About 32 Years S/o Ompal Singh presently working as Municipal Commissioner, Lucknow Municipal Corporation, Lucknow, Uttar Pradesh presently at Lucknow do hereby state and declare on solemn affirmation as under:

1. That I am the Municipal Commissioner, Lucknow Municipal Corporation, Lucknow the Petitioner named above in the above captioned Special Leave Petition and hence well conversant with the facts and circumstances of the case and as such authorized and competent to swear this affidavit, on behalf of the petitioner, in the above-mentioned Special Leave Petition.

2. That I state that the contents of the accompanying SLP comprising of the List of Dates and events from pages B to Y, and the Special Leave Petition Para 1 to 8, pages 3 to 15, Questions of Law A



Sworn & Verified
before me

RAKESH KUMAR
Adv. & Notary
09/12/25

नगर आयुक्त
नगर निगम लखनऊ

to F, Grounds A to R, and the accompanying I.A.s., have been drafted under my instructions and are true and correct to the best of my knowledge and belief and rest are submissions made on the basis of legal advice rendered to me by the conducting counsel, which I believe to be correct.

3. I state that the accompanying SLP is confined only to the pleadings before the Courts below and documents relied upon in those proceedings. No additional facts, documents or grounds have been urged in the accompanying SLP.
4. I also state that the Annexures annexed to the accompanying SLP are true / translated / typed copies of their respective originals and form part of the record of the Courts below.

VERIFICATION:

Verified at _____ on this the _____ day of December, 2025 that the averments made in the aforementioned paragraphs are based on the true statements of facts based on the personal belief and knowledge of the Deponent derived from the records of the matter and nothing material has been concealed therefrom.

Deponent

नगर आयुक्त
नगर निगम लखनऊ



Sworn & Verified
before me

RAKESH KUMAR
Adv. & Notary

09/12/25

Deponent

नगर आयुक्त
नगर निगम लखनऊ

I know and identify the deponent
who has signed/put T.I. Before me

APPENDIX**THE ENVIRONMENT (PROTECTION) ACT, 1986**

5. Power to give directions.—Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may, in the exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

Explanation.—For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—

(a) the closure, prohibition or regulation of any industry, operation or process;

or

(b) stoppage or regulation of the supply of electricity or water or any other service